Fourth Series Vol. XXXVII - No. 12

Thursday, March 5, 1970
Phalguna 14, 1891 (Saka)

LOK SABHA DEBATES

(Tenth Session)

(Vol. XXXVII contains Nos. 11 - 20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 1.00

CONTENTS

No. 12—*Thursday, March 5, 1970/Phalguna 14, 1891 (Saka)*

	COLUMNS
Member Sworn : ...	1
Oral Answers to Questions—	
*Starred Questions Nos. 241 to 243, 245 and 246	1—32
Short Notice Question No. 2 ...	32—39
Written Answers to Questions—	
Starred Questions Nos. 244 and 247 to 270	39—60
Unstarred Questions Nos. 1601 to 1630, 1632 to 1634, 1636 to 1696, 1698 to 1706, 1709 to 1712, 1714 to 1727, 1729 to 1742, 1744 to 1780 and 1782 to 1800	61—237
Correcting Statement to USQ 4078 dated 14.3.1968	238
Re. Starred Question and Calling Attention (*Query*)	238—40
Cancellation of Sitting on the 6th March, 1970	240—41
Papers Laid on the Table ...	242—44
Message from Rajya Sabha	244—45
Public Accounts Committee—	
Eighty-seventh and Ninety-third Reports	245—46
Personal Explanation by Member—	
(Shri J. B. Kripalani)	246—52
Railway Budget—General Discussion ...	246, 252—360
Shri C. M. Ponacha	252—57, 259—66
Shri D. N. Tiwary	266—79
Shri Lobo Prabhu ...	279—88
Shri Amrit Nahata	288—93
Shri Shri Chand Goyal	293—303
Shri Nitiraj Singh Choudhury	303—11
Shri Murasoli Maran	311—321
Shri Awadesh Chandra Singh	322—27
Shri Nambiar	327—35
Shri Onkarlal Bohra	335—45
Shri B. P. Mandal	345—48

*The sign + marked above the name of a member indicates that the question was actually asked on the floor of the House by that Member.

		COLUMNS
Shri Vidya Dhar Bajpai	... ...	348—54
Shri Shiv Charan Lal	... ...	354—60
Shri Baswant	...	360
Business Advisory Committee—		
Forty-fifth Report	... ...	360
Statement Re. Indo-Pak Talks on Eastern Rivers	... ...	360—62

LOK SABHA

Thursday, March 5, 1970/Phalguna 14, 1891 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

Member Sworn

SHRI SARDAR AMJAD ALI (Basirhat—West Bengal).

ORAL ANSWERS TO QUESTIONS

All India Man Power Service to Assess Man-Power Situation

*241. SHRI VALMIKI CHOUDHARY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government propose to create an All India Manpower Service to assess continuously the man-power situation in the country and to make effective adjustments between demand and supyly of man-power; and

(b) if not, how the essential statistics in this regard are being collected and how an effective co-ordination is being maintained?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) No.

(b) The statistics relating to supply and demand of manpower are being collected through the National Employment Service and the necessary coordination among the concerned agencies is effected through the Directorate General of Employment and Training in the Department of Labour and Employment.

श्री वाल्मीकी चौधरी : वर्तमान बढ़ती हुई बेकारी को देख कर दुख के साथ कहना पड़ता है कि मानव शक्ति को कार्यान्वित करने की व्यवस्था कारगर नहीं है। युवकों में असंतोष को देखते हुए प्रतीत होता है कि हमारी जनशक्ति को सही दिशा देने में सरकार असमर्थ रही है। देश में बढ़ती हुई बेरोजगारी को देखते हुए सरकार इस काम के लिए एक अलग सर्विस क्यों नहीं बना रही है ? मैं यह भी जानना चाहता हूँ कि देहाती क्षेत्रों में मानव शक्ति के उपयोग के लिए चौथी पंच-वर्षीय योजना में क्या कदम उठाया जा रहा है ?

SHRI D. SANJIVAYYA: This matter was considered by the National Commission on Labour and they have observed that it is not possible to do it. I may quote their observation:

> "We have to consider the practical difficulties of sustaining an all-India service with all the complications it may create in the new political context which is likely to continue in future. All things considered, we do not favour the creation of a separate service."

Therefore, we do not propose to have it.

Import of Edible Oils

+

*242. SHRI MAYAVAN:
SHRI NARAYANAN:
SHRI DHANDAPANI:
SHRI CHENGALRAYA NAIDU:
SHRI SAMINATHAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that despite

better than average oil seed crops this year, India's imports of edible oils will be a record one ;

(b) if so, whether soyabean oil imports from USA will be of the order of 172,000 tonnes, whereas previous highest imports of all the edible oils were 112,000 tonnes in 1967-1968;

(c) whether it is also a fact that a supply of 25,000 tonnes of rapeseeds has been secured from Canada and also from Russia ;

(d) if so, the total amount to be spent on import of edible oils during 1970 ; and

(e) what steps are being taken to improve production of Soyabean in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Import of edible oils is being arranged having due regard to the indigenous production and the anticipated demand during the year.

(b) So far, the import of about 52,000 tonnes of soyabean oil has been arranged during 1970. The feasibility of obtaining additional supplies is being explored.

(c) The import of 25,000 tonnes of rapeseed from Canada has been arranged. About 5,000 tonnes of sunflower oil have been imported from the U.S.S.R. during 1970.

(d) The cost of the imports during 1970 so far arranged is estimated at Rs. 15.2 crores, c.i.f.

(e) Production programmes developed so far have covered an area of about 10,000 acres and yielded a total quantity of 2,065 tonnes of soybean during 1969-70, of which 500 tonnes have been reserved for seed multiplication. The programme for 1970-71, both for seed-multiplication and commercial use, has been chalked out in consultation with the State Governments participating in this project.

SHRI MAYAVAN : India has imported 255.9 million pounds of soyabean oil from U.S.A. during 1968-69. It is about 40% of the total exports of soybean oil from USA. Should we import so much when there are substitutes available in India ? What is the expenditure involved in terms of foreign exchange for this import alone ?

SHRI ANNASAHIB SHINDE : During the year 1969 the quantities of soyabean oil that were imported were 1,12,000 tonnes. This import has to be resorted to because the prices of edible oils were going up in the country and the consumers' interests were being adversely affected. As is well-known, the groundnut crop and other oil seed crops had a set back last year because of failure of rainfall in certain groundnut growing areas and as the output of oil seeds and groundnuts was less, naturally the availability of edible oils was also less in the country. Therefore the Government had to supplement the programme by imports.

SHRI MAYAVAN : Was this import of soyabean oil under PL-480 scheme ? Secondly what are the functions of the Indian Plant Introduction Service ?

SHRI ANNASAHIB SHINDE : The soyabean oil imported from USA was under PL-480 agreement. Regarding the second question, I will require notice.

SHRI DHANDAPANI : The University of Illinois, USA, Jawaharlal Nehru Agriculture University and USAID signed an agreement in 1967 to develop the soyabean as a new protein food source in India. What are the attempts made to improve the crop cultivation and the production of edible oils in India ? What are the areas suitable to cultivate this crop ?

SHRI ANNASAHIB SHINDE : The soyabean crop has been introduced in our country for the first time on quite a big scale and the Pantnagar Agricultural University and the Jawaharlal Nehru Agricultural University, Jabalpur have lately taken to this. Formerly, the soyabean crop was grown in the Himalayan ranges. Now it was found that it can be grown in

large parts of our country. Therefore, we are trying to make as much seeds available as possible so that a large acreage may be sown with soyabean.

SHRI DHANDAPANI : My friend, Shri Mayavan, spoke of the Indian Plant Introduction Service. What are the functions of this service in relation to soyabean cultivations ?

SHRI ANNASAHIB SHINDE : As I have already submitted, I will require notice of this question.

SHRI SAMINATHAN : May I know from the hon. Minister as to what the total area of plantation . soyabeans in India is ?

SHRI ANNASAHIB SHINDE : Last year it was about 10,000 acres.

SHRI RANGA : Does not the need that the Government found for importing on such a large scale edible oils from other countries, speak of the failure of their policy in regard to production of edible oils in our country and their plans in regard to that ? In view of the fact that during the last 3 to 4 years there has been a complaint about the fall in the prices of groundnut not only because of over-production but because of the wrong price policies pursued by the Government in regard to controls, what is it that the Government want to do in order to encourage oil seed production in the country and to ensure a minimum price for the oil seeds and at the same time help the producers of groundnut seeds to produce soyabean wherever it is possible ?

SHRI ANNASAHIB SHINDE : I quite appreciate the hon. Member's anxiety because it is true that the oilseeds production and again the production of groundnuts has not been increasing as per our expectations. So this naturally deserves constant attention from the Research Organisations, from extension wings and the State Governments and therefore Government has taken up some positive steps. Coordinated research work has been undertaken for developing new strains and high-yielding strains of the oilseeds. Then again, in addition to that, we are trying to introduce new types of oilseeds in this country like soyabean and sunflower because sunflower was traditionally grown in this country and perhaps with the introduction of new strains it may be possible to have coordinated production in our country. As far as price aspect is concerned, in this matter, my Ministry was of the view that something has to be done in regard to the fixation of the minimum prices. And therefore, we referred this question to the Agricultural Prices Commission. The expert body has advised the Government of India that it would not be desirable to fix up the minimum price of groundnuts.

SHRI RANGA : In the light of this experience what do you do ?

SHRI ANNASAHIB SHINDE : I quite see your point. At the most I can say that we can re-examine the matter. And, as far as marketing is concerned, the element of speculation has to be eliminated. Government is taking some steps in that direction.

SHRI AMRIT NAHATA : The Minister told us that due to failure of monsoon rains in some groundnut growing areas the crop was comparatively less. Even then may I know as to why it is that at the harvesting time prices crashed down to defraud the farmers ? Now despite massive import of edible oils, how is it that prices of edible oils are shooting up ? What it is that the Government proposes to do, to bring down the prices of vegetable oils ?

SHRI ANNASAHIB SHINDE : Sir, as I have already mentioned, the element of speculation plays quite a considerable role in this ; and therefore, Government is thinking of taking some positive steps. Government are giving constant attention to this aspect. It is also under the consideration of the Government of India whether some buffer stocks should be constituted so that it will be a healthy check on the trend of prices prevailing in the country. As far as the importing of oilseeds is concerned, certainly the Government of India is taking a number of measures. As far as the prices of Vanaspati are concerned, we have gone into the matter and we have referred this to the Tariff Commission.

Bus since the case is filed against Government in a High Court, this matter is *sub-judice*. I do not want to go into the matter as this stage.

SHRI MANUBHAI PATEL : It is surprising that we are importing edible oils and oilseeds in the country. We were exporting groundnut oil last year. We exported 300 tons of that quality. I would like to know as to what is the total quantity this year. Have we exported or not? Are there any exports in this item? That is one thing I would like to know. Regarding the import of soyabean has it come to the notice of the Government that African countries, especially Uganda, have offered some very good conditions at much cheaper rate than what we are importing today? So, regarding the import of Soyabean from Uganda and the quantity of oil we are exporting from India I want to know the answer.

SHRI ANNASAHIB SHINDE : At least to my knowledge it is not the policy of the Government of India to export edible oilseeds. Only some sample consignments have been exported. It has been pointed out that the Government's general approach is this that so long as shortage prevails in the country we should not export edible oil from out of the country. About the import of soyabean, as I have submitted, we are exploring the possibility of importing various oils from the U.S.A., Canada and U.S.S.R. But many of these things are under some credit arrangements etc. So far as the USA is concerned it is under PL-480. About Canada, it is under some long-term credit arrangement. The hon. Members are aware of the difficulties of foreign exchange and if we will have to pay in hard currency for foreign exchange, naturally, Government has to take a view whether imports from particular countries would be desirable or not.

SHRI MANUBHAI PATEL : Offer from Uganda has come.

SHRI ANNASAHIB SHINDE : We will examine that.

MR. SPEAKER : No question of cross examination please.

श्री हुकम चन्द कछवाय : मैं आपके द्वारा मंत्री महोदय से जानना चाहता हूं अभी एक प्रश्न के उत्तर में उन्होंने बताया कि देश में सट्टा बाजार प्रगति कर रहा है, उसके कारण भी तेलों के दाम काफी ऊँचे हैं, अभी तक यह सवाल पिछले पांच छ: सालों से उठा रहा है, तो कौन-कौन सी कार्यवाही आपने की उस सट्टा बाजार को रोकने के लिए ? दूसरा सवाल मेरा यह है कि खाने का तेल जिस में तिल्ली, अलसी मूंगफली और सरसों का विशेष रूप से उपयोग किया जाता है, उसकी पैदावार बढ़े उसके लिए सरकार कौन से उपाय कर रही है और काश्तकारों को उचित दाम मिलें इसके लिए सरकार क्या उपाय कर रही है ? खाने का तेल गरीब लोग खाते हैं। तो हमारे देश की पूर्ति जब तक नहीं होगी तब तक विदेश नहीं भेजेंगे ऐसा निश्चय सरकार करेगी ?

SHRI ANNASAHIB SHINDE : I have already replied to the points raised by the hon. Member while replying to the supplementary questions out by other hon. Members.

श्री हुकम चन्द कछवाय : मेरे प्रश्न का उत्तर नहीं मिला। पिछले 5-6 साल से यह सवाल उठ रहा है, सरकार ने सट्टा बाजार को रोकने के लिए क्या-क्या उपाय किए हैं, यह सीधा सवाल है, मेरी जानकारी में सरकार ने कोई उपाय नहीं किए हैं। ऐसा कह कर केवल सदन को गुमराह किया जा रहा है।

SHRI V. KRISHNAMOORTHI : Due to the massive import of soyabean as well as sunflower oil from Russia and other countries, the production of oilseeds in this country has gone down; not only has the production gone down, but even the incentive to the farmers has gone down. I hope the hon. Minister will appreciate the necessity of maintaining the production by giving support to the price, for otherwise, it will go down. I want to invite the attention of the hon. Minister to the fact that very

recently, the Canadian Government have offered about Rs. 75 crores to the farmers to destroy the wheat crop in order to maintain the quantum of production by giving price support. Unless the hon. Minister takes such steps in this country...

SHRI SEZHIYAN : Not to destroy.

SHRI V. KRISHNAMOORTHY :...and stops the import of soyabean as well as sunflower oil from other countries, the production of oilseeds in this country will not go up. May I know from the hon. Minister whether he will ponder over this ?

SHRI ANNASAHIB SHINDE: As for the immediate stopping of imports, I do not think that it would be desirable because it will have very serious consequences on the price level of oils in our country. As regards the steps to be taken to protect the interest of the farmer, while reploing to the supplementary question put by Shri Ranga. I have already said that Government will re-examine this question.

SHRI V. KRISHNAMOORTHI: The imports should be stopped.

श्री श्री गोपाल साबू : अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहता हूं कि तेलों के अन्दर वेजीटेबल के भाव बहुत बढ़ रहे हैं, उस को देखते हुए पी-एल 480 के अन्तर्गत अमेरिका से 1970-71 के अन्तर्गत कितना सोयाबीन मंगाने का विचार वह कर रहे है ? अगर अभी तक कुछ ऐग्रीमेंट नहीं किया है तो वह कब तक करने का विचार है और कितना सोयाबीन मंगाने का विचार है ?

SHRI ANNASAHIB SHINDE: As for the immediate import programme, I have already given the figures in the reply to the main question.

श्री श्री गोपाल साबू : 1970-71 में कितना मंगाने का विचार है ?

SHRI ANNASAHIB SHINDE : I have mentioned the figure also in the main answer.

श्री राम सेवक यादव : मैं जानना चाहता हूं कि पांच वर्ष से जो विदेशों से खाने का तेल मंगाया जा रहा है खास तौर से अमेरिका से उसकी मात्रा उत्तरोत्तर बढ़ती जा रही है या कम होती जा रही है ? अगर बढ़ती जा रही है तो क्या कहीं हमारी खेती में योजना-बद्ध जिन्दगी की आवश्यक वस्तुओं के पैदा करने में कहीं दोष है क्या ? अगर है तो क्या और कैसे उस को ठीक करने जा रहे हैं ?

SHRI ANNASAHIB SHINDE: For the information of the hon. Member, I may give the figures in regard to the imports during the last few years; they were as follows:

1965	58,000	tonnes
1966	31,000	,,
1967	87,000	,,
1968	68,000	,,

I have already mentioned the figure for 1969 In 1970, so far, we have imported about 52,000 tonnes. Measures are being taken to encourage production of oilseeds in the country and I have already explained the position.

SHRI K. LAKKAPPA : This is a very important question. The import of oilseeds in our country has been going on for a very long time, and it has brought down the honour and prestige of our country. Recently, I had occasion to meet the ECA. FL people working at Bangkok, and I addressed a meeting also there, and I got this information from the Research Wing working there.

श्री तुलशीदास जाधव : एडीबल आयल की 5 6 रु० कीमत बढ़ गई है। देश में ग्राउण्ड-नट उत्पादन करने के लिए लोग तैयार है, लेकिन जैसा बम्बई कांग्रेस में और माननीय मंत्री जी ने भी कहा है कि ग्राउण्ड-नट और काटन की प्राइस फिक्स की जायगी जिससे ग्राउण्ड-नट का उत्पादन बढ़ाने के लिये लोगों को इन्सेन्टिव मिले। मैं जानना चाहता हूं कि मिनिस्टर साहब कब प्राइस फिक्स करेंगे जिससे देश में ज्यादा

मायल पैदा हो और कौमन-मैन को मिल सके ?

SHRI ANNASAHIB SHINDE : While replying to the supplementary question put by Shri Ranga. I had already explained that we would re-examine the question.

SHRI TULSHIDAS JADHAV: What about fixation of minimum prices ?

SHRI ANNASAHIB SHINDE: The Agricultural prices Commission had advised us against the fixation of minimum prices, but I have already said that we shall again refer the matter to them for further examination.

श्री महाराज सिंह भारती : क्या यह सच है कि दूसरे देशों में सोया-बीन की खेती इस लिए की जाती है चूंकि इसकी खल में गेहूं के मुकाबले पांच गुना ज्यादा प्रोटीन होता है और बाई-प्रोडक्ट की शक्ल में तेल मिलता है ? यदि हाँ, तो क्या वजह है कि फूड कारपोरेशन की तरफ से सोया-बीन खरीदने की गारन्टी नहीं दी जा रही है और सरकार की तरफ से प्रोटीन बनाने के लिये फैक्टरीज खड़ी नहीं की जा रही हैं ? तेल के लिये सोयाबीन उगाने में किसान को पड़ता नहीं खा रहा है—इसका आपके पास क्या जवाब है ?

MR. SPEAKER: What have those meetings to do with the question here ?

SHRI K. LAKKAPPA: There is a research wing, working there in the ECAFE organisation. One of the Mysore members attached to that organisation who is exploring the possibilities of developing oilseeds production in all under developed countries told me that there was ample scope to develop oilseeds production in this country rather than in any other country. That Research Wing has apprised the Government of India of this position, but the Government of India have not responded properly and even the Planning Commission has not responded. May I know whether the Government of India will in consultation with the research wing explore the possibility of developing oilseeds production in this country and also advise the Planning Commission accordingly?

SHRI ANNASAHIB SHINDE : We welcome constructive suggestions for improving the production of oilseeds in our country. As I have already submitted, a number of steps are being taken, and we would very much appreciate the support of the House and the hon. Member to see that my Ministry gets more funds from the Finance Mnisitry and the Planning Commission for research and production plans in regard to oilseeds.

SHRI ANNASAHIB SHINDE : The Government of India are well aware of the importance of taking up the large-scale production of soyabean in our country. Recently, at the initiative of the Pantnagar Agricultural University and with the co-operation of my Ministry, a seminar was organised on the development of processing industries based on soyabean. We understand that the protein content of soyabean is much higher as compared to that of wheat. It is not five times, but at least it is thrice that of wheat.

श्री महाराज सिंह भारती : गारन्टी के बारे में बतलाइये । गारन्टी नहीं देंगे तो कोई नहीं बोएगा ।

SHRI ANNASAHIB SHINDE : We are taking positive steps to popularise and encourage the production of soyabean in our country and we are hopeful of going ahead.

श्री मीठालाल मीना : जैसा मंत्री महोदय ने बतलाया कि तेल का निर्यात नहीं किया जाता है । लेकिन प्रतिवर्ष काफी तादाद में सिघाना निर्यात किया जाता है । मैं जानना चाहता हूं कि प्रति वर्ष कितना सिघाना निर्यात किया जाता है ? दूसरे—अन्य फसलों के मुकाबले तिलहन की फसलों पर राजस्थान में बहुत ज्यादा टैक्स है । अन्य फसलों के मुकाबले इसकी फसलों पर बराबर टैक्स रखने के लिये क्या आप राज्य सरकार को कोई निर्देश देंगे ?

SHRI ANNASAHIB SHINDE : I have broadly mentioned that the Government of India are not exporting edible oils or groundnut. I will require notice as to the export of the particular commodity he mentioned.

About encouragement to farmers for production of oilseeds, I have already explained the position in detail.

SHRIMATI SUSEELA GOPALAN : Is it a fact that Government are reluctant to stop the import of soya beans because it is tied up with PL 480 and they want to serve the interests of the industrialists to the detriment of the farmers and the common people of the country?

SHRI ANNASAHIB SHINDE : I have explained that soya beans are being imported because there has been some shortage of edible oils in our country. In order to supplement the available supply, we have taken this step.

In reply to an earlier question, I have already said that it is being imported under the PL 480 agreement. We are also importing from Canada and USSR, and not only from the USA. There are not many countries which can offer surplus edible oils for export.

Fall in the off-take of Fertilisers

*243. SHRIMATI SHARDA MUKERJEE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the off-take of fertilisers from the State Trading Corporation is sluggish and the stocks are lying piled up with them;

(b) the resons for such sluggish off-take ; and

(c) what measures have been adopted to clear the accumulated stocks and future imports against contracts already entered into ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). A Statement is laid on the Table of the Sabha.

Statement

(a) The State Trading Corporation (now Minerals and Metals Trading Corporation of India) imports fertilisers on behalf of the Ministry of Agriculture from Rupee payment countries like U.S.S.R., Poland, German Democratic Republic and others. Regarding the nitrogenous fertilisers handled by them, they act only as purchasing agents and these are passed on to the Central Fertiliser Pool for distribution to the States. Regarding potassic fertilisers, they not only handle them, but also distribute them through their agents, the Indian Potash Supply Agency. The off-take of Muriate of Potash from the State Trading Corporation has gone up from 1.49 lakh tonnes in the period between April, 1968 to January, 1969 to 1.67 lakh tonnes in the corresponding period of 1969-70. White this off-take in 1969-70 has been less than planned, it is not a fact that the stocks are piling up. The stocks, in fact, are gradually coming down.

(b) and (c). The main reason for the lower off-take has been the disinclination of the farmers to apply potash in recommended doses since its application does not immediately show results but only improves the quality of the grain and makes it more resistant to diseases. Since greater effort is needed to convince the farmers of its utility, the State Trading Corporation's investment over promotional measures has been stepped up in 1969-70. Another reason for the comparatively low off-take has been the prevalence of different prices for potassic fertilisers sold by the S.T.C. and by the Central Fertiliser Pool. This has been remedied by unifying both the sources of potash supply and also prescribing uniform all-India prices.

The S.T.C. had a stock of 1.28 lakh tonnes of Muriate of Potash on January 31, 1970 valued at Rs. 4.54 crores. Currently, the requirements of all kinds of fertilisers are being reviewed with the States and manufactures. However, the requirement of Potash for the year 1970-71 has been tentatively assessed at 4,80,000 tonnes in

terms of Muriate of Potash. Nearly half of this will be consumed in Kharif. 1970, Two-thirds of the Kharif requirement, namely, 1,60,000 tonnes have to be in stock by the 1st April, 1970. In the light of this, the stock with the S.T.C. cannot be considered excessive.

———

SHRIMATI SHARDA MUKERJEE: The Minister has stated in his reply that nitrogenous fertilisers are given to the States for distribution, I would like to draw his attention to the fact that the distribution of fartilisers has turned into a political racket because the whole rural area can be controlled if you control fertilisers and seeds credit. In view of the fact that the farmer is suffering heavily—either he gets adulterated fertilisers or the other services supposed to be given with the use of fertilisers are not given to him—would the Minister go into this and take such promotional measures as would not be tied up with political interest ? Wherever there is adulterated fertiliser distributed or fertiliser selling in the black market, the STC and the Central Government wash their hands off and say that distribution is done by the States. What measures does the Minister purpose to take to see that the farmer does not suffer as far as this is concerned ?

SHRI ANNASAHIB SHINDE : I have great respect for the hon. lady. But may I submit that her observation is not quite correct, because the availability of fertilisers in the country is so easy now that anybody can get them ? In fact, there are complaints from cooperative societies and others of accumulated stocks. Of course, recently there has been a good offtake.

SHRI RANGA : What about the excise duty ?

SHRI ANNASAHIB SHINDE : Moreover, the Government of India, particularly my Ministry, have taken positive steps on the distribution of fertilisers by removing restrictions. Anybody can now undertake trade in fertilisers; he has only to register with the State Government. This restriction has been imposed as we do not want adulteration in fertilisers, to which Prof Ranga referred the other day.

We have not received a single complaint from any part of the country about non-availability. It is wrong to say...

SHRIMATI SHARDA MUKERJEE : Not non-availability.

SHRI ANNASAHIB SHINDE : ...that politics is being introdoced in fertiliser distribution, because the availability is so easy, and that is also not the intention of of Government. In fertiliser distribution, Government are not the only agency; private trade and co-operative societies are also allowed to distribute.

SHRIMATI SHARDA MUKERJEE: It is not a question of non-availability but there is not enough offtake and the reason is that firstly you must have credit, secondly the fertiliser must be of the right sort, thirdly the fertiliser must he made available to the farmer after doing some soil testing and so on. These things are not given. The people who are selling the fertilisers are obligated to the politician, that is the point. That is why I want to know whether this it becomes a system where commercial and technical considerations are used instead of political considerations. If you are on the right side of the ruling party, then all services are given to you along with the distribution of fertilisers.

SHRI VASUDEVAN NAIR : She knows by her own experience.

SHRIMATI SHARDA MUKERJEE : Yes, I do ag.icultural farming on my own, I know because in our district of Ratnagiri we do get the right type of featilisers, that is the point. Will you please ask the Minister to let me know whether he will go into this whole system of distribution and the utilishion of fertilisers so that the farmer benefits. The Chairman of the Fertiliser Corporation of India... ...

MR. SPEAKER : Please do not make a regular speech,

SHRIMATI SHARDA MUKERJEE : But why do they hate giving the right type of answer ? Here in this statement they say that the STC does not have excessive stock, and the Chairman of the Fertiliser

Corporation of India says that the stocks are piling up. Which is true? I would like to know what the true answer is, why there is not enough offtake. Secondly, in view of the fact you have stockpiles, will you change the practice under which you are giving more and more of fertilisers which the farmer does not want or cannot use I say it has become a political question, it is no longer a question of the farmer.

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : The information of the Member is rather out of date.

SHRIMATI SHARDA MUKERJEE : This was given only last month.

SHRI JAGJIWAN RAM : That apprehension might have there so long as it was the monopoly of the co-operative societies to distribute fertilisers, but I have said that she is out of date because recently we have issued orders that the fertilisers may appoint their own agents, previously they could not, in their areas and even licensing will not be necessary, they will have simply to register with the STC, and the fertiliser factories are free now, as a matter of fact I have insisted on them to do it, to take promotional activities in the areas which are covered by their factories. Therefore, the question of this political implication does not arise. It might have been there when it was entirely the monopoly of the co-operative societies. Now all agencies are functioning for the distribution of fertilisers.

There was some slackness in the offtake of fertilisers last year when there was delay in the monsoon, and my hon. friend, Shri Ranga, will know that in areas in Andhra or Madras or even in Mysore, when there was scanty rainfall, the farmers could not take the fertilisers for application. This year after the winter rainfall there has been a satisfactory offtake of fertilisers.

SHRI CHINTAMANI PANIGRAHI : Apart from the question whether politics, when it becomes barren, needs a little fertiliser or not, I would like to know from the hon. Minister whether, since he mentioned just now that last year there was shortfall in the offtake of fertilisers, Government is taking into consideration the actual requirement of the fertilisers in the country when it goes in for contracts for bigger imports of fertilisers. I would like to know from the hon. Minister the actual requirement of fertilisers for 1970-71 and the target of their contract for import from the different countries.

SHRI ANNASAHIB SHINDE : As far as the first part of the question is concerned, the hon. Minister has already made a reference to the fact that the offtake was a little poor last year because of failure of rains, but even then, last year also the increase was to the tune of 13 per cent over the previous year. This year there has been a considerable increase because of favourable rainfall in winter and the increase in consumption this year alone has been, in the case of nitrogen 25 per cent, in the case of PTO 13 per cent and in the case of PTO 16 per cent. So, there has been an increase in the offtake during the current year. We wish it were more. But it is not correct to say that the increase in the offtake of fertilisers is not satisfactory this year as compared to last year.

While working out the programme, Government did take into consideration the availability of stocks in the country and that is why a minimum programme was worked out last year and the import programme was drastically cut down. This year also we are takikg into consideration the possibility, what would be the internal production of fertilisers and what are the stocks with us. On that basis alone we shall be taking steps for imports next year. Next year's consumption target is 1.9 million tons nitrogen.

SHRI RANGA : Are Government not aware of the fact that there is increasing indulgence in adulteration is which even some of the renowned suppliers and manufacturers of fertilisers themselves are indulging in? Would Government make careful enquiries into this particular matter? Have the Government made any enquiry at all to find to what extent the imposition of excise duty last year had been responsible for a rise in the price of

fertiliser and as a result there has been reduction in the demand of fertilisers by peasants ?

SHRI JAGJIWAN RAM : With regard to adulteration in any commodity, when there is shortage there are chances of many malpractices.

SHRI RANGA : Even then, Chalk and chunam are mixed ; you ask your colleague.

SHRI JAGJIWAN RAM : Whenever there are shortage in any commodities, malpractices and chances for adulteration increase. When the fertiliser situation is easy and comfortable I do not think there is any chance for malpractices. All the same if the hon. Member brings to my notice certain instances, necessary action will be taken. I regard it as a criminal activity to adulterate fertilisers. So far as the offtake is concerned, I should like to remove the impression of the hon. Member. Last year it was not according to target but it does not mean that the offtake went down as compared to the previous year. Growth was not as much as we had anticipated. I have given the reason for that; that is the only reason.

SHRI RANGA : Excise duty ?

SHRI JAGJIWAN RAM : That was not responsible.

श्री कंवरलाल गुप्त : अध्यक्ष महोदय, अभी मन्त्री महोदय ने यह कहा कि फर्टिलाइजर का जो टार्गेट था उसके मुताबिक आफटेक नहीं हुआ तो उसका एक मुख्य कारण यह है कि जो फर्टिलाइजर है उसका प्रयोग ज्यादातर बड़े-बड़े किसान करते हैं, 25 परसेन्ट से ज्यादा किसान उसका प्रयोग नहीं करते हैं और छोटे छोटे किसान तो उसका प्रयोग करते ही नहीं हैं जिसका परिमाण यह होता है कि खेती में भी मानोपली क्रिएट हो रही है इस देश में तो मैं जानना चाहता हूं कि छोटे-छोटे किसान भी फर्टिलाइजर का पूरा प्रयोग करें ताकि देश में नीचे तक समाजवाद फैल जाये जैसा कि आप चाहते हैं और दावा करते हैं "(व्यवधान)" 90 परन्सेट किसान ऐसे हैं जिनको, जो सरकार अपना खर्चा एग्रीकल्चर सेक्टर में करती है उसका केवल 10 परसेन्ट फायदा होता है और दस परसेन्ट किसानों को 90 परसेन्ट खर्च का फायदा होता है तो मैं जानना चाहता हूं कि सरकार के पास इस प्रकार की कोई योजना है जिसके जरिए से वे छोटे-छोटे किसान भी फर्टिलाइजर को प्रयोग में लायें ? यदि कोई ऐसी योजना है तो उससे कितना लाभ होगा और क्या सरकार, पिछले साल श्री मोरारजी भाई ने फर्टिलाइजर पर जो ड्यूटी बढ़ा दी थी उसको कम करेगी ताकि फर्टिलाजर की डिमान्ड ज्यादा हो सके ?

SHRI ANNASAHIB SHINDE : I could appreciate the anxiety of the hon. Member that smaller farmers should get the advantage of fertilisers and other inputs. It is Government's effort to see that credit is made available and fertilisers are made available in time and distribution arrangements are made properly, etc. If all these things could be satisfactorily arranged, perhaps a larger section of the smaller farmer can be covered. I can see the limitations. There are certain difficulties for the credit institutions and the factories in reaching all the small farmers.

But as far as the policy decision of the Government of India is concerned, we have now related the availability to credit to crop and not to security. Therefore, even the smaller farmers should be in a position to take advantage of this. We have taken a number of positive steps to improve the existing distribution arrangements. So, at all points, especially in the interior areas which are far away from urban areas, fertilisers are stockpiled and the availability is made easy. Some of these steps are being taken to serve the purpose of the smaller farmers.

श्री कंवरलाल गुप्त : मेरा सवाल यह था कि क्या सरकार ने कोई स्कीम बनाई है ? यह जो मेजर्स हैं वह पुराने हैं और उनका चूंकि कोई असर नहीं हो रहा है इसलिए क्या

सरकार ने उसके लिए कोई स्कीम बनाई है, अगर बनाई हो तो वह उसे बतलाये ?

SHRI JAGJIWAN RAM : I will refer the hon. Member to the budget provision itself and the budget speech of the Finance Minister in which reference has been made to small farmers and landless labour and what is the scheme the Government is going to introduce. If you read it ; you will find it is being done.

श्री कंवरलाल गुप्त : अध्यक्ष महोदय, मैंने ड्यूटी कम करने के बारे में कहा था। अब अगर आप ही हमें प्रोटैक्शन नहीं देंगे और उसका उत्तर मंत्री जी से नहीं दिलवायेंगे तो फिर कौन करेगा ?

MR. SPEAKER am very sorry even the Question Hour takes the shape of a short debate. I am not allowing the question.

श्री कंवरलाल गुप्त : मैं अध्यक्ष महोदय, आप से विनती करना चाहता हूँ कि वह जो फर्टिलाइजर्स पर पिछले साल ड्यूटी लगाई थी। उसका जवाब मंत्री जी से मुझे दिलवाइये। लेकिन अगर आप वह नहीं दिलाना चाहते हैं तो आपकी मर्जी है।

SHRI BISHWANATH ROY : In view of the specific question put by Prof. Ranga regarding the adulteration of fertilisers, may I know whether the Government purpose to entrust the Agro-Industries Corporation and district agricultural departments with the distribution of fertilisers to the growers ?

SHRI ANNASAHIB SHINDE : There is no bar on any agro-industries corporation or district agricultral department from undertaking the distribution of fertilisers even according to the present policy.

SHRI P. GOPALAN : While mentioning in the statement that the offtake of fertilisers in 1969-70 has been less than planned, the Government has tried to give some fantastic reason for the deline in the rate of consumption of fertilisers, such as the disinclination of the farmers to apply potassium in the recommended doses. Another reason given is the prevalence of different prices for potassic fertilisers stocked by the STC and the Central Fertiliser pool. I would like to know from the hon. Minister whether it is a fact that as against the annual compound rate of 30 per cent increase in fertiliser consumption stipulated in the fourth Plan period as the bases for achieving the production target as the new farm strategy, the increase actually recorded in the first year of the Plan was not more than 12.5 percent ? In view of this sharp decline in the consumption of fertilisers, I would like to know from the hon. Minister whether it is not a fact that the basic reason for the fall in consumption of fertilisers is the non-availability of adequate credit to small farmers who are incapable of purchasing and using these fertilisers.

SHRI ANNASAHIB SHINDE : In regard to the first part of the question, the hon. Member referred to the statement which has been laid on the Table of the House. But if the hon. Member is good enough to refer to part (c) of the question, he will find that it refers only to the stock with the State Trading Corporation. The STC distributes only potash and my statement refers only to potash and it does not refer to the nitrogenous and other phosphatic fertilisers, because the question is with regard to the stock available with the State Trading Corporation. As far as the consumption of other fertilisers is concerned, the position has already been explained on the floor of the House while replying to another supplementary.

श्री रघुवीर सिंह शास्त्री : क्या यह ठीक है कि जो उन्नत किस्म के बीज हैं गेहूं आदि के, उनकी जो उपज है वह निरन्तर घट रही है और क्या उसका यह कारण नहीं है कि उनके लिए जितना उर्वरकों का प्रयोग होना चाहिए उतना प्रयोग किसान उनका नहीं कर पा रहे हैं, यदि यह बात ठीक हो, तो इस सम्बन्ध में सरकार इसका क्या उपाय करना चाहती है ?

SHRI ANNASAHIB SHINDE : There is a separate question whether the yields are declining. The fact is, yields are not declining ; that is a wrong impression.

अध्यक्ष महोदय : काफी सवाल जवाब इस पर हो चुके हैं अब आगे चलना चाहिए ।

श्री इसहाक सम्भली : हमारे देश के करोड़ों इंसानों का सवाल है। यह एक ऐसा सवाल है जिसमें जो बदउनवानियां हुई हैं मैं चाहूंगा कि खास तौर से उस पर तवज्जह दिलाई जाय। यह 85 फीसदी इस मुल्क के बसने वाले लोगों का सवाल है इसलिए इस पर सवालों को पूछने दिया जाय।

[شری اِسحاق سنبھلی—ہمارے دیش کے کروڑوں انسانوں کا سوال ہے - یہ ایک ایسا سوال ہے جس میں جو بد انوانیاں ہوئی ہیں میں چاہونگا کہ خاص طور سے اس پر توجہ دلائی جائے - یہ ۸۵ فی سدی اس ملک کے بسنے والے لوگوں کا سوال ہے اس لئے اس پر سوالو کو پوچھنے دیا جائے -]

अध्यक्ष महोदय : माननीय सदस्य देख ही रहे हैं कि एक राउंड चला और अब सेकेंड राउंड पर हम आ रहे हैं। वह धीरज रक्खें उन्हें भी मौक़ा दिया जायगा।

श्री मु० अ० खां : मुझे श्री कंवरलाल गुप्त के इस खयाल से इत्तिफाक है कि छोटे काश्तकार फर्टिलाइजर्स की क़ीमत ज्यादा होने की वजह से अपनी जमीन में फर्टिलाइजर्स का इस्तेमाल नहीं कर पाते हैं तो मैं सीधा सवाल मंत्री जी से करना चाहता हूं कि क्या मंत्री महोदय इस बात पर गौर कर रहे हैं कि पिछले साल फर्टिलाइजर्स पर जो ऐक्साइज ड्यूटी लगाई गई है उसको वह कम करेंगे ताकि छोटे काश्तकार भी उसका सही इस्तेमाल कर सकें ?

SHRI ANNASAHIB SHINDE : We have already explained the position about the credit policy, etc.

अध्यक्ष महोदय : यह पहले भी पूछा जा चुका है।

श्री इसहाक सम्भली : क्या यह सही है कि फर्टिलाइजर्स के कम इस्तेमाल की वजह यह हुई है कि खुले बाजार में फर्टिलाइजर्स के दाम बहुत ज्यादा चढ़ गये थे और जिस सुआयल पर जैसी खाद की जरूरत थी वह वहां नहीं भेजी गई दूसरी भेजी गई ? मैं अपने जाती इल्म की बिना पर कह सकता हूं कि ब्लाक्स में जब किसान जाते थे तो मुनासिब दाम पर खाद उन्हें नहीं मिलती थी। मुझे मिनिस्टर साहब का वह बयान सुन कर ताज्जुब हुआ कि खाद की माँग नहीं है। हक़ीकत तो यह है कि किसान बिलाकों में मारे-मारे फिर रहे थे और जवाब उनको मिलता था कि खाद नहीं है और खुले बाजार में वही खाद बहुत मंहगे दामों पर मिलती थी। क्या यह सही है कि यह शिकायतें सरकार के पास आई हैं कि जहां पर जिस खाद की जरूरत है वह छोटे काश्तकारों को नहीं पहुँचती है दूसरे क्या यह भी सही नहीं है कि बाजार में चूंकि खाद की क़ीमत ऊंची होती है इसलिए किसान वहां से नहीं लेना चाहते तो काश्तकारों से बाजार में खाद की ज्यादा क़ीमत न ली जा सके इसके लिए सरकार क्या कोशिश कर रही है ?

[شری اسحاق سنبھلی—کیا یہ صحیح ہے کہ فرٹی لائزرس کے کم استعمال کی وجہہ یہ ہوئی ہے کہ کھلے بازار میں فرٹی لائزرس کے دام بہت زیادہ چڑھہ گئے تھے اور جس سوائل پر جیسی کھاد کی ضرورت تھی وہ وہاں نہیں بھیجی گئی دوسری بھیجی گئی - میں اپنے ذاتی علم کی بنا پر کہہ سکتا ہوں کہ بلاکس میں جب کسان جاتے تھے تو مناسب دام پر کھاد انہیں نہیں ملتی تھی - مجھے منسٹر صاحب کا وہ بیان سن کر تعجب ہوا کہ کھاد کی مانگ نہیں ہے- حقیقت تو یہ ہے کہ کسان بلاکوں میں مارے مارے پھر رہے تھے اور جواب انکو ملتا تھا

کہ کھاد نہیں ہے اور کھلے بازار میں کھاد بہت مہنگے داموں پر ملتی تھی - کیا یہ صحیح ہے کہ یہ شکائتیں سرکار کے پاس آئی ہیں کہ جہاں پر جس کھاد کی ضرورت ہے وہ چھوٹے کاشتکاروں کو نہیں پہنچتی دوسرے کیا یہ بھی صحیح نہیں ہے کہ بازار میں چونکہ کھاد کی قیمت اونچی ہوتی ہے اسلئے کسان وہاں سے نہیں لینا چاہتے تو کاشتکاروں سے بازار میں کھاد کی زیادہ قیمت نہ لی جا سکے اسکے لئے سرکار کیا کوشش کر رہی ہے -]

SHRI ANNASAHIB SHINDE: We have not received any complaint. but if he gives me any particular instance, I can look into it. As far as availability is concerned, we have written to all the State Governments that whatever quantities they want, we are prepared to supply them, apart from the fact that there are private agencies which distribute it. We have also not received any complaint about high prices. Because of the easy availability of fertilisers all over the country, they are available at prices which are broadly fixed by the Government.

श्री इसहाक सम्भली : शुक्रिया, मैं आप को वह जानकारी दूंगा।

[شری اِسحاق سنبھلی—شکریہ—میں آپ کو وہ جانکاری دونگا -]

Fall in the Average Yield of Wheat

*245. SHRI SITARAM KESRI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the average yield of wheat was on the decrease during the year 1968-69 as compared to the previous years;

(b) if so, the reasons thereof; and

(c) the steps Government propose to take to improve the high yielding variety of wheat and other agricultural products?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No, Sir.

(b) Does not arise.

(c) Besides research and use of newly developed wheat seeds, the steps taken by the Government, include (i) greater emphasis on timely operations and use of optimum quantities of inputs, particularly fertilisers and irrigation; (ii) Organization of effective and purposeful Demonstrations on farmer's fields; and (iii) Organization of Farmer's Training along with the National Demonstrations Programme.

श्री सीताराम केसरी : जहां तक पैकेज ऐरिया की बात है वहाँ तो गेहूं की उपज जितनी बढ़िया हो सकती है उतनी होती है लेकिन दूसरे ऐरिया में गेहूं की एवरेज ईल्ड जो कि 1968-69 के दौरान पिछले सालों की अपेक्षा कम रही तो मैं जानना चाहता हूँ कि जो सुविधाएं सरकार पैकेज ऐरिया को देती है वही सुविधाएं सरकार दूसरे ऐरियाज को भी देती है या नहीं देती है और अगर नहीं देती है तो क्या देने के लिए कोई उसके पास योजना है ताकि पैकेट ऐरिया में जितनी उपज होती है उतनी ही उपज दूसरे ऐरिया में भी हो?

SHRI ANNASAHIB SHINDE: This problem was gone into in depth by the Punjab Agricultural University and also the the Institute of Agricultural Research (Statistics) and it was found that in areas where the yields have gone down the reasons were mainly seasonal, mainly lack of moisture in the winter because of failure of winter rains. But in all irrigated areas where water was available the yield has gone up in almost all the States in the country.

श्री सीताराम केसरी : जो प्लैनिंग कमीशन का प्रोग्राम एवैलुएशन आर्गेनाइजेशन है क्या उसने अपनी रिपार्ट में इस बात की ओर आप का ध्यान आकर्षित किया है कि उपज में जो कमी होती है उसके कारण क्या है? कीड़ा

लगना है या वर्षा न होना है ? इसको रोकने के लिये ताकि उपज न घटे, आपके पास निकट भविष्य के लिये कोई योजना है। उसने कोई सजेशन्स आपको दिये हैं या नहीं, और क्या आप उसको इम्प्लिमेंट करेंगे ?

SHRI ANNASAHIB SHINDE : The organisations to which I have made a reference earlier have definitely indicated some positive measures. For instance, they have suggested that nutrients, that is nitrogenous, phosphatic and potassium fertilizers should be applied in adequate quantities, as far as high-yielding verieties are concerned. If the plants are not properly fed and if the nutrients are not adequate then the diseases and pests are more. So, they have suggested that apart from irrigation, adequate availability of fertilizer plus micro-nutrients in certain soil is necessary.

SHRI LOBO PRABHU : Loss of fertility arises from the loss of moisture and one of the measures to prevent that is contour bunting of the fields. I would like to have a specific reply from the Minister whether they are prepared to subsidize small cultivators, that is to say, with a holding of less than two acres, for contour bunting.

SHRI ANNASAHIB SHINDE : There is a very ambitious programme for this all over the country. Even in the State of the hon. Member this programme is getting on very well.

SHRI LOBO PRABHU : Are you prepared to give a subsidy ? Say "yes" or "no".

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : Speaking from memory, subject to ascertaining, for soil erosion mesxures, whether the holdings are big or small, some element of subsidy is already there. I will check it up.

SHRI LOBO PRABHU : There is no subsidy for a big holding or a small holding.

SHRI JAGJIWAN RAM : I am saying that the subsidy is there and it covers small holdings also.

श्री बलराज मधोक : अभी इस क्वेश्चन से पहले जो क्वेश्चन श्री वीरेन्द्र कुमार शाह का था उसके उत्तर में जो स्टेटमेंट दिया गया है उसको देखते हुए मैं जानना चाहता हूँ कि क्या यह तथ्य नहीं है कि जिस ढंग से आप फर्टिलाइजर बांट रहे हैं, जिस ढंग से उनका प्रयोग हो रहा है बिना उचित सायल टेस्टिंग के और कई जगहों पर बिना पानी के प्रबन्ध के, उसके कारण जमीन खराब हो रही है और अगर इस साल नहीं तो अगले दो तीन साल के बाद व्हीट का प्रोडक्शन कम होना शुरू हो जायगा ? यू एस ए का भी अनुभव हमारे सामने है। मैं जानना चाहता हूँ कि क्या फर्टिलाइजर के प्रयोग के बारे में और सायल टेस्टिंग और पानी के प्रबन्ध की ओर भी आप उतना ही ध्यान देंगे जितना आप फर्टिलाइजर के पैदावार के बारे में कर रहे हैं ? अगर नहीं कर रहे हैं तो यह प्रोडक्शन गिरने वाला है आप कुछ भी करें। आप इस दृष्टि से क्या करेंगे ताकि जमीन बेकार न हो जाय फर्टिलाइजर की वजह से ?

SHRI ANNASAHIB SHINDE : That is exactly the approach of Government. We are giving adequate importance to the soil testing programme and to increasing irrigation facilities—major, medium and minor. But I would like to explain that in the high yielding varieties programme and in multiple cropping soils get more exhausted, particulerly in India. It is found that in addition to fertilisers micronutrients like zinc, borax and iron deficiency also develops. So, we have asked the State Governments to attend to this problem. The availability of micronutrients is there in our country and we have suggested to State Governments that they should advise and make available these micronutrients to farmers so that soil deficiency does not develop and our soil does not deteriorate.

श्री रणधीर सिंह: गेहूं की पैदावार फाइन्हैसार

अच्छे इनपुटस और रीजनेबल बेसिस की खरीद है पर साथ ही इस पर भी है कि उसको रेम्यूनरेटिव प्राइस या रिटर्न मिले। इन्सेन्टिव्ज के बारे में शायद मंत्री महोदय सब्सिडी की बात तो नहीं मानेंगे, लेकिन इतना मैं जरूर चाहूंगा कि प्रोडक्शन बढ़े और अच्छी किस्म का गेहूं ठीक दाम पर मिले, खेती जो है उसकी प्राइस ठीक हो और एलेक्ट्रिसिटी, पानी आदि की सुविधायें किसानों को कंसेशनल रेटस पर दी जायें। इन्वेस्टमेंटस के मुताबिक गेहूं का रिटर्न ठीक हो। क्या आप वह फैक्टर्स डिटरमिन करेंगे ताकि किसानों को इन्सेन्टिव मिले और प्रोडक्शन बढ़ने से हिन्दुस्तान मालामाल हो जाये?

SHRI ANNASAHIB SHINDE : The hon. Member knows that as a results of the positive policy of the Government of India and particularly my Ministry in regard to prices of wheat and its procurement, there was considerable encouragement to farmers.

SHRI JAGJIWAN RAM : We have fixed the price of wheat on a very high side.

SHRI ANNASAHIB SHINDE : One of the main reasons for wheat production going up is that. We have given considerable incentive to farmer.

श्री गुरचरण सिंह: अभी मंत्री महोदय ने जो कुछ ईल्ड के बारे में बतलाया वह फिगर्स प्राइवेट फार्मों के बतला रहे हैं या स्टेट ग्रोन्ड फार्म्स के? आनरेबल मिनिस्टर साहब को पता है कि जितने स्टेट ग्रोन्ड फार्म्स हैं सब घाटे में चल रहे हैं और उनकी ईल्ड प्राईवेट फार्म्स से कम है।

SHRI ANNASAHIB SHINDE : This question was whether in some States yields have gone down and I have explained the position.

श्री ओम प्रकाश त्यागी: अभी मंत्री महोदय ने कहा कि उन्होंने डिमांस्ट्रेशन का प्रबन्ध किया परन्तु फैक्ट यह है कि नये बीज जो आये हैं उन को कैसे प्रयोग में लाया जाय, वह कैसे बोया जाय, कितना पानी दिया जाय, कितनी खाद दी जाय, इसका ज्ञान किसानों को नहीं है। अपने ढंग से वह उनका प्रयोग करते हैं जिससे उनकी खेती में बीमारी आ जाती है। मैं गांव से आता हूँ, मैं बतला रहा हूँ कि ऐसे भी केसेज हैं जिनमें अनेक किसानों के नये बीज के खेत बेकार चले गये और उनमें कोई ईल्ड नहीं हुई। मैं सरकार से जानना चाहता हूँ कि क्या उसने इस प्रकार के डिमांस्ट्रेशन के प्रबन्ध किये हैं जिसमें किसानों को ले जाकर नये बीजों के प्रयोग को बतलायें? यदि ऐसा सरकार ने किया है तो सन् 1969 में कितने किसानों को उसने अपनी ओर से डिमांस्ट्रेशन केन्द्रों में ले जा कर उनके सामने प्रदर्शन किये?

SHRI ANNASAHIB SHINDE : I appreciate the anxiety of the hon. Member but I am sorry to say that he was not attentive. I have specifically replied to this when I replied to the main question.

MR. SPEAKER : Shri salve.

श्री प्रेम चन्द वर्मा: अध्यक्ष महोदय, हम भी इधर बार-बार खड़े हो रहे हैं।

अध्यक्ष महोदय: यह गलत बात है।

श्री प्रेम चन्द वर्मा: इसमें गलती क्या है?

श्री प्रकाशवीर शास्त्री: गलती यह है कि आप आंख पकड़ने के बजाय कान पकड़ रहे हैं। कान नहीं पकड़ना चाहिए।

अध्यक्ष महोदय: वह मेरा कान पकड़ते हैं।

SHRI N.K.P. SALVE : The Minister of State is known as a very progressive and scientific agriculturist and that is why he suggested that these questions are of very great significance and importance, and they are not the suggestions of theoreticians. May I know from him whether in Madhya Pradesh the average yield of wheat per acre is less than what it is in other

areas of similiar featility and, if so, what steps have been taken by the Government here to instruct the Madhya Pradesh Government, or on their own, to improve the yield per acre, if they consider that Madhya Pradesh is also a part of India ?

SHRI ANNASAHIB SHINDE : I may say that Madhya Pradesh is one of the States in our country where the per acre yields are low. But there are two other States in the country where the yields are even lower, that is, Mysore and Maharashtra.

SHRI N.K.P. SALVE ; That is hardly a consolation that others are wrose off.

SHRI ANNASAHIB SHINDE : We are are equally anxious like the hon. Member about it. The Madhya Pradesh Government should attend to this problem and we have made some positive suggestions to the State Government to rectify this.

Implementation of Recommendations of Coal Wage Board

+

*246. SHRI BHAGABAN DAS :
SHRI B. K. MODAK :
SHRI GANESH GHOSH :
SHRI A. K. GOPALAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of colliery owners who have not yet implemented in full the recommendations of the Coal Wage Board ;

(b) the reason for their non-implementation ; and

(c) the action taken against the colliery owners for non-implementation of the Wage Board recommendations ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Four hundred and seventy-three collieries, accounting for approximately 27.5% workers, have not implemented the recommendations or have implemented them partially.

(b) The managements have pleaded financial difficulties in implementing the recommendations.

(c) Does not arise : the recommandations are no enforceable statutorily.

SHORT NOTICE QUESTION

गुड़ का निर्यात

SNQ 2 **श्री प्रकाशवीर शास्त्री :** क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश सरकार ने केन्द्रीय सरकार से अनुरोध किया है कि उस राज्य से बाहर के लिए गुड़ के निर्यात पर लगाये गये सभी प्रकार के प्रतिबन्ध हटा दिये जायें ;

(ख) यदि हां, तो उसने इसके क्या कारण बताये हैं; और

(ग) इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No communication in this regard has been received from the Uttar Pradesh Government. There are, however, no restrictions on inter-state movement of gur including export from Uttar Pradesh.

(b) and (c). Do not arise.

श्री प्रकाशवीर शास्त्री : उत्तर प्रदेश और पूरे देश में गुड़ के उत्पादन की स्थिति को आप देखें। खाद्य मन्त्रालय के अपने आंकड़े बताते हैं कि 1967-68 में 97 लाख 86 हजार टन गुड़ देश में पैदा हुआ। 1968-69 में 1 करोड़ 20 लाख टन गुड़ पैदा हुआ। इस वर्ष के व्यापारिक आंकड़ों के अनुसार 1 करोड़ 40 लाख टन गुड़ का उत्पादन होने का अनुमान है। जहां तक गुड़ के भावों का सम्बन्ध है, उत्तर प्रदेश में अब से दो वर्ष पहले गुड़ का भाव 125 रुपये मन था। इस साल जब गुड़ का सीजन शुरू हुआ तो प्रारम्भ में गुड़ का भाव 40 रुपये मन था। अब जब मैं आपके माध्यम से खाद्य मंत्री

जी से प्रश्न पूछ रहा हूं, गुड़ का भाव घट कर 20 रुपये मन तक आ पहुँचा है। इसका दुष्परिणाम यह हो रहा है कि किसान को इस समय डेढ़ रुपये मन भी गन्ने का भाव नहीं पड़ रहा है। जबकि गुड़ का उत्पादन बढ़ने जा रहा है और किसान की ईख खड़ी है, खेत उसका खाली नहीं हुआ है, खाद्य मंत्रालय ने कोई क्या इस प्रकार की योजना बनाई है जिससे किसान को गुड़ का अच्छा भाव मिले और गन्ने का दाम अच्छा मिले ? अगर कोई इस प्रकार की योजना इनके पास है, तो उसका विवरण क्या है ?

SHRI ANNASAHIB SHINDE : The main Question referred to the fact whether there are any restrictions of the export of jaggery from U.P. and other States. I may say, in this respect that the Government of India's broad approach has been not to have any restrictions on inter-State movement of jaggery. At the moment there are no restrictions. Even in a difficult period when this question was discussed, we took the position that as far as possible there should not be any restrictions though some State Governments wanted restrictions to be placed on the movement of jaggery.

As far as the larger issue of depressed prices of agricultural commodities is concerned, we, Sir, are equally concerned over this. Because the acreage of sugar cane has steadily gone up and, as a result of larger production, the prices are depressed very much. We are examining the possibility whether some industrial users can be permitted to use jaggery, and that is receiving the attention of our Ministry. As I was explaining the other day, *gur* is a highly perishable commodity and even suppose somebody is to purchase it, it cannot be kept in the godown for a longer period. Therefore, the difficulty of Government undertaking largescale purchase of *gur* is there. We are finding out possibilities whether jaggery can be used for industrial purposes and whether it is possible to export it to foreign countries also in order to protect the industry.

श्री प्रकाशवीर शास्त्री : मूल प्रश्न के उत्तर में मंत्री महोदय ने कहा है कि उत्तर प्रदेश से बाहर गुड़ के भेजे जाने पर किसी प्रकार का कोई प्रतिबन्ध नहीं है। लेकिन अगर आप मेरे प्रश्न को पढ़ेंगे तो इसमें यह है कि सभी प्रकार के प्रतिबन्ध हटा दिये जायें, इस प्रकार की क्या उत्तर प्रदेश सरकार की माँग है? सभी प्रकार के प्रतिबन्धों में एक प्रतिबन्ध है वादा व्यापार के सम्बन्ध में। वास्तविक स्थिति यह है कि सरकार ने खाद्य पदार्थों से सम्बन्धित और कई चीजों के वादा व्यापार पर किसी प्रकार का कोई प्रतिबन्ध नहीं लगा रखा है। उदाहरण के लिए तेल हैं, असली का तेल है, मूँगफली का तेल है। उनके वादा व्यापार पर कोई किसी प्रकार का प्रतिबन्ध नहीं है। ये वे तेल हैं जो कि इम्पोर्ट भी होते हैं। हल्दी के वादा व्यापार पर किसी प्रकार का प्रतिबन्ध नहीं है। लेकिन गुड़ क्योंकि किसान पैदा करता है, इसलिए उसके वादा व्यापार पर प्रतिबन्ध है। अगर यह वादा व्यापार खोल दिया जाए तो इसका परिणाम यह होगा कि किसान के घर से गुड़ निकल कर बाजार में आ जाएगा, किसान को उसका पैसा मिलने लगेगा, गन्ने की कीमत बढ़ जाएगी। एक ओर सरकार किसान के साथ सहानुभूति प्रकट करती है और कहती है कि उसकी इच्छा है कि किसान को अधिक पैसा मिले, लेकिन दूसरी ओर किसान की जो हालत है, उसकी उपेक्षा हो रही है। गुड़ किसान देर तक नहीं रख सकता है। गुड़ के तथा गन्ने के भाव बढ़ाने का एकमात्र उपाय यही हो सकता है कि गुड़ के वादा व्यापार से प्रतिबन्ध हटा लिया जाए। जिस समय यह प्रतिबन्ध इन्होंने लगाया था उस समय स्थिति यह थी कि देश में चीनी की कमी थी। उस समय गन्ने के भाव भी अच्छे थे, गुड़ के भाव भी अच्छे थे। आज गुड़ का उत्पादन बढ़ रहा है और गन्ने की खेती का क्षेत्रफल भी बढ़ गया है। इस समय जबकि दाम बराबर गिर रहे हैं, इसको रोकने का एक ही उपाय हो सकता है कि वादा व्यापार पर

से प्रतिबन्ध हटा लिया जाए। यह निर्णय लिया जाए तो किसान को ज्यादा फायदा पहुँच सकता है। जब दूसरे कई खाद्य पदार्थों पर आपने प्रतिबन्ध नहीं लगा रखा, तेल, हल्दी, रुई आदि पर नहीं लगा रखा तो गुड़ के वादा व्यापार पर क्यों लगा रखा है और इसको हटाने के सम्बन्ध में क्यों नहीं आप निर्णय ले रहे हैं ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : There is restriction on the forward trading of all essential commodities. It is not as if there are no restrictions. So far as the forward trading on *gur* is concerned, my Ministry and the Finance Ministry are examining the question and I think we will take a decision soon.

श्री प्रकाशवीर शास्त्री : मेरा प्रश्न दूसरा था। कुछ खाद्य पदार्थ इस प्रकार के हैं जैसे हल्दी है, तेल है, उनके वादा व्यापार पर कोई प्रतिबन्ध नहीं है, रुई के वादा व्यापार पर कोई प्रतिबन्ध नहीं है लेकिन गुड़ जिसका किसान से सीधा सम्बन्ध है, इसके वादा व्यापार पर प्रतिबन्ध न हो तो किसान को अच्छे दाम मिल सकते हैं। इसके बारे में आप जल्दी निर्णय क्यों नहीं लेते हैं ? किसानों के खेतों में ऊख खड़ी है।

SHRI JAGJIWAN RAM : The difficulty is that there is restriction on forward trading of many essential commodities. Therefore it has to be very carefully examined and, as I have said, we are examining it and a decision will be taken soon.

SHRI S. S. KOTHARI : As my hon. colleague, Shri Prakash Vir Shastri, said, the price of *gur* has gone down to such an extent that the whole economy of the farmer's family budget is ruined and he faces great difficulty because of the low price of *gur*. The basic fact is that the sugarcane crop this year is considerable. What steps have the Government devised so that all the sugarcane crop can be utilised ; and production of *gur* may not have to be compulsorily undertaken by the farmer under adverse economic conditions ? What steps have Government taken to ensure that the offtake of sugarcane by the sugar mills increases and, if necessary, more sugar mills are also established to take advantage of the higher yield of sugar cane ?

SHRI JAGJIWAN RAM : The hon. Member is not aware that sugar factories, with all their capacities, consume only one-third of the total production of sugarcane in the country and howsoever they may increase the crushings they will not be in a position to crush more than one-third of sugarcane. So, two-thirds of this, not only in this year, but always, has been taken care of by manufacturers of *gur* and khandsari. So it is not possible to divert sugarcane for crushing by factories.

SHRI S. S. KOTHARI : I am talking about long-term measures.

SHRI JAGJIWAN RAM : Establish more factories if necessary in the State, I will give you licence ; you start factories.

SHRI S. S. KOTHARI : I don't need licences.

SHRI S. M. BANERJEE : I would like to know this from the hon. Minister. Since the announcement of the recent budget prices of sugar in the open market have shown a tendency to increase. So, I would like to know this, because the price of *gur* is connected with the price of sugarcane and sugar. I want to know whether Government is adopting any measures to see that neither the *gur* manufacturers nor the sugarcane growers suffer. I want to know whether any measure or any scheme is being chalked out and if so what are the salient features of the scheme.

SHRI ANNASAHIB SHINDE : I have already mentioned about some of the steps taken.

SHRI JAGJIWAN RAM : The House may be interested to know that we have also taken a decision that the sugar fac-

tories may convert *gur* into sugar. That order has been issued so that that may help the *gur* manufacturers to some extent.

श्री रणधीर सिंह : गुड़ की कीमत एकदम गिरने से देहात में हाहाकार मचा हुआ है। मुझे पता है कि मिनिस्टर साहब के दिल में किसान के लिए बड़ी तड़प है। किसान सबसे ज्यादा इनवेस्टमेंट नेश्कर और गुड़ पैदा करने में करता है। साल में उसकी एक फसल होती है और किसान बेहतरीन जमीन पर उसको बोता है। पानी, लेबर और इलैक्ट्रिसिटी पर उसका बहुत खर्च होता है। जितना इनवेस्टमेंट गुड़ पर होता है उतना और किसी चीज पर नहीं होता है। यह अकेले किसान का सवाल नहीं है, बल्कि देश के हित का सवाल है। अगर कल किसान गुड़ पैदा करना बन्द कर देगा, तो चीनी नहीं मिलेगी और बाजार में चमचम, पेड़े और बर्फी कहां से मिलेंगी, शादियों में मिठाई कहां से मिलेगी ? गुड़ सिर्फ महीने, डेढ़ महीने तक रह सकता है और एक पैरिशेबल चीज़ है। इसलिए गवर्नमेंट चाहे फ़ार्वर्ड ट्रेडिंग की इजाज़त दे या कोई और कदम उठाये, जिस से किसान को ठीक कीमत मिले। मिनिस्टर साहब इस बार में चौबीस घंटे में फ़ैसला करें। किसान को डीमारेलाइज़ करना ठीक नहीं होगा। उसको कहा जाता है कि वह पैदावार बढ़ाये, उसको ठीक दाम मिलेंगे, लेकिन मौके पर उसको पैसा नहीं मिलता है। फूड मिनिस्टर साहब, जो किसान के लिए बेहद तड़प रखते हैं, इस बारे में 48 घंटे में फ़ैसला करें। चूंकि यह एक पैरिकेबल सामान है, इसलिए इसके लिए गोडाउन बनाये जायें। चाहे इसको कैनेडा भेजा जाये, लेकिन किसान को उसका रीम्युनरेशन मिले, ताकि उसका मोराल डाउन न हो, वर्ना वह अगले साल नेश्कर नहीं बोयेगा और फिर चीनी कहां से मिलेगी ? इससे देश को नुकसान होगा।

अध्यक्ष महोदय : माननीय सदस्य ने सवाल क्या किया है ?—श्री राम चरण।

श्री रणधीर सिंह : सवाल यह है कि क्या सरकार 48 घंटे के अन्दर फ़ैसला करेगी या नहीं। फ़ार्वर्ड ट्रेडिंग की इजाज़त दी जाये या जो कुछ भी किया जाये, फ़ैसला 48 घंटों में किया जाये।

SHRI JAGJIWAN RAM : It is a request for action. It will be taken into consideration.

श्री राम चरण : मौजूदा हालत में किसान को गन्ने पर उसकी लागत वसूल नहीं हो रही है। क्या सरकार कोई ऐसी व्यवस्था करेगी कि फूड कार्पोरेशन उसको परचेज़ करे, सैंट्रल गवर्नमेंट की तरफ से कुछ सबसिडी दी जाये, या कोई ऐसा स्टेप लिया जाये, जिस से किसान को मार्जिनल कास्ट मिल सके उसको रिलीफ मिल सके और उसको घाटा या नफा न हो ?

SHRI ANNASAHIB SHINDE : I don't think, Sir, this would be a feasible proposition.

SHRI S. KUNDU : I want to know whether Government is aware that a statement has been recently made by Mr. Sharan Singh wherein he has said that the sugar mill owners have made enormous profits and have not modernised the sugar mills and have not paid the cess due to the State Government and also they have not given amounts to the tune of crores of rupees for the sugarcane, and for this reason also the farmers are not getting a fair price.

SHRI JAGJIWAN RAM : It does not arise out of this question. But I may inform the House that so far as the dues from the mills are concerned, I have been requesting the State Government to take action and realise the dues as arrears of land revenue and if necessary attach the sugar mills under the law. I have always been requesting them, and it is for the UP Government to take the necessary legal action against the defaulting sugar factories.

श्री शिकरे : अभी राज्य मंत्री ने कहा कि उन्होंने इस बारे में उद्योगपतियों को एपरोच किया है कि क्या गुड़ का उपयोग दूसरे उद्योग-धंधों में हो सकता है या नहीं। मैं यह जानना चाहता हूँ कि जो दूसरे उद्योग-धंधे हैं, क्या उन में शराब या एलकोहल बनाने का धंधा भी है या नहीं।

SHRI ANNASAHIB SHINDE : At the moment Government do not consider that jaggery should be allowed for that purpose.

श्री शिकरे : मैं ने यह प्रश्न इसलिए पूछा कि गोआ में गुड़ का उत्पादन बहुत बढ़ गया है और वहां के लोग गुड़ का उपयोग दारू बनाने के लिए करते हैं।

SHRI ANNASAHIB SHINDE : That is not permitted.

WRITTEN ANSWERS TO QUESTIONS

Research on Soil Fertility Problems in Intensively Cropped Areas in Punjab

*244. SHRI VIRENDRA KUMAR SHAH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the views expressed by Dr. S.M. Swaminathan, an Agricultural Scientist in an article written by him in the *Economic Times* dated the 31st January, 1970 and state ;

(a) whether serious soil fertility problems, particularly with reference to micronutrients, are developing in intensively cropped areas like Punjab;

(b) if the same is not checked, whether agriculture would soon be in ruin and hence extensive research work will have to be initiated immediately to find out ways and means of over-coming this problem; and

(c) if so, the steps proposed to be taken to initiate necessary research in this field ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The work done under the Coordinated Mirconutrient Scheme in the Punjab, Delhi and Haryana has focussed attention on widespread deficiency of micronutrients particularly zinc and the use of balanced fertilisers including micronutrients for correcting such imbalances.

(b) Yes, Sir. In any system of exploitive agriculture, micronutrient deficiencies can affect the crop production seriously hence the emphasis on research.

(c) An agricultural research programme on micronutrient is being intensified at centres in the country which represent different agro-climatic and soil conditions. They include important agricultural universities, research institutes particularly in the areas where previous work had indicated some mircronutrient deficiency problems.

Production, Procurement and Import of Foodgrains

*247. SHRI BADRUDDUJA :
SHRI RAM KISHAN GUPTA :
SHRI SRADHAKAR SUPAKAR :
SHRI ABDUL GHANI DAR :
SHRI ATAM DAS :

Will the Minster of FOOD AND AGRICULTURE be pleased to state :

(a) the latest estimates of production of foodgrains in India statewise, during 1968-69 and 1969-70;

(b) the quantity and value of imports during 1969-70;

(c) the State-wise figures of procurement in quantity and value, by the Food Corporation of India during 1968-69 and 1969-70;

(d) the State-wise figures of surplus or deficit in food-grains in general and cereals in particular, during 1968-69 and 1969-79; and

(e) the supply of cereals to each State out of the Central stock during 1968-69 and 1969-70 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A statement showing the latest estimates of production of foodgrains in each State during the agricultural year 1968-69 (July 1968 to June 1969) is placed on the Table of the Sabha. [*Placed in Library. See* No. LT—2712/70] Estimates Production during the agricultural year 1969-70 are not yet available.

(b) During the financial year 1969-70 the quantity of foodgrains imported up to the end of January 1970 was about 3.129 million tonnes valued provisionally at Rs. 204.24 crores.

(c) A statement containing the required information is placed on the Table of the Sabha. [*Placed in Library. See* No. LT—2712/70]

(d) In the absence of any scientific survey of the consumption requirements of foodgrains in each State or even the country as a whole, it is not possible to assess the surpluses or deficits of each State in food-grains or cereals.

(e) A statement showing the quantities of cereals issued or despatched from Central stocks to each State during the financial years 1968-69 and 1969-70 (up to January, 1970) is placed on the Table of the Sabha. [*Placed in Library. See* No. LT—2712/70]

Implementation of Recommendations of Leather Wage Board of Tannery Owners in Kanpur

*248. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is is a fact that the recommendations of Leather Wage Board have not been implemented by the Tennery owners in Kanpur ;

(b) if so, the reasons for the same; and

(c) the steps taken by Government in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). The recomendations have not been implemented so far. There are not enforceable statutorily.

(c) The Government of Uttar Pradesh convened a tripartite meeting at Lucknow on 20th January, 1970 and it was unanimously resolved to implement the recommendations. The State Government propose to enforce the recommendations through an order under Section 3 of Uttar Pradesh Industrial Disputes Act, 1947, which is expected to be issued shortly.

Meeting of Central Apprenticeship Council in October, 1970

*249. SHRI INDRAJIT GUPTA : Will the Minister of LABOUR AND REHABILITATION be pleased to state ;

(a) whether a meeting of the Central Apprenticeship Council was held in New Delhi in October, 1969 if so, the decision taken;

(b) whether the training problems of the Small Scale Industries in the country was on the agenda and considered in the light of the recent shift in the policy of the Ceneral Government;

(c) whether the Public Sector Undertakings like Railways, Defence, Steel Plants are following the policy of training apprentices as required under the Act; and

(d) if so, their number since the enactment of the Act ?

THE MINISTER OF LABOUR AND REHABILITATION ; (SHRI D. SANJIVAYYA) : (a) Yes. A statement on decisions taken is placed on the Table of the House.

(b) No.

(c) Public Sector Undertakings like Railways, Defence, Steel Plants are, generally, following the policy of training apprentices

under the Act although some of them have yet to engage the full quota of apprentices.

(d) The number of apprentices undergoing apprenticeship training on 30.9.1969 was 14,925 in 218 public sector establishments.

Statement

Summary Record of the decisions taken in the seventh meeting of the Central Apprenticeship Council on the 17th October, 19ѕ9 at 10.00 A.M. in Vigyan Bhawan, New Delhi.

1. There was need to reorient the training system to make it need based. With the nationalisation of banks, incentives for self-employment opportunities should be taken advantage of;

2. Agricultural sector should also be considered among the new trades to be designated;

3. The question of revision of stipends for the apprentices should be given priority;

4. The responsibility of contacting and persuading the defaulting establishments should lie upon the employers' organisations thmselves and the individual case of prosecution will be dealt with by the Government concerned on merit;

5. To further improve the intake of the ex-ITI boys in the apprenticeship training scheme, close liaison with the employers and more publicity are urgently needed;

6. The ratio of the apprentices to workers should be reviewed as early as possible in the wider context of the past experience and the future needs of all types of industries;

7. In view of a number of defaulter establishments, it was suggested that a list of all such establishments, particularly those emplying more than 500 workers and not engaging apprentics at all, should be circulated, in future, along with agenda papers; it was decided to send this suggestion to all State Apprenticeship Advisers, for comments ;

8. Urgency of diffusion of apprenticeship training programmes so as to spread it to all establishments covered under the Act where facilities for taining exist was considered. It was felt that while diffusing the apprenticesbip training programme over smaller establishments covered under the Act, care should be taken that the quality of training did not suffer;

9. The proposals for the diversification of apprenticeship programme according to the need of all types of industries and trades specific to each type of industry were agreed to. Stress was laid on maintenance of training standards and self-employment training programme;

10. Minimum attendance to be put in by an apprentice for eligibility to appear in the final trade test should be 80% of the working days of the establishment where he is engaged, which amounts to 240 days per year in establishments which work for $5\frac{1}{2}$ or 6 days in a week and 200 days per year in establishment which work for 5 days in a week instead of 264 days per year and 222 days per year respectively as at present;

11. Extention of period of Training envisaged in rule 5(2) should be mandatory and not discretionary at least until the apprentice completes the prescribed number of days of minimum attendance, if not until the next test is held, provided the short-fall in attendance is due to leave which had been approved.

Change Suggested in the Existing Laws on Cooperatives

*250. SHRI RABI RAY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Central Government suggested to the State Governments to change the existing laws on Cooperatives so as to eradicate the influence of middlemen in those institutions ; and

(b) if so, how many States have responded to that suggestion and the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : (a) Yes, Sir.

(b) So far, only the Maharashtra Goverment Cooperative Societies Act has been amended to give effect to the recommendation. In other states, the matter is still under consideration.

Recommendations of Central Wage Board for Port and Dock Workers

*251. SHRI BENI SHANKER SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the National level Tripartite Conference which met at New Delhi on the 3rd February, 1970 has accepted the principal recommendations of the Central Wage Board for port and dock workers at major ports ;

(b) if so, the salient features of the recommendations accepted ; and

(c) the steps saken or proposed to be taken to implement the same ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). The conference on 3.2.70 was convened to have a broad discussion on the main recommedations of the Wage Board and to ascertain the view points of the parties. The Government's decision in the light of these discussions is expected to be announced shortly.

(c) The question of implementation will be taken up after the Government's decisions on the Board's recommendations are announced.

Official Recorded Material used by AIR Chief Producer for Private Purpose

*252. SHRI SATYA NARAIN SINGH :
SHRI P. P. ESTHOSE :
SHRI K. ANIRUDHAN :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether some recorded material in Hindi/Hindustani including the interviews with Army Officers and Jawans were brought from forward areas, after the Pakistani aggression of 1965, on the North West border of the country ;

(b) whether the same material was utilised in a privately written book by any Hindi Chief Producer, in the same subject ;

(c) the number of words of the actual recordings included in the book ; and

(d) whether the permission for the private use of the material was granted by the A. I. R. ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) to (d). The matter is being investigated.

Steps to Counteract Chinese Radio Propaganda Across NEFA

*253. SHRI HEM BARUA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be please to state ;

(a) whether it is a fact that China has been carrying on a vitriolic propaganda from her twenty-five transmitters from across the NEFA border ; and

(b) if so, the steps Government have taken to counteract this propaganda ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND

BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). There is no precise information about the number of Chinese transmitters operating from across the NEFA border. Radio Peking, however, continues to broadcast anti-Indian propaganda. Appropriate programmes are arranged by Stations of All India Radio to counter Chinsse propaganda,

Setting up of Development Corporation in Andamans

*254. SHRI NAMBIAR :
SHRI K. M. ABRAHAM :
SHRI E. K. NAYANAR :
SHRI M. L. SONDHI :
SHRI SAMAR GUHA ;

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Board of Rehabilitation has requested the Central Government to set up a Development Corporation in Andamans ;

(b) whether Government have agreed to this proposal ;

(c) if so, the main reasons for setting up this Board ; and

(d) if the Government have not agreed to this proposal, the reasons thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Yes, Sir.

(b) to (d). The recomendations of the Board are being examined by Government.

Japanese offer of Collaboration for Intensive Agriculture Programme in Dandakaranya

*255 SHRI K.P. SINGH DEO :
SHRI S.K. TAPURIAH :
SHRI N.R. LASKAR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Japan has offered assistance/collaboration for intensive agriculture programme in Dandakaranya region :

(b) if so, the details thereof ; and

(c) whether Government have accepted the offer made by Japan ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Yes, Sir.

(b) and (c). The Government of Japan have offered to participate in a Joint Co-operation Project for agricultural development in Paralkote Zone of Dandakaranya, along the following lines :

(i) Setting up of a model block for intensive agricultural and community development in the area of the command of the Pakhanjore Irrigation Project as well as implementation of upland lift irrigation in the area ;

(ii) Setting up of two other model project blocks in subsequent phase within the period of agreemeat, synchronising with the expansion of irrigation facilities in Paralkote Dam area ;

(iii) Improvement, including flow regulation, of the Pakhanjore main canal ;

(iv) Guidance in the lay out of Canal System of the Paralkote Dam ;

(v) Improvement of Mixed Farm which will function as a model centre for agricultural techniques ;

(vi) Technical advice regarding the agricultural and irrigational development programme of the entire Paralkote Zone.

2. A record of Discussions on the lines indicated above has been signed between the Leader of the Japanese Agricultural Survey Mission and the Additional Secretary, Department of Agriculture, Government of India, on the 11th February, 1970. The two Governments are to review the said Record of Discussions, to make

necessary budgetary provisions respectively upon such Review and to take formal decision to finalise an Agreement required for the implementation of the Joint Co-operation Project. Subject to such modifications as may be found necessary as a result of the review, the gist of the present Record of Discussions is understood to serve as the basis on which the two Governments will finalise an Agreement for the implementation of the Project.

Provision of Additional Newsprint

*256. SHRI SHRI CHAND GOYAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Goverment are considering to give additional Newsprint to daily papers; and

(b) if so, the criteria for allocation ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). Government's decision to grant an additional quota of newsprint to daily newspapers for the second half of 1969-70 (October 1969 to March 1970) for increases in circulation was announced on January 24, 1970. The increases have been allowed on the following basis :—

Newspapers with—

(i) circulation up to 15,000 copies —10%

(ii) circulation above 15,000 copies and up to 50,000 copies —7½%

(iii) circulation above 50,000 copies and up to 1,00,000 copies —5%

(iv) circulation above 1,00,000 copies —2½%

रूसी ट्रैक्टरों की बिक्री में चोर-बाजारी

*257. श्री यंश नारायण सिंह :
श्री रामस्वरूप विद्यार्थी :
श्री कंवर लाल गुप्त :
श्री रामसिंह अयरवाल :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ गैर-सरकारी अभिकरण रूस से आयात किए गये ट्रैक्टरों की चोर-बाजारी कर रहे हैं; और

(ख) यदि हां, तो इसे रोकने के लिए सरकार द्वारा क्या कार्यवाही की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री अण्णा साहिब शिन्दे) : (क) और (ख). ऐसी कोई रिपोर्ट प्राप्त नहीं हुई है। फिर भी रूसी ट्रैक्टरों की सम्भावित चोर-बाजारी को समाप्त करने की दृष्टि से, सरकार राज्यकीय कृषि-उद्योग निगमों के माध्यम से काफी बड़ी संख्या में आयातित ट्रैक्टरों को उपलब्ध कर रही है और अन्य मेकों के देशी उत्पादन को बढ़ा रही है। सप्लाई की स्थिति को सुगम करने के लिए, विदेशों में रहने वाले भारतीय सम्बन्धियों से उपहार के रूप में ट्रैक्टरों के आयात की भी अनुमति दे दी गई है।

रासायनिक उर्वरकों की बिक्री की प्रक्रिया को सुव्यवस्थित करना

*258. श्री शिव कुमार शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय उर्वरक निगम से रासायनिक उर्वरकों की बिक्री की प्रक्रिया को सुव्यवस्थित करने का उत्तरदायित्व अपने ऊपर ले लिया है ; और

(ख) यदि हां, तो रासायनिक उर्वरक प्रयोग करने के लिए किसानों को प्रोत्साहन देने के लिए बिक्री की प्रक्रिया को सुव्यवस्थित करने के लिए क्या उपाय करने का विचार है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) जी हाँ, निगम द्वारा निर्मित रासायनिक उर्वरकों के लिए।

(ख) अधिक विक्रेता विशेषकर खण्ड स्तर पर नियुक्त करने तथा कृषि स्नातकों को प्राथमिकता देने के लिए भी प्रयत्न किए जा रहे हैं। विक्रेताओं को कृषि उर्वरकों के प्रयोग में प्रशिक्षण दिया जा रहा है ताकि वे भी किसानों को सलाह दे सकें। उर्वरकों के वितरण के के लिए सहकारी ऐजेन्सियों का भी उपयोग किया जा रहा है। महत्वपूर्ण स्थानों पर समीकरण गोदामों की व्यवस्था की गई है। जहाँ आवश्यक है, ऋण सम्बन्धी सुविधाएँ प्रदान की जा रही हैं और ऋण लेने के लिए विक्रेताओं का भी बैंकों से सम्पर्क रखा गया है। सघन प्रदर्शन योजनाएँ भी प्रारम्भ की गई हैं। पत्रक वितरित किए जा रहे है और श्रव्य-दृश्य प्रचार किया जा रहा है। निःशुल्क मुद्रा जाँच सुविधाएँ भी उपलब्ध की जा रही हैं।

आकाशवाणी के कार्य संचालन की जाँच के लिए संसदीय समिति

*259. श्री प्रकाशवीर शास्त्री : क्या सूचना तथा प्रसारण और संचारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आकाशवाणी के समाचार बुलेटिनों तथा अन्य प्रसारणों के बारे में आकाशवाणी के पक्षपातपूर्ण रवैये में कोई सुधार हुआ है;

(ख) क्या यह सच है कि आकाशवाणी के पक्षपातपूर्ण रवैये के सम्बन्ध में देश में व्यापक प्रतिक्रिया हुई है; और

(ग) क्या भविष्य में आकाशवाणी के रवैये को सन्तुलित बनाये रखने के लिए संसद की एक उच्चस्तरीय समिति बनाने का सरकार का विचार है?

सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) और (ख) आकाशवाणी के प्रसारणों में कोई पक्षपातपूर्ण रवैया नहीं है। समाचार बुलेटिन में समाचारों को मुख्य रूप से उनके सामाचारिक महत्व के आधार पर शामिल किया जाता है तथा आकाशवाणी अधिक से अधिक निष्पक्ष रहने का प्रयत्न करती है।

(ग) प्रश्न नहीं उठता। तथापि, इस मन्त्रालय से सम्बद्ध संसद सदस्यों को सलाहकार समिति ने इस बारे में विस्तार से विचार किया है।

Grievances of Indian Journalists' Federation

*260. SHRI MADHU LIMAYE: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether Government's attention has been draw to the Resolutions passed by the Indian Journalists' Federation in November, 1969;

(b) if so, the reaction of Government to the demands and proposals made in these resolutions;

(c) whether any enquiry has been conducted about the grievances of the journalists against whom disciplinary proceedings have been taken by the 'Samachar Bharati'; and

(d) if so, the results of this enquiry?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The resolution adopted by the National Council of the Indian Federation of Working Journalists has been received.

(b) to (d). Following main demands and proposals were made in the resolution :—

(i) Victimisation of journalists and other employees;

(ii) Improper and unjustified transfers of staff ;

(iii) Discrimination in payment of salaries and increments of staff ;

(iv) Non-implementation of Wage Award properly ; and

(v) Full-scale inquiry into the affairs of Samachar Bharati.

The Samachar Bharati is an independent News Agency and this Minisrty does not have any control over its working.

Supreme Court Decision in the Case of M/s Hindustan Steel Ltd., Rourkela *Vs.* A. K. Roy and Others

*261. SHRI MURASOLI MARAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the judgement of the Supreme Court in the case of M/s Hindustan Steel Ltd., Rourkela *vs.* A.K. Roy and Others decided on the 18th December, 1969 affects the workmen in the public sector undertakings;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Yes.

(b) The issue before the Supreme Court was limited to the question whether, following termination of his services by the management on confidential adverse report made by the police after verifying his antecedents in accordance with the established practice, the relief to the workman should have been reinstatement or compensation. The Court held that on the given facts, and there having been no victimisation, the case was an exception to the general rule of re-instatement and payment of compensation would meet the ends of jus:ice.

(c) The law as laid down has to be followed.

Taking over of whole-sale trade in Foodgrains by Food Corporation of India

*262. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the wholesale trade in foodgrains has been handed over to the Food Corporation of India by the Kerala Government;

(b) which other States in India have taken similar steps; and

(c) whether Government would soon take measures to enable the Food Corporation to take over the wholesale trade in foodgrains ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Kerala Government have entrusted the wholesale distribution of foodgrains to Food Corporation of India in 18 Centres from 29.11 1969.

(b) The Food Corporation of India have been entrusted with the wholesale trade/distribution of one or more foodgrains to a limited extent by the States of Orissa, West Bengal, Madhya Pradesh, Andhra Pradesh, Rajasthan, Uttar Pradesh and Bihar.

(c) The policy of the Government is gradual replacement in the wholesaler trade of private agencies by the Food Corporation of India/State Government agencies and co-operatives.

Working of Delhi Milk Scheme

*263. SHRI HARDAYAL DEVGUN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Delhi Milk Scheme has been running at a loss since its inception in the Capital;

(b) if so, the total amount of loss so far suffered by the Delhi Milk Scheme, yearwise;

(c) the reasons therefor; and

(d) the steps Government propose ot take to streamline the working of the Delhi Milk Scheme as would enable it to earn profits ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Loss suffered by Delhi Milk Scheme since its inception is given below :—

Year	Loss in lakhs of Rupees
1959-61	5.02
1961-62	4.16
1962-63	10.64
1963-64	23.09
1964-65	97.77
1965-66	30.21
1966-67	14.66
1967-68	146.71
1968-69	76.42 (Accounts under Audit)
TOTAL	417.68

(c) The main reasons for incurring losses are as follows :—

(1) Progressive increase in the procurement price of milk.

(2) General increase in cost of procurement of Skim Milk Powder and other stores.

(3) Time lag in revising the selling price of Milk consequent on the increased cost of production.

(4) Fixation of selling prices of milk at levels below the cost of production.

(d) Selling prices of milk have been realistically fixed from 22nd February, 1969, and Delhi Milk Scheme is likely to earn a profit during the year 1969-70. The D.M.S. is also proposed to be converted into a Statutory Corporation so that it may have greater commercial flexibility.

Television Coverage *Via* Synchronous Satellite System

*264. SHRI MUHAMMED SHERIFF : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Dr. Vikram Sarabhai, Chairman of the Atomic Energy Commission, set out an ambitious 10-Year Plan for television coverage of India's half a million villages *via* a synchronous satellite in the country; and

(b) is so, the details thereof, and the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) This Ministry has not received any such plan.

(b) Does not arise.

Increase in the price of Agricultural Products

*265. SHRI SHIVA CHANDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact the wholesale prices of agricultural products have increased in January, 1970 *vis-a-vis* January 1969 ;

(b) if so, the specific reason therefor and further details thereof in the context of the so called "green revolution"; and

(c) if not, the wholesale prices of agriculturalproducts in general and of food articles in particularly in January, 1970 *vis-a-vis* January, 1969.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. Prices of principal agricultural products in January, 1970 were generally higher, except in case of jute, than those a year ago.

(b) The higher prices have been generally due to set-back in output of some of the agricultural products during 1968-69 because of adverse seasonal conditions and further growth of demand. There has also been delay in winter rains this year in

certain parts of the country, which affected adversely the anticipation of the rabi crops of 1969-70.

(c) In the case of jute, the price of the basic variety was quoted at Calcutta at the end of January this year as Rs. 136.64 per quintal as against Rs. 203.62 last year.

डाक विभाग में कुप्रबन्ध

*266. **श्री मोलहू प्रसाद** : क्या सूचना तथा प्रसारण और संचार मंत्री डाक विभाग में कुप्रबन्ध के बारे में 18 दिसम्बर, 1969 को अतारांकित प्रश्न संख्या 4489 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या विशिष्ट मामलों की जांच इस बीच पूरी हो गई है;

(ख) यदि हां, तो इसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं और इस सम्बन्ध में की गई अग्रेतर कार्यवाही का ब्यौरा क्या है ?

सूचना तथा प्रसारण और संचार मंत्री (श्री सत्यनारायण सिंह) : (क) जी, हां।

(ख) और (ग). 'आज' के 15 दिसम्बर, 1969 के अंक में छपे लेख में पत्रों के खो जाने और वितरण में विलम्ब के कुल पांच मामलों का उल्लेख किया गया था। उनमें से एक मामले में, जो 1969 में इलाहाबाद के एक क्षेत्र में तीन दिन तक डाक वस्तुओं का वितरण न किये जाने के संबन्ध में था, यह पाया गया कि यह तथ्यों पर आधारित नहीं था। दो मामले कुछ वर्ष पूर्व हुए बताए गए हैं। इस समय लेखक को उनके संबन्ध में कोई शिकायत नहीं थी। शिकायतों के शेष दो मामले पत्रों के खो जाने और उनके कथित जलाए जाने के बारे में है, जो सुनी-सुनाई बात पर आधारित हैं। उनके संबन्ध में सचाई का पता लगाने के लिए अभी प्रयत्न किए जा रहे हैं।

भूमि अर्जन पुनरीक्षण समिति का प्रतिवेदन

267. **श्री रघुवीर सिंह शास्त्री** : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को श्री ए०एन० मुल्ला की अध्यक्षता में नियुक्त भूमि अर्जन पुनरीक्षण समिति का प्रतिवेदन मिल गया है;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) उसके बारे में विभिन्न राज्य सरकारों की क्या प्रतिक्रिया है तथा उस पर सरकार ने क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अण्णासाहिब शिन्दे) :(क) प्रतिवेदन प्रस्तुत नहीं किया गया है। प्रतिवेदन प्रस्तुत करने की अन्तिम तिथि 31 मार्च, 1970 तक बढ़ा दी गई है।

(ख) और (ग). प्रश्न ही नहीं होते।

Aid to States Accelerating Agricultural Production Programme

*268. SHRI VISHWA NATH PANDEY Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that many state have approached the Centre for more funds for accelerating agricultural production programme ;

(b) if so, the names of those States ; and

(c) Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) and (c). Do not arise.

Scheme to Supply Tractors on Hire Basis To Farmers

*269. Dr. SUSHILA NAYAR :
SHRI YAMUNA PRASAD MANDAL :
SHRIMATI SAVITRI SHYAM :
SHRI RAMACHANDRA VEERAPPA :
SHRI Y. A. PRASAD :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the names and number of such States where the scheme to supply tractors on hire to farmers has already been enforced;

(b) the names of States where this scheme is likely to be started during the year 1970-71; and

(c) the financial aid given to the States by the Centre in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) A scheme for establishment of Agricultural Machinery Hiring Centres in different States during the Fourth Plan has been finalised and such centres have already been started in the states of Assam, Mysore, Bihar, Haryana, Kerala, Punjab, Uttar Pradesh, West Bengal, Andhra Pradesh, Tamil Nadu, Modhya Pradesh, Orissa and Jammu and Kashmir and the Goa Administration.

(b) The scheme is likely to be started during 1970-71 in the rest of the States beside the Union Territory of Tripura and Andaman & Nicobar Islands

(c) The scheme would be financed on 50% equity and 50% loan basis. The Central and State Governments would contribute in equal proportion towards the equity share capital of the Agro-Industries Corporations under whom such Centres proposed to be set up. The loan would be provided by the Government of India to the State concerned depending upon the need of the State Corporation for loan assistance. Thus, the Government of India would be prepared to meet the requirements of the additional funds needed by the State Corporations upto 75%.

Post Offices in Rural Areas

*270. SHRI PREM CHAND VERMA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that before opening new Post Offices in rural areas, it is considered that such Post Offices will be profitable and that atleast the expenditure would be recoverable in the initial stages ;

(b) if so, whether it will be possible to open Post Offices in far located and remote rural areas, and whether the cases of thousands of Post Offices are lying pending for many years for the same reason; and

(c) whether Government will consider the possibilities of relaxing its rules and regulations/conditions for opening new Post Offices at least in rural areas, if so, when and if not, why not ?

THE MINISTER OF INFORMATION AND BROADCASTING, AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : (a) Post Offices are opened in rural areas even if they entail a loss within certain permissible limits ranging from Rs. 500/- to Rs. 2500/- subject to their fulfilling certain conditions regarding population, distance to the nearest post offices etc.

(b) Does not arise in view of (a) above. However, post offices in far located and remote rural areas are being opened irrespective of conditions of population and distance to the nearest post office, provided the annual loss does not exceed Rs. 1000/- and in special cases Rs. 2500/-. Some proposals however for opening post offices in such areas, not fulfilling the standards, are at times kept pending as there are prospects of interested parties meeting the deficit.

(c) The conditions for opening of new Post Offices are already quite liberal consistent with the financial position of the Postal Department. In fact, the Tariff

Enquiry Committee had suggested the conditions being made more rigorous.

Post Offices in Haryana

1601. SHRI RAM KISHAN GUPTA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of New Post Offices opened in Haryana during 1969-70, District-wise ; and

(b) the number and names of places where new Post Offices will be opened during 1970-71 in Haryana, district-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) :

(a) *Name of District*	*Number of new Post Offices opened in Haryana during* 1969-1970.
(1) Ambala	3
(2) Karnal	4
(3) Rohtak	22
(4) Hissar	7
(5) Gurgaon	1
(6) Mahendragarh	2
(7) Jind	Nil
Total	39

(b) *Name of District*	*Number of new Post Offices likely to be opened in Haryana during* 1970-71.
(1) Ambala	3
(2) Karnal	8
(3) Rohtak	9
(4) Hissar	11
(5) Gurgaon	9
(6) Mahendragarh	2
(7) Jind	2
Total	44

It is not possible now to name the exact places where the Post Offices will be opened during the year 1970 71. Tentative targets for opening of Post Offices during 19 0-71 are fixed in advance. But the actual location of new Post Offices will depend upon the result of examination of specific proposals. It may be added, however, that a sub-post office is proposed to be opened at Village Pillukhera.

Use of Cow Dung as Manure

1602. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the precise steps taken by the Government to emphasize the utility of cow-dung as manure and to discourage the farmers from using it as fuel ;

(b) how many tonnes of cow-dung is necessary annually to be used with the total tonnage of chemical fertilizers used in the county with the average ratio between the two ; and

(c) what type of trees are being grown for the purposes of fuel to replace the cow-dung fuel, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Utilization of cow-dung for production of good quality manure on scientific lines instead of using it as fuel forms a part of the programme under the scheme for development of local manurial resources. The State Governments with the help of the Agriculture Departments and panchayats are endeavouring to educate the cultivators in utilizing cow-dung as manure by organising special campaigns, demonstrations, training programmes for progressive farmers, distributing technical pamphlets and other relevant literature arranging film shows and through use of other audio-visual aids and disseminating agricultural information through extension agencies by individual and mass contact and through radio talks on the subject. In additon, the following measures have been taken to counter-atc

the practice of burning cow-dung and to ensure its use as manure to the maximum extent possible :—

(i) Installation of cow-dung gas plants which serve both the fuel and manurial needs of the farmer is being popularised.

(ii) Raising of quick-growing tree plantations and developing of forests on common lands, waste lands and field boundaries in the villages is being promoted with a view to making fuel wood available to the rural house-holds to divert them from using cow-dung as fuel.

(iii) Use of soft-coke is being encouraged in urban areas in replacement of the use of fire-wood and charcoal, so that the availability of fuel wood in rural areas may improve, thus reducing the pressure on the use of cow-dung as fuel in rural areas resulting in saving it for use as manure.

(b) The direct contribution which cattle-dung manure makes by way of plant food is relatively small due to its low nutrients. But its importance mainly lies in its role in the upkeep of soil fertility, improvement of moisture holding capacity and in the maintenance of ideal texture of the soil necessary for the growth of crops. The use of chemical fertilizers in conjunction with cattle-dung manure is, therefore, considered to be an ideal manuring practice.

Generally it is recommended that 40 tonnes of cattle-dung manure should be used for each tonne of sulphate of ammonia which on nitrogen basis gives a ratio of 1 : 1. The total requirement of cattle dung manure in the country is of the order of 1000 million tonnes. As against this, the quantity presently used is estimated at 350 million tonnes. As regards the nitrogenous, fertilizers, their consumption for the current year is estimated at 1.45 million tonces in terms of nitrogen which is equivalent to 7.25 million tonnes of sulphate of ammonia. This indicates that for each tonne of sulphate of ammonia, 48 tonnes of cattle dung manure is used. This compares favourably with the recommended ratio.

(a) Trials carried out in different States show that Prosapis julifiora (Vilayati kikar), Accasia arabica (babul), Leucaena glauca (Vilayati baral), Cusuarina (jungli saru) have given successful results from the point of view of rapid growth and fuel supply.

The information on types of fuel trees being grown in different States is not available.

Central Cattle Breeding Farm at Alamadi, Tamil Nadu

1603. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) Whether it is a fact that Government propose to locate a cental cattle breeding farm at Alamadi in Tamil Nadu despite a recommendation to the country by an expert committee ; if so, the reasons for donig so ;

(b) the place suggested by the expert committee for the farm and why the Government have changed its mind ; and

(c) the total cost of setting up the farm, the share of the Central Government and the date of starting the farm ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) The Government have not yet taken a final decision about the location of Central Cattle Breeding Farm at Alamadi in Tamil Nadu.

(b) The Expert Committee recommended that out of the two sites inspected by them, the site at Banavasi in Andhra Pradesh was more suitable than the site at Alamadi in Tamil Nadu. The Government will keep in view the recommendations of the committee and other relevent considerations before taking a final decision.

(c) The total cost of establishment of the Farm and the date of starting the Farm are not yet known. The entire expenditure for the establishment of the Farm will, however, be borne by the Central Government. The date of starting the farm cannot be anticipated yet.

Rehabilitation of East Pakistan Refugees in Chanda District of Maharashtra

1604. SHRI BABURAO PATEL : Will the Minister of LABOUR AND RAHABILITATION be pleased to state :

(a) whether it is a fact that Central Government gave Rs. 15 crores to the Government of Maharashtra to rehabilitate 10,000 refugees from East Pakistan in Chanda District of Vidarbha ;

(b) the exact relief scheduled to be given per refugee in cash and kind ;

(c) whether it is a fact that these refugees have been cruelly deceived by racketeers working in association with Governments officers with the result that the racketeers have made all the money ;

(d) the reasons why the refugees were supplied a pair of emaciated and discarded bullocks which died within a couple of months and charged Rs. 750 per bullock ; and

(e) whether it is a fact that for temporary hutments of 16 feet by 16 feet the refugees were charged Rs. 1250 each, and whether Government intend to probe this scandal, if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) No, Sir. A scheme for resettling 6000 new migrant agriculturist families from East Pakistan on nearly 33,000 acres of forest land in Chanda District was taken up for implementation in 1965. According to the report furnished by the Government of Maharashtra, the total expenditure incurred by them on East Pakistan migrants from the inception of the Chanda Project till the end of the financial year 1968-69, was Rs. 5.25 crores approximately.

(b) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT—2713/70]

(c) No, Sir.

(d) No reports have been received to indicate that "emaciated and discarded bullocks" were supplied to the migrants. There are no reported cases of death of bullocks soon after handing them over to the migrants except two cases of death due to snake bite. Further, the migrants have not been charged Rs. 750/- per bullock.

(e) Hutments in the villages were constructed within the prescribed ceiling of Rs. 1250/- and only the actual cost of construction has been passed on as loan to the concerned migrants.

Since there is no "scandal", the question of a probe does not arise.

Quality of Milk Supplied by Delhi Milk Scheme

1605. SHRI M. L. SONDHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) what steps have been taken to safeguard the quality of milk supplied by the Delhi milk Scheme in Delhi ;

(b) what was the MBR time in the last three years in respect of lots of milk received at collection and chilling centres ; and

(c) what are the results of the freezing point tests in the last year and what steps have been taken to eliminate contractors who are in the habit of adding water to milk ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE : (a) Delhi Milk Scheme has well-equipped Quality Control Laboratories at its Central Dairy and at its Milk Collection and Chilling Centres in rural areas. Milk is tested for its quality at the time of its acceptance in chilling centres, while it is under processing in the Central Dairy and till it is distributed. Only milk conforming to the prescribed quality standards is issued by D.M.S.

(b) In summer and monsoon, MBR time varies between 10 minutes and 30 minutes ; while in the winter it varies from 10 minutes to 1-1/2 hours, for different lots of milk.

(c) Freezing point tests are not undertaken in Delhi Milk Scheme. Adulteration with water is detected by use of lactometers and applying the Richmond Formula. A *pro rata* cut is applied, if fat and solids not fat in the milk fall below the prescribed standards.

Capacity of Toned Milk Section of Delhi Milk Scheme

1606. SHRI M. L. SONDHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) what is the capacity of the toned milk section of the Delhi Milk Scheme ;

(b) whether it is being fully utilised and whether there is any plan to enlarge the capacity ; and

(c) whether it is a fact that the price of toned milk can be substantially reduced if the output handled is increased and working efficiency is improved ?

THE MINISTER OF STATE IN THE MINISTERY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) The Delhi Milk Scheme has a capacity of recombining from Slim milk powder and fat, 80,000 litres of toned milk per day in two shifts. The full installed capacity of the milk plant can, however, be utilised for the manufacture of toned milk from fresh milk.

(b) Recombination of toned milk is mostly resorted to in summer months only. The recombining capacity of the Dairy is being expanded to 2,00,000 litres per day. At present, about 54,000 litres of toned milk is being issued per day from the Dairy.

(c) No. As milk and milk products to be procured from outside, constitute about 81% of the cost of toned milk, neither the increase in volume of toned milk nor any possible marginal improvement in efficiency, can reduce substantially the sale price of toned milk.

Development of Telex Service

1607. SHRI N. R. DEOGHARE : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the names of cities in the country having telex service ;

(b) the names of the countries with which India has telex service ;

(c) whether Government propose to connect more cities in the country with telex communication ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Telex exchanges are available at 27 cities in the country as given below ;

Bombay, Calcutta, Delhi, Madras, Coimbatore, Nagpur, Kanpur, Hyderabad, Bangalore, Madurai, Ahmedabad, Patna, Poona, Gauhati, Tiruchy, Ranchi, Lucknow, Srinagar, Vijayawada, Jaipur, Ernakulam, Baroda, Surat, Amritsar, Jamshedpur, Rajkot and Vasco-de-Gama.

(b) Direct service is available to Austrialia, Ceylone, West Germany, Hongkong, Japan, Philippines, U.K. and U.S.A. Switched service *via* one or more of the abovementioned countries is available to Aden, Algeria, Andorra, Argentina, Austria, Bahrein, Belgium, Bermuda, Bolivia, Brazil, Bulgaria, Burumdi, Canada, Gayman, Chile, Columbia, Congo, (Kinhasa), Cyprus, Czechoslovakia, Denmark, Doha, Dubai, Ethopia, Foroe Is., Fiji Is., Finland, France, East Germany, Ghana, Greece, Guam, Hawaii, British Honduras, Hungary, Indonesia, Iceland, Iran, Irish Republic, Israel, Italy, Jordan, Kenya, Kuwait, Lebanon, Luzembourg, Malayasia, Malta, Mauratius, Mexico, Muscat, Netherlands, New Guinea, New Zeland, Nigeria, Norway, Panama, Papua, Peru, Poland, Romania, Saudi Arabia, Seychelles, Singapore, South Korea, South Vietnam, Spain, Sudan, Sweden, Switzerland, Taiwan,

Tanzania, Thailand, Turkey, Uganda, U.AR., Uruguay, U.S.S.R., Venezula, West Indies, Yugoslavia and Zambia,

(c) Yes.

(d) The new cities for which telex exchanges have been approved so far, are as follows :

Ludhiana, Shillong, Chandigarh, Cuttack, Jullundur, Bhopal, Trivandurm, Indore, Vishakhapatnam, Bhubaneswar, Durgapur, Allahabad, Calicut, Mangalore, Salem, Bhavnagar, Kota and Kolhapur.

British Survey of Unemployment in India

1608. SHRI NARAYANAN :
SHRI MAYAVAN :
SHRI DHANDAPANI :
SHRI CHENGALRAYA NAIDU :
SHRI SAMINATHAN :
SHRI N.R. LASKAR :
SHRI GADILINGANA GOWD :
SHRI MUHAMMAD SHERIFF :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a British Survey (by Barclays) has revealed that there are 10 million job-less in India ;

(b) whether it is a fact that the survey has stated that unemployment is one of the greater long-term menaces to political stability ;

(c) if so, whether the Union Government has studied that survey report of the Britain's biggest bank operating in the developing world ; and

(d) if so, with what results ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) The Government is not aware of any such Survey.

(b) to (d). Do not arise.

Setting up of Banana Powder Production Plant in Jalgaon (Maharashtra)

1609. SHRI R. K. BIRLA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a plant for producing banana powder is being set up at Jalgaon in Maharashtra;

(b) if so, the total capacity of the plant and when the plant will be set up;

(c) whether it is a fact that the plant has been supplied by a Danish;

(d) whether it is also a fact that there will be no shortage of bananas in the country as a result of the production of powder ; and

(e) the extent to which the export of bananas will be effected by the production of the powder ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A plant for producing banana powder was set up by Jalgaon District Banana Growers' Cooperative Society Ltd., in 1965.

(b) The plant has been set up and has installed capacity to produce 1 tonne of banana powder per day.

(c) The spray drier for the manufacture of banana powder has been imported from Denmark.

(d) The production of banana in India is over 3.5 million tonnes while the plant will utilize only an insignificant fraction of the total production.

(e) Exports of fresh bananas is not expected to be affected by the production of the small quantity of banana powder.

Fourth International Film Festival of India

1610. SHRI BABURAO PATEL ;
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleaced to state :

(a) the number of countries that participated in the Fourth International Film Festival of India held in New Delhi during December, 1969 and the number of films shown during the Festival;

(b) the names of film stars, producers, directors and other personalities who were the guests of Government at the Festival;

(c) the total amount spend by Government for this Film Festival ;

(d) the benefits to the Indian film industry and to our nation on account of this festival; and

(e) whether it is a fact that foreign films with nude scenes became very popular and got good collections at the theatres and if so, the net collections of ten such pictures in Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAR) : (a)

(i) Number of countries participated ; 33

(ii) Number of films shown:

Competitive Section		Non-competitive Section	
Feature	Short	Feature	Short
20	18	31	21

(b) A statement is laid on the Table of the House [*Placed in Library. See* No. LT-2714/70]

(c) About Rs. 7 lakhs.

(d) The Festival was an event of cultural value and national prestige which also provided a forum for international cultural contact. Works of leading directors stimulated considerable comment and discussion which will, undoubtedly, benefit the Indian Film Industry. Morever, the visit of a large number of eminent film personalities including critics will help a better and wider appreciation of Indian cinema abroad.

(e) Films with 'Adult' rating were generally more popular though other films also drew considerable crowds. Government's share of the collections from all the films shown during the Festival in Delhi alone is about Rs. 4.58 lakhs.

Losses Due to Strike in Engineering Industry in Jamshedpur

1611. SHRI BABURAO PATEL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of engineering workers that went on strike in Jamshedpur recently with number of days the strike lasted and the exact reasons for the strike;

(b) the total loss in man-hours, in wages, in production, in Government revenue and in exports as a result of the strike; and

(c) the names of the political parties responsible for the strike and the number of workers each party controlled ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) The strike was in connection with a demand for an immediate wage increase. A statement showing particular is enclosed.

Statement

S. No.	*Establishments affected.*	*No. of workers involved*	*Strike called off on.*
1.	Tata Engineering & Locomotive Works	19,911	5.1.70
2.	Tin Plate Co. of India Ltd.	5,170	7.1.70
3.	Indian Tube Co. Ltd.	2,935	5.1.70
4.	Tata Robins Fraser	284	5.1.70
5.	Indian Cable Co. Ltd.	2,512	2.1.70
6.	Indian Steel & Wire Products Ltd.	1,711	5.1.70
7.	Jameshedpur Engineering & Mechenical Manufacturing Company.	434	5.1.70

(b) Information is not available.

(c) The Strike was sponsored by a Co-ordination Committee consisting of four political parties *viz*. SSP, PSP, CPI and CPI-M and a section of the INTUC, Information regarding the number of workers controlled by each of the above parties is not available.

Fall In Fertiliser Output

1612. SHRI H. AJMAL KHAN :
SHRI D.N. DEB :
SHRI MANIBHAI J. PATEL :
SHRI J. MOHAMMED IMAM:
SHRI G. C. NAIK :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the attention of Government has been invited to a survey published in the *Hindustan Times* of the 22nd January, 1970 regarding the fall in fertiliser output in the recent past ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes Sir. The survey was on "fall in fertiliser off-take."

(b) The preliminary estimates of fertilisers made by the States for Kharif, 1969 indicated an increase of about 13% in fertiliser consumption over that of consumption in Kharif, 1968. Thus, while in absolute terms there was an over-all increase in fertiliser use, the rate of increase is lower then planned.

The main reasons ascribed in the Present report have been indequate credit, rigidities in the distribution system and the inadequacy of promotional efforts.

Remedial measure have, however, been initiated. Some States like Haryana have revived the system of giving taccavi loans. The nationalised banks are encouraged to provide greater credit facilities to agriculture including the marketing and application of fertilisers. A scheme for guaranteeing risks in the financing of fertiliser marketing is also under consideration. To boost up sale of fertilisers through a large number of outlets, the system of licensing of dealers has been replaced by the system of registration so as to enable manufacturers to have more sale points. Establishment of a Fertiliser Promotion Council is under active consideration of Government ; it will be a joint venture between the manufacturers

and the Government whose function will be to intensify demonstration programmes, soil testing services, spread use of fertilisers through publicity and audiovisual means etc.

It may, however, be pointed out that the initial failure of monsoon in some of the heavy fertiliser consuming States like Tamil Nadu and Mysore, floods in Andhra Pradesh, late snow in Jammu & Kashmir, belated rains in West Bengal etc. also contributed to trady rise in the consumption of fertilisers to some extent.

Gift of Tractors From Relations Abroad

1613. SHRI RAMAVATAR SHASTRI :
SHRI JHARKHANDE RAI :
SHRI JAGESHWAR YADAV :
SHRI CHANDRA SHEKHAR SINGH :
SHRI INDRAJIT GUPTA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Central Government had been requested by the Government of Punjab to simplify the procedure of accepting tractors and other goods sent by relatives living abroad as gift ; and

(b) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHHIB SHINDE) : (a) and (b). Yes, Sir. The suggestions made by the Government of Punjab, for evolving a new procedure for allowing the import of tractors as gifts was considered but it was not found possible to accept the same. Similar proposals had been considered even before the scheme was announced in October, 1968 and the position was reviewed only recently in an Inter-Departmental meeting held in Jaunary, 1970. The scheme has been functioning quite satisfactorily and has recently been extended upto 31st October, 1970.

Agricultural Development Loans Sanctioned to Christians in Ranchi District

1614. SHRI KARTIK GRAON : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that in Ranchi District most of the agricultural development loans were granted to the christians during 1969-70 ;

(b) if so, the total amount sanctioned to the Ranchi District for the purpose during 1969-70 ;

(c) the names of recipients of loans with addresses during 1669-70 ;

(d) the total number of Christian recipients along with the total amount drawn during 1969-70 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (e). The information is being collected from the Government of Bihar and will be laid on the Table of the Sabha as soon as it is received.

सरसों और सोयाबीन का आयात

1615. **श्री चन्द्रिका प्रसाद** : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार तेल की कीमतों में कमी करने के लिए विदेशों से सरसों और सोयाबीन का आयात कर रही है; और

(ख) यदि हां, तो कितनी मात्रा में तथा किन देशों से ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्ना साहिब शिन्दे) : (क) और (ख). 1970 में कनाडा से 25,000 मीटरी टन तोरिया और संयुक्त राज्य अमेरिका से लगभग 52000 मीटरी टन सोयाबीन तेल के आयात की व्यवस्था की गई है ।

Installation of Pumping Sets for Irrigation Purposes in Bihar

1616. SHRI MADHU LIMAYE :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether after the imposition of President's Rule in Bihar, Government formulated any scheme for the extension of irrigation facilities through boring and installation of pumping sets ;

(b) if so, the details thereof ; and

(c) the number of pumping sets installed in the various districts of Bihar during the six-month period from July to December, 1969 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Boring of dug wells, installation of tubewells and pump-sets constitute important schemes of the normal minor irrigation programme being implemented in Bihar state.

(b) Loan assistance for boring of dugwells installation of private tubewells and pump-sets is being given by Land Development Banks and Agriculture Refinance Corporation. State Agro-Industries Corporation has been extending hire purchase facilities for distribution of pump-sets. During the President's Rule, Agriculture Refinance Corporation has sanctioned an additional scheme amounting to Rs. 64·24 lakhs for installation of 483 private tubewells in Shahbad District.

(c) A statement showing district-wise distribution of diesel pump-sets through Agro-Industries Corporation and the electrical pump-sets energised by the Electricity Board during the period July to December, 1969, is laid on the Table of the House. [*Placed in Library See* No.LT—2715/70]

Installation of Tube-wells

1617. SHRI ABDUL GHANI DAR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government have decided to issue instructions to the State Governments for the speedy electrification of villages and to install tube-wells on Government level to help the farmers in farming ;

(b) whether it is also a fact that Government are planning to sanction loans to poor farmers to instal tubewells and to improve their social conditions ;

(c) if so, the details thereof ; and

(d) the expenditure likely to be incurred on these schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) On the basis of National Development Council's decision in 1965, State Governments had been asked to orient rural electrification programme to subserve agriculture needs by energising more pump-sets and to cover 15-20% of the villages in the States during the Fourth Plan period. The State Governments have also been advised that the State Plan outlays for minor irrigation programme should progressively be earmarked for community works including State Tubewells etc. (to be operated either directly by the State Government or any Cooperative/Panchayati Raj body) which would benefit farmers whose resources would not enable them to undertake irrigation works on their own even with the credit facility available from the institutional sector.

(b) and (c). Credit facilities to the farmers for tubewells and other privately owned works like dugwells pumpsets etc. are being increasingly arranged through institutional agencies like Land Development Banks, Central Cooperative Banks, Agricultural Refinance Corporation, Agro-Industries Corporations etc. The State Governments and the Central Government are also supporting these financing institutions by way of contribution towards debentures and share capital. The loaning policies and procedures of cooperatives institutions are being directed to enable small farmers to increasingly avail of institutional credit facilities. The traditional emphasis on the asset-based criteria for provision of loans is being shifted to loaning on the basis of the incremental income and the repaying capacity that the

new investment will generate. Procedures for valuation of the land for the purpose of security are also being liberalised.

Besides, to help small farmers, a Small Farmer Development Agency will be set up in each of the 45 selected districts in the country to look to the development problems of the small farmers and to arrange adequate provision of credit (on items including wells, joint wells and tubewells), agricultural inputs, services etc. for the small farmers.

(d) The draft Fourth Five Year Plan provides an amount of Rs. 363 crores for the rural electrification programme. In addition, about Rs. 150 crores is expected to be made available by the Central Rural Electric Corporation which has been set up to finance selected viable rural electrification schemes. Over and above this amount, loan facilities would be made available by the institutional sector agencies for energisation of pumpsets.

It is estimated that Plan Sector outlay of about Rs. 60 crores would be spent on construction of State tubewells during the Fourth Plan. Besides, loan finances to the extent of Rs. 750 crores are expected to be made available during the Fourth Plan period by the institutional agencies for private minor irrigation works including dugwells, tubewels and pumpsets. The bulk of this institutional investment will be on tubewells.

अमरीका द्वारा ट्रैक्टरों की सप्लाई

1618. **श्री अर्जुन सिंह भदौरिया:** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि अमरीका द्वारा भारत को सप्लाई किये जाने वाले फोर्ड कम्पनी द्वारा निर्मित 10000 ट्रैक्टर कृषकों को कब तक मिल जायेंगे ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : अमरीका से फोर्ड ट्रैक्टरों के सीधे आयात करने के लिए कोई प्रस्ताव नहीं है। फिर भी भारत सरकार ने सर्वश्री एस्कोर्टस कम्पनी, डियरबोर्न, मिशिगन, यू० एस० ए० के सहयोग से, प्रतिवर्ष 6,000 ट्रैक्टर की उत्पादन क्षमता का "फोर्ड-3000" (46 अश्वशक्ति) कृषि ट्रैक्टर के निर्माण का एक प्रस्ताव सिद्धान्तः स्वीकार कर लिया है। सर्वश्री एस्कोर्टस लिमिटेड द्वारा इन ट्रैक्टरों का निर्माण अभी शुरू किया जाना है।

Allotment of Land to Landless Persons.

1619. SHRI CHINTAMANI PANIGRAHI :
SHRI BHAGABAN DASS :
SHRI JYOTIRMOY BASU :
SHRI K. HALDER :
SHRI P. C. ADICHAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) what progress has been achieved by now in respect of giving lands to the landless and reducing the ceilings by the various State Governments after the Chief Ministers' Conference in last December ; and

(b) the replies of the various State Governments to this effect ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The Minister of Food and Agriculture in his letter dated 16th December, 1969, addressed to Chief Ministers of all States and Union Territories drew attention to the recommendations made at the Chief Ministers' Conference on Land Reforms held in November, 1969 and particular to the question of level of ceiling on holdings, enforcement of ceiling legislation and distribution of surplus land to landless agricultural workers. It was suggested in the letter that these programmes may be completed within a period of about two years. A number of States have responded favourably to the recommendations made at the Conference and proposals are under their consideration for further measures of land reforms.

The principal developments relating to land reforms reported since the convention of Chief Ministers are as follows :

(a) In Andhra Pradesh, Regulations were made for abolition of muttadari and malguzari tenures in the agency tracts and for further regulation of land alienations from persons belonging to Scheduled Tribes.

(b) In Assam, proposals have been formulated for revisions of ceiling limit and further restrictions on exemptions and transfers with a view to preventing evasions In the temporarily settled districts of Assam proposals have been made for enabling bulk of the raiyats to acquire the rights of proprietors and for conferring substantial rights on adhiars and under-raiyats.

(c) In Gujarat, the negotiations are being made with the Land Development Bank for financing the complete termination of the relationship between the former landlords and their tenants within one year. A special drive has been launched for the implementation of the land reform programme. Barring a few cases which are pending before the High Court and the Supreme Court most of the work pertaining to ceiling legislation and distribution of surplus land is likely to be completed before the commencement of the next sowing season. The State Government does not contemplate revision of ceiling legislation at this stage.

(d) In Jammu and Kashmir, the Land Commission has submitted its Report and on the basis of the recommendations made by the Commission the State Government has under consideration legislation for further measures of land reforms.

(e) In kerala, the kerala Land Reforms Act 1963 was amended further strengthening the protection to tenants and kudipidappukarans, simplifying the provisions for bringing tenants in direct contact with the State, further reducing the level of ceiling and restricting exemptions. The various provisions of the Kerala Land Reforms Act as recently amended have also been brought into force w. e. f. 1st January, 1970.

(f) In Maharashtra, the provisions relating to ceiling were amended enabling settlement of land on permanent basis in respect of sugarcane farms taken over from sugar factories with a view to facilitating development of such lands.

(g) In Mysore, with a view to expediting disposal of applications for resumption and for determination of surplus lands an Ordiance was promulgated which has since been replaced by an Act, empowering the munsif courts to function as and Tribunals. Proposals are also under consideration for financing purchase of ownership rights by tenants and distribution of surplus lands through nationalised banks.

(h) In Rajasthan, the State Government has decided to amend the ceiling provisions with a view to extending ceiling to efficiently managed farms, sugarcane farms operated by sugar factories and certain specialised farms which are at present exempted from ceiling.

(i) In West Bengal, pending finalisation of the proposals and enactment of legislation conferring substantial rights on barga 'ars, legislation has been enacted for stay of eviction of bargadars. Legislation has also been enacted for enabling the Government to acquire land for settlement of homestead for small holders, tenants and agricultural workers. Special drive has been launched for investigations of evasions and distribution of surplus land to landless agriculturists. Proposal is also under consideration for application of ceiling limit to the aggregate area of land held by all the members of the family.

(j) In Manipur, proposals are under consideration for revision of the ceiling provisions.

(k) The Draft Dadra and Nagar Haveli Land Reform Regulation is being revised in the light of the recommendations of the Chief Ministers' Conference.

(i) Proposals for review of the proposals of the provisions of the Delhi Land Holding Ceiling Act are under consideration.

Punjab Agricultural University

1620. SHRI MANGALATHUMADAM:
SHRI LAKHAN LAL KAPOOR:
SHRI MOHAN SWARUP:
SHRI S. KUNDU:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have decided to close down the Punjab Agricultural University;

(b) if so, the reasons therefor; and

(c) what arrangements have been made to provide alternative employment to the University Staff ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir. The University has, however, been dissolved and two separate University established in its place—one for Haryana and the other for the remaining area.

(b) and (c) Do not arise.

मध्य प्रदेश में पत्रकारिता के प्रशिक्षण की सुविधायें

1621. श्री गं० च० दीक्षित : क्या सूचना तथा प्रसारण और संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या पत्रकारिता का प्रशिक्षण देने के लिए मध्य प्रदेश में कोई नियमित प्रशिक्षण संस्थाएँ हैं;

(ख) यदि हाँ, तो कहाँ-कहाँ;

(ग) उन पर वार्षिक व्यय कितना किया जाता है;

(घ) यदि वहाँ कोई ऐसी संस्थाएँ नहीं है तो क्या सरकार का विचार वहाँ ऐसी संस्थाएँ स्थापित करने का है; और

(ङ) यदि हाँ, तो वे कहाँ स्थापित की जाएँगी ?

सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) से (ङ) : सूचना एकत्र की जा रही है और यथाशीघ्र सदन की मेज पर रख दी जायेगी।

Demands of Dock Workers submitted by all India Port and Dock Workers' Federation

1622. SHRI A. SREEDHARAN :
SHRI P. VISWAMBHARAN :
SHRI SRINIBAS MISRA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the All India Port and Dock Workers' Federation has given an ultimatum to Government to press their demands;

(b) if so, what are the main demands of the Dock Workers; and

(c) the steps that have been taken to meet those demands?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (c). The Federation had threatened to launch a strike after 15.7.70 to press for early decision on the recommenations of the Central Wage Board for Port and Dock Workers. These were discussed in a conference at national level

held in New Delhi on 3rd February, 1970 and Government's orders on the Board's recommendations are expected to be issued shortly.

संसद सदस्यों के अपने स्थायी निवास स्थानों तथा गांवों में टेलीफोन लगाना

1623. **श्री महाराज सिंह भारती :** क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) कितने संसद सदस्यों ने अपने निर्वाचन क्षेत्रों में अपने गांव में या अपने स्थायी निवास स्थान में टेलीफोन लगाने के लिए अनुरोध किया है ;

(ख) क्या यह सच है कि गांवों में, जहां प्रति टेलीफोन काल का शुल्क शहरों की अपेक्षा अधिक है, निःशुल्क टेलीफान काल शहरों की तुलना में कम करने की अनुमति है; और

(ग) यदि हां, तो गांवों में रहने वाले संसद् सदस्यों के प्रति भेदभाव करने के क्या कारण हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मन्त्री (श्री शेर सिंह) : (क) संसद् सदस्यों के लिए आवास तथा टेलीफोन सुविधा संशोधन नियमावली, 1969 के अन्तर्गत उनके निर्वाचन-क्षेत्र या स्थायी निवास स्थान में टेलीफोन लगाने के लिए 20-2-70 तक संसद सदस्यों से 516 आवेदन पत्र प्राप्त हुए हैं।

(ख) टेलीफोन शहरों में लगे हों या गांवों में, स्थानीय टेलीफोन काल का प्रभार समान है। दोनों मामलों में समान निःशुल्क काल करने की अनुमति है।

(ग) प्रश्न ही नहीं उठता।

डाकुओं वाले क्षेत्रों में भू-सुधार कार्य

1624. **श्री महाराज सिंह भारती :** क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में डाकुओं से त्रस्त कितने क्षेत्र और कन्दराओं का सुधार किया गया है; और

(ख) इससे डाकू-समस्या को हल करने में कहां तक सहायता मिली है ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) खोह खड्डयुक्त भूमि के सुधार में छोटे और मध्यम खोह खड्डो को कृषि और गहरे खोह-खड्डों को वन रोपण के लिये सुधारना सम्मिलित है। खोह-खड्डों भूमि वाले चार राज्यों में गत तीन वर्षों (1966-67 से 1968-69) में सुधारी गयी भूमि का क्षेत्र निम्न प्रकार है।

उत्तर प्रदेश	88838 एकड़
मध्य प्रदेश	9522 एकड़
राजस्थान	3650 एकड़
गुजरात	79024 एकड़

(ख) उस क्षेत्र के लोगों की आर्थिक स्थिति में सुधार के लिये खोह खड्डयुक्त भूमि को विशिष्ट कृषि कार्यों के उपयुक्त बनाना डाकू-समस्या को सामना करने के अनेक उपायों में से केवल एक उपाय है। डाकू समस्या के नियंत्रण में केवल इस उपाय द्वारा कितनी सफलता मिली है यह बताना कठिन होगा।

Action against Cooperative Societies

1625. SHRI S. K. TAPURIAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether his attention has been drawn to the complaint of the Delhi Administration Cooperatives Department towards the carelessness of Delhi Police in not bringing to book many of the Cooperative Societies for misappropriation of funds and other irregularities;

(b) whether a representation was sent to Inspector General of the Police also but to no avail; and

(c) if so, the action to be taken in the matter to set things straight?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : (a) to (c) Government's attention has not been drawn to this. Delhi Administration has, however, reported that 26 cases were reported to I.G. Police and that they have directed the police authorities to expedite action.

Unemployment Problem Amongst the Youth

1626. SHRI HIMATSINGKA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have in the light of the resolutions passed at the All India Congress Committee meetings in Ahmedabad and Bombay respectively chalked out a specific programme for tackling the unemployment problem amongst the youth in the country ; and

(b) if so, the broad details of such programmes ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA). (a) and (b) : Government are seized of the problem and continuous efforts are being made for creation of more and more employment opportunities through various development programmes included in the Five Year Plans and more recently through various policies in the areas of investment, credit, licensing etc.

Some of the other steps which are under consideration for tackling the problem of unemployment include—(1) widening of the scope and content of Career Advising and Vocational Guidance Programmes to help the candidates in planning their careers suitably ; (2) setting up of Customs Service Centres, strengthening rural markets ; rural electrification ; and construction of feeder roads ; (3) development of small scale industries as also anciilaries ; and (4) small farmers' schemes, rural works programme and dry farming.

Selection of M. Ps. for Radio Talks

1627. SHRI LOBO PRABHU: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) the criteria on which Members of Parliament are invited to speak on the radio and who makes the selection;

(b) whether the Party strength in Parliament is taken into account, how Government propose to make up the deficiency existing with reference to this strength;

(c) whether Parliamentary, Press and Public records of the Members are considered; why are Members not invited to offer themselves and their subjects in advance of every session; and

(d) the manner in which amateur talent is encouraged on All India Radio; whether artistes are invited to offer themselves; whether any amateur pianist has been invited to play during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Members of Parliament, like others, are invited to broadcast from All India Radio Stations on the basis of their specialisation in particular fields, their intimate knowledge of the subject and their suitability for the particular broadcast consistent with All India Radio's programme requirements.

(b) No, Sir.

(c) Parliamentary, press and public records are also taken into account. Since talkers are selected for broadcasts to suit the programme requirements of All India Radio, no purpose will be served by inviting Members to offer themselves.

(d) Amateur talents are welcome to apply for audition by Audition Committees who grade the artistes. All India Radio holds an All-India Music Competition every year, as part of Radio Sangeet Sammelan, for discovering and encouraging young telant.

Thirty-five amateur pianists were booked during the last year by various All India Radio Stations.

Accumulated Stock of Fertilizer

1628. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) what is the latest figure of un-distributed fertiliser stock and how it compares with the previous year;

(b) the percentage distributed by Co-operative Societies; and

(c) since distribution of 1000 tons requires an investment of Rs. 60 lakhs why does not Government help to finance private agencies in areas not served by Co-operatives and if so, when it will announce its decision?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASLHIB SHINDE) : (a) The total undistributed fertilizer stock as on 1.4.68, 1.4.69 and 1.10.69 and the estimated level of such stock as on 1.4.70 are shown below:-

(Figures in lakh tonnes of nutrients)

	N	P	K
As on 1.4.68	5.10	2.94	1.59
As on 1.4.69	6.91	2.60	2.02
As on 1.10.69	5.86	2.93	1.19
As on 1.4.70 (estimated)	6.41	1.87	1.10

(b) The distribution of fertilisers in the States is the responsibility of the State Governments|U.Ts. and is done primar il through the Cooperative Societies. In most of the States the percentages of distribution through the Cooperative Societies is more than 70. The distribution by Cooperatives is less than 50% in the States of Orissa, Andhra Pradesh, West Bengal and U.P. In the period July 1968 to June 1969, the percentage of fertiliser distributed by Cooperatives was 58%.

(c) It is not correct to say that 1000 tonnes of fertiliser will require an investment of Rs. 60 lakhs. As most varieties of fertilisers are priced in the range of Rs. 500 per tonne to Rs. 1100 per tonne, the investment for 1,000 tonnes would range from Rs. 5 lakhs to Rs. 11 lakhs.

As regards credit for private agencies, the commercial banks are increasingly coming forward to make advances to the whole-sale and retail dealers of fertilisers; the manufacturers of fertilisers are also helping the commercial banks in selecting suitable private agencies for advancing loans. The Agricultural Finance Corporation which is a joint body of the commercial banks has recommended to the commercial banks liberalised terms on which credit should be made available to the private agencies. With a view to sharing the risk of the commercial banks in giving credit to private dealers, the Central Government is considering setting up an agency for guaranteeing risks involved in extending credit for fertiliser marketing.

Central Aid for Settlement of Repatriates in Tamilnadu

1629. SHRI UMANATH :
SHRI P. RAMAMURTI :
SHRI K. RAMANI :
SHRI A. K. GOPALAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that 1.13 lakhs of repatriates out of 1.78 lakhs from Burma and Ceylon have been settled in Tamil Nadu;

(b) if so, the quantum of aid given by

the Centre to the Tamil Nadu Government in this regard;

(c) whether Government have received any memorandum from the Tamil Nadu Government to increase the quantum of aid; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) According to the information received from the Embassy of India, Rangoon, and the Government of West Bengal, in respect of repatriates from Burma, and the High Commission of India in Ceylon in respect of repatriates from Ceylon the total number of repatriates from Burma and Ceylon and those who have arrived in Tamil Nadu are as under :—

	Total number arrived upto 31.12.1969	Number arrived in Tamil Nadu
From Burma	1,78,295	95,193
From Ceylon	13,243	12,163
Total :	1,91,538	1,07,356

(b) *Repatriates from Burma*

Grants-in-aid	Rs. 85.02 lakhs
Loan	Rs. 298.66 lakhs

Repatriates from Ceylon

Grants-in-aid	Rs. 51.27 lakhs
Loan	Rs. 49.25 lakhs

(c) and (d). In addition to the amounts indicated in part (b), the following proposals from the Government of Tamil Nadu have been received :—

Repartriates from Burma

A loan of Rs. 26 lakhs for implementing business loan scheme has been asked for.

Repatriates from Ceylon

Proposals asking for Rs. 31.73 lakhs have been received as per details given in the statement laid on the Table of the House [*Placed in Library. See* No. LT—2716/70].

Compulsory Housing Plan for Industrial Employees

1630. SHRI SEZHIYAN :
SHRI KANWAR LAL GUPTA:
SHRI GADILINGANA GOWD:

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have any proposal for provision of compulsory housing for the employees by the Industrial employers;

(b) whether Government will bring forward a legislation for this purpose; and

(c) whether any reactions have been noted from the big industrial group on this point ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). No, Sir.

(c) Does not arise.

Setting up of an International News Agency

1632. SHRI HIMATSINGKA :
SHRI P. C. ADICHAN :
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of INFORMATION AND BRODCASTING AND COMMUNICATIONS be pleased to state :

(a) whether there is a proposal to set up an International News Agency;

(b) if so, the precise details of the proposed set-up and working of the agency and the decision taken in the matter; and

(c) whether it is a fact that the proportion of words transmitted out of India by an individual agency is extremely meagre compared to the news that come in through it ?

THE MINISTER OF STATE IN THE

MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). Government recognise the need for developing a truly indigenous international news service with two-way flow of news from and to India, and have been considering how best such an agency can be set up. The details of the scheme are still being worked out by a Working Group set up by the Ministry of Information and Broadcasting.

(c) Figures of the wordage transmitted and received by each of the news agencies are not available. It is, therefore, not possible to say precisely if individual agencies are sending out less wordage from India compared to what they are receiving.

Report by Kapur Commission on Bharat Sewak Samaj

1633. SHRI S. K. TAPURIAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Kapur Commission inquiring into the affairs of Bharat Sewak Samaj has since submitted its report; and

(b) if so, its main recommendations ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : (a) Not yet, Sir.

(b) Does not arise.

गंगा नदी क्षेत्रों में नलकूप लगाने के लिए राज्यों को धन देना

1634. श्री बंसनाराण सिंह :
श्री रामस्वरूप विद्यार्थी:

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि गंगा नदी क्षेत्र की बिहार, उत्तर प्रदेश, हरियाणा बंगाल और मध्य प्रदेश की भूमि बहुत उपजाऊ है परन्तु वहाँ पर पानी की बहुत कमी है ; और

(ख) यदि हाँ, तो सरकार का विचार उक्त राज्यों में बड़ी संख्या में नलकूप लगाने के लिए 200 करोड़ रुपये देने का है, ताकि ये सभी राज्य देश की खाद्यान्न की आवश्यकताओं को पूरा कर सकें ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे : (क) गंगानदी का क्षेत्र अर्थात बिहार, उत्तर प्रदेश, हरियाणा, बंगाल तथा मध्य प्रदेश राज्यों की भूमि सामान्यत: उपजाऊ है । वर्षा के न होने या अभाव के कारण कुछ क्षेत्रों में कभी-कभी पानी की बहुत कमी अनुभव की जाती है ।

(ख) इन राज्यों में नलकूपों का जाल बिछाने के लिये एक बड़े पैमाने का कार्यक्रम पहले ही चालू है । 1966-67 से 1968-69 की अवधि के दौरान, इस क्षेत्र में लगभग 1·34 लाख नलकूप निर्मित किये गए थे । ऐसी सम्भावना है कि लगभग 200 करोड़ का कुल विनियोजन जिसमें प्लान सैक्टर परिव्यय और भूमि विकास बैंकों, केन्द्रीय सहकारी बैंकों वाणिज्यिक बैंकों, कृषि पुनर्वित्तीयनिगम (इसमें किसानों का निजी विनियोजन सम्मिलत नहीं है) जैसे संस्थानात्मक क्षेत्रक के अंशदान सम्मिलित है, चौथी पंचवर्षीय योजना के दौरान पाँच राज्यों में इस कार्यक्रम पर किया जाएगा ।

Winding up of U.S. Pulse Improvement Project in India

1636. SHRI VISWANATHA MENON :
SHRI NAMBIAR :
SHRI C. K. CHAKRAPANI :
SHRI JYOTIRMOY BASU :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the U.S. Government's regional Pulse Improvement

Project in India is going to be shifted to some other country;

(b) whether it is also a fact that the talents and achievements of the Indian Scientists who are working in this project are being utilised by the American Government for their own purpose;

(c) whether Government will give serious attention to convert this regional project of America into a national project of India; and

(d) if so, the details thereof, and if not, the reason thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The U.S. Government is winding up its regional unit of the Pulse Improvement Project.

(b) Those Indian scientists who are working on the Indian side of the Project will continue to do so under the All India Pulse Improvement Project of the I.C.A.R. As for a few Indians who were employed in the American side of the Project, the question of the utilisation of their services is under consideration,

(c) There is already a National Project in India called the All India Pulse Improvement Project under the Indian Council of Agricultural Research.

(d) The All India Pulse Improvement Project was started by Indian Council of Agricultural Research in 1966, with one main centre at Indian Agricultural Research Institute, New Delhi, two major centres at Jabalpur and Hyderabad and four sub-centres at Hissar, Varanasi ; Coimbatore and Bednepur. It is now proposed to strengthen the Project by increasing major centres from two or four and sub-centres from four to seven.

अकालग्रस्त राज्यों को दी गई राशि तथा राज्य सूखा राहत समितियां बनाना

1637. श्री जगेश्वर यादव : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) अकाल स्थिति का सामना करने के लिए गत तीन वर्षों में क्या कार्यवाही की गई, इसके लिये अब तक कितनी राशि नकद दी गई और किस निधि से और इसके लिए अन्य किस प्रकार की सहायता दी गई;

(ख) क्या अकाल की स्थिति पर काबू पाने के लिये राज्य स्तर पर राज्य सूखा राहत समितियां नियुक्त की गई हैं; और

(ग) यदि हां, तो उत्तर प्रदेश सूखा राहत समिति को कितनी नकद राशि और अन्य प्रकार की सहायता दी गई और यह राशि तथा सहायता किस निधि से दी गई ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) पिछले तीन वर्षों में देश के विभिन्न भागों में सूखे की स्थिति का मुकाबला करने के लिए किए गए उपायों का ब्यौरा इस सम्बन्ध में जिसमें दी गई सहायता भी शामिल है समय-समय 1967, 1968 और 1969 में सभा केपटल पर रखे गये कमी की स्थिति सम्बन्धी विवरणों में किया गया है।

(ख) सूखे से प्रभावित क्षेत्रों में राहत कार्य गठित करने की जिम्मेदारी राज्य सरकारों की होती है। जिन क्षेत्रों में सूखे की स्थिति का मुकाबला करने के लिए और सरकारी व्यक्तियों और इस कार्य में लगे विभिन्न संगठनों की सेवाओं का उपयोग करने की आवश्यकता होती है, वहां कुछ राज्यों में सूखा सहायता समितियां स्थापित की गयी हैं।

(ग) उत्तर प्रदेश सरकार ने बताया है कि उत्तर प्रदेश सूखा सहायता समिति को कोई नकद सहायता प्रदान नहीं की गई थी। लेकिन इस समिति को यूनेस्को से प्राप्त कुछ स्टाफ तथा एक जीप सुलभ की गयी थी।

भारत सरकार ने मुफ्त भोजन सुलभ करने के लिए समिति को लागत दाम पर 290 मीटरी

टन गेहूँ प्रावंटित की थी। रक्षा मन्त्रालय से खरीदी गयी मरम्मत-शुदा गाड़ियां भी (४ ट्रक और ट्रेलर के साथ ५ जीपें) उधार पर समिति को दी गयी थीं।

Allotment of Funds to Agricultural Refinance Corporation and Food Corporation under Fourth Plan

1638. SHRI RABI RAY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Agriculture Refinance Corporation and the Food Corporation have been alloted funds under the Fourth Five Year Plan, and

(b) if so, the amounts allotted and the details of their activities during the Fourth Plan ?

THE MINISTER OF STATE IN THE MINISTERY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) For the Agricultural Refinance Corporation, there is a provision of Rs. 70 crores in the Fourth Five Year Plan. The ARC is expected to assist schemes involving an outlay of Rs. 200 crores during the Fourth Plan period. This will include refinancing of credit schemes for minor irrigation, land development, mechanisation, storage, horticulture, plantations, etc. The gap between the provision of Rs. 70 crores and the requirement of Rs. 200 crores is expected to be met by open market borrowing and borrowings from the Reserve Bank of India.

For the Food Corporation, the provision in the Fourth Five Year Plan is of the order of Rs. 255 crores. An additional provision of Rs. 73 crores has also been made for the construction of storage godowns by the Food Corporation of India. The Corporation would arrange for buffer stocks of food-grains of the order of 5 million tonnes and would provide an additional storage capacity of 3.5 million tonnes during the Fourth Plane period.

Total Irrigated Capacity During Fourth Plan

1639. SHRI BHOGENDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total irrigation capacity to be created in the country during the Fourth Plan period and particularly in Bihar;

(b) whether the Rajasthan, Gandak, Western Kosi and Tungabhandra canals projects are going to be completed during the Fourth Plan period; and

(c) the total targets for creating additional irrigational facilities through boring tubewells and what are the hurdles in going for the same in a bigger way ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHIB SHINDE) : (a) As per draft Fourth Five Year Plan (1969-74) an additional irrigation potential of 57.10 lakh hectares from major and medium irrigation schemes and 48 lakhs hectars from minor irrigation schemes is expected to be created in the country. The corresponding figures for Bihar State are 11.31 lakh hactares and 4.8 lakh hectares respectively.

(b) Tungabhadra H.L.C. Stage I has already made good progress and will be practically completed during IV plan. Gandak Project, Tungabhandra H.I.C. stage II and Rajasthan Canal Stage I projects will be substantially completed during the Fourth Plan. Western Kosi canal may not be completed during Fourth Plan as the work on this project could not be taken up so far as for want of approval of Govt. of Nepal to the camal alignment.

(c) Against 2.87 lakh private tubewells and 15 thousand State Tubewells at the end of 1968-69, it is proposed to instal 4 lakh private tubewells and 5000 State Tubewells during the Fourth Plan. This work would create an additional irrigation potential of 6.05 lakh acres. The programme has been expanded a great deal recently and further acceleration proposed in the Fourth Plan is

appreciable. Any further expansion of the programme would not be feasible due to constraints of financial and organisational resoures.

देश में असिन्चित क्षेत्र तथा उनके विकास के निमित्त अनुदान

1640. **श्री हुकम चन्द कछवाय :** क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) भारत में इस समय ऐसी कितनी भूमि है जहाँ सिंचाई की सुविधाएँ उपलब्ध नहीं हैं;

(ख) क्या सरकार ने उत्पादन बढ़ाने के लिये उन क्षेत्रों में सिंचाई की सुविधाएँ उपलब्ध करने की एक योजना बनायी है;

(ग) यदि हाँ, तो चौथी पंचवर्षीय योजना की अवधि में इस उद्देश्य के लिए विभिन्न राज्यों को कितने-कितने अनुदान दिये जायेंगे; और

(घ) प्रत्येक राज्य में इस समय कृषि योग्य कितनी भूमि असिंचित है ?

खाद्य, कृषि, सामुदायिक विकास तथ सहकार मंत्रालय में राज्य मन्त्री (श्री अन्ना साहिब शिन्दे) : (क) अन्तिम वर्ष अर्थात 1966-67 के उपलब्ध आँकड़ों के अनुसार, 1809 लाख हैक्टारों के कुल कृषि-योग्य क्षेत्र में से 1534.2 लाख हैक्टार क्षेत्र में सिंचाई की सुविधायें उपलब्ध नहीं थीं।

(ख) चौथी पंचवर्षीय योजना के मसौदे में प्रस्ताव है कि 42.6 लाख हैक्टार अतिरिक्त क्षेत्र में मुख्य तथा मध्यम सिंचाई योजनाओं से और 4800 लाख हैक्टार क्षेत्र में लघु सिंचाई योजनाओं से सुविधायें दी जायें।

(ग) राज्य सरकारों को उनकी प्लान स्कीमों के लिए केन्द्रीय सहायता निर्मुक्त करने की पद्धति 1969-70 से परिवर्तित कर दी गई है। अब सहायता राज्यों को वार्षिक योजना के लिए एक ब्लाक ऋण तथा अनुदान के रूप में निर्मुक्त की जाएगी और वह किसी विशेष कार्यक्रम या योजना से सम्बन्धित नहीं होगी। प्रारूप चौथी पंचवर्षीय योजना में मुख्य तथा मध्यम सिंचाई योजनाओं के लिए 857 करोड़ रुपए के परिव्यय की और लघु सिंचाई योजनाओं के लिए 475.7 करोड़ रुपए की व्यवस्था की गई थी।

(घ) 1966-67 के अन्त तक प्रत्येक राज्य में उपलब्ध असिंचित कृषि योग्य भूमि का राज्य वार क्षेत्र प्रदर्शित करने वाला एक विवरण सभा पटल पर रखा जाता है। [ग्रन्थालय में रख दिया गया। देखिये संख्या LT—2717-70]

वनस्पति घी, चीनी, मैदा आदि का उत्पादन करने वाले उद्योगों को लाइसेंस प्रणाली से छूट

1641. **श्री यशवन्त सिंह कुशवाह :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि क्या सरकार का विचार वनस्पति घी तथा चीनी और गेहूँ से मैदा, आटा तथा सूजी बनाने वाले उद्योगों को लाइसेंस प्राप्त करने की शर्त से छूट देने के प्रश्न पर विचार करने का है ताकि कृषि पर आधारित उद्योगों का सुगमता से विकास हो सके ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : प्रशासनिक सुधार आयोग, औद्योगिक लाइसेंसिंग नीति जांच समिति तथा योजना आयोग की सिफारशों की दृष्टि में सरकार ने हाल ही में औद्योगिक विकास सम्बन्धी अपनी नीतियों में आवश्यक परिवर्तन करने के बारे में विचार किया है। इस नीति के अनुसार उद्योगपतियों के लिये रोलर फ्लोर मिलें और वनस्पति के कारखाने स्थापित करने के लिए लाइसेंस प्राप्त करना आवश्यक होगा। जहाँ तक चीनी कारखाने लगाने का सम्बन्ध है, इन

मामलों पर स्थायी परिसम्पत्ति में लगायी जाने वाली पूंजी को ध्यान में रखकर विचार करना होगा। तथापि क्योंकि लाभदायक आकार के आधुनिक चीनी संयंत्र की लागत 1 करोड़ रुपये से भी अधिक बैठती है, हर मामले में भी उद्योगपतियों के लिए लाइसेंस प्राप्त करना साधारणतया आवश्यक होगा।

Falling Standard of Hindi Programme over A. I. R.

1642. SHRI VALMIKI CHOUDHARY: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that after over charge of the Ministry he invited the All India Radio producers in Delhi for talks;

(b) whether it is a fact that Hindi producers strongly criticised the activities of the Station Director of All India Radio, Delhi, during the course of talks with him and as a result thereof there is a considerable amount of ill-feeling between them;

(c) whether it is also a fact that the standard of Hindi programmes has been deteriorating day by day as a result thereof; and

(d) if the answers to parts (a), (b) and (c) above be in the affirmative, the staps being contemplated by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) Yes, Sir.

(b) No, Sir. The Producers made various suggestions for improvement in their service conditions.

(c) No, Sir.

(d) Does not arise.

Setting up of a Composite Fertilizer Factory in Cooperative Sector in Bihar

1643. SHRI VALMIKI CHOUDHARY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether a composite fertilizer factory is proposed to be set up in Bihar in the Cooperative Sector;

(b) whether the National Cooperative Development Corporation has been urged to advance loan for the project and if so, the reaction of that Corporation thereto; and

(c) when the project is likely to come up and what would be Central Government's assistance for the project ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : (a) No, Sir. A request had been received only for the setting up of a granular fertilizer unit by the Bihar State Cooperative Marketing Union with assistance from the NCDC.

(b) The Corporation has approved the project and sanctioned the first instalment of assistance amounting to Rs. 8.25 lakhs.

(c) The granular fertilizer unit is likely to be completed by the end of 1970. The Central Government is not giving any assistance for this unit.

Anomalies In Jammu And Kashmir Food Policy

1644. SHRI MAYAVAN:
SHRI NARAYANAN:
SHRI DHANDAPANI:
SHRI CHENGALRAYA NAIDU :
SHRI SAMINATHAN :
SHRI SHRI CHAND GOYAL :
SHRI N.R. LASKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Gajendragadkar Commission had directed the State Government of Jammu and Kashmir to review and remove certain anomalies in the Kashmir food policy;

(b) if so, whether the recent food policy of the State Government is still discriminatory against Jammu;

(c) if so, whether the Union Government have asked the State Government to follow universal food policy; and

(d) whether the Jammu people have started agitating against that policy?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Commission made certain recommendations in the matter. No direction as such can be issued by a commission of enquiry.

(b) While the other anomalies pointed out by the Commission have been removed the State Government have not so far been able to totally eliminate the difference in the quantum of ration in Srinagar and Jammu cities which has been in force for a long time though they have gradually reduced it.

(c) No, Sir. The distribution of foodgrains in a State is the responsibility of the State Government.

(d) An agitation has been organised by a political party and the State Government is in contact with it in an effort to remove their cause of grievance as far as possible.

Wheat Production

1645. SHRI MAYAVAN :
SHRI NARAYANAN :
SHRI DHANDAPANI :
SHRI CHENGALRAYA NAIDU :
SHRI SAMINATHAN :
SHRI N.R. LASKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government are hopeful that food output may exceed 100 million tonnes; and

(b) the total wheat production during the current year and whether the production is more than the last year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Firm estimates of production of foodgrains crops, including wheat, during 1969-70 would become available after the close of the agricultural year i.e. sometime in July-August, 1970. However, on the basis of qualitative reports about weather and crop conditions, it is expected that total foodgrains production during 1969-70 would be around 100 million tonnes. The production of wheat is likely to be higher than that of last year.

Financial Aid to Small Newspapers

1646. SHRI MAYAVAN :
SHRI NARAYANAN :
SHRI DHANDAPANI :
SHRI CHENGALRAYA NAIDU :
SHRI SAMINATHAN :
SHRI N.R. LASKAR :
SHRI SEZHIYAN :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Government have approved to the modified plan for financial aid to small newspapers which has been examined by his Ministry in consultation with the Ministry of Finance; and

(b) if so, the main features of this modified plan and the time by which it is likely to be finalised ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) and (b). A proposal to set up a Newspaper Finance Corporation to give financial aid to small and medium newspapers in the country is under consideration.

Procurement of Foodgrains

1647. SHRI MAYAVAN ;
SHRI NARAYANAN :
SHRI DHANDAPANI :
SHRI CHENGALRAYA NAIDU:
SHRI SAMINATHAN :
SHRI N.R. LASKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact Punjab has promised to give the Centre 3.2 million tonnes of foodgrains during 1970-71 ;

(b) if so, whether the target for procurement of foodgrains will be same as last year or it will be more this year ; and

(c) whether the foodgrains position has improved due to heavy rains during January, 1970 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) The target of procurement of wheat from Punjab during 1970-71 is expected to be higher than that fixed for 1969-70. It is too early to consider the targets of procurement of kharif grains for 1970-71.

(c) Yes, Sir.

Longer Working Hours for A.I.R. Class IV Employees

1648. SHRI K. RAMANI :
SHRI GANESH GHOSH :
SHRI K. ANIRUDHAN :
SHRI VISWANATHA MENON:

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Fundamental Rights granted under the Constitution also mean that 'no discrimination' shall be made between one category of Government employee and the other regarding their working hours ;

(b) whether it is a fact that the Class IV employees of All India Radio are being made to work for more than eight hours a day, without any overtime allowance ; and

(c) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) to (c). There is no question of infringement of Fundamental Rights of employees involved in the fixation of their working hours. When Class IV Staff is required to work in excess of the prescribed duty hours they are paid overtime allowance ; in case they have to work on a holiday or an off day, they are given either a compensatory day off or overtime allowance in lieu thereof.

Financial aid to Tamil Nadu to construct Customs Building at Dhanushkodi Port

1649. SHRI K. RAMANI .
SHRI NAMBIAR :
SHRI UMANATH :
SHRI P. RAMAMURTI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Board of Rehabilitation has recommended the Centre to give full financial aid to the Tamil Nadu Government to construct the Customs buildings at Dhanushkodi port ;

(b) whether Government have agreed to this proposal ; and

(c) if not, the reason therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) (a) No, Sir.

(b) and (c). Do not arise.

Alleged Misbehaviour of A.I.R. Officers

1650. SHRI K. RAMANI :
SHRI P. GOPALAN :
SHRI K. ANIRUDHAN :

SHRIMATI SUSEELA GOPALAN :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether any officers in the A.I.R. have been reported by the Artistes' Union, to be misbehaving with the staff ;

(b) if so, the allegations against them ;

(c) whether any action has been taken or is being contemplated against such officers ; and

(d) if so, the details of such actions thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) Yes, Sir.

(b) Harsh language.

(c) and (d). As most of the complaints were vague and of general nature, they could not be enquired into. When any specific instances were cited, they were looked into and suitable action taken.

Selection of Proper Plant and Seeds For Increased Yield of Agricultural Commodities

1651. SHRI VIRENDRAKUMAR SHAH: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether one of the important techniques to increase the per acre yield of agricultural commodities is to find out varieties of plants/seeds which are most suitable for our soil;

(b) whether the success in the above is better ensured by organising a collection drive all over the world;

(c) whether no collection drive outside our own country has so far been organised and that the collection from Africa and Lation America which are available to us come largely through the efforts of U.S. and American scientists; and

(d) if so, the steps taken to undertake the collection work on an extensive scale and keep the House informed about the progress made?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) Yes, Sir.

(c) It is true that so far we have not organised collection drives outside India by sending out collection expeditions to Africa, Latin America, South-East Asia and other countries. However, extensive collections of germplasm have been built up for utilisation in research for breeding better varieties of a number of crops, such as wheat, barley, rice, maize, jowar, bajra, potato, groundnut, cotton, vagetables and others. These have been obtained primarily through correspondence and direct Assistance from scientists and research institutions from Mexico, the U.S.A., U.S.S.R. and African and other countries.

(d) The Indian Council of Agricultural Research is considering a proposal for sending out a team of scientists to the South-East-Asinn countries fo. the cellection of germplasm on plantation crops, like coconut, and some species of fruit trees, like the mango and banana. It is hoped that the team will leave on its collection drive within the next year or so.

Check on Multiplication and Spread of Pests and Pathogens

1652. SHRI VIRENDRAKUMAR SHAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that when the conditions for the growth of plants improve, conditions for the multiplication and spread of pests and pathogens also get better ;

(b) whether the above problem can be brought under control only after we devleop

system for getting timely warning about the diseases and the pest out-breaks ;

(c) whether the necessitates great collaboration between meteorologists, ecologists and plant-pathologists than what exists at present, according to Dr. M.S. Swaminathan (Economic Times of 31st January, 1970) ; and

(d) if so, the steps proposed to be taken to achieve satisfactory results in the above field ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) It is essential that the eruption of pests and diseases should be recognised early enough so that counter measures can be taken well in time without allowing the pests to inflict any severe damage'

(c) The correlation of the incidence of pests and diseases with the data on weather conditions as available from the meteorological department will greatly help in evolving a system of surveillance and issuing timely warnings about diseases and pest outbreaks.

(d) In pursuance of the recommendations of the Study Group set up by this Ministry to examine these problems and suggested remedial measures, a Surveillance Service on a pilot basis is being set up in some IADF districts under the supervision and technical guidance of the Directorate of Plant Protection Quarantine and Storage.

Steps for Increase in the Yield of Rice

1953. SHRI VIRENDRAKUMAR SHAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the target for the increase in the yield of rice during the next two years ;

(b) whether the target can be raised to 10.0 million tonnes according to the views expressed in an article in the Economic Times of 31st January, 1970 by the Director of the Indian Agricultural Research Institute, New Delhi;

(c) whether it is a fact that having achieved a significant improvement in the production of wheat, attention should now be concentrated on improving the yield of rice in which the overall supply position is still not very comforable ; and

(d) whether it is proposed to initiate necessary steps to increase the rice production by 10.0 million tonnes during the next two years ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No such target has been fixed.

(b) These are the views of the Director, Indian Agricultural Research Institute, New Delhi. Government have no such proposal in view.

(c) Yes, Sir. The Government is already aware of this situation and efforts are being made to improve the yield of rice alongwith that of other crops.

(b) The steps taken to improve the production of rice in the country include (i) cultivation of high-yielding varieties of rice; (ii) introduction of multiple cropping ; (iii) adequate and timely supply of inputs and better water management ; (iv) use of recommended doses of fertilisers ; and (v) intensification of research to evolve varieties which are disease and pest resistant, high-yielding and acceptable to consumers.

Export of Cereals

1654. SHRI SITARAM KESRI :
SHRI R.R. SINGH DEO :
SHRI Y.A. PRASAD :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government have decided to export cereals to other countries ;

(b) if so, the different kinds of cereals to be exported to other countries ;

(c) the countries to which these cereals are to be exported ; and

(d) the total amount of foreign exchange to be earned as a result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a). Yes, Sir.

(b) Only superior basmati rice is being exported.

(c) and (d). It is not possibie to state at this stage the countries to which the superior basmati rice would be exported. and the amount of foreign exchange that would be earned.

Productivity of Unirrigated areas

1655. SARI SITARAM KESRI :
SHRI R.K. BIRLA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government are considering some schemes for raising the productivity of unirrigated areas ;

(b) if so, the details thereof ;

(c) whether Government have conducted any survey of unirrigated land in various parts of the country ; and

(d) if so, the total area of dry land all over the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) A centrally sponsored scheme for Integrated Dry Land Agricultural Development is being formulated to start 16 Pilot Projects in the country during the IV Plan.

(c) No specific survey has yet been conducted.

(d) Question does not arise.

Service Rules For Ministerial, Subordinate And Attached Offices' Staff.

1656. SHRI SITARAM KESRI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Service Rules for various posts under his Ministry and its Attached and Subordinate Offices have not been framed;

(b) whether it is a fact that long time is being taken to finalise the services rules;

(c) whether it is a fact that such abnormal delays provide opportunities for making *ad hoc* appointments and thus depriving the qualified candidates of their chances for appointment; and

(d) what steps are being taken to remove these gaps to put a stop to ad hoc appointment ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Recruitment Rules for most of the posts under the control of Ministry and its Attached/Subordinate Offices have already been framed except for certain categories and other isolated and newly created posts.

(b) As Service Rules are required to be framed in consultation with the Ministry of Home Affairs. other concerned Ministries and U.P.S.C. the procedure does involve some time lag.

(c) Ad-hoc appointments are made wherever necessary in consultation with Ministry of Home Affairs, U.P.S.C. and the Employment Exchanges. This does not deprive the qualified candidates of their chances for appointment to such posts.

(d) Action for finalising Recruitment Rules wherever not yet framed, is being taken expeditiously.

Academic qualifications of Members of the Study Team on staff reorganisation of AIR

1657. SHRI BHAGABAN DAS :
SHRI SATYA NARAIN SINGH:
SHRI P.P. ESTHOSE :
SHRI K.M. ABRAHAM :

Will the Minister of INFORMATION AND COMMUNICATIONS be pleased to state the academic qualifications of Members of the Study Team, appointed for Staff Reorganisation which has recently submitted its report regarding service conditions of the Staff Artistes of All India Radio ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : The members of the Study Team comprised Miss M. Masani, Shri S. N. Pandita, Deputy Directors General, All India Radio, SHRI K. L. Sharma, Joint Director, News Services Division, Shri V. Krishnamurthi, Director of Programmes. All India Radio and Shri J. J. Karam an Under Secretary in the Ministry of Information and Broadcasting (since retired). All these members of the Study Team are graduates,—two of them namely Shri Pandita and Shrt Krishnamurthi are holders of post-graduate degrees. Miss Masani, in addition to being a graduate of an Indian niversity, holds a degree in Science from London.

Wage of workers of China Clay and Mines in West Bengal

1658. SHRI BHAGABAN DAS :
SHRI JYOTIRMOY BASU :
SHRI GANESH GHOSH :
SHRI MOHAMMAD ISMAIL :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware of the rate of minimum wages fixed for the workers employed in China Clay and Mines in the State of West Bengal;

(b) if so, by when it will be implemented; and

(c) if not, the reason for the non-implementation ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (c). Employment in the China Clay mines has been brought under the purview of the Minimum Wages Act, 1948 very recently and the question of wage fixation will be taken up soon.

Staff Position Of L.D. Cs. And U.D. Cs. In The Ministry Of Food And Agriculture Community Development And Cooperation.

1659. SHRI S.M. BANERJEE : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total number of Lower Division Clerks and upper Division Clerks, grade-wise, belonging, to the Central Secretarial Clerical Service working in his Ministry;

(b) how many of them are temporary and how many are permanent grade-wise and what are the reasons for not making temporary employees permanent; and

(c) what steps are being taken to change temporary posts, into permanent posts and convert 80 per cent of the temporary posts into permanent posts which have been in existence for more than three years?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Lower Division Clerks 633
Upper Division Clerks 293

(b)	Temporary	Permanent
Lower Division Clerks	284	349
Upper Division Clerks	107	186

Temporary employees have not been made permanent for the following reasons:-

(i) Some of the LDCs being not eligible for confirmation, since they have not passed the typewriting test.

(ii) Some of the LDCs/UDCs are holding line vacancies.

(c) Periodical reviews to convert temporary posts into permanent ones are undertaken as provided in the orders of the Ministry of Finance issued from time to time. Further, conversion of the temporary posts into permanent ones has already been taken up and the matter is in the process of finalisation. This is, however, subject to the recommendation of the Staff Inspection Unit, who are presently inspecting the staff requirements of this Department.

M.Ps. Invited For Air Talks From Different Stations

1660. SHRI RABI RAY : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is fact some Members of Parliament were invited to speak from different stations of AIR during the last three months; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) ; (a) and (b). The information is being collected and will be laid on the Table of the House.

Cropped Area Uuder High Yilding Variety of Crop

1661. SHRI JYOTIRMOY BASU :
SHRI K. HAIDER :
SHRI S. C. SAMATA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the preoentage of the total cropped area in each State covered by the high yielding variety of crops till 1968-69;

(b) the percentage of peasant and prasant families benefited in each State till 1968-69;

(c) whether it is a fact that over-whelming majority of the so called progressive farmers who have received the benefit of high yielding varieties of crops come from the affluent section of the rural communities; and

(d) whether it is also a fact that Government development activities have further enriched the already rich society of the rural communities; if so, how the Government propose to bring a green revolution in the country-side depending mainly on the affluent section of the rural communities. ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A Statement indicating the percentage of Gross Crooped area covered by the High-Yielding Varieties Programme in different States is laid on the Table of he House. [*Placed in Library. See* No. LT--2718/70]

(b) Detailed information is not avail-ble.

(c) No, Sir. The various evaluation studies carried out on the implementation of High-Yielding Varieties Programme have shown that the farmers, both big and small have participated in the production efforts, The programme Evaluation Organization of the Planning Commission in their reports on the evaluation of the High-Yielding Varieties Programme for Kharif 1968 and Rabi, 1968-69 have given the following distribution of selected participants :—

Crop	*Total No. of selected participants for the study*		*No. of participants in the Size-Group of Cultivation Holding*											
			Below 2.5 acres		*2.5 to 5 acres*		*5 to 10 acres*		*10 to 20 acres*		*20 to 50 acres*		*50 acres and above.*	
	Kharif	*Rabi*	*Kh.*	*Rabi*	*Kh.*	*Rabi*	*Kh.*	*Rabi*	*Kh.*	*Rabi*	*Kh.*	*Rabi*	*Kh.*	*Rabi*
Paddy	602	350	158	118	161	88	147	88	79	39	44	14	13	3
Maize	106	—	6	—	12	—	25	—	25	—	31	—	7	—
Bajra	187	—	4	—	11	—	36	—	48	—	74	—	14	—
Jowar	79	78	0	1	7	8	18	15	20	20	21	25	13	9
Wheat	—	448	—	38	—	63	—	114	—	129	—	89	—	15

(d) No, Sir, All farmers, big and small who participate in the new strategy realise benefits accuring therefrom. Besides, one of the objectives of the Fourth Plan is to enable as large a section of rural population as possible, including the small farmers to participate in the development effort and share its benefits.

Branch Post Offices in Diamond Harbour West Bengal

1662. SHRI JYOTIRMOY BASU : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the total number of branch post offices in Diamond Harbour and Sadar Sub-divisions of 24 Parganas district in West Bengal ;

(b) the avarage area in miles and the average population in number covered by each branch Post Office in those two Sub-divisions;

(c) whether the number of branch offices are adequate in his opinion; whether any steps have taken by Government to extent the postal facilities in these two sub-divisions;

(d) the news of the branch post offices in the above two sub-divisions under the district of 24 parganas (i) which are not properly equipped with furniture and adequate number of post boxes and (ii) where the peons have not been provided with dress and either water proofs or umbrellas for protection against rain or summer neat; and

(e) the names of the branch post offices (i) where the peons have not been supplied with bicycles, (ii) where there are no runners; (iii) which do not possess their own house and (iv) whose buildings are in a dilapidated condition and as such need immediate repair ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) ; (a) to (e) : The information is being callected and will be laid on the table of the Lok Sabha.

Aid to States for Implementation of Small Irrigation Schemes

1663. SHRI JYOTIRMOY BASU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the amount of financial assistance, either as loan or as grant, given by the Central Government and each of its sponsored financial institution to each State during the last three years for implementing small irrigation schemes ; and

(b) the State-wise area benefited by this assistance, till date, during the last three years ;

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Statewise figures of Central Assistance (loans/grants) for Minor Irrigation Programme, during the last 5 years' (1966-67 to 1968-69), are given in the 'Annexture'. The Statewise figures of loan assistance provided for by the Land Development Banks and Central Cooperative Banks for Minor Irrigation Schemes, during the years 1966-67 and 1967-68 are also given in the "Annexure'. The Statewise figures of investment by these sources for the year 1968-69 are not available.

(b) The Statewise additional area benefited by various Minor Irrigation Schemes, during the years 1966-67 to 1968-69, are given in the statement laid on the Table of the House. *[Placed in library.* See No. LT—2719/70].

Average Consumption of Fertiliser Per Hectare

1664. SHRI JYOTIRMOY BASU :
SHRI MOHAMMAD ISMAIL :
SHRI BHAGAWAN DAS :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the average consumption of fertiliser per hectare of land year-wise from 1966-67 to 1968-69 ;

(b) the average consumption of fertiliser per hectare of land in each State, year-wise, from 1966-67 to 1968-69 ;

(c) what steps, if any, have been and are being taken to make available to the peasants, fertilisers of good quality at cheaper rates ; and

(d) the percentage share of fertiliser in the increase of agricultural production in general and foodgrains production in particular during 1966-67, 1968-69 and 1969-70 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The figures of average consumption of fertilisers per hectare of land on All-India and Statewise basis in Kgs and nutrients for the years 1966-67, 1967-68 and 1968-69 are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-2720/70].

(c) Fertilisers are made available to the farmers from two sources : (1) from imports made by the Central Fertiliser Pool and (2) from domestic production.

Maximum possible economy is observed in the import of fertilisers and the savings effected are passed on to them. In the last one year, the price of certain kinds of imported ammonium sulphate (which is the poor farmer's fertiliser) was reduced by Rs. 60/- per tonne. The Central Fertiliser Pool distributes the fertiliser at uniform prices at all rail-head destinations throughout India so that the farmers in backward areas such as Andaman and Nicobar or in an accessible areas like Jammu & Kashmir get fertilisers at the same rates, The maximum retail prices of four important fertilisers have been regulated under law ; and their sale at higher prices has been made a criminal offence. The manufacturers in the public sector have followed the price system of the Central Fertiliser Pool in making fertilisers available at reasonable prices to the farmers.

To ensure supply of pure fertilisers to farmers, adequate provisions exist in the Fertilisers (Control) Order, 1957 to empower the State Governments to take samples of fertilisers for analysis and to prosecute dealers who sell sub-standard fertilisers. Seminars are held to train the personnel of the State Governments and manufacturers in administering quality control measures.

(d) It is not possible to make precise calculations of percentage shares of fertilisers in the increase of agricultural production in general and foodgrains production in particular. The increased output comes

out of a package of improved practices and imputs and the productivity of any of them may be hightened by the presence of complementary inputs and may be reduced by the lack of complementary inputs. Agronomic trials show that, on an average, one tonne of 'Notrogen' nutrient yields 10 tonnes of food, 1 tonne of P205 six tonnes and 1 tonne of K20 four tonnes of food crops.

Application Fee for Telephone Connection

1665. SHRI SATYA NARAIN SINGH :
SHRI P. GOPALAN :
SHRI MOHAMAD ISMAIL :
SHRI P. RAMAMURTI :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the total number of applications for telephone still pending in various Centres upto the 31st December, 1969; and

(b) the total amount the Department has received so far after introduction of the fee Rs. 10/- for application form for telephone?

THE MINISTER OF STATE IN MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) 4,33,123.

(b) Rs. 13,38,180 upto 15-2-1970.

Foreign Training for A Lady Production Assistant as A Compere

1666. SHRI NAMBIAR :
SHRI C. K. CHAKRAPANI :
SHRI A. K. GOPALAN :
SHRI P. GOPALAN :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the difference between the functions of a Production Assistant and Compere in the Television Centre;

(b) whether it is a fact that a Lady Production Assistant is being sent abroad for training as a Compere; and

(c) if so, the basis thereof and the reasons of a Compere not being considered for that purpose?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) ; (a) A Production Assistant assists the Producer in the production of programmes while a Compere is a person who presents programme on the screen.

(b) No, Sir.

(c) Does not arise.

Scheme for giving Telephones on Partnership Basis

1667. SHRI C. K. CHAKRAPANI :
SARI A. K. GOPALAN :
SHRI E. K. NAYANAR :
SHRI MOHAMAD ISMAIL :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the telephone department has introduced a scheme of giving telephones on partnership basis;

(b) if so, whether it has been implemented so far;

(c) if not, the reasons thereof; and

(d) the steps Government propose to take for proper implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) A scheme known as the 'Shared Service Scheme', was introduced with effect from 1-1-69. The Scheme was to be operative only in the areas short of cable pairs and where exchange capacity was otherwise available for opening of new connections.

(b) Yes, depending upon the availability of equipment.

(c) Does not arise.

(d) Does not arise.

Consumption of Fertilisers During 1969-70 Khariff

1668. SHRI K.P. SINGH DEO: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the targets set for the consumption of fertilisers during 1969-70 Khariff Season and the actual consumption during the season;

(b) the reasons for the shortfall in the consumption of fertilisers, if any; and

(c) the remedial measures contemplated by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASHAIB SHINDE): (a) The targets set for consumption of fertilisers during Khari 1969-70 and estimated Consumption are given below:—

(figures in lakh tonnes)

	Nitrogenous fertilisers in terms of 'N'	Phosphatic fertilisers in terms of P_2O_5	Potassic fertilisers in terms of 'K_2O'	Total
Targets of consumption for Kharif 1969-70.	9.62	3.83	1.70	15.15
Preliminary estimates of consumption in Kharif, 1969-70.	6.31	1.87	0.69	8.87

(b) *Reasons for short-fall in consumption*:

(i) Unfavourable weather conditions, namely, initial failure of monsoon in some of the heavy fertiliser consuming States like Tamil Nadu, Mysore, floods in Andhra Pradesh, late snow fall in Jammu and Kashmir, belated rains in West Bengal etc.

(ii) Lack of adequate credit;

(iii) Rigidities in the distribution system;

(iv) Inadequacy of extension efforts in the States in promoting fertiliser use.

(c) Zonal Conferences were held periodically with the State Governments and fertiliser industry where ways and means to step up fertiliser consumption were planned for imylementation. Some States like Haryana have revived the system of giving taccevi loans. The nationalised banks are encouraged to provide greater credit facilities to agriculture including marketing and use of fertilisers. A scheme for guaranteeing risks in the financing of fertiliser marketing activities is also under consideration. The system of licensing of dealers has been replaced by the system of registration in order to make the system of distribution broad based. The Government are also actively considering establishment of a Fertiliser Promotion Council as a joint venture between the manufacturers and the Government, whose function will be intensify demonstration programmes, soil testing services, training of dealers and farmers spread use of fertiliers through publicity and audio-visual means etc.

N.B.—It may be pointed out that although the preliminary estimates of consumption of fertilisers in Kharif 1969-70 show a short-fall in fertiliser use, in absolute terms the consumption of all fertilisers rose by 13% over the consumption in Kharif, 1968-69.

Setting up of a Sugar Industries Corporation

1969. SHRI K.P. SINGH DEO :
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to set up a sugar industries Corporation on the lines of the Textile Corporation ;

(b) if so, whether any decision has been taken in the matter ; and

(c) if so, details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). No, Sir. The Government have decided to appoint a Committee to study the working of the sugar industry in the context of the demand for its nationalisation. The terms of reference of the Committee will include the problem of the sick mills.

Recruitment Centre at Imphal for Telephone Department

1670. SHRI M. MEGHACHANDRA: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government propose to open recruitment centre at Imphal for recruiting telephone girls from the local population of the Union Territory of Manipur ;

(b) if so, when the Centre will start functioning ; and

(c) how many girls from Manipur are so far recruited and employed in this job ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): (a) and (b). As the recruitment of Telephone Operators is announced through Employment Exchanges and Newspapers advertisements and arranged by the P and T Circles centrally the question of opening of a separate recruitment centre at Imphal does dot arise.

(c) No Manipuri girls have qualified so far for reeruitment as Telephone operators but a few Manipuri boys have been recruited as Telephone operators.

Automatic Telephone Exchange at Imphal

1671. SHRI M. MEGHACHANDRA: Will the Minister of INFORMATION AND BROADCASTING AND CUMMUNICATIONS be pleased to state :

(a) whether Government have taken up the work of opening an automatic Exchange at Imphal and also linking all districts and Sub-Divisional Headquarters with Imphal;

(b) if so, when the work will be commissioned: and

(c) the reason for delay in the aforesaid work ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) to (c). Yes Sir, it is the plan of the Government to open an automatic-exchange at Imphal and also link it to all district and sub-divisional headquarters.

(i) *Automatic Exchange*

The existing manual exchange at Imphal is to be replaced by an automatic exchange with an initial capacity of about 2,000 to 3,000 lines. The work involves acquisition of land, construction of building and supply and installation of exchange equipment and cables.

Part of the land for the proposed exchange has been taken over from the State Government; since this is not adequate for the ultimate requirements of proposed exchange the

Department is negotiating with the State Government for adjoining piece of land.

The supply of exchange equipment and cables is at present limited. A phased programme of supplies to various stations has been planned.

The present indications are that the automatic exchange is likely to be commissioned during the 5th plan period.

(ii) *Linking all district and Sub-divisional Headquarters with Imphal*

The existing policy of the Department is for provision of telephone facilities at all district and sub-divisional headquarters. Telephone facilities is already available at the only district headquarters (Imphal) and at seven out of ten sub-divisional headquarters. Out of the remaining three sub-divisional headquarters telephone facility is being provided at Ukhrul. The proposals to provide telephone facility at Chandel and Jiribam has been examined and found to be not feasible for the present due to difficult hilly terrain and lack of transport facilities.

Rehabilitation of Refugee Families in Manipur

1672. SHRI M. MEGHACHANDRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the question of granting settlement to the 214 refugee families in Manipur has now been finally solved and the refugee families have been given land by the Government of Manipur; and

(b) if not, the reason for the delay in the said rehabilitation ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). The Government of Manipur have intimated that they have issued orders for allotment of land to 153 families. The cases of the remaining 61 families are being verified by that Government.

Irrigation Facilities in Manipur

1673. SHRI M. MEGHACHANDRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) how many areas of land are getting irrigation facilities in Manipur at present ;

(b) whether double cropping has been introduced in these areas ; and

(c) the steps taken to encourage double cropping and for step-up of irrigation work by the Government of Manipur and the extent of help given by the Centre for the purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) (a) According to the figures* available, net irrigated area in Manipur is 68 thousand hectares.

(b) Yes, Sir. Area sown more than once is 9 thousand hectares.

(c) The information is being collected and will be placed on the Table of the Sabha.

Educated Unemployed in Manipur

1674. SHRI M. MEGHACHANDRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of educated unemployed in Manipur as in the records of the Employment Exchanges by the end of 1967, 1968 and 1969 and their qualifications, year wise ;

(b) the pace of giving employment during the three years, qualification-wise; and

*These figures related to 1963-64 which is the latest year for which data are available.

(c) the steps taken by Government to meet the growing unemployment in Manipur ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). Available information which relates to the number of work seekers registered and placed by Employment Exchanges in Manipur is given in the attached statement.

Statement

Number of educated job-seekers (Matriculates and above) on the live register of Employment Exchange in Manipur at the end of each year during the period 1967-1969 and the number of placements effected in respect of such applicants during each year.

Category of	*No. on live register at the end of the year*			*No. of replacements effected during the year*		
	1967	*1968*	*1969*	*1967*	*1968*	*1969*
1	2	3	4	5	6	7
1. Matriculates and above but below graduates.	2267	1993	1373	43	152	84
2. Graduates (including Post-graduates).	476	285	283	40	14	75
Total :	2743	2278	1656	83	166	159

(c) Vatious development programmes included in the Fourth Plan are expected to provide increasing employment opportunities for unemployed persons including the educated.

वनस्पति घी के मूल्य में उतार-चढ़ाव

1675. श्री शिव कुमार शास्त्री :
श्री अर्जुन सिंह भदौरिया :
श्री राम सेवक यादव :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में अन्य पदार्थों के मूल्यों में इतनी जल्दी-जल्दी उतार-चढ़ाव नहीं होता जितना कि वनस्पति घी के दामों में;

(ख) क्या यह भी सच है कि जब कभी औचित्य होता है, सरकार मूल्यों में सन्तुलन स्थापित करने के लिये दरें घटा देती है और उद्योगपतियों के दबाव में आकर फिर मूल्य बढ़ाये जाते हैं;

(ग) यदि नहीं, तो मूल्यों में बार-बार इस उतार-चढ़ाव के क्या कारण हैं और सरकार इस सम्बन्ध में अपनी नीति का दृढ़ता से पालन क्यों नहीं करती है; और

(घ) मूल्य में इस वृद्धि का आम जनता की आर्थिक स्थिति पर क्या प्रभाव पड़ता है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे : (क) से (ग) वनस्पति के मूल्य इसके बनाने में प्रयुक्त होने वाले कच्चे तेलों के मूल्यों से अधिकांशत: शासित होते हैं और इसलिए तेल के मूल्यों में उतार-चढ़ाव के साथ ही इसके मूल्यों में भी सामान्यत: उतार-चढ़ाव आता है। फिर भी दीर्घकालिता आधार पर वनस्पति के मूल्यों को स्थिर बनाए रखने के लिए प्रयत्न किए जा रहे हैं।

(घ) वनस्पति के मूल्य में कोई वृद्धि या कमी का प्रभाव कुछ हद तक तरल खाद्य तेलों या तेल से बनने वाली वस्तुओं के मूल्यों में उतार-चढ़ाव जैसा ही है।

पांचवीं पंचवर्षीय योजना में इंजीनियरों के लिये रोजगार और प्रशिक्षण अधिनियम, 1967 में संशोधन

1676. श्री शिव कुमार शास्त्री :
श्री आत्म दास :

क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार पांचवीं पंचवर्षीय योजना में भी बेरोजगार इंजीनियरों को रोजगार नहीं दे सकेगी ;

(ख) क्या यह भी सच है कि इस स्थिति में सुधार करने की दृष्टि से सरकार का विचार प्रशिक्षुता अधिनियम, 1967 में संशोधन करने का है ; और

(ग) यदि हां, तो सरकार किन कारणों से पांचवीं पंचवर्षीय योजना में भी रोजगार की व्यवस्था नहीं कर सकेगी और इस अधिनियम में संशोधन करने से स्थिति में क्या परिवर्तन होने की संभावना है ?

श्रम तथा पुनर्वास मंत्री (श्री डी० संजीवैया): (क) से (ग). इंजीनियारों के लिए नियुक्ति अवसरों सहित, सभी प्रकार के नियोजन अवसरों में वृद्धि, देश की आर्थिक प्रगति-विशेषकर इंजीनियरी प्रधान क्षेत्र की प्रगति—पर आधारित होगी। चौथी पंचवर्षीय योजना में 5.5 प्रतिशत और पांचवी पंचवर्षीय योजना काल में 6 प्रतिशत की आर्थिक वृद्धि की दर के पूर्वानुमान को आधार बनाकर व्यावहारिक जनशक्ति अनुसंधान संस्थान ने हाल ही में एक अध्ययन किया था। आशा की गई है कि सन् 1978 तक इंजीनियरों की मांग व पूर्ति में व्यापक रूप से संतुलन आ सकेगा।

इंजीनियरों के लिए अतिरिक्त नियोजन अवसर जुटाने के लिए एक तरीका यह भी सुझाया गया था कि शिशु प्रशिक्षण अधिनियम 1961 में संशोधन कर दिया जाय। इस प्रकार इंजीनियरी के स्नातक और डिप्लोमाधारियों को उनकी नियुक्ति क्षमता बढ़ाने की दृष्टि से, उद्योगों में व्यावहारिक प्रशिक्षण देने की व्यवस्था अधिनियम के अधीन हो सके। सम्बन्धित लोगों की सलाह से इस प्रस्ताव को अन्तिम रूप दिया जा रहा है।

राजस्थान के अकालग्रस्त क्षेत्रों की स्थिति तथा उन क्षेत्रों में पानी की सप्लाई :

1677. श्री शिव कुमार शास्त्री :
श्री आत्म दास :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान के अकालग्रस्त क्षेत्रों की हालत पिछले वर्ष की अपेक्षा और ज्यादा बिगड़ गई है;

(ख) क्या उन क्षेत्रों में पानी की सप्लाई करने के लिये सरकार ने जो उपाय किये हैं, उनमें कोई सफलता मिली है; और

(ग) अकालग्रस्त क्षेत्रों में मानव तथा पशु जीवन को बचाने के लिये सरकार द्वारा जुटाये गये संसाधनों का ब्यौरा क्या है और पानी की सप्लाई करने के लिये सरकार इस वर्ष क्या विशेष उपाय कर रही है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) 1968-69 में राजस्थान के सभी जिले सूखे से प्रभावित हुए थे। 1969-70 में 16 जिले सूखे से प्रभावित हुए हैं। तथापि, कुछ भागों में विशेषतया पश्चिमी राजस्थान में संकट की मात्रा अपेक्षाकृत अधिक है क्योंकि इन क्षेत्रों में लगातार कई वर्षों से सूखा पड़ता रहा है।

(ख) जी हाँ। टैंकटरों, ठेला गाड़ियों, ऊँटों द्वारा पानी सप्लाई करने के सामान्य प्रबन्धों के अलावा, राज्य सरकार ने कुओं को गहरा, नये कुओं की खुदाई तथा जलाशयों का निर्माण कर स्थायी आधार पर पेयजल की सप्लाई में वृद्धि करने हेतु प्रबन्ध किये थे।

(ग) राज्य सरकार ने प्रभावित जनसंख्या को रोजगार सुलभ करने के लिए बहुत बड़ी संख्या में सहायता कार्य संगठित किए थे। व्यस्ततम अवधि में 20 लाख से अधिक व्यक्तियों को रोजगार सुलभ किया गया था। जरूरतमन्द लोगों को मुफ्त सहायता भी प्रदान की गई थी और बच्चों तथा गर्भवती और दूध पिलाने वाली महिलाओं के लिए फीडिंग कार्यक्रमों की व्यवस्था की गयी। पड़ोसी राज्यों में तथा राज्य में स्थित जंगलों में मवेशी भेजने के प्रबन्ध किये गये तथा सूखे से प्रभावित क्षेत्रों में शेष पशुओं के लिए चारा उपलब्ध किया गया। राजस्थान सरकार को 1968-69 में सूखा सहायता कार्यों के लिये व्यय करने हेतु 14.51 करोड़ रुपये की वित्तीय सहायता दी गई थी। 1969-70 में अब तक राज्य सरकार को 28.50 करोड़ रुपये दिए गए हैं।

इस वर्ष राज्य सरकार ने जोधपुर, जैसलमेर, जैलोर तथा पाली जिलों को ट्रक से जुड़े टैंकरों द्वारा तथा बीकानेर और बाड़मेर जिलों में ट्रक तथा रेल से जुड़े टैंकरों द्वारा लगभग 300 गांवों को पीने का पानी सप्लाई करने के प्रबन्ध किये हैं राज्य सरकार ने गतवर्ष 50 ट्रक से जुड़े टैंकर बनवाये थे और अब वे प्रयोग में हैं। इस वर्ष प्रयोग के लिए 100 और ट्रक से जुड़े टैंकर बनाए जा रहे हैं। कलक्टरों को प्राधिकृत किया गया है कि जब कभी आवश्यक समझें वे पानी की सप्लाई के लिए ट्रकों को मंगा लें। यह भी निर्णय लिया गया है कि जहाँ कहीं आवश्यक हो पानी की ढुलाई के लिये ठेकेदारों की नियुक्ति की जाय। लगभग 500 गांवों में कुओं से पानी खींचने के लिये राजसहायता की स्वीकृति दी गई है। गत वर्ष 62 नलकूपों की सफलतापूर्वक खुदाई की गयी थी जिसमें से 46 चालू कर दिए गए हैं। कलक्टरों को अकालग्रस्त क्षेत्रों में पीने योग्य पानी सप्लाई करने के लिये नलकूपों का प्रयोग करने हेतु प्राधिकृत किया गया है। सिरोही पाली, अजमेर, उदयपुर, डूंगरपुर, नागौर, जोधपुर, जैलोर, बाड़मेर तथा चुरू में पानी की सप्लाई में वृद्धि करने के लिए लगभग 2 करोड़ रुपये की अनुमानित लागत की योजनाओं की मंजूरी दी गई है। पानी की सप्लाई बढ़ाने के लिए कुओं को गहरा तथा साफ किया जा रहा है। अतः राज्य सरकार ने पीने के पानी की सप्लाई की समस्या को सुलझाने के लिए सभी सम्भव कदम उठाए हैं।

हाल ही में बीकानेर, नागौर, गंगानगर, जोधपुर, बाड़मेर तथा जैसलमेर के जिलों के कुछ भागों में कुछ वर्षा हुई है। इससे भी स्थिति में सुधार होने की सम्भावना है।

Loss suffered by Super Bazar, New Delhi

1678. SHRI ESWARA READY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Super Bazar, New Delhi has been running at a loss for the last so many years;

(b) if so, the details of the loss, yearwise since it started functioning; and

(c) the details of the loss suffered by various departments of the Super Bazar?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING): (a) Yes Sir, it incurred losses in the first three years of its working.

(b) The losses are; Rs. 7,08,778 for 1966-67; Rs. 21.70 lakhs for 1967-68; and approximately Rs. 10.36 lakhs for 1968-69, subject to audit.

(c) The information is not available, as separate accounts for each department are not maintained.

Accounts and Reports of Super Bazar, New Delhi

1679. SHRI ESWARA READY : Will the Minister of FOOD AND AGRICULTURE be pleased to lay on the table of the House a copy of the audited accounts and Annual Reports of Super Bazar, New Delhi since it started functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : Copies of the audited accounts for the year 1966-67 and 1967-68 are hereby laid on the Table of the House. [*Placed in Library. See* No. LT—2721/70]. The accounts for the year 1968-69 have not yet been audited. Annual Reports, as such, have not been prepared by the Super Bazar.

Managing Committee, Super Bazar, New Delhi

1680. SHRI ESWARA REDDY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the names of the members of the Managing Committee of Super Bazar, New Delhi; and

(b) when they were appointed and terms and conditions on which they were appointed?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : (a) and (b). A list showing the names of the present Members of the Managing Committee and their dates of nomination is given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT—2722/70]. The Committee was reconstituted on 17th July, 1968, for a period of three years. The Members of the Committee are expected to carry out the functions of the Managing Committee as prescribed under the bye-laws of the Cooperative Store Ltd., New Delhi, which runs the Super Bazar.

उद्योगों के अंशों तथा लाभ में श्रमिकों को भागिता की योजना

1681. श्री प्रकाशवीर शास्त्री : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी तथा गैर-सरकारी मुख्य उद्योगों में मजदूरों को उद्योग में साझेदारी तथा लाभ में हिस्सा देने की योजना लागू की गई है ;

(ख) क्या सरकार ने कुछ गैर-सरकारी उद्योगपतियों को उक्त योजना को लागू करने की सलाह दी है; और

(ग) यदि हां, तो क्या सरकार को उनमें से कुछ उद्योगपतियों की प्रतिक्रियाओं की जानकारी मिली है ?

श्रम तथा पुनर्वास मंत्री (श्री डी० संजीवैया) : (क) से (ग). बोनस भुगतान अधिनियम, 1965 में समाविष्ट बोनस योजना में श्रमिकों द्वारा उद्योग अर्जित लाभ प्राप्त करने की पर्याप्त मात्रा में व्यवस्था की गई है। बड़े-बड़े औद्योगिक प्रतिष्ठानों में स्वैच्छिक संयुक्त प्रबन्ध परिषदों की स्थापना की एक योजना भी सन् 1958 से चल रही है। प्रथम योजना पहले से ही सांविधिक और दूसरी केवल स्वैच्छिक होने के कारण उन्हें और अधिक लागू करने का प्रश्न नहीं उठता।

Injuries due to Electric shock to A.I.R. Mechanic at Delhi

1682. SHRI B.K. MODAK:
SHRI R. UMANATH :
SHRIMATI SUSEELA GOPALAN :
SHRI MOHAMMED ISMAIL :

Will the Minister of INFORMATION

AND BROADCASTING AND COMMUNICATION be pleased to state :

(a) whether it is a fact that five Mechanics at Delhi's High Power Transmitters received injuries due to the electric shock, and one them of of serious type, while on duty, in the month of October, 1969 ;

(b) whether the report of the accident was lodged with the police by the management of A.I.R. as required under the law ; and

(c) if not, the reason there of?

TEH MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) There was a minor accident in September, 1969 at High Power Transmitter, Khampur, Delhi in which a Mechanic received superficial and minor skin injury due to electric short-circuit.

(b) and (c). No report of the accident was required to be lodged with the Police as the incident was of minor nature.

New Building For Post Office at Sangrampur, Bihar

1683. SHRI MADHU LIMAYE: will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Government have any proposal under consideration for putting up a new bulding for Post Office at Sangrampur in South Monghyr in Bihar in view of the importance of this trading centre ;

(b) whether they propose to increase the staff ; and

(c) if not, the reasons for not doing so?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes. the architect has been directed to prepare preliminary plans.

(b) and (c). Increase of staff of the office depends upon the traffic. The Postmaster General, Patna has initiated action to examine if there is any justification for increasing the staff of the office.

Telephone Exchanges at Sangrampur and Asarganj Bihar

1684. SHRI MADHU LIMAYE : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Government have received reminders from an M.P. about the installation of telephone exchanges at Sangrampur and Asarganj in South Monghyr, Bihar ;

(b) whether the work is now entrusted to Deoghar Division on account of which this job is being delayed ; and

(c) if so, the action taken to expedite it?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) The Government have received reminders from an M.P. about provision of telephone facility at Sangrampur and Asarganj in Bihar.

(b) and (c) The installation of Telephone exchanges at Sangrampur and Asarganj is not justified, However, the prpoosals to open Public Call Offices at these two places have been approved. Deoghar is the headquarter of a Sub-Divsion under Patna Telegraph Division. As Sangrampur and Asarganj fall in the jurisdiction of Deogarh Sub-Division, the work is being carried out by that Sub-Division. There is no Telegraph division of Deogarh.

The delay in carrying out the works is due to non-availability of certain importatnt items of stores. Efforts are being made to arrange these stores and taken up the works early.

Telco Strike in Jamshedpur

1685. SHRI MADHU LIMAYE :
SHRI N. K. SANGHI ;
SHRI RAMAVATAR SHASTRI :
SHRI MRITYUNJAY PRASAD :
SHRI P. L. BARUPAL :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether his Ministry intervened to bring about a settlement of the TELCO strike in Jamshedpur ;

(b) if so, the terms of the settlement ;

(c) whether Government's attention has been drawn to the statement of TELCO Chairman that no new terms were expected by the Management apart from the terms offered by them in December, 1969 ; and

(d) if so, what will happen to the workers who have been charge-sheeted or otherwise proceeded against ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). The strike was called off as a result of the efforts made by the State Government and an appeal issued by the Minister of State of Labour, a copy of which is placed on the Table of the Sabha. [*Placed in Library. See* No. LT—2723/70].

(c) Yes.

(d) The matter falls in the State sphere.

Opening of Public Call Offices in Post Offices of Indo Nepalese Border Areas of Bihar

1686. SHRI BHOGENDRA JHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the proposals for opening Public Call Offices (Telephones) at Shaharghat, Babubarahi and Laukaha Post Offices on the Indo-Nepalese border in Darbhanga District of Bihar are being accepted for immediate implementation ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) and (b). The proposals to open Public Call Offices at Babu-Barahi and Laukaha have been examined and found to be unremunerative. The loss in these cases cannot be condoned according to the existing policy. These Public Call Offices can, however, be provided if some interested party is willing to indemnify the loss to the department.

The proposal to open a Public Call Office at Shaharghat is under examination.

Demands of Air Staff Artistes

1687. SHRI HARDAYAL DEVGUN :
SHRI S. K. TAPURIAH :
SHRI P. C. ADICHAN :
SHRI M. L. SONDHI :
SHRI DEVEN SEN :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the staff artistes of All India Radio have decided to adopt agitational methods to press Government to accept their demands ;

(b) if so, the nature of their demands ; and

(c) the decision taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Government have not been informed of any such decision on the part of the staff artistes of All India Radio.

(b) Higher remuneration and better terms of service.

(c) Government are considering these demands.

Uniform Minimum Wages for Industries

1688. SHRI B. K. DASCHOWDHURY : Will the Minister of LABOUR AND REHABILITATION be pleased to state ;

(a) whether Government are considering to have any uniform minimum wages for industries, zone-wise, in the country ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) No, Sir.

(b) Does not arise.

(c) There is no provision in the Minimum Wages Act, 1948, empowering the Central Government to fix uniform minimum wages on a Zonal basis. Conditions differ from State to State and action in this regard lies with the State Governments in their respective spheres of jurisdiction.

Payment of Extra Money for Chief Producer of Air

1689. SHRI P.P. ESTHOSE :
SHRI P. GOPALAN ;
SHRI K.M. ABRAHAM :
SHRI E.K. NAYANAR :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a Chief Producer was being paid extra-money for reading excerpts from Mahatma Gandhi ;

(b) if so, who is reading the same on All India Radio now and whether any extra money is being paid to him ; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJARAL) : (a) Yes, Sir.

(b) and (c) : Shri Jai Narayan Sharma, Hindi Announcer, All Indio Radia, New Delhi. No extra money for this work is being paid to him. The general question of regulating extra remuneration for extra work to staff artistes is under consideration.

Export of Sugar to U. K. and U.S.A.

1690. SHRI MUHAMMAD SHERIFF : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any deal has been made in regard to export of sugar to U.K. and U.S.A.; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Export of India's Negotiated Price Quota of 25,400 tonnes to the U.K. will be at the negotiated price under the Commonwealth Sugar Agreement. The negotiated price is £45.00 per long ton plus a variable element ranging from £2.50 to nil per long ton, depending on the London Daily Price.

Exports to the U.S.A. will be in accordance with the quota allocated to India under the U. S. Sugar Act. The present U.S. quota is 78,346 short tons raw value, but this might go up by the end of the year. The contract for export to the U.S.A. has been made on price fixing basis linked to the spot quotations of Contract No. 10 of the New York Coffee & Sugar Exchange Inc., during a specified period. The price will be known in November, 1970 after the expiry of the pricing period.

Sale of Fish in Calcutta through Central Fisheries Corporation

1691. SHRI GANESH GHOSH :
SHRI MOHAMMAD ISMAIL :

Will the Minister of FOOD AND AGRICULTURE be pleased to state ;

(a) the total quantity of fish sold in Calcutta till the 31st December, 1969 by Central Fisheries Corporation; and

(b) the cost of establishment of the Central Fisheries Corporation for the last financial year and the money invested ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The total quantity of fish sold in Calcutta by the Corporation from the date of commencement of its trading operations on 3rd December 1965 till 31st December 1969 is 2974 tonnes.

(b) The cost of establishment during 1968-69 was Rs. 10,21,970/-. No additional investment was made during 1968-69. The paid up Capital as on 31-3-69 was Rs. 55 lakh.

Removal of Unemployment in Fourth Five-Year Plan

1692. SHRI SHIVA CHANDRA JHA :
SHRI JAGESHWAR YADAV ;
SHRI HIMATSINGKA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of the unemployed at the start of the Fourth Five-Year Plan;

(b) the total employment that would be created by the final Fourth Plan;

(c) the total increase in the labour force during the Fourth Plan;

(d) the total backlog of the unemplyed expected to remain at the end of the Fourth Plan and its details; and

(e) whether there is any proposal to give financial assistance as incentive to educated unemployed ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA); (a), (b) and (c). Precise estimates are not available.

(c) According to available quinquennial projections the Labour Force in the age group 15 to 59 will increase by 21.8 million during 1966-71 and by 27.6 million during 1971-76.

(e) A scheme has been formulated for promoting self-employment among engineer entrepreneurs by imparting suitable training and by encouraging commercial banks to advance loans to them for starting small scale industries. Similarly, the State Bank of India and some of the nationalised banks have also schemes for giving assistance to technically trained persons to start business on their own,

Research Centre for Increasing Agricultural Production by Music

1693. SHRI SHIVA CHANDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that experiments are being conducted by the agricultural research centre for increasing agricultural production by music as is done in Japan !

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No ; experiments have not so far been carried out by the Indian Council of Agricultural Research to see the effect of music on plant growth. At its last Meeting held in August, 1969, the Standing Committee for Agricultural Research of the Council agree that steps may be taken for planned experiments under field conditions on this subject at one or two centres in the country. The Project is being formulated in consultation with different experts and would be considered by the Council soon.

(b) and (c). Do not arise.

Experiments Under Indian Agricultural District Programme for Paddy Cultivation.

1694. SHRI SHIVA CHANDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Indian Agricultural District Programme experiments have not been applied to the paddy cultivation ;

(b) if so, the specific reasons therefor and the steps taken by the Government about it ; and

(c) if not, the Indian Agricultural District Programme experiments applied to paddy cultivation, state-wise and the successes achieved therefrom ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-2724/70]

धोबियों, रेहड़ी वालों आदि की सहकारी समितियां बनाना

1695. श्री मोलहू प्रसाद : क्या खाद्य तथा कृषि मंत्री रेहड़ी वालों आदि को सहकारी समितियां बनाने के बारे में 18 दिसम्बर, 1969 के प्रतारांकित प्रश्न संख्या 4487 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या धोबियों, रेहड़ी वालों, तांगे वालों तथा रिक्शावालों की पृथक्-पृथक् सहकारी समितियां बनाने के प्रस्तावों पर इस बीच विचार कर लिया गया है ;

(ख) यदि हां, तो तत्सम्बन्धी ब्योरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकारी मंत्रालय में उप-मंत्री (श्री डा० एरिंग) : (क) और (ख). जी हां ; दिल्ली प्रशासन ने टांगा-चालकों के लिए दो सहकारी समितियां, धोबियों के लिए दो सहकारी समितियां और रेहड़ी-चालकों के लिए एक सहकारी समिति गठित की है। उनका रेहड़ी-चालकों के लिए एक और समिति गठित करने का विचार है। ये दिल्ली प्रशासन की चौथी पंचवर्षीय योजना के कार्यक्रम का एक भाग है।

(ग) प्रश्न नहीं उठता।

ग्रामीण श्रमिकों के सम्बन्ध में श्रम विभाग द्वारा अध्ययन

1696. श्री मोलहू प्रसाद : क्या श्रम तथा पुनर्वास मंत्री, ग्रामीण श्रमिकों के बारे में श्रम विभाग द्वारा किये गये अध्ययन के प्रतिवेदन के सम्बन्ध में 20 नवम्बर, 1969 के प्रतारांकित प्रश्न संख्या 719 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच एकत्र किए गए आंकड़ों के विवरण (हिंदी तथा अंग्रेजी में) तैयार किये जा चुके हैं; और

(ख) यदि हां, तो उसका ब्योरा क्या है और यदि नहीं, तो विलम्ब के क्या कारण हैं ?

श्रम तथा पुनर्वास मंत्री (श्री डी० संजीवैया) : (क) रिपोर्ट अभी तक तैयार की जा रही हैं।

(ख) यह कार्य सब मिलाकर 20 क्षेत्रों में शुरू किया गया है। इनमें से छः की रिपोर्टों का मसविदा तैयार किया जा रहा है। जब मसविदा तैयार हो जायेगा तो प्रथमतः अंग्रेजी में विमोचन करने के पूर्व इस पर विशेषज्ञों का दल विचार करेगा। रिपोर्टों का हिन्दी अनुवाद करने की व्यवस्था बाद में की जायेगी। आठ अन्य क्षेत्रों के संबंध में, तालिका बनाने का

कार्य समाप्त हो गया है। प्रथम छः रिपोर्टों के तैयार हो जाने के बाद इन रिपोर्टों के लिखने का कार्य शुरू किया जायेगा, शेष क्षेत्रों में, क्षेत्रीय कार्य अभी तक चल रहा है।

गोरखपुर में स्वचालित टेलीफोन केन्द्र

1698. श्री मोलहू प्रसाद : क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आज 11 जनवरी, 1970 के अंक में छपे समाचार के अनुसार गोरखपुर में टेलीफोन कार्यालयों की संख्या बढ़ कर लगभग 1500 हो गई है ;

(ख) यदि हां, तो क्या यह भी सच है कि एक संसदसदस्य ने इस संदर्भ में सचार मंत्रालय में राज्य मंत्री को पहले भी एक पत्र लिखा था;

(ग) क्या यह भी सच है कि जब टेलीफोन मालिकों की संख्या 1000 हो जाये तो एक स्वचालित केन्द्र खोलने की सरकार की नीति है; और

(घ) यदि हां, तो इस बारे में क्या कार्यवाही की जा रही है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) : (क) गोरखपुर में इस समय 1,350 टेलीफोन कनेक्शन काम कर रहे हैं। शीघ्र ही 144 नए कनेक्शन दिए जायेंगे।

(ख) जी नहीं।

(ग) हर एक स्थान के मामले पर वहां उपयुक्त भवन बनाने के लिए भूमि की उपलब्धि और मांगों के बढ़ने के अनुसार उसके गुणावगुण के आधार पर जांच की जाएगी।

(घ) गोरखपुर में एक स्वचालित कनेक्शन खोलने का प्रस्ताव है और भूमि-अधिग्रहण के लिए आवश्यक कार्रवाही शुरू कर दी गई है।

खाद्यान्नों के बारे में आत्म निर्भता

1699. श्री रघुवीर सिंह शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके द्वारा कुछ समय पूर्व इस बारे में दिये गए वक्तव्य के बावजूद भी वर्ष 1971 के बाद से खाद्यान्नों का आयात बन्द हो जाने की सम्भावना नहीं है ; और

(ख) यदि हां, तो उसके क्या कारण हैं तथा भारत खाद्यान्नों के बारे में सम्भवतः कब तक आत्मनिर्भर हो जायेगा ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) जी नहीं। आशा है कि 1971 के बाद खाद्यान्नों का रियायती आयात बन्द कर दिया जायेगा।

(ख) प्रश्न ही नहीं उठता।

दिल्ली दुग्ध योजना के कर्मचारियों की मांगें

1700. श्री रघुवीर शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली दुग्ध योजना के कर्मचारी अपनी मांगें पूरी कराने के बारे में काफी समय से आन्दोलन करते आ रहे हैं तथा अब उन्होंने हड़ताल करने का निश्चय किया है क्योंकि उनकी मांगें पूरी नहीं हुई हैं;

(ख) यदि हां, तो उनकी मांगें क्या हैं तथा उनके बारे में सरकार की क्या प्रतिक्रिया है; और

(ग) उनकी सेवा की शर्तें सुधारने के लिए सरकार ने क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा

सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) दिल्ली दुग्ध योजना कर्मचारी संघ समय-समय पर मांगें करता रहा है। जनवरी 1970 में उन्होंने अनेक मांगों वाला एक परिपत्र जारी किया और साथ ही 18 जनवरी, 1970 को हड़ताल करने का इस आशय का एक नोटिस दिया कि यदि ये मांगें 25 दिनों के अन्दर-अन्दर पूरी नहीं की जाती तो कर्मचारी सीधी कार्यवाही करेंगे। 5 फरवरी, 1970 को दिल्ली दुग्ध योजना के प्राधिकारियों ने संघ से समझौते की बात की और इसके परिणामस्वरूप हड़ताल का नोटिस वापिस ले लिया गया।

(ख) और (ग). उनकी मुख्य मांगें लिपिक वर्गीय कर्मचारियों को शीघ्र ही स्थाई करने, अस्थाई पदों को स्थाई पदों में बदलने, वेतन वृद्धि की स्वीकृति, चालकों को निःशुल्क कानूनी सहायता प्रदान करने, प्रशीतन केन्द्रों में निःशुल्क वास प्रदान करने, परिवहन मेढों को जर्सियां प्रदान करने, योजना को सरकारी संगठन के रूप में जारी रखा जाए, न कि उसे निगम में परिणित किया जाए, आदि आदि से सम्बन्धित है। उपरोक्त (क) में उल्लिखित समझौते की कार्यवाही से संघ द्वारा उठाए गए अधिकतर मुद्दों पर विचार-विमर्श से समझौता हो गया था। सरकार संघ की यथा सम्भव मांगों को पूरा करने का भरसक प्रयत्न कर रही है और वस्तुतः अब कोई मुख्य मांग बाकी नहीं है। 300 से अधिक अस्थाई पदों को स्थाई पदों में परिवर्तित कर दिया गया है और उनके स्थान पर सुपात्र व्यक्तियों को स्थाई किया जा रहा है। निम्न श्रेणी लिपिकों और रोकड़ लिपिकों को, जिन्हें पदों के भर्ती नियम बनाने से पूर्व भर्ती किया गया था, अब बिना टाइपिंग टेस्ट के स्थाई किया जा रहा है। प्रायः सभी पदों के भर्ती नियम या तो संशोधित कर दिए गए हैं या किए जा रहे हैं जिससे कि कर्मचारियों को प्रोन्नति के पर्याप्त मार्ग उपलब्ध किए जा सकें। दिल्ली दुग्ध योजना को यदि एक निगम में भी परिणित किया जाता है तो भी सरकारी नौकर की हैसियत से कर्मचारियों के मौजूदा विशेषाधिकारों को भी पर्याप्त संरक्षण दिया जायेगा। दिल्ली दुग्ध योजना के प्राधिकारी तथा सरकार कर्मचारियों की सही मांगों के लिए सदा सचेत है तथा सहानुभूति पूर्वक रवैया रखते हैं और कर्मचारियों की सेवा शर्तों में सुधार करने के लिए यथा व्यवहारिक प्रयत्न किए जा रहे हैं।

I.T.I. Trainees

1701. DR. RANEN SEN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of trainees passed out during the last three years from various Industrial Training Institutes located in the States; and

(b) the number of those absorbed for apprenticeship training in the public Sector Undertakings and Large Scale undertakings?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA: (a)

Year	Number of trainees passed out
1967	63,093
1968	56,740
1969	50,917

(b) The information is being collected and will be laid on the Table of the Sabha.

Propagation of Casteism Over A.I.R.

1702. SHRI P. GOPALAN:
SHRI K.M ABRAHAM:
SHRIMATI SUSEELA GOPALAN:
SHRI P. RAMAMURTI:

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state;

(a) whether it is a matter of policy of the A.I.R. to broadcast and highlight the caste, particularly the subcaste, to which Gandhiji belonged ;

(b) the number of Hindi features broadcast during the Gandhi Centenary which have mentioned the details of Gandhiji's sub-caste ; and

(c) whether the mentioning of sub-caste of Mahatma Gandhi does not amount to propagating casteism at the time when even the census reports have ceased to carry the mention of caste ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) No, Sir,

(b) One.

(c) No, Sir.

अंगूर का निर्यात

1703. **श्री महाराज सिंह भारती :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दक्षिण भारत में अंगूर की फसल मार्च-अप्रैल में होती है तथा उत्तर भारत में यह फसल मई-जून में होती है तथा अन्य देशों में इन महीनों में अंगूर की फसल नहीं होती ; और

(ख) यदि हां, तो अन्य देशों को अंगूर का निर्यात करने के लिए क्या कार्यवाही की जा रही है ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) दक्षिण भारत में अंगूरों का मौसम फरवरी से अप्रैल तक होता है और उत्तरी भारत में इनका मौसम मई से जून तक रहता है। लेकिन कुछ विदेशों में भी इन मौसमों में अंगूर की फसल उपलब्ध रहती है।

(ख) भारतीय अंगूरों की खेती (फरवरी अप्रैल) फसल के लिए विदेशी बाजारों में स्थान बनाने के उद्देश्य ये प्रयत्न किए गए हैं। बाजार अध्ययनों से पता लगा है कि विदेशी बाजारों में अंगूरों का थोक मूल्य स्थानीय वर्तमान मूल्यों से कम है। अतः अंगूरों का निर्यात अलाभकर पाया गया है। फिर भी अरब की खाड़ी और मौरिसस को अंगूरों के निर्यात के औचित्य का अध्ययन किया जा रहा है।

गरम जल द्वारा आम को पकाना

1704. **श्री महाराज सिंह भारती :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गरम जल द्वारा आमों को पकाने की एक विधि का पता लगाया गया है और इससे यह फल सड़ता नहीं, बल्कि इसका रंग सुगंध तथा गूदे में सुधार हो जाता है; और

(ख) यदि हां, तो इस विधि का ब्यौरा क्या है और किसानों, आढ़तियों तथा व्यापारियों में इस विधि का प्रचार न करने के क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) आमों को गर्म पानी में डुबोने की तकनीक, सूक्ष्मजीवी सम्बन्धी नुकसान को कम करने में प्रभावशाली सिद्ध हुई है और अल्फोंजों, पैरी, नीलुम तथा बसेहरी जैसी कई किस्मों के शीघ्र पकने में सहायता करती है। यह कम तापक्रम की परिस्थितियों में आमों की संचयन अवधि को भी बढ़ाता है। किन्तु, इस उपचार से रंग, सुगंध या गूदे में सुधार होने की रिपोर्ट प्राप्त नहीं हुई है।

(ख) इस पक्ष पर केन्द्रीय खाद्य तकनोलोजिकल अनुसंधान संस्था, मैसूर तथा उद्यान-विज्ञान अनुसंधान संस्था, सहारनपुर में कुछ

प्रयोग किये गए हैं । फलों को 5 मिनट तक 52° सी $\pm 1^\circ$ सी के गर्म पानी में डुबोकर फलों के तोड़ने के बाद के उपचार के रूप में प्रभावशाली सिद्ध हुआ है । व्यापारिक पैमाने पर केवल शीत भण्डारों में आमों के संचय के लिए इस उपचार की सिफारिश की गई है और सामान्य विपणन के लिए नहीं । अत: किसानों, आढ़तियों तथा व्यापारियों के द्वारा यह उपचार नहीं किया जा रहा है ।

दालें निकालने का तरीका

1705. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में दालें निकालने का कोई ऐसा तरीका निकाला गया है जिससे कम समय में तथा कम लागत पर अनाज की उतनी ही मात्रा से 10 प्रतिशत अधिक दालें निकाली जा सकती हैं; और

(ख) यदि हां, तो उक्त तरीके के आधार पर समूचे देश में दालें तैयार करने की मिलें स्थापित करने के बारे में सरकार या कार्यवाही कर रही है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) और (ख). केन्द्रीय खाद्य प्रौद्योगिकी संस्थान दाल दलने में सुधार करने हेतु एक प्रतिक्रिया पर कार्य कर रहा है ताकि दाल दलने के दौरान क्षति की मात्रा कम की जा सके । इस कार्य के पूरा हो जाने और उसका मूल्यांकन कर लेने के केवल बाद ही उसे बड़े पैमाने पर प्रयुक्त करने की बात उठेगी ।

Elimination of Intermediaries in Food Trade

1706. SHRI HIMATSINGKA : Will the Minister of FOOD AND AGRICULTURE be please to state :

(a) whether middlemen are eliminated in the procuremet of foodgrains by Government agencies ;

(b) whether elimination of middlemen would involve provision of other credit advancing institutions; and

(c) if so, the steps proposed to be taken in the matter?

THE MINSTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE. (a) : It is the policy of the Government to reduce the number of intermediaries and purchase foodgrains directly from the producer as far as possible. The Food Corporation of India and the agencies of the State Governments are procuring directly from the producers wherever possible and through agents where necessary. In the selection of agencies, the co-operatives are given preference wherever they are in a position to undertake this work.

(b) Adequate credit is already being provided to the procuring agencies.

(c) Does not arise.

मध्य प्रदेश के नेहरू कृषि विश्वविद्यालय को अनुदान

1709. श्री गं० च० दीक्षित : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्र द्वारा पर्याप्त अनुदान न मिलने के कारण मध्य प्रदेश से नेहरू कृषि विश्वविद्यालय को कठिनाइयों का सामना करना पड़ रहा है; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : जी हां ।

(ख) प्रश्न ही नहीं होता ।

कनाडा तथा अन्य देशों से गेहूं का आयात

1710. **श्री गं० च० दीक्षित :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार भारत में कनाडा के हाई-कमिश्नर के उस वक्तव्य से सहमत है जो उन्होंने 1 फरवरी, 1970 को एक प्रश्न के उत्तर में रतलाम (मध्य प्रदेश) में दिया था कि इस समय कनाडा भारत को 4 करोड़ डालर की कीमत का गेहूं उपहार के रूप में दे रहा है और अब भारत को अधिक गेहूं की आवश्यकता नहीं है ; और

(ख) यदि हां, तो भारत को किन देशों से तथा कितनी मात्रा में गेहूं प्राप्त हो रहा है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) कनाडा सरकार ने अपने करार में उनके देश से गेहूं खरीदने के लिए आगामी वित्तीय वर्ष में भारत को 4 करोड़ डालर की सहायता देने का संकेत दिया है। इस सम्बन्ध में अभी तक कोई औपचारिक करार सम्पन्न नहीं हुआ है। तथापि, जब तक देश खाद्यान्नों के उत्पादन में आत्मनिर्भरता प्राप्त नहीं कर लेता है, तब तक खाद्यान्नों का कुछ आयात करना आवश्यक है। लेकिन खाद्य उत्पादन में वृद्धि से आयात में धीरे धीरे कमी की जा रही है। मौजूदा अनुमानों के अनुसार 1970-71 के बाद रियायती आयात बन्द कर दिए जाने की आशा है।

(ख) फिलहाल संयुक्त राज्य अमेरिका से पी० एल० 480 के अन्तर्गत लगभग 28 लाख मीटरी टन गेहूं तथा उसी देश से 1 लाख मीटरी टन गेहूं वाणिज्यिक आधार पर आयात करने के प्रबंध किए जा रहे हैं। आशा है कि फ्रांस द्वारा खाद्य-सहायता के रूप में दिया गया लगभग 35,000 मीटरी टन गेहूं 1970 में पहुँच जायेगा। 1969 में संघीय जर्मन गणराज्य द्वारा सहायता रूप में दिए गए 64,000 मीटरी टन गेहूं में से लगभग 46 8 हजार मीटन टन गेहूं की शेष मात्रा 1970 में पहुँच जाएगी। आस्ट्रेलिया से लगभग 50 हजार मीटरी टन गेहूं वाणिज्यिक आधार पर आयात किया जा रहा है तथा उसी देश से लगभग 68 हजार मीटरी टन गेहूं (आस्ट्रेलिया द्वारा उपहार रूप में दिए गए 70,000 मीटरी टन का शेष) जनवरी, 1970 में प्राप्त हो गया है। आशा है कि 1970 में मुख्यतः अर्जेनटाइना से भी यू० के० द्वारा सहायता रूप में दिया गया 28.8 लाख डालर की लागत का गेहूं (अथवा कुछ अन्य अनाज—चावल को छोड़कर) आयात किया जायेगा। 1970 में गेहूं का और आयात भविष्य में किए जाने वाले प्रबन्धों पर निर्भर करेगा।

खाने के तेलों की क़ीमत में वृद्धि

1711. **श्री श्रीगोपाल साबू :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत तीन महीनों में देश में खाने के तेल की कीमतों में पर्याप्त वृद्धि हुई है ;

(ख) क्या यह भी सच है कि देश में अनेक स्थानों पर खाने का तेल सदा आसानी से उपलब्ध नहीं होता जिसके परिणामस्वरूप आम जनता को बड़ी कठिनाई का सामना करना पड़ता है; और

(ग) देश के सभी भागों में उचित कीमतों पर खाने का तेल उपलब्ध कराने के सम्बन्ध में सरकार द्वारा क्या उपाए किए जाने का विचार है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) जी हां। खाने योग्य तेलों के मूल्यों में वृद्धि हुई है।

(ख) सरकार को खाने योग्य तेलों की

अनुपलब्धि के सम्बन्ध में कोई रिपोर्ट प्राप्त नहीं हुई है।

(ग) बैंक पेशगियों पर प्रतिबन्ध लगाकर तिलहन और तेलों को जमाखोरों को रोकने और आयात के माध्यम से देश में तेलों की सप्लाई बढ़ाने के लिए कदम उठाये गए है ताकि देश के सभी भागों में उचित मूल्यों पर खाने योग्य तेलों की उपलब्धि बराबर बनी रहे। खाने योग्य तेलों का बफर स्टाक तैयार करने की सम्भावना का भी पता लगाया जा रहा है।

Supply of Foodgrains to Various States and Union Territories

1712. SHRI VISHWANATH PANDEY: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the present position in regard to the scarcity of food-grains in the various State and Union Territories ;

(b) the demands made by the different State and Union Territories for the supply of foodgrains from the Centre during the last supply of three months ; and

(c) the allotments made by the Centre and the quantities actually supplied ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE). (a) : Scarcity conditions are being experienced at present only in parts of Rajasthan, Gujarat, Madhya Pradesh and Mysore where Government supplies of foodgrains in reasonable quantities are continuing. In other areas the availability is easy. Even so, fair price shops are functioning wherever necessary.

(b) and (c). A statement showing the quantities of foodgrains demanded by each State, quantities allotted to them from the Central pool and those actually supplied/despatched against those allotments is laid on the Table of the House. [*Placed in library. See* No. LT- 2725/70].

Public Call Offices in Rural Areas

1714. SHRI PREM CHAND VERMA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that telephone facilities in rural areas are equal to nil and the policy of the Government is restricting the extension of the facility;

(b) if so, whether Government will consider to make relaxation in its present policy to open Public Call Offices in rural areas; if so, when and if not, the reasons therefor; and

(c) whether Government is also aware of the fact that the villagers in Himachal Pradesh have to travel 15 to 20 miles to reach a Public Call Office and whether Government will consider to make out any scheme of opening Public Call Offices in rural areas so that villagers have not to walk for more than 5 kilometers to reach a Public Call Office; if so, when and if not, why not ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No, Sir.

(b) Question does not arise. The policy to open Public Call Offices in undeveloped areas which cover rural areas was reviewed and liberalised in August 1968.

(c) Yes, Sir. The Post and Telepraphs which is a commercial department, is not considering any scheme for opening Public Call Offices in such a way that villagers have not to walk more than 5 Kms. to reach Public Call Offices, as the provision of Public Call Offices within 5 Kms. of village is not feasible due to high cost of line construction in hilly areas and meagre revenue anticipated. The present revised policy envisages provision of long distance PCOs at all places of administrative importance as well as at places with population of 20000 or more, at remote places which are 40 Kms. away from the nearest Telephone Exchange and tourist and pilgrim centres, Data is also being collected to find out the number

of places which have a population of more than 5000 and are situated within 13 Kms. of the nearest exchange but do not have the telephone facility. Efforts will be made to liberalise further the existing policy of opening PCOs consisting with the financial resources of the Department.

Failure of Food Corporation of India to clear rice from Assam and its effect

1715 SHRI BISWANARAYAN SHASTRI : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the food Corporation of India failed to clear the earmarked quantity of 51,000 tonnes of rice from Assam and as a consequence the procurement programme has received a serious set back and the price of the paddy has gone down during and after the harvesting season in Assam ; and

(b) whether it is also a fact that the middlemen who act as the agent of Food Corporation of India had procured paddy at a very low price and sold them to the Food Corporation of India on the fixed price and made margin of Rs. 15 to Rs. 25 per quintal ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a). The slow progress of movement of rice of 1968-69 season offered by Assam Government to Central pool was on account of the limited parboiling and milling facilities in the State. The grain was available as paddy and had to be milled before movement. The procurement operation for 1969-70 season has picked up since the middle of January, 1970 and the Food Corporation of India have already procured about 72,000 tonnes of paddy.

(b). No such complaint has been received.

Loss due to Chandigarh Agitation in Punjab and Haryana

1716, SHRI R.K. BIRLA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a large number of post offices, telephone exchanges and telegraph offices were attacked and destroyed in Punjab and Haryana from the 26th January to the first week of February, 1970 in the wake of Chandigarh issue ; and

(b) if so, the total loss suffered by the Central Government on that account ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) A large number of post offices, telegraph offices and telephone exchanges were attacked in Punjab and Haryana causing minor damage in most cases. Serious damage was caused only at two places viz., Sonipat and Jind in Haryana.

(b) The total loss sufferred by the P&T Department so far assessed is Rs 1,25,395/-.

Scheme for Development of dry Areas

1717. SHRI R. K. BIRLA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that at an all India Seminar held in Delhi from January 22nd to 24th, 1970, it has been concluded that no uniform development measure or set of measures for all dry areas is possible except in respect of soil conservation, according to the experts who participated in the Seminar ;

(b) whether it is also a fact that according to those experts, each dry District has its peculiar problems and that there are even variations within a dry district ;

(c) if so, whether his Ministry in the light of the conclusions arrived at the seminar, are contemplating to formulate a comprehensive scheme in consultation with the State Government in respect of each such dry district in each State ; and

(d) whether necessary directions have been issued to the State Governments to furnish detailed information to the Union

Government in the matter and whether it is proposed to give high priority to the dry districts during the Fourth Plan ; if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) In the All India Seminar held in Delhi from January 22-24, 1970 a number of agricultural operations which are possible to develop dry lands were discussed. The package of technology based on soil and moisture conservation as a pre-requisite along with other agricultural production practices, like tillage operations, use of drought tolerant varieties, scientific application of fertilisers and plant protection measures, was considered feasible for increasing agricultural production on dry lands on a selective basis. However, the elements of the package of technology will differ from area to area depending on soil, climate and other factors.

(b) Yes, Sir.

(c) and (d). A centrally sponsored scheme for integrated dry land agricultural development is being formulated for implementation during the Fourth Plan. The selection of areas will be done in consultation with the State Governments, and they will be approached shortly to finalise the details of the said scheme.

दिल्ली दुग्ध योजना के पास दूध दिए जाने के लिए लम्बित आवेदन पत्र

1718. **श्री कंवर लाल गुप्त** : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसे व्यक्तियों की संख्या कितनी है जिनका नाम दिल्ली दुग्ध योजना में पंजीकृत है लेकिन उनको अब तक दूध उपलब्ध नहीं कराया गया है;

(ख) इन व्यक्तियों को दूध की सप्लाई करने के लिए कब तक व्यवस्था की जायेगी ,

(ग) इस समय दिल्ली में दुग्ध योजना द्वारा दूध की कुल कितनी मात्रा का वितरण किया जा रहा है और आगामी वर्ष में दूध सप्लाई की मात्रा में वृद्धि करने सम्बन्धी प्रस्तावित योजना का ब्यौरा क्या है; और

(घ) क्या सरकार दूध की प्रचलित घटी दरों को ध्यान में रखते हुए दूध की कीमत भी घटायेगी ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मंत्री (श्री अण्णा साहिब शिन्दे) : (क) 1 फरवरी, 1970 को दिल्ली दुग्ध योजना में नये दूध के टोकनों को जारी करने के लिए लगभग 36,000 प्रार्थना-पत्र लम्बित थे ।

(ख) इस समय प्रतीक्षा—सूची में लिखे अभ्यर्थियों के लिए दूध की व्यवस्था पूरी करने के लिए लगभग 4 से 6 महीने लग सकते हैं ।

(ग) इस समय दिल्ली दुग्ध योजना प्रतिदिन लगभग 2,60,000 लिटर दूध नियुक्त कर रही है । दिल्ली दुग्ध योजना की केन्द्रीय डेरी की वर्तमान दूध संचालन क्षमता को प्रथम अवस्था प्रतिदिन 3,00,000 लिटर तथा दूसरी अवस्था में प्रतिदिन 4,35,000 लिटर बढ़ाई जा रही है आगामी वित्त वर्ष के दौरान दोनों अवस्थाओं की पूरी होने की आशा की जाती है ।

(घ) इस समय दूध की कीमत कम करने का कोई प्रस्ताव विचाराधीन नहीं है ।

Reinstatement of P and T Employees in Calicut Distt.

1719. SHRI E.K. NAYANAR : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) how many Posts and Telegraphs Employees were victimised from Calicut District and how many were suspended after the 1968 September Strike ; and

(b) whether Government will consider the cases of terminated and suspended Posts and Telegraphs Employees from Calicut District (Kerala State) and take steps to cancel their punishment in the light of Government's assurances ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) There was no victimisation. In Calicut District, 91 employees were suspended and services of 57 employees were terminated in connection with the strike of September, 1968.

(b) Out of 91 employees, suspensions of 83 have already been revoked. Similarly, out of 57 employees whose services were terminated, 48 have already been ordered to be taken back in service.

However in view of the latest orders of Home Ministry the remaining employees are also being taken back in service.

स्वामी श्रद्धानन्द शहीद दिवस के समारोह का आकाशवाणी द्वारा प्रसारण किया जाना

1720. श्री ओम प्रकाश त्यागी : क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्वामी श्रद्धानन्द शहीद दिवस पर आयोजित समारोह के तत्वाधान में आयोजित एक बड़े जलूस तथा सार्वजनिक बैठक सम्बन्धी कार्यक्रमों को आकाशवाणी द्वारा प्रसारित किया गया था;

(ख) क्या यह भी सच है कि उक्त कार्यक्रमों सम्बन्धी सूचना आकाशवाणी के स्टेशन निदेशक को सामान्य समय से काफी पहले मिल गई थी;

(ग) यदि हां, तो आकाशवाणी द्वारा उक्त कार्यक्रमों की उपेक्षा किए जाने के क्या कारण हैं; और

(घ) इस सम्बन्ध में अपराधी पाये गए अधिकारियों के विरुद्ध क्या कार्यवाही की गई है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल): (क) जी, हां।

(ख) जी, हां।

(ग) आकाशवाणी के दिल्ली केन्द्र ने सार्वजनिक सभा को पर्याप्त रूप से कवर करने के लिए सभी तैयारियां की थीं, किन्तु बैठक की कार्यवाही को रिकार्ड करने के लिए जो तकनीकी उपकरण थे, वे अन्तिम क्षण में खराब हो गए जिसके कारण कार्यवाही को रिकार्ड नहीं किया जा सका।

(घ) सम्बन्धित अधिकारियों को भविष्य में सावधान रहने तथा इस प्रकार की स्थिति होने पर हमेशा अतिरिक्त उपकरण रखने में सुनिश्चितता के लिए कह दिया गया है।

भारतीय कृषि अनुसंधान परिषद् का कार्य-करण

1721. श्री ओम प्रकाश त्यागी : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान भारतीय कृषि अनुसंधान परिषद् के वर्तमान कार्यकरण की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या सरकार का विचार उक्त परिषद् के कार्यकरण की जांच करने तथा भविष्य में इसके विकास के लिए सुझाव देने के लिए कोई ऐसी समिति, जैसी कि उन्होंने वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद के सम्बन्ध में नियुक्त की थी, नियुक्त करने का है ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) से (ग). भारतीय कृषि अनुसंधान परिषद की कार्य-प्रणाली का समय-समय पर विशेषज्ञ दलों द्वारा अध्ययन किया जाता रहा है। कृषि अनुसंधान पुनरीक्षण दल द्वारा सन् 1963 में किया गया गत अध्ययन बहुत बृहत् था। अन्य बातों के साथ-साथ, इस दल द्वारा की गई सिफारिशों को दृष्टि में रखते हुए परिषद् को पुनर्संगठित किया जा रहा है।

Buffer Stock of Sugar

1722. SHRI N.K. SANGHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state whether there is any proposal to build up a buffer stock of sugar to control the fluctuations in availability and price ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : Yes, Sir. A proposal to build a buffer stock of sugar is under consideration of the Government.

Post Offices working at loss

1723. SHRI V. NARASIMHA RAO
SHRIMATI ILA PALCHOUDHURI :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the total number of Post offices in the country which are running in deficit ;

(b) the annual loss on such post offices ;

(c) whether Government propose to close down the uneconomical Post Offices ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPRATMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Since there is no procedure for annual financial review for permanent post offices, it is not possible to state the number of permanent post offices running at a deficit. The financial position of temporary post offices known as experimental post offices is reviewed annually. Information regarding the number of such experimental post offices which are running at a deficit is being collected and will be laid on the Table of the Lok Sabha.

(b) The annual loss on the running of all the post offices can not be stated for the reasons mentioned in answer to part (a) of the question. However, during the year 1968-69 the loss on experimental post offices was Rs. 97, 12, 611. 70.

(c) and (d). Experimental post offices are opened and retained for a period of 10 years even if they run within certain permissible limits of loss ranging from Rs. 500/- to 2500/-. If they are found, during the annual financial review, to be running beyond the permissible limits of loss, they are closed down unless the extra loss beyond the permissible limits is made good by some interested parties. Experimental post offices are also made permanent even if they run within certain permissible limits of loss ranging from Rs. 240/- to Rs. 500/- depending upon the distance from the nearest post offices. If they are found to be running beyond these permissible limits of loss for permanency at the end of the experimental period of 10 years, they are closed down unless the extra loss beyond the permissible limits is made good by some interested parties. Since post offices provide a basic communication need of the country and the Government has a monopoly of this public utility service, loss upto a certain limit in running of post offices is borne by the Government.

The closure of permanent post offices which are found to work at a loss arises only if it is found that it is not possible to reduce the cost, if necessary by downgrading the office or limiting its functions.

Guidelines for Selection of Soil Areas and Terracing for Storing rain water in dry Regions

1724. SHRI V. NARASIMHA RAO : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Dr. D.A. Williams, Ford Foundation Programme Adviser in Water Management and Development, during his recent visit to India observed that much of the rainfall in dry regions can be stored in the soil and in ground water with proper selection of soil areas and terracing ; and

(b) if so, whether Government will attempt to evolve specific guidelines in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Yes, Sir.

Direct dialling system with Foreign Countries

1725. SHRI S. K. TAPURIAH : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government are in a position to take a direct dialling system with foreign countries looking to the benefits that can accrue from the schemes ; and

(b) the countries with which we can do it ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Not at present.

(b) Does not arise.

Seminar on Dry Farming

1726. SHRI K.M. MADHUKAR :
SHRI HEM RAJ :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether a Seminar on Dry Farming was held recently ; and

(b) if so, the main conclusions drawn by the Government on the basis of discussions in the Seminar ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY, DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) A note on the general conclusions arrived at is laid on the Table of the House. [*Placed in Library. See* No. LT—2726/70.]

Demand for a Wage Board for Extra Departmental Postal Employees

1727. SHRI K. M. MADHUKAR : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government have received any representation from the All India Postal Employees Union, Class III employees demanding the Institution of a Wage Board or a Commission for extra departmental Employees working in the Postal and RMS Sections of Communications Department ; and

(b) if so, the decision of the Government regarding this ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) ; (a) No Sir. However, the National Union of Postal Employees Class III and the National Union of Extra Departmental Agents have represented for inclusion of the case of Extra Departmental Agents within the purview of the terms and conditions of the proposed Third Pay Commission.

(b) The matter is under consideration.

चौथी पंचवर्षीय योजना में सामुदायिक विकास के लिए योजनायें

1729. **श्री जगेश्वर यादव :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना में सामुदायिक विकास पर कुल कितनी राशि खर्च किए जाने का प्रस्ताव है ;

(ख) क्या चौथी पंचवर्षीय योजना में सामुदादिक विकास के लिए कोई विशेष योजना बनाई गई है ;

(ग) यदि हाँ, तो उसकी रूपरेखा क्या है ;

(घ) क्या चौथी पंचवर्षीय योजना में पिछड़े वर्ग के लोगों की दशा में सुधार करने के बारे में कोई विशिष्ट प्रस्ताव है ; और

(ङ) यदि हाँ, तो आदिवासियों, हरिजनों, औद्योगिक श्रमिकों, बेरोजगार व्यक्तियों तथा भूमिहीन लोगों की समस्याओं को किस प्रकार हल किया जाएगा ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उप-मंत्री (श्री डी०एरिंग): (क) चौथी योजना अवधि के दौरान सामुदायिक विकास कार्यक्रम के लिए परिव्यय राज्य योजना क्षेत्र में हैं और इस कार्यक्रम के लिए केन्द्रीय सहायता अलग नहीं की गई है । सामुदायिक विकास कार्यक्रम के लिए राज्य सरकारों द्वारा सुलभ की जाने वाली वास्तविक धनराशि उस प्राथमिकता पर निर्भर करेगी जो राज्य सरकारों द्वारा सामुदायिक विकास कार्यक्रम को दी जाएगी । अब तक उपलब्ध जानकारी के अनुसार चौथी योजना में सामुदायिक विकास कार्यक्रम के लिए राज्य योजनाओं में 84.00 करोड़ रुपये की व्यवस्था की गई है। इन परिव्ययों के बारे में योजना आयोग द्वारा राज्य सरकारों से विचार-विमर्श किया जा रहा है और परिशोधित धनराशि अन्तिम चौथी योजना में दी जाएगी । जहाँ तक केन्द्र शासित क्षेत्रों का सम्बन्ध है, उपलब्ध जानकारी से पता चलता है कि 5.13 करोड़ रुपये का परिव्यय खर्च किया जाएगा । राज्य योजना स्कीमों के अतिरिक्त, सामुदायिक विकास विभाग की केन्द्रीय तथा केन्द्र द्वारा प्रायोजित योजनाओं पर 17.35 करोड़ रुपए के परिव्यय के खर्च करने का प्रस्ताव है ।

(ख) चौथी योजना में कार्यान्वित करने के लिए निम्न नई योजनायें तैयार की गई हैं :--

(1) विकास केन्द्रों में प्रायोगिक अनुसन्धान परियोजनायें;

(2) महिलाओं तथा स्कूल जाने से पहले की आयु के बच्चों के लिए समन्वित कार्यक्रम;

(3) सामुदायिक भूमि बसाने की योजना;

(4) सामुदायिक विकास तथा पंचायती राज पर फिल्में तैयार करना;

(5) युवक मंडलों को प्रोत्साहन पुरस्कार प्रदान करके आर्थिक गतिविधियों को बढ़ावा देना;

(6) सम्मेलन; तथा

(7) फोटोग्राफिक प्रतियोगिता ।

(ग) उपर्युक्त योजनाओं की रूप रेखाएं सभा पटल पर रखे गए विवरण में दी गई है । [ग्रन्थालय में रख दिया गया । देखिये संख्या LT—2727/70]

(घ) से (ङ). जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

भारत और मलेशिया के बीच कृषि विशेषज्ञों का विनिमय

1730. **श्री जगेश्वर यादव :**
श्री रा० रा० सिंह देव :
श्री य० प्र० प्रसाद :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत और मलेशिया में कृषि विशेषज्ञों का विनिमय किए जाने की संभावना है और यदि हां, तो इससे दोनों देशों को क्या लाभ पहुँचेगा ;

(ख) क्या मलेशिया के युवक भारत में शिक्षा प्रान्त कर रहे हैं; और यदि हां, तो उनकी संख्या कितनी है और क्या भारतीय युवक भी मलेशिया में शिक्षा प्राप्त कर रहे हैं और यदि हां, तो उनकी संख्या कितनी है; और

(ग) उक्त विनिमय पद्धति के आधार पर भारतीय अधिकारी मलेशिया में किस प्रकार की विशेष शिक्षा प्राप्त करेंगे तथा भारत में मलेशिया के अधिकारियों को किस प्रकार की शिक्षा दी जाएगी ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) जी, हां। कृषि, वन-शास्त्र आदि में पारस्परिक लाभदायक अनुभव के आदान-प्रदान के लिए।

(ख) और (ग). भारत में कृषि के विभिन्न क्षेत्रों में 36 मलाया के विद्यार्थी अध्ययन कर रहे हैं। रबर, तेल के लिए खजूर आदि की खेती तथा वन-शास्त्र में काष्ठ, श्रेणीकरण, लट्ठे निर्माण आदि के सम्बन्ध में चुने हुए अधिकारियों को अधिक अध्ययन के लिए मलेशिया भेजने के प्रस्ताव विचाराधीन हैं।

चौथी पंचवर्षीय योजना अवधि में खाद्य समस्या का हल

1731. **श्री जगेश्वर यादव : क्या खाद्य तथा कृषि मंत्री** यह बताने की कृपा करेंगे कि :

(क) देश की खाद्य समस्या को हल करने के लिए चौथी पंचवर्षीय योजना में कितनी राशि खर्च की जायेगी ;

(ख) क्या यह सच है कि सरकार ने चौथी योजना में देश की प्रधान समस्या खाद्य को हल करने के लिए कुछ विशिष्ट योजना बनाई है; यदि हां, तो उसका ब्यौरा क्या है;

(ग) क्या अब भारत के लिए निकट भविष्य में दूसरे देशों को खाद्यान्नों का निर्यात करना सम्भव हो सकेगा ; जैसा उन्होंने कहा है, यदि हां, तो उसका आधार क्या है ; और

(घ) क्या यह सच है कि कुछ ऐसे खाद्यान्न हैं जो केवल भारत में ही पैदा होते हैं और कहीं नहीं; यदि हां, तो उनका ब्यौरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्ना साहिब शिन्दे) : (क) देश में खाद्यान्नों के उत्पादन की वृद्धि में सहायक होने वाले कृषि क्षेत्र तथा सम्बन्धित क्षेत्रों के विभिन्न उप-शीर्षकों के लिए प्रारूप चौथी पंचवर्षीय योजना में निर्धारित राशि संलग्न विवरण में उल्लिखित हैं। चौथी पंचवर्षीय योजना के अन्तर्गत इन क्षेत्रों के लिए अन्तिम निर्धारणों पर योजना आयोग विचार कर रहा है।

विवरण

	(रुपये लाखों में)
कृषि उत्पादन	528.80
लघु सिंचाई	475.70
भूमि संरक्षण	151.10
क्षेत्र विकास	29.50

	रुपये लाखों में
वित्तीय संस्थाओं (कृषि क्षेत्र) की केन्द्रीय सहायता	263.00
सहकारिता	151.40
सामुदायिक विकास तथा पंचायती राज	115.80
मुख्य सिंचाई	857.00

(ख) खाद्यान्नों के उत्पादन में तेजी से पर्याप्त वृद्धि करने के लिए 1966-67 से कृषि विकास सम्बन्धी एक नई नीति शुरू की गई है और चौथी पंचवर्षीय योजना में इस नीति के अन्तर्गत प्रयत्नों को और तीव्र किया जा रहा है। इस 'नई नीति' के मुख्य पक्षों में ये सम्मिलित है ; अधिक क्षेत्र में अधिक उत्पादनशील किस्मों का कार्यक्रम, बहुउद्देश्यीय फसल, सघन खेती के लिए लघु सिंचाई का विकास, उर्वरकों, उन्नत बीज तथा कीटनाशक औषधियाँ जैसे आदानों की आयोजित व्यवस्था, सामयिक तथा उदार ऋण सुविधायें जिनमें संस्थात्मक वित्त सम्मिलित है, किसानों की शिक्षा तथा प्रशिक्षण और शोध तथा विस्तार का तीव्रीकरण।

(ग) यदि चौथी पंचवर्षीय योजना के अन्त तक खाद्यान्नों का उत्पादन 1290 लाख मीटरी टन के लक्षित स्तर तक पहुंच जाता है, तो कुछ अनाजों के अधिशेष को निर्मुक्त किया जायेगा और निर्यात के लिए उपलब्ध किया जाएगा। फिर भी, वास्तविक निर्यात विश्व बाजारों में हमारी प्रतियोगिता पर निर्भर करेगा। विभिन्न उपयोगों के लिए खाद्यान्नों की आवश्यकताओं के विश्लेषण पर अधिशेषों का निर्धारण आधारित है। भारत ने 1969 में पहले ही थोड़ी मात्रा में बासमती चावल निर्यात किया है।

(घ) कोडोन (पैनीकम स्क्रो बिकूलेटम) जैसे कुछ मोटे अनाज हैं और मोठ (फिजीयोलस एकोनिट-फोलियस) जैसे दाल हैं और कुल्थी (डोलीकोज विफलोरस) हैं जो केवल भारत में ही पैदा होते हैं।

Foodgrains Production During Fourth Plan

1732. SHRI P.C. ADICHAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether an assessment has been made about the likely production during the current Rabi Season ; and if so, how it compares with the actual rabi harvests in the country last year ; and

(b) the targets of foodgrains production during the Fourth Five Year Plan being fixed in the light of the latest results ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Rabi crops are still in the fields in most of the areas and much would depend upon the weather in the remaining part of the season. It is, therefere, too early to give a precise idea about the size of rabi crops. However, on the basis of qualitative reports so far available about the condition of the crops, it is anticipated that the production of rabi crops during the current year might be higher than in the previous year.

(b) The target of total foodgrains production to be achieved by the end of the Fourth Five Year Plan (1973-74) is envisaged at 129 million tonnes.

सेवा मुक्त एमरजेन्सी कमीशन प्राप्त अफसरों को काम दिलाऊ कार्यालयों के माध्यम से रोजगार

1733. श्री हुकम चन्द कछवाय :
श्री यु० कु० लापड़िया :

क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में काम दिलाऊ कार्यालयों के माध्यम से कितने सेवा मुक्त एमरजेंसी कमीशन प्राप्त अफसरों को रोजगार दिया गया ;

(ख) उन अफसरों की संख्या कितनी है जिन्होंने उक्त अवधि में रोजगार प्राप्त करने के लिए अपने नाम दर्ज कराये हैं ;

(ग) क्या ऐसे शेष अधिकारियों को रोजगार देने के लिए सरकार ने कोई योजना बनाई है ; और

(घ) यदि नहीं, तो ऐसे अफसरों को जिनकी संख्या बहुत ज्यादा है, रोजगार देने के लिए सरकार का भविष्य में क्या कार्यवाही करने का विचार है ?

श्रम तथा पुनर्वास मन्त्री (श्री डी० संजीवैया) : (क) और (ख). जानकारी एकत्र की जा रही है ।

(ग) और (घ). उन्हें दिनांक 24 अप्रैल, 1969 को लोक-सभा के अतारांकित प्रश्न संख्या 7463 के भाग (ग) के उत्तर में सूचित सुविधाएँ और रिआयतें उपलब्ध होती रहीं । पुनर्वास महानिदेशालय (रक्षा मंत्रालय) में स्थापित विशेष कोष्ठ द्वारा अब तक 2343 एमरजेन्सी कमीशन प्राप्त अफसरों को रोजगार दिलाया गया है ।

समाचार पत्रों को सरकारी विज्ञापन

1734. **श्री हुकम चन्द कछवाय :** क्या **सूचना तथा प्रसारण और संचार** मंत्री 27 नवम्बर, 1969 के अतारांकित प्रश्न संख्या 1650 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) 30,000 से अधिक परिचालन वाले 45 समाचार पत्रों में से हिन्दी, अंग्रेजी और उर्दू में प्रकाशित होने वाले उन समाचार पत्रों की संख्या कितनी है जिन्हें सरकारी विज्ञापन नहीं मिलता ;

(ख) सरकार ने विज्ञापन प्राप्त करने वाले 1,441 समाचार पत्रों में से हिन्दी, अंग्रेजी और उर्दू में प्रकाशित होने वाले समाचार पत्रों की संख्या कितनी-कितनी है; और

(ग) 30,000 से अधिक परिचालन वाले 45 समाचार पत्रों को विज्ञापन नहीं देने के क्या कारण हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क)

(क)	अंग्रेजी	15
	हिन्दी	3
	उर्दू	—
(ख)	अंग्रेजी	308
	हिन्दी	431
	उर्दू	186

(ग) सम्बन्धित समाचार पत्रों को विज्ञापनों के लिए या तो विज्ञापन और दृश्य प्रचार निदेशालय को अपेक्षित विवरण न भेजने या उस मापदण्ड को जो समाचार पत्रों को सरकारी विज्ञापन देने के लिए निर्धारित किया गया है, पूरा न करने के कारण, प्रयोग नहीं किया जा रहा है, ऐसे पत्र-पत्रिकाओं को विज्ञापन नहीं दिये जाते जो साम्प्रदायिकता की भावना उभाड़ते हों या विषैले लेख लिखते हों या हिंसा को उक्साते हों या सार्वजनिक शीलता और नैतिकता के सामाजिक तौर पर स्वीकृत सिद्धान्तों का उल्लंघन करते हों और इस प्रकार राष्ट्रीय हित को हानि पहुँचाते हों ।

वर्ष 1968-69 में सुपर बाजार, नई दिल्ली को हुई हानि

1735. **श्री हुकम चन्द कछवाय :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) वित्तीय वर्ष 1968-69 में नई दिल्ली के सुपर बाजार द्वारा कितने मूल्य का माल खरीदा गया तथा इसके द्वारा कितनी बिक्री की गई; और

(ख) उक्त वर्ष में दिल्ली में सुपर बाजार द्वारा उठाई गई हानि अथवा अर्जित लाभ का ब्यौरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री डी० एरिंग): (क) 1968-69 (जुलाई, 1968 से जून, 1969) में 3.38 करोड़ रु० के मूल्य की वस्तुएँ (क्रय मूल्य पर) खरीदी गई थीं। उसी अवधि में 4.41 करोड़ रु० की कुल बिक्री हुई जिसमें समनुदत्ती विभाग भी शामिल हैं।

(ख) सहकारी वर्ष 1968-69 में लगभग 10.36 लाख रु० की हानि हुई है, जिसके बारे में अभी लेखा-परीक्षा होनी रहती है।

Supply of Paper tags to Assam Postal circle

1736. SHRI DHIRESWAR KALITA: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that recently in Assam P and T Circle, postal authority placed order outside Asam for supply of "paper tags" meant for posital bags ; if so, the money value of this order ;

(b) whether any press or Assamese business man was applicant for this ; and

(c) whether any public quotations were called for through advertisement ; if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes, Sir. The P.M.G. has requested P.M.G. West Bengal to procure and supply 15 lakhs Tag Labels to meet his emergent demands as they could not be procured locally at Gauhati or Shillong. The money value of the order is estimated to be approximately Rs. 6,000. So far no purchase has been made.

(b) After the requisition was placed a local businessman (a building contractor) offered to procure and supply Tag Labels. When tenders were called for the rates quoted range from Rs. 16/-to Rs. 21/-for one thousand tag labels (excluding cost of paper) against only Rs. 1.10 approved by the Printing & Stationery Department.

(c) According to conditions prescribed for local printing quotations from six reputable firms at least are to be invited and rates to be paid are not to exceed the rates in triennial P and T contract of the Printing and Stationery Department.

Distribution of surplus Land to Landless Labourers and Scheduled Casts

1737. SHRI G. Y. KRISHNAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total average of the surplus land going to be distributed among the landless bourers and Scheduled Castes; and

(b) the number of landless labourers Scheduled Castes and deserving tenants, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) "Land" is a State subject under item No. 18, List-II-State List of Seventh Schedule of the Constitution of India. Its allotment and distribution is being administered by the concerned State Governments.

(b) According to the 1961 Census there were 10,45S,364 agricultural labourers belonging to the scheduled casts in the country. State-wise figures for landless scheduled casts labourers and deserving tenants are not available.

Implementation of Recommendations of Central Wage Board for Engineering Industry by Bihar Government

1738. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR AND REHABILITATION be pleased to state the steps taken by the Bihar Government to see

that the recommendations of the Central Wage Board for Engineering Industry are implemented ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : Government's decisions on the recommendations of the Central Wage Board for Engineering Industries are yet to be announced. However, in pursuance of agreed decisions taken at a tripartite meeting held at Patna in September, 1969, the Government of Bihar appointed a tripartite Committee to consider the question of wage revision. The work of this Committee was interrupted due to strike in certain engineering establishments in Jamshedpur and withdrawal of members from the tripartite committee. Later, agreements in some engineering establishments were reached. The Government of Bihar have constituted another Tripartite Committee in January last to consider the question of wage revision in the remaining engineering concerns registered under the Factories Act. The work of the Committee is in progress.

Price of Modern Bread

1739. SHRI RAMAVATAR SHASTRI: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the price of Modern Bread was increased in the Delhi sometime back due to rise in wheat prices;

(b) if so, whether Government will consider the demand to being down the price of Modern Bread to the original price; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) and (c). Since raw material costs form the bulk of the cost of bread any increase in the cost of raw materials has to be reflected in the price of bread.

देश में अकालग्रस्त जनता

1740. श्री रामावतार शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस वर्ष वर्षा न होने के कारण अनेक राज्यों में अकाल की स्थिति है;

(ख) यदि हां, तो वे राज्य कौन से हैं और प्रत्येक राज्य में कितनी जनसंख्या अकाल ग्रस्त है; और

(ग) उनको राहत देने के लिए क्या उपाय किये गये हैं अथवा किये जाने का प्रस्ताव है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) और (ख). 1969 में वर्षा के असफल रहने के कारण अब तक निम्नलिखित राज्यों में कमी की स्थिति के सम्बन्ध में सूचना प्राप्त हुई है :

क्रम संख्या	राज्य	प्रभावित जनसंख्या जिसके बारे में सूचना प्राप्त हुई (लाखों में)
1.	गुजरात	46.53
2.	मध्य प्रदेश	20.24
3.	मैसूर	13.14
4.	राजस्थान	70.69

अपने क्षेत्रों में प्राकृतिक विपदाओं के संबंध में सहायता कार्य शुरू करना राज्य सरकारों की जिम्मेदारी होती है। सम्बन्धित राज्य सरकारों ने सहायता कार्यों पर नौकरी प्रदान करना वृद्धों तथा निर्बलों को मुफ्त सहायता देना, पीने के पानी के लिये प्रबंध आदि जैसे सहायता-कार्य शुरू किए हैं।

राज्य सरकारों को केन्द्रीय वित्तीय सहायता निर्धारित ढांचे के अनुसार दी जाती है।

1969-70 में सूखा सहायता कार्यों के लिये दी गयी वित्तीय सहायता (गत वर्ष में हुए खर्च की प्रति पूर्ति सहित) इस प्रकार है :—

	(करोड़ रुपयों में)
गुजरात	10.50
मध्य प्रदेश	0.60
मैसूर	1.62
राजस्थान	28.50

राज्यों की आवश्यकताओं तथा केन्द्रीय पूल में उपलब्धि को ध्यान में रखते हुए, राज्यों की कमी को पूरा करने के लिये भी खाद्यानों का आवंटन किया जाता है ।

Provision of Shop and School Building in P & T Colony, Kidwaipur, Patna

1741. SHRI RAMAVATAR SHASTRI: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether there is any provision of School building and shops in the Posts and Telegraphs Colony, Kidwaipur, Patna;

(b) if so, when the School Building and shops would be constructed there;

(c) whether the P & T Department propose to run school under direct supervision in the P & T Colony;

(d) what is the actual scheme of running such schools by the P & T Department in the country and specially in P & T Colony, Kidwaipur, Patna; and

(e) why the Higher Secondary School run by the Central Board of Education at Patna cannot be approached for establishing the school near the P & T Colony, Kidwaipur, Patna, taking into consideration the central place for the sons and daughters of the Central Government Employees ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) and (b). There are no such proposals for school building and shops in P & T Colony Kidwaipuri, Patna at present.

(c) No, Sir.

(d) There is no scheme of running schools by the P & T Department in the country or in the P & T colonies.

(e) Does not arise.

Increase in Milk Supply to Delhi

1742. SHRI M. L. SONDHI :
SHRI S. K. TAPURIAH :
SHRI S. C. SAMANTA :
SHRI RAM SINGH AYARWAL:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a plan has been drawn up to increase the milk supply in Delhi.

(b) what are the details of expansion proposed in respect of dairying capacity, procurement of milk, co-operative milk supply organisations, processing capacity, quality control and distribution including distribution through home delivery and through full-time depots; and

(c) the details of the cost of the plan and how it is proposed to finance it ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes. Plans have been drawn up to increase milk supply in Delhi through the Delhi Milk Scheme.

(b) The following proposals have been formulated for increasing the milk handling capacity of Delhi Milk Scheme and increasing milk production in its rural milk shed areas :—

(i) First phase expansion of the existing milk plant from 2,55,000 litres per day to 3,00,000 litres per

day, expected to be completed shortly.

(ii) Second phase expansion of the existing milk plant from 3,00,000 litres per day, to 4,35,000 litres per day expected to be completed by the end of next financial year.

(iii) Construction of a second Dairy in Delhi and ancillary works for increasing the throughout to 700,000 litres per day under the new project for Milk Marketing and Dairy Development with assistance from World Food Programme, expected to be completed during the Fourth Five-Year Plan.

(iv) Four Intensive Cattle Development Projects for increasing milk production in the milk-shed areas of Delhi Milk Scheme, in the districts of Meerut in U.P, Gurgaon and Karnal in Haryana State and Bikaner in Rajasthan. These projects provide for a comprehensive programme of cattle development including dairy extension and development of cooperatives.

(v) Cattle development programme, including provision for dairy extension and development of co-operatives for Rohtak district in Haryana State (under formulation).

(vi) A comprehensive programme for increasing milk handling capacity of Delhi Milk Scheme and for increasing milk production through scientific programmes of breeding, veterinary services, feed stock supplies and improved management under the new Project for milk marketing and dairy development with assistance from World Food Programme.

The Delhi Milk Scheme has no programme at present for distribution of milk through home delivery or through full-time milk depots.

(c) The relevant information is given below :—

Item	*Estimated cost*	*Source of financing*
	Rs.	
(i) First Phase expansion of the existing milk plant.	41.49 lakhs	From the provision of Rs. 2.25 crores made in the Fourth Five-Year Plan for expansion of Delhi Milk Scheme.
(ii) Second phase expansion of the existing milk plant.	1.18 crores	—do—
(iii) Construction of a second Dairy in Delhi and ancillary works.	8.35 crores	Partly from Fourth Plan provision of Rs. 2.25 crores and partly from the funds generated from the sale of commodities received from World Food Programme under the new Project for milk marketing and Dairy Development.
(iv) Four Intensive Cattle Development Projects.	220.37 lakhs	From the provision of Rs. 220.37 lakhs made in the Fourth Five-Year Plan for the implementation of these programmes.

Item	Estimated cost.	Sources of financing
	Rs.	
(v) Dairy Development Project at Rohtak.	73.92 lakhs	From the funds generated from the sale of commodities to be given by World Food Programme under Project 348.
(vi) Cattle Development Programmes in the milk shed areas of Delhi Milk Scheme under the new Project for milk marketing and dairy development.	14.16 crores	From the funds generated from the sale of commodities to be given by World Food Programme under the new Project for milk marketing and dairy development.

Establishment of Small Farmers Development Agencies in Dry Farming Areas

1744. SHRI HEM RAJ : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Starred Question No. 667 on the 18th December, 1967 and state :

(a) the names of the districts, with the name of the State in which "Small Farmer Development Agencies" have been established ;

(b) whether they have been established in irrigated areas only or in, dry farming areas aiso ; and

(c) if they have not been established in dry farming areas so far, whether Government propose to do so ?

MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Darjeeling (West Bengal), Purnea (Bihar), and Chhindwara (Madhya Pradesh). Other State Governments are selecting districts for the purpose.

(b) and (c) : One of the criteria for selection of the districts for Small Farmers Development Agencies is that either surface irrigation or ground-watar potential exists in the area. The intention is that small farmers should be provided with adequate irrigation potential to develop their economic base.

It may be mentioned, however, that under another scheme of the Central Government meant for giving assistance to submarginal farmers and agricultural labourers projects can be taken up in dry farming areas also.

Stoppage of Imports Under PL 480

1745. SHRI HEM RAJ : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any definite decision has been taken by Government for the stoppage of PL 480 imports ; and

(b) if not, by what time it will be taken and upto what time import will continue ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Till such time as the country becomes self-sufficient in production of foodgrains, some imports under PL-480 are necessary. with the increase in food production the imports are gradually being reduced. According to the present assessment concessional imports are expected to be stopped after 1970-71.

Payment of Commpensatory and Hill Allowance to P&T Staff in Himachal Pradesh

1746. SHRI HEM RAJ : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the whole of Himachal and Kangra District in Himachal Pradesh is treated as one entity for the payment of compensatory and hill allowance by the Union Territory Administration ;

(b) whether it is also a fact that the Central Government only treats a few places for this purpose ;

(c) if so, the names of such places ; and

(d) whether the Central Government also propose to bring the compensatory and hill allowance paid by Himachal Pradesh Administration at par for payment to the Central Government Employees ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes.

(b) Yes, because the allowances are based on the height of the places above sea level.

(c) *Chamba District*

Chamba Tehsil Bhattiyat Sub-Tehsil Churan Tehsil, Baramaur ilaqa.

Mandi District

Chachiot Tehsil Kasong Tehsil, Mandi Sadar Tehsil Joginder Nagar Tehsil, Sunder Nagar Tehsil, Sarkaghat Tehsil

Mahasu District

Rampur Tehsil, (excluding Sarahan, Pandrabis and Atharabis Parganas), Rohru Tehsil (excluding Dodra Kawar), Jubbal Tehsil, Chopal Tehsil, Kotgarh and Kotkhai ilaqas, Kumarsain Sub-Tehsil, Theog Tehsil, Solan Tehsil, Arki Tehsil, Suni Sub-Tehsil.

Bilaspur District—whole.

Sirmur District— whole.

Kangra District—whole.

(d) There is no such proosal at present.

आकाशवाणी से प्रसारण के लिए राजनीतिक दलों में से व्यक्तियों का चयन

1747. **श्री ओम प्रकाश त्यागी: क्या सूचना तथा प्रसारण और संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न राजनीतिक दलों के कितने व्यक्तियों तथा किन-किन को 1969 में देश की विभिन्न समस्याओं तथा अन्य संगत विषयों पर आकाशवाणी से अपने विचार प्रसारित करने के लिए आमंत्रित किया गया था ;

(ख) क्या उपरोक्त व्यक्तियों को उनके दल के द्वारा बुलाया गया था अथवा आकाशवाणी के अधिकारियों ने उन्हें सीधे ही आमन्त्रित किया था;

(ग) यदि आकाशवाणी के अधिकारयों ने उन्हें सीधे ही आमन्त्रित किया था तो उनका चयन किस आधार पर किया गया था; और

(घ) इस बात का निश्चय कैसे किया जाता है कि अमुक व्यक्ति अमुक विषय पर अधिकारपूर्वक बोल सकता है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) सूचना एकत्र की जा रही है और यथासमय सदन की मेज पर रख दी जायेगी ।

(ख) सामान्यत: व्यक्तियों को उनके सम्बद्ध दलों के द्वारा आमन्त्रित न करके सीधे आमन्त्रित किया जाता है तथापि, यदि किन्हीं व्यक्तियों को उनके दलों के द्वारा बुलाया गया हो तो आकाशवाणी के केन्द्रों से सूचना एकत्र करके सदन को सूचित कर दिया जायेगा ।

(ग) और (घ). आकाशवाणी वार्ताकारों के चयन करने में जो मुख्य बातें ध्यान में रखनी है, वे हैं :—

(1) व्यक्ति की सम्बन्धित कार्य क्षेत्र में स्थिति।

(2) स्थिति वार्ता विषय।

(3) प्रसारण माध्यम की विशिष्ट आवश्यकताओं के दृष्टिकोण से ऐसे व्यक्तियों की उपयुक्तता।

Central Information Service Grade IV Vacancies

1748. SHRI RAM SINGH AYARWAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a large number of permanent vacancies have remained unfilled in grade IV of the Central Information Service ;

(b) whether it is also a fact that 69 officers approved by the U.P.S.C. in 1965, have not yet been made permanent despite these vacancies ; and

(c) if so, the reasons of this delay and how soon they will be declared permanent against the existent permanent vacancies ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) There are at present 73 permanent vacancies in Grade IV of the Central Information Service. Of these, 22 vacancies are reserved for Released Emergency Commissioned/Short Service Commissioned Officers of the Armed Forces,

(b) and (c). 68 candidates were approved by the U. P. S. C. in October, 1965, for appointment against temporary vacancies in Grade IV of the Service. After completion of formalities relating to medical examination and verification of character and antecedents, etc., the candidates joined the Central Information Service on various dates between December, 1965 and June, 1967 and were placed on probation for two years which they have successfully completed. 62 of the 68 candidates are in service now.

Action to confirm the officers against available vacancies is under way.

Shortage of Medium size Tractors

1749. SHRI RAM SINGH AYARWAL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that there is a great shortage of medium size tractors in the country which are in great demand ;

(b) whether it is also a fact that these tractors which are in short supply are sold in black market ; and

(c) if so, the steps taken to check black market on these tractors and to achieve self-sufficiency ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) and (c). With a view to eliminating possible blackmarketing of tractors, Government of India are making available a substantially larger number of imported tractors through State owned Agro-Industries Corporations and accelerating and intensifying indigenous production. Import of tractors as gift from relations living abroad has also been allowed with a view to easing the supply position. Besides, Government have under consideration the promulgution of a Control Order on sale and distribution of tractors. The following measures have been taken to improve availability through indigenous production and imports :—

(i) As against 15,500 tractors allowed for import against 1968-69 requirements (of which about 14,000 tractors have been

either received or are on high seas), the number of tractors allowed for import against 1969-70 demand is 35,000, During 1968-69, the target of indigenous production was fixed at 20,000 numbers but actual production was 15,466 tractors. It is hoped that indigenous production would exceed 20,000 nos. in 1969-70 and would further go upto 30,000 nos. during 1970-71.

(ii) The tractor industry has been declared as a priority industry and Government has been able to meet in full requirements of components and raw materials in regard to the phased manufacturing programme of the tractors manufacurers who have further been assisted by grant of import licences for additional capital goods required for achieving their licensed capacity. The Agri. Wheled Tractors Industry was exempted from the Licensing Provisions of the Industries (D&R) Act, 1951 with effect from 7th February, 1968, in order to induce the present. tractor manufacture to diversify their production in the lower H.P. range and also to attract other intending parties to undertake manufacture of tractors. Eight new schemes for manufacture of tractors have so far been approved in principle and three are under various stages of consideration. Proposals have been received from five others and in their cases detailed schemes are awaited,

(iii) It is proposed to undertake manufacture of a small H.P. 20 H.P. tractor in the public sector for a capacity of 12,000 numbers, per annum initially.

Constitution of Telephone Advisory Committees for Important Cities

1750. SHRI K. ANIRUDHAN :
SHRI MANGLATHUMADAM:

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether any Committee on the lines of Telephone Advisory Committee Constituted at Delhi has been thought for other important cities in India; and

(b) if so, the terms and conditions of such Advisory Committees with their scope of work ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes, Telephone Advisory Committees on the pattern of Delhi, with slight adjustments, have been constituted at Calcutta and Bombay also. Similar Committees with smaller membership are functioning at 65 other stations.

(b) These Committees are constituted for a term of two years and they are expected to discharge the following functions :—

1. Bringing the telephone using public and the P & T Department into closer relationship.

2. Giving the public confidence that their grievances are being properly represented and attended to.

3. Advising the Department on the betterment of local and trunk service.

4. Giving publicity to the action being taken by the Department to improve the telephone service.

5 Assisting the Department to tide over the present situation by invoking co-operation and patience from the public.

6. Assisting the Department in the provision of new connections on fair and equitable basis by assesing merits and the comparative nature of the importance of the activities of the applicant and in conformity with the policies of the Government.

Constitution of Indian Dairy Corporation

1751. SHRI MANGLATHUMADAM: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether an Indian Dairy Corporation is proposed to be constituted;

(b) if so, the additional benefits likely to be achieved by this Corporation; and

(c) whether the National Dairy Development Board is also being associated with this Corporation ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) The Indian Dairy Corporation has been constituted under the Companies Act, 1956 on 13th of February, 1970.

(b) The Corporation has been constituted for financing programmes amounting to Rs. 95.40 crores for expansion of milk processing facilities in the four metropolitan cities of Bombay, Calcutta, Delhi and Madras, from the existing 1 millinn litres a day to 2.75 million litres a day and for increasing milk production in the rural milk shed areas of these cities located in 10 States and the Union territory of Delhi.

(c) The Memorandum of Association of Indian Dairy Corporation authorise the Corporation to consult the National Dairy Development Board on all their technical and scientific aspects,

राज्य सरकारों के कर्मचारियों के अखिल भारतीय महासंघ की मांगें

1752. **श्री देवेन सेन : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :**

(क) क्या यह सच है कि राज्य सरकारों के कर्मचारियों के अखिल भारतीय महासघ ने बम्बई में कहा है कि यदि सरकार उनके आठ सूत्री मार्ग-पत्र पर ध्यान नहीं देती है, तो राज्य सरकारों के समस्त कर्मचारी 10 मार्च को मांग दिवस के रूप में मनायेंगे;

(ख) यदि हाँ, तो उन आठ सूत्री मांगों का ब्योरा क्या है और सरकार उनको कब तक स्वीकार कर लेगी; और

(ग) यदि सरकार के लिये उनकी मांगें शीघ्र स्वीकार करना सम्भव नहीं है; तो इसके क्या कारण हैं ?

श्रम तथा पुनर्वास मंत्री (श्री डी० संजीवैया) (क) से (ग) : यह मामला राज्य के क्षत्राधिकार में आता है ।

Steps for Renewal of Radio Licences

1753. SHRI N.R. DEOGHARE : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the approximate number of persons in the country who have not renewed their radio licences for the last three years, two years and one year;

(b) the steps that Government have taken for the renewal of these licences; and

(c) the approximate loss per year to Government due to non-renewal of the radio licences ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) (i) 1,60,537

(ii) 2,90,446

(iii) 7,69,899

(b) An anti-evasion organisation set up in the P & T Department carries out checks for renewal of licences and detecting cases of evasion of licensing. Periodically, amnesty is also declared with a view to give incentive to the public to renew their licences.

(c) As the licence fee is different for various types of liecences and quite often the liecences are renwed later on payment of surcharge, it is not easy to estimate accurately the loss to Government per year due to the non-renewals.

Wages of, Agricultural Industrial and Handloom Labour in States

17'4. SHRI N.R. DEOGHARE : Will the Minister of LABOUR AND REHABI-

LITATION be pleased to state :

(a) the average daily wage of an agricultural labourer, an industrial labourer and an handloom weaver in each State of India;

(b) which labour in the country is highest and lowest paid; and

(c) what action the Government propose to take to improve the lot of the labourers of different classes particularly handloom weavers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) The available information regarding wages in the various States and in various sectors of employment is published from time to time in official publications like the Indian Labour Journal, the Indian Labour Statistics etc. published by the Central Government and similar publications issued by various State Labour Departments. Attention is in particular invited to the tables in Part IV of Indian Labour Statistics 1969 published by the Labour Bureau which sets forth the latest information.

(b) Wages in some sectors of employment are regulated under awards of Tribunals, settlements, Minimum Wage legislation or recommendations of Wage Boards. The wages differ from industry to industry, to area and even in the various units of the from area same industry in one area. It is not pos- sible to make a general statement as to which category of workers is the highest paid and which the lowest paid.

(c) Action to fix statutory wage rates is permissible under the Minimum Wage legislation. The bulk of employees, including the handloom weavers, fall in the State sphere for this purpose and it is open to the State Governments to fix, review and revise wage rates wherever necessary.

Revenue From air Commercial Services During 1969

1755. SHRI N.R. DEOGHARE ; Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the amount of income derived during 1969 from the commercial services of the Delhi Station of AIR ;

(b) whether Government propose to reduce the present rates for advertisements in order to attract large number of advertisers ;

(c) whether such commercial services are proposed to be extended to Nagpur and other places ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SARI I.K. GUJRAL) : (a) The service was started with effect from the 1st April 1969 and during the year 1969 the gross revenue was Rs 38, 57, 308.

(b) No, Sir,

(c) and (d) : Proposals for extension of the Commercial Serviee to the following centres are under consideration of Government :—

(1) Julluudur-Chandigarh

(2) Ahmedabad-Rajkot

(2) Kanpur-Lucknow-Allababad

(4) Hyderated-Vijayawada

(5) Bangalore-Dharwar

Nagpur has already got a commercial service.

(e) Does not arise.

Scheme For Regularisation of Squatters Colonies in west Bengal

1756. SHRIMATI ILA PALCHOUDHURI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the

Government of West Bengal have submitted to the Central Government a Scheme regarding the regularisation of about 750 Squatters' Colonies in West Bengal :

(b) if so, the broad details of the Scheme including its financial implications ; and

(c) Government's reaction thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Apparently, the reference is to the regularisation of squatters' colonies in West Bengal which came into existence after 31.12.1950. This question had come up for discussion, generally, in meetings held with the representatives of the State Government in the recent past and the views of the Government of India were explained. However, State Government proposed to send some details in this regard.

(b) and (c) : Do not arise.

Rehabilitation of East Pakistan Refugees in Kondagaon Zone of Dandakaranya

1757. SHRIMATI ILA PALCHOUDHURI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that most of the East Pakistan refugee families rehabilitated in the Kondagaon Zone of Dandakaranya have not so far been provided with agricultural land or other employment opportunities ;

(b) if so, the reasons for this state of affairs ;

(c) whether any alternative means have been provided for them ; and

(d) what percentage of the refugees under reference is likely to benefit from them ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (d) : The information is being collected and will be laid on the Table of the Sabha in due course.

कृमिनाशी औषधियों के प्रभावित रहने की अवधि सम्बन्धी अनुसंधान और कृमिनाशी औषधियों का पशुओं आदि पर बुरा प्रभाव

1758. श्री मृत्युंजय प्रसाद : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि कृमिनाशी, कीटनाशी तथा घास-फूस नाश की औषधियों का सामान्य रूप से प्रयोग किये जाने पर, विशेषकर विमानों द्वारा उनका छिड़काव किये जाने पर, फसलों, घास पर जीवित रहने वाले जानवरों, पक्षियों और मछलियों पर कितने दिनों तक बुरा प्रभाव रहता है और उनके मानव स्वास्थ्य पर पालतू तथा महत्वपूर्ण जंगली जानवर पर, उपयोगी कृमियों, कीड़ों, मछलियों, शहद की मक्खियों तथा रेशम के कीड़ों आदि पर होने वाले प्रभाव को समाप्त करने के लिए किये जा रहे अनुसंधान का ब्यौरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अण्णासाहिब शिन्दे) : पौध स्तर अथवा भूमि में कृमिनाशी औषधियों का प्रभाव कितने दिनों तक रहता है, यह कृमिनाशी की किस्म, मौसमी हालात तथा उपचारित पेड़-पौधे की किस्म-जैसी अनेक बातों पर निर्भर करता है। वनस्पति-रक्षण में प्रयोग किये जाने वाले समस्त कृमिनाशी औषधियाँ जहरीली होती हैं। उनमें से कुछ अर्थात् एन्ड्रिन, पैराथियन और डीडीटी, बीएचसी तथा मलाथियन जैसी अन्यों की तुलना में अधिक जहरीले होते हैं। क्लोरीनेटिड हाइड्रोकार्बन्स से बने कीटमारकों का (जैसे डीडीटी, बीएचसी, एन्ड्रिन आदि) कुछ दिनों से लेकर कई सप्ताहों तक प्रभाव बना रहता है जब कि फास्फेटिक ग्रुप के बने कीटनाशियों का (जैसे पैराथियन, मलाथियन आदि) प्रभाव 3 से 15 दिनों तक रहता है। प्रभावकारी मात्रा पर बड़ी सावधानी से परीक्षण करने के पश्चात ही कीट नियंत्रण के लिए

उनके प्रयोग की सिफारिश की गई है। कटाई के समय प्रभाव अनुज्ञेय सीमाओं से आगे न बढ़ने पायें यह सुनिश्चित करने के पश्चात् ही परिमाणों के आधार पर, छिड़काव अनुसूचियां बनाई गई हैं। जब फसलों पर कृमिनाशी औषधियों की सिफारिश की गई मात्रा में हवाई या भूमि से छिड़काव किया जाता है तो पौधे पर उसका बुरा प्रभाव नहीं पड़ता। चारे पर जब छिड़काव किया जाता है तो पशुओं के खाने के लिए उसकी तब तक सिफारिश नहीं की जाती जब तक कि उसके प्रभाव को नष्ट या अनुज्ञेय सीमा तक कम नहीं किया जाता। उस समय भारतीय परिस्थितियों में वन्य प्राणियों तथा पक्षियों पर कृमिनाशी औषधियों के विषाक्त प्रभावों से सम्बन्धित सही दित्ता उपलब्ध नहीं है। मछली के विषय में यदि जलाशयों, तालाबों और नदियों आदि को सम्पर्क प्रभाव से बचाने के लिये कदम नहीं उठाये जाते तो एन्ड्रिन जैसे स्थाई कीटनाशियों से अधिक हानि होने की सम्भावना है। कृमिनाशियों के प्रयोग से स्वास्थ्य संकट से बचने के लिये कई फसलों पर बीएचसी, पैराथियन, मलाथियन, अल्ड्रिन, एन्ड्रिन और अन्य जैसे महत्वपूर्ण कृमिनाशियों के स्थाई प्रभाव पर अनुसन्धान जारी रखे जा रहे हैं। इन अन्वेषणों में फसलों को विशेष कीट के नियंत्रण के लिये निर्धारित कीटनाशी की मात्रा से उपचारित किया जाता है और उसके पश्चात् उपचारित फलों, बीजों और अन्य पौधे के भागों के नमूने इकट्ठे किये जाते हैं और उन पर बचे उनके प्रभाव की मात्रा निश्चित की जाती है। अध्ययनों से पता चला है कि बचा हुआ अवशिष्ट अनुज्ञेय सीमा से कम होता है।

Construction of Quarters for P & T Staff at Mangalore

1759. SHRI LOBO PRABHU : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 795 on the 20th November, 1969 and state :

(a) the progress made in the constructions of quar ers for the P & T staff on the land acquired more than two years back at Lee Well in Mangalore ;

(b) whether the explanation of the staff has been taken for leaving the land and investment idle while the postal staff in badly in need of accommodation ;

(c) the loss arising from theft and other damage to the building on the site acquired, why was the material not sold, if it was not required for the building project ; and

(d) when the residential accommodation is expected to be available and what percentage of the staff it will cover ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) The layout plans of the colony have been prepared and further action to frame estimates is being taken.

(b) While land is acquired with the long term requirements in view, actual construction of staff quarters is taken up subject to availability of resources and priority for different stations. The question of taking explanation of staff does not arise.

(c) No loss has been caused to the property on account of theft and damage. The question of demolition of old structures is under consideration.

(d) 37 quarters in first phase would be available to the staff during the Fourth Plan period and would cover 5% of the staff.

Seed Distribution

1760. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the report in the *Economic Times* dated February 5, 1970 where there is sharp criticism by the Public

Accounts Committee about seed distribution through official agencies and state :

(a) since stocking of grains is subject to licence whether it will not be a condition that pedigree seed also should be stocked for sale at the same price as ordinary seed:

(b) if not, what arrangements are contemplated to encourage private agencies to stock pedigree seed ; and

(c) whether the National Seed Corporation is contemplating the production in the country of equipment for seed distribution, if so, the cost of such equipment as compared with imported equipment ; of not, why should agriculture be burdened with the cost of developing industry ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Under the Seeds Act, 1966, no licence is necessary for sale of seeds. Production and processing of pedigree seed involve extra expenditure and as such, its price cannot be equated with that of ordinary grain. Besides, no difficulty is likely to arise in the matter of stocking of seeds by seed dealers and fixing their sale prices under the provisions of the Essential commodities Act.

(b) Seed producers both in the private and public sector are appointing dealers and opening a number of outlets for sale of quality seeds. In fact, the gradual withdrawal of the State Dapartments of Agriculture from distribution functions may also act as a spur to other agencies in marketing of seeds.

(c) There is no particular equipment for seed distribution. However, in the context of the news item in the Economic Times of February 5, 1970 in which the question has been framed, it appears that the reference is to the production of equipment for seed processing. Information in regard to the imported cost and the indigenous cost of some of the items of the seed processing equipment is furnished below :—

Name of the machine	*Imported cost F.O.B.*	*Indigenous cost Appx.*
1. Seed dryers (medium cap)	Rs. 21,700	Rs. 14,000
2. Shelter with motor	Rs. 9,000	Rs. 2,000
3. Treater	Rs. 4,500	Rs. 1,800
4. Bag closer	Rs. 3,000	Rs. 1,300
5. Moisture tester	Rs. 3,000	Rs. 2,3000
6. Cleaner		
(a) Large capacity	Rs. 27,000	Rs. 18,000-26,000
(b) Medium capacity	Rs. 16,700	Rs. 12,000
(c) Low capacity	Rs. 5,000	Rs. 2,000
7. VB Elevator, 2 ton capacity	Rs. 2,500	Rs. 1, 800

The National Seeds Corporation is not, however, contemplating to start manufacture of seed processing equipment. What the corporation is engaged in with regard to processing equipment is encouragement of manufacture of indigenous equipment in order to save foreign exchange. It is with this objective that an "Industry-service Centre" has been set up in the Corporation which will help the indigenous manufacturing of the various items of processing equipment, by helping them in the supply of prototype of imported equipment, designing of the newer types of equipment and testing, etc. of the equipment manufacutred by them. The Industry-Service Centre of the Corporation would be helped by the Machinery Division of the Ministry and the Indian Council of Agricultural Research in performing the above functions.

Expenditure of Staff and Rationing Machinery in Rationed Areas

1761. SHRI S.C. SAMANTA : Will the Minister of FOOD AND AGRICULTURE be pleased to State :

(a) in cities and towns where rationing and controls are compulsory, whether the expenditure of staff and reationing machinery is incurred by Government from their separate sources of income or the burden goes on the heads of consumers by increasing the prices of rationed articles of food ; and

(b) by what per cent the prices of foodgrains are increased on account of this ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) : Statutory rationing is at present in force in Greater Bombay, Calcutta Industrial Area and Asansol-Durgapur Complex only. The expenditure of staff and rationing machinery is passed on to consumers in case of Greater Bombay. For Calcutta Industrial Area and Asansol Durgapur Complex, such expenditure is partly met from State Government's general revenue and or partly levied on consumers.

(b) The increase in price on this account varies between 2% to 3.3% depending on the type and variety of foodgrains issued through the rationing system.

फिल्म उद्योग का राष्ट्रीयकरण

1762. **श्री रामावतार शर्मा** : क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या फिल्म उद्योग का राष्ट्रीयकरण करने का कोई प्रस्ताव सरकार के विचाराधीन है ; और

(ख) यदि हां, तो उक्त प्रस्ताव को कब क्रियान्वित किया जायेगा ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

इण्डो-केयर करार तथा भारत-अमरीका करार के अन्तर्गत प्राप्त अनाज की तमिलनाडु तथा उत्तर प्रदेश को सप्लाई

1763. **श्री वंश नारायण सिंह** :
श्री रामस्वरूप विद्यार्थी :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) 1950 के इण्डो-केयर करार तथा 1951 के भारत-अमरीका करार के अन्तर्गत आयातित अनाज में से तमिलनाडु तथा उत्तर प्रदेश को अब तक प्रतिवर्ष कितना-कितना अनाज सप्लाई किया जाता रहा है ;

(ख) दोनों राज्यों में प्रति-व्यक्ति कितना अनाज दिया जाता है;

(ग) क्या इन राज्यों को जनसंख्या के आधार पर ऐसी निःशुल्क सप्लाई करने का

प्रस्ताव है ; और

(घ) यदि हां, तो इसके क्या कारण हैं?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) और (ख). क्योंकि प्रश्न में अपेक्षित सूचना के बारे में किसी अवधि का उल्लेख नहीं किया गया है, इसलिए गत तीन वर्षों की सूचना एकत्रित की जा रही है और प्राप्त होने पर सभा के पटल पर रख दी जाएगी।

(ग) जी नहीं।

(घ) उपर्युक्त करारों के अन्तर्गत प्राप्त सप्लाई का आवंटन भारत सरकार नहीं करती है। जहां तक भारत-केयर करार के अन्तर्गत प्राप्त सप्लाई का सम्बन्ध है, इसका आवंटन-केयर द्वारा राज्य सरकारों के साथ तयशुदा कार्यक्रम के अनुसार किया जाता है और भारत-यू० एस० करार के अन्तर्गत प्राप्त सप्लाई का वितरण मंजूर-शुदा सहायता एजेंसियां अपने अनुमान के अनुसार सहायता कार्यों तथा उन द्वारा सहायता प्राप्त परियोजनाओं के लिए करती हैं।

विविध भारतीय कार्यक्रमों से फिल्म कलाकारों का बदला जाना

1764. श्री बंश नारायण सिंह :
श्री रामस्वरूप विद्यार्थी :

क्या सूचना तथा प्रसारण और संचार मंत्री 18 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 4999 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) चलचित्र कलाकारों द्वारा विविध भारतीय कार्यक्रमों में जवानों के लिए कार्यक्रम प्रस्तुत किए जाने के क्या कारण हैं; और

(ख) क्या सरकार का विचार उक्त कार्यक्रमों को चलचित्र कलाकारों की बजाय आकाशवाणी के कलाकारों द्वारा प्रस्तुत करवाने और इस प्रकार बचाई गई धनराशि को जवानों के परिवारों के कल्याण के लिए उपयोग करने का है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल): (क). उन जवानों में, जिन्हें फिल्में देखने का मौका कम मिलता है, कार्यक्रमों को और आकर्षक एवं लोकप्रिय बनाने के लिए कार्यक्रमों को फिल्म कलाकारों द्वारा प्रस्तुत किया जाता है।

(ख) जी, नहीं।

उत्तर प्रदेश तथा हरियाणा में डाक तथा तार की सुविधाएं

1765. श्री रामस्वरूप विद्यार्थी :
श्री बंश नारायण सिंह :

क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि उत्तर प्रदेश में विशेषकर राज्य के पूर्वी एवं पर्वतीय जिलों में और हरियाणा में संचार व्यवस्था के साधनों की कमी को दूर करने के उद्देश्य से सरकार ने वहां और अधिक डाकघर खोलने, टेलीफोन की लाइनों की व्यवस्था करने तथा सार्वजनिक टेलीफोन लगाने के बारे में क्या उपाय किये हैं जिससे उक्त पिछड़े राज्यों के निवासी उन्नत राज्यों के निवासियों के समान उक्त साधनों से लाभ उठा सकें ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) : उत्तर प्रदेश में सम्बन्धित सूचना एकत्रित की जा रही है और इसे सभा पटल पर पेश कर दिया जाएगा।

डाक – हरियाणा में 1-4-1961 को और

1-3-1970 को जितने डाकघर थे उनकी संख्या जिलेवार नीचे दी गई है—

जिले का नाम	डाकघरों की संख्या 1-4-61 को	बढ़े हुए डाक घरों की संख्या 1-3-70 को	
1. अम्बाला	271	620	349
2. गुड़गांव	207	268	61
3. हिसार	309	444	135
4. जींद	जिला अभी नहीं बना था	110	—
5. करनाल	264	347	83
6. महेन्द्रगढ़	125	164	39
7. रोहतक	243	402	159

इससे यह पता लगता है कि पिछले 8 वर्षों में डाकघरों की संख्या काफी बढ़ गई है। इस समय हरियाणा में एक डाकघर औसतन 18.63 वर्ग कि० मी० और 3,227 जनसंख्या की सेवा करता है जबकि समूचे भारत में क्रमशः यह संख्या 29.34 कि० मी० और 4,270 है।

दूर संचार—हरियाणा में 69 लम्बी दूरी के सार्वजनिक टेलीफोन घर काम कर रहे हैं और 207 तार घर काम कर रहे हैं। चौथी पंचवर्षीय योजना के दौरान हरियाणा में 60 नए लम्बी दूरी के सार्वजनिक टेलीफोन घर और 70 तारघर खोलने का प्रस्ताव है। हरियाणा में 75 टेलीफोन एक्सचेंज काम कर रहे हैं जिनमें 13,975 लाइनों की क्षमता है। चौथी पंचवर्षीय योजना के दौरान 6,000 और लाइनें लगाने का प्रस्ताव है। अतः, यह प्रत्यक्ष है कि हरियाणा राज्य में टेलीफोन लाइन लगाने और सार्वजनिक टेलीफोन खोलने की तरफ काफी ध्यान दिया जा रहा है।

उत्तर प्रदेश और तमिलनाडु में टेलीफोन एक्सचेंज

1766. श्री रामस्वरूप विद्यार्थी :
श्री वंश नारायण सिंह :

क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि उत्तर प्रदेश और तमिल नाडु में अलग-अलग कितने डाकघर तथा टेलीफोन एक्सचेंज हैं और उनमें से कितने डाकघरों में बचत बैंक खाता खोलने की व्यवस्था है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मन्त्री (श्री शेर सिंह) : उत्तर प्रदेश और तमिलनाडु में 1-2-70 को काम कर रहे डाकघरों की संख्या—

उत्तर प्रदेश—12,691
तमिलनाडु — 9,605

उत्तर प्रदेश और तमिलनाडु में 1-1-70 को काम कर रहे टेलीफोन एक्सचेंजों की संख्या—

उत्तर प्रदेश—325
तमिलनाडु —333

उत्तर प्रदेश और तमिलनाडु में 1-1-70 को ऐसे डाकघरों की संख्या जिनमें बचत बैंक खाते खोलने की व्यवस्था है—

उत्तर प्रदेश—9,678
तमिलनाडु —9,297

प्रेस ट्रस्ट आफ इंडिया के भ्रामक समाचार

1767. श्री रामस्वरूप विद्यार्थी :
श्री वंश नारायण सिंह :

क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रेस ट्रस्ट आफ इण्डिया ने श्री अन्नादुरै की मृत्यु के बारे में

पहले से ही गलत सूचना दे दी थी और आकाशवाणी द्वारा उस गलत सूचना को प्रसारित कर दिया गया था;

(ख) यदि हां, तो क्या सरकार का विचार उक्त गलत कार्यवाही के लिए जिम्मेदार राजपत्रित अधिकारी के विरुद्ध उचित कार्यवाही करने का है;

(ग) क्या उनको इस तथ्य का पता है कि प्रेस ट्रस्ट आफ इण्डिया ने 5 जुलाई, 1967 को यू० पी० इन्टरमीडियेट परीक्षा के केवल अंग्रेजी में असफल उम्मीदवारों को सफल घोषित करने के बारे में गलत सूचना दी थी और संसद में यह आश्वासन दिया गया था कि भविष्य में ऐसी घटनाओं की पुनरावृत्ति नहीं होगी; और

(घ) यदि हां, तो क्या सरकार का विचार इन मामलों की जांच करने तथा उपचारी कार्यवाही करने का है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी, हां ।

(ख) जी, नहीं । समाचार एजेन्सी द्वारा गलती ठीक कर ली गई थी तथा उसका संशोधित रूप आकाशवाणी द्वारा प्रसारित किया गया था ।

(ग) सूचना यू० एन० आई० द्वारा दी गई थी न कि पी० टी० आई० द्वारा । संभवत: इसका सम्बन्ध लोक सभा के 14-8-1968 के तारांकित प्रश्न संख्या 407 के उत्तर से है ; उत्तर में संसद को कोई आश्वासन नहीं दिया गया था ।

(घ) समाचार एजेन्सी का ध्यान उनके द्वारा दिये गये गलत समाचार की ओर दिलाया गया था ।

Film Artistes on A I R. Vividh Bharati Programmes

1768. SHRI ARJUN SINGH BHADORIA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) Whether it is a fact that Film Artistes present programmes for Jawans on the Vividh Bharati programmes of A.I.R. ;

(b) if so, the date on which this programme was started ;

(c) the names and addresses of those film Artistes who have presented those programmes ;

(d) the amount paid to each of them as remuneration ;

(e) Whether it is a fact that some leading film stars have refused to present these programmes ; and

(f) if so, their names and reasons for not presenting the programmes ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) 2nd October, 1965.

(c) and (d). A statement is laid on the Table of the House. [*Placed in Library See* No. LT-2728 /70]

(e) Yes, Sir.

(f) Shri Pnnkaj Mallick did not want his programme to be interrupted by advertisements.

Films Passed by the Central Board of Film Censors

1769. SHRI ARJUN SINGH BHADORIA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the names of films which were passed by the Central Board of Film Censors during 1968, 1969 and upto February, 1970 ;

(b) the names and addresses of the producers whose films have been certified during this period ;

(c) whether it is a fact that some State Governments filed cases in Courts against the decision of the Board for approving some films ;

(d) if so, the names of those films and their producers and the names of the States which filed the cases and the decision given by the Courts ; and

(e) the names of films which have been certified by the Board during the same period of 'Adults' only and the reasons for giving 'A' Certificate by the Board ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) (a) to (e). The information is being collected and will be laid on the Table of the House.

बेरोजगार कृषि स्नातकों को भूमि का आवंटन

1770. श्री निहाल सिंह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) बेरोजगार कृषि स्नातकों की देश में राज्यवार संख्या कितनी है; और

(ख) क्या राज्य सरकारों ने उक्त कृषि स्नातकों को कृषि के लिए भूमि आवंटित की है और यदि हां, तो प्रत्येक स्नातक को कितने-कितने एकड़ भूमि दी गई है ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) और (ख). एक विवरण सभा पटल पर रखा जाता है। [ग्रंथालय में रख दिया गया। देखिये संख्या LT—27:9/70]।

Planning Commission Committee on Unemployment

1771. SHRI D. N. PATODIA :
SHRI RAM KISHAN GUPTA :
SHRI A. SREEDHARAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the estimated figure of unemployment in the country, and how much of it relates to educated unemp'oyed;

(b) how these estimates compare with the figures, from year to year, over the last three years;

(c) what are the projections of expected increase in employment as compared to increase in the working force;

(d) what are the recommendations made by the Committee of Experts on Unemployment Estimates set up by the Planning Commission in August, 1968; and

(e) what positive measures are being adopted to provide employment and within what period Government expects to solve problem of unemployment ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) and (b). Precise estimates are not available. The only available information relates to work-seekers on the live register of Employment Exchanges in the country and is given in the statement attached.

Statement

Year	*Number on Live Register at the end of the year*	
	Total	*Number of Educated job-seekers (Matriculates and above) included in col. (2)*
1	2	3
1967	27,40 435	10,87,371
1968	30,11,642	13,09,340
1969	34 23,885	15,26,250

(c) According to the quinquennial projections the labour force in the age group of 15 to 59 will increase by 21.8 million during 1966-71 and by 27.6 million during 1971-76. No quantitative estimate of the expected increase in employment opportunities has, however, been made.

(d) Final report of the Committee has not yet been received.

(e) Continuous efforts are being made to create more and more employment opportunities through implementation of various development programmes in the field of agriculture, industry, transport and communication, irrigation and power, social services etc. included in the Fourth Five Year Plan and through various other policies in the areas of investment, credit and licensing etc Due to the vastness of the problem and constraints of the resources the realisation of the objective of providing rapid increase in employment (or achieving full employment) is likely to be a gradual process and would have to be a part of long-term perspective of development.

Press Advisory Council

1772. SHRI ABDUL GHANI DAR: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) the date when the Press Advisory Council was set up under the new Act;

(b) the names of members of the Council; and

(c) the number of meetings that have taken place so far, as also details of the said meetings?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) to (c). Presumably the Member has in mind the Press Consultative Committees to be constituted under Section 6 of the Criminal and Election Laws Amendment Act 1969. It may be stated that the matter is under consideration of the Ministry of Home Affairs. If, however, the Member is referring to the Press Council of India, constituted under the Press Council Act of 1965, the information is given in the statement laid on the Table of the House.

Statement

The Press Council of India was constituted on the 4th July 1966 in accordance with the Press Council Act of 1965. The composition of the Council is as indicated below:—

(1) Mr. Justice N. Rajagopala Ayyangar, *Chairman*

(2) Smt. Deena Ahmadullah

(3) Shri A. R. Bhat

(4) Shri Saiten Chatterjee

(5) Shri Durga Das

(6) Shri Mohammed Usman Farqualeet

(7) Shri R. M. Hajarnavis

(8) Shri A. K. Jain

(9) Shri Ratanlal Joshi

(10) Shri K. Kalyanasundaram

(11) Shri K. M. Mathew

(12) Shri Frank Moraes

(13) Shri G. Narasimhan

(14) Shri V. R. Narla

(15) Dr. N. B. Parulekar

(16) Shri S. K. Sambandhan

(17) Shri A. G. Sheorey

(18) Shri Ratilal Sheth

(19) Shri Ganga Sharan Sinha

The Council generally holds quartely meetings and one or two emergency meeting according to exigencies of circumstances. Details of the meetings and other activities of the Council upto December 31, 1968 are given in the Council's Annual Report already laid on the Table of the House. In 1969, the Council held five meetings in which it adjudicated upon 40 complaints aganist Newspapers under Section 13 and 6 complaints against Government and others under Section 12(2). Other subjects dealt with in meetings during the year include a scheme for Newspaper Finance Corporation; suggestions on Contempt of Court Bill; formulation of "Guidelines" on communal writings; the review of the provisions of the Indian Telegraph Act, 1885 and the Indian Post Office Act, 1898 having a bearing on the freedom of the Press; attacks on newspapers and their employees; study of alleged restrictive practices indulged by big papers; facilities for training in journalism etc.

Applications Pending for Telephone Connections in the Country

1773. SHRI ABDUL GHANI DAR: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) how many Applications are pending in the country till the 31st January, 1970 for telephone connections; and

(b) whether it is a fact that numerous applications are pending for more than two years; if so, the number of those applications ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) 4,45,249

(b) Yes; 2,96,942

Decreasing use of Hindustani and other National Languages on A. I. R.

1774. SHRI ABDUL GHANI DAR : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that All India Radio is not using easy Hindi (Hindustani) generally and decreasing the use of all other National Languages; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) Does not arise.

उत्तर प्रदेश के नैनीताल तथा कालागढ़ क्षेत्रों में शरणार्थियों को अलाट की गई भूमि

1775. श्री निहाल सिंह : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि उत्तर प्रदेश जिला नैनीताल में तथा मुजफ्फरपुर जिले के कालागढ़ क्षेत्र में शरणार्थियों को अब तक कुल कितनी भूमि अलाट की गई है और उन्हें अन्य क्या सुविधाएं दी गई हैं ?

श्रम तथा पुनर्वास मंत्री (श्री डी० संजीवैय्या) : पूर्वी तथा पश्चिमी पाकिस्तान दोनों के 4,747 शरणार्थियों को 39,008 एकड़ भूमि नैनीताल जिले में अलाट की गई है।

कालागढ़ बिजनौर जिले में है और पूर्वी पाकिस्तान से आये कोई भी शरणार्थी कालागढ़ खास में नहीं बसाये गए हैं।

इन शरणार्थियों को निम्नलिखित सुविधाएं दी गई थीं —

(i) बैलों, बीजों तथा कृषि औजारों की खरीद के लिए कृषि ऋण;

(ii) ट्रैक्टरों द्वारा तथा 'हैरो' चलाकर भूमि का उद्धार;

(iii) सड़कों का निर्माण;

(iv) मकानों की अलाटमेंट;

(v) पीने का पानी, शिक्षा और चिकित्सा सुविधाएँ; और

(vi) सिचाई सुविधाएँ।

Land under High-Yielding Crops in Rajasthan

1776. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that there are plans for bringing land under high-yielding crop in Rajasthan during the next three years under the Central Scheme; and

(b) if so, the particulars thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The High-Yielding Varieties Programme is a State plane scheme. Under this scheme, the Government of Rajasthan have planned to cover the following areas during the next three years :—

(Area in lakh acres)

Crop	1970-71	1971-72	1972-73
Paddy	0.50	0.60	0.80
Mexican wheat	8.00	10.00	12.50
Hybrid Bajra	6.00	9.00	11.00
Hybrid Jowar	0.30	0.50	0.80
Hybrid Maize	1.00	1.50	3.00
Total	15.80	21.60	28.10

Three or Four Crops-a-Year Programme for Increasing Food Production

1777. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that according to the agricultural scientists if 25 million acres are brought under 'three or four crops-a-year programme', the annual food production in the country could be raised to 100 million tonnes;

(b) whether apart from solving the problem of food the project will offer opportunities of employment to roughly 15 to 20 million additional agricultural labour in the country; and

(c) if so, whether Government have considered the feasibility of putting the scheme into reality and if so, their thinking in this matter and if not, the reasons for not accepting the plan which has such favourable opportunities ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Yes, Sir. If livestock is also dovetalied with crop husbandry, the projects would help to employ 15-20 million additional agricultural workers in the rural sector.

(c) The Government have taken up the Multiple Cropping Programme from the year 1967-68. Under this programme, it is planned to cover an additional area of about 22.5 million acres during the Fourth Five Year Plan.

Potato Cultivation in Rajasthan

1778. SHRI D.N. PATODIA : will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that some parts of Rajasthan are suitable for potato cultivation ;

(b) whether the Central Government, under the high yielding crop programme, have drawn up any scheme for the cultivation of potatoes in Rajasthan ; and

(c) if so, the details of the scheme up, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The districts of Kota, Alwar, Udaipur and Jaipur are suitable for potato cultivation in Rajasthan. It can also be grown in district of Sriganganagar and Banswara.

(b) Under the High Yielding Varieties Pragramme, the Central Government have not drawn up any scheme for the cultivation of potatoes in Rajasthan. However, for the development of potatoes in the State, the Central Government makes arrangements for the supply of nucleus and foundation seed of High Yieding Varieties of potatoes multiplied by Central potato Research Institute and National Seeds Corporation respectively.

(c) Does not arise.

Supply of Sub-Standard Quality of Wheat by F.C.I.

1779. SHRI D.N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Southern Flour Mills Association have refused to lift wheat from the Food Corporation of India being of sub-standard quality,

(b) whether it is also a fact that this is second occasion when the Association refused to lift what from the Food Corporation of India on similar grounds ; and

(c) if so, whether full inquiries have been made as to why sub-standard stuff was supplied and if so, the findings thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANHASAHIB SHINDE) : (a) and (b). wheat is not allotted to any flour mills Association. Therefore, there is no question of Southern Flour Mills Association refusing to lift wheat. No individual roller flour mill in the Southern States has refused to lift wheat from Food Corporation of India alleging it to be of sub-standard quality.

(c) Does not arise.

Sharing of Building Expenditure of Post Office in rural areas between P.&.T. Department and Panchayats

1780. SHRI K. ANIRUDHAN : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether he has written to the State Government that to open more post offices in rural areas, Panchayats may be given powers to share the building expenditure ;

(b) the response to the suggestion from the State ; and

(c) the number of additional post-offices to be opened in rural areas in the year 1970-71 ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): (a) No. The Minister of State for Communications however has written to all the Chief Minister of States and Lt. Governors and Chief Commissioners of Union Territories to consider the question of vesting the Panchayats with powers to incur expenditure to meet the extra cost over and above what the Government has undertaken to bear for opening of post offices in rural areas. No suggestion for sharing of building expenditure has been made.

(b) The response of the State Governments to the suggestion of the Minister of State for Communications is as follows :

Maharashtra :—The Government of Maharashtra has already implemented the suggestion by empowering the Panchayats of

the State of Maharashtra to bear the extra cost involved in opening of Post Offices. In cases where the village Panchayats for good and sufficient reasons, are unable to bear the extra cost the Zilla Parishads have been authorised to bear such expenditure by suitable amendment of Mahasashtra zilla Parishad and Panchayat Samitiis Act, 1961.

Pondicherry :—The Lt. Governor has informed that Gram Pachayats have not so far come into existence in this Union Territory and Municipal administration of the French days is still in vogue. It open to the Municipalities to make provision for meeting expenditure in opening of Post offices in this Union Territorry.

Nagaland :—The Chief Minister has Informed that Panchayat system is not in existence there and any extra cost of a Post Office is already being paid by the State Government.

Laccadives :—The Administrator has informed that there is no scope for opening of more Post Offices in this territory.

Madhya Pradesh :—The Chief Minister while agreeing in principle to the suggestion of the Minister of State has informed that it may not be possible in practice for the Gram Panchayats in Madhya Pradesh to bear the extra cost involved in opening of Post Offices. He has requested that some special steps may be taken for opening of more Post Offiices in this State in view of its backwardness.

Mysore Rajasthan West Bengal Uttar Pradesh Gujarat Assam Kera'a Punjab Manipur Himachal Pradesh Delhi	The Chief Ministers and Lt. Governors of these States and Union Territories have promised to consider the suggestion and their final replies are awaited.
Andhra Pradesh Haryana Jammu & Kashmir Orissa Tamil Nadu Bihar	Replies from these States have not been received so far.

(c) The nuber of additional post offices to be opened in the rural areas in the year 1970-71 has not yet been finalised.

Agricultural Cooperative Farms

1782. SHRI S.R. DAMANI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number of agricultural cooperative farms working in each state by the end of 1969 ;

(b) the average membership perform and the acreage ;

(c) how many of them are constituted by members of individual families as majority shareholders and how many of them are formed by different small land holders ; and

(d) whether any evaluation of their working has been done by any Central agency and if so, the result thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D ERING) : (a) and (b). Information as at the end of 1969 is not available. The information as on 30th June, 1968 is given in the statement laid on the Table of the House. [*Placed In Library, See* No. LT—2730/70]

(c) The information is not available.

(d) As explained in reply to Lok Sabha Unstarred Question No. 2686 answered on 4th December, 1969, detailed studies had been undertaken in respect of a few selected societies in some States through agro-economic research centres. Apart from this, no other evaluation by any Central agency had been undertaken.

Short-Term Agricultural Credit During Fourth Five Year Plan

1783. SHRI S.R. DAMANI : Will the Minister of of FOOD AND AGRICULTURE be pleased to state :

(a) the estimates af short-term agricultural credit for each year of the Fourth

Plan and its break-up, Statewise and item-wise ;

(b) the arrangements made to meet the demand ; and

(c) whether any scheme has been drawn up for credit guidance ; if so, the agencies charged with the supervision of work at the Central, State, District and Village levels ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No specific estimates, State-wise or item-wise, of the short term agricultural credit needs for each year of Fourth Plan have been worked out. However, the Rural Credit Review Committee has indicated that the short term agricultural credit needs would go up to Rs. 2,000 crores by 1973-74, the last year of the Fourth Plan. This is based on the value of inputs that are likely to be used for production purposes including some rough calculation on wages for agricultural labour.

(b) Strengthening of the cooperative credit structure, inducement of commercial banks to fill the gap, establishment of special Agencies for helping small farmers are all measures taken to meet the demand. As a result of the measures so taken cooperatives are expected to provide short term credit of the order of Rs. 700 crores in 1973-74 from the present level of Rs. 450.00 crores per year. Commercial banks are expected to provide direct finance of the order of Rs. 400 crores during the Fourth Plan period. This includes short, medium and long term loans.

(c) No specific scheme has been drawn up for providing credit guidance. However, Small Farmers Development Agencies to be established in 45 Pilot districts, would ensure the flow of increased credit to small framers and its effective utilisation in the area of operation of the scheme. Various departments of the Government, concerned with agriculture and cooperation, at suitable levels, are also in charge of coordination and supervision of the flow of agricultural credit. In most States, Coordination Committees representing institutional agencies and Government officials, have been set up at the State Level. District level Coordination Committees, for estimating the credit needs and ensuring their supply from various sources, have also been set up in some States like Bihar. Other States are taking suitable action to set up such committees.

भूतपूर्व सैनिकों को ट्रैक्टर नियत किये जाने के लिए निर्धारित की गई भूमि की सीमा

1784. **श्री निहाल सिंह :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) भूतपूर्व सैनिकों को हल्के और भारी रूसी ट्रैक्टर देने के लिए सरकार कितने एकड़ भूमि को आधार मानती है ; और

(ख) वर्ष 1970-71 में भूतपूर्व सैनिकों के लिए कितने ट्रैक्टर नियत किए गए हैं ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) भूतपूर्व सैनिकों को ट्रैक्टरों सहित आयातित ट्रैक्टरों का नियतन, रक्षा मंत्रालय के महानिदेशक पुनर्वास द्वारा बनाई गई अग्रता-सूची के आधार पर किया जाता है। आवश्यक अदायगी करने पर भूतपूर्व सैनिकों को ट्रैक्टर निर्मुक्त करने के लिए महानिदेशक, पुनर्वास द्वारा सम्बन्धित राज्य कृषि-उद्योग निगमों को आवंटन आदेश दिए जाते हैं। एक आयातित ट्रैक्टर के आबंटन के लिए रक्षा मंत्रालय द्वारा स्वीकृत न्यूनतम-भूमि की सीमा, 5 एकड़ 'हल्के' ट्रैक्टर के लिए तथा 10 एकड़ 'भारी' ट्रैक्टर के लिए है। अभ्यर्थी के नाम पर व्यक्तिगत या सामूहिक रूप से भूमि का स्वामित्व सम्बन्धित खंड विकास अधिकारी या जिला कृषि अधिकारी को प्रमाणित करना पड़ता है। सेना के कर्मचारियों को सामान्य कोटा से आयातित ट्रैक्टरों की सप्लाई के लिए अपनी मांग सम्ब-

न्धित राज्य कृषि-उद्योग निगम के पास भी दर्ज करवाने की छूट है। वे दोनों में से एक के अर्थात् रक्षा कोटे या सामान्य कोटे के आबंटन हकदार हैं। ऐसे मामलों में सम्बन्धित राज्य कृषि-उद्योग निगमों द्वारा 'पहले आये पहले ले' के आधार पर तथा उनके द्वारा बनाये गए नियमों के अनुसार आबंटन किया जाता है।

(ख) 3,500।

उत्तर काशी के बड़े डाकघर में गोलमाल

1785. **श्री निहाल सिंह : क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :**

(क) सरकार का ध्यान 14 फरवरी, 1970 के 'हिन्दुस्तान' में प्रकाशित एक समाचार की ओर दिलाया गया है कि उत्तर काशी के बड़े डाकघर में गोलमाल हो रहा है; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मन्त्री (श्री शेर सिंह) : (क) जी हाँ, 14 फरवरी, 1970 के 'हिन्दुस्तान' में उत्तर काशी में डाक और दूरसंचार की दोषपूर्ण व्यवस्था के सम्बन्ध में छपे एक समाचार की ओर विभाग का ध्यान दिलाया गया है।

(ख) जांच-पड़ताल की जा रही है और इसके निष्कर्षों और उन पर की गई कार्यवाही के सम्बन्ध में रिपोर्ट सभा-पटल पर रख दी जाएगी।

भारत में सहकारी समितियों का समाप्त किया जाना

1786. **श्री निहाल सिंह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :**

(क) क्या यह सच है कि भारत में कार्य कर रही, 1,72,000 सहकारी समितियों से 30 प्रतिशत समितियां घाटे पर चल रही हैं;

(ख) यदि हाँ, तो क्या सरकार का विचार सब राज्यों में सहकारी समितियों को समाप्त करने का है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उप मंत्री (श्री डी० एरिंग) : (क) 30 जून, 1968 को देश में 1,71,804 प्राथमिक कृषि ऋण समितियाँ थीं, इनमें से 39,112 समितियां, जो कुल समितियों की लगभग 23 प्रतिशत हैं, को हानियां हुईं।

(ख) और (ग). प्राथमिक ऋण समितियों के पुनर्गठन का एक कार्यक्रम कार्यान्वित किया जा रहा है, ताकि अपने सदस्यों को कुशल सेवा उपलब्ध करने के लिए ग्राम स्तर पर केवल चल सकने वाली ही प्राथमिक समितियां हों। इस कार्यक्रम में यह परिकल्पना की गई है कि दो अथवा अधिक छोटी यूनिटों को परस्पर मिलाकर और कमजोर यूनिटों को परिसमाप्त करके अगले कुछ वर्षों में प्राथमिक ऋण समितियों की कुल संख्या 120,000 तक लाई जाएगी।

Study Made by National Labour Commission of code of Discipline in Industrial Relations

1787. SHRI HIMATSINGKA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any study with regard to the success so far achieved in the successful implementation of the 'Code of Discipline' in industrial relations has been made by the National Labour Commission, any of its working groups or otherwise ; if so, the details of such study and result thereof ;

(b) if the Code of Discipline has since become a dead letter, the reasons for its utter failure ; and

(c) the steps, if any, being taken to evolve another suitable code of discipline which can survive the stress and strain in industrial relations ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (c). The National Labour Commission had occasion to review the working of the Code of Discipline and came to the conclusion that it worked with a certain measure of success in the initial stages and then fell into disuse. The Commission has recommended various legislative measures, including, *inter alia*, statutory provisions relating to recognition of unions, grievance machinery and unfair labour practices, to cover the functions of the Code. The Commission's recommendations are under Government's examination in consultation with the various interests concerned. There is no proposal, however, to evolve another voluntary Code of Discipline.

Joint Management Councils in Industries and Workers' Participation in Management

1788. SHRI HIMATSINGKA :
SHRI P.C. ADICHAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the names, number and percentage of industries in which Joint Management Councils are still working and where they are working more or less effectively ; and

(b) if this has been a defunct and dead institution what steps are being taken to secure workers' participation in the management through some alternative mechanism and the nature of the alternative meachanism envisaged, if any ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) A list of undertakings were Joint Management Councils are working is placed on the Table of the House. [*Placed in Library. See* No. LT-2731/70]

(b) It would not be correct to say that Joint Management Councils are a defunct institution. However, the matter is being reviewed in the light of the National Labour Commission's recommendations for their improvement.

Unemployed Agricultural Engineering Graduates

1789. SHRI P. C. ADICHAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the estimated annual requirements for unemployed Agricultural Engineering Graduates in the country and the number turned out on an average annually ; and

(b) whether any survey about the likely requirements of the country was made before planning educational facilities for such engineer ; and the reasons for large scale unemployment amongst the agricultural engineering graduates despite the planned green revolutions ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The estimated annual requirment for Agricultral graduates is 122 and out-put 263.

(b) No detailed survey was done by Universities which started Agricultural Engineering colleges about the likely requirement of the country. It has been estimated in a recent Manpower Study by the Department of Agriculture that during the Fourth Plan 610 graduates would be needed and there would be 700 surplus. This data is not quite adequate as it could not find out the requirement of the private sector. Government of India, however, have taken note of the situation and have not allowed any Agricultural Engineering College to be started since 1967. As Agro-Industries are expected to develop rapidly in future years with the advance of agriculture Technology, it is expected that surplus agricultural engineers would be absorbed.

Scheme for Increasing Forest Potential

1790. SHRI P. C. ADICHAN : Will the Minister of FOOD AND AGRICUL-

TURE be pleased to state :

(a) whether a scheme for increasing the production potential of the forests costing about Rs. 3.65 crores had been formulated in 1967-68;

(b) if so, the details of that scheme; and

(c) the progress made in this regard so far and if no progress or only a little progress has been made in this regard the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No such scheme was formulated during the year 1967-68. However, a centrally sponsored scheme "plantation of Fast Growing Species" which was started in the 1st year of the Third Five Year Plan was continued during 1967-68.

(b) and (c). The above scheme was drawn up in the year 1961-62 for increasing the production potential of the forests particularly of forest raw material for pulp and paper industry. A total provision of Rs. 2.81 crores was made for the scheme during the 3rd plan period and an expenditure of Rs. 3 80. crores was actually incurred. The scheme was continued as a centrally sponsored one during the post Third Plan period viz. during 1966-67 to 1968-69. A provision of Rs. 3.00 crores was made in the budget during the year 1967-68 and the expenditure incurred during that year was Rs. 3 03 crores. Plantations of fast growing species have been raised by the State forest department in areas over 245.5 thousand hectares upto the year 1968-69.

From 1969-70, the scheme has been transferred to state sector.

Speedy Implementation of Land Reforms *vis-a-vis* Statement of Revenue Minister, Mysore.

1791. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether he is aware of the statement of the Revenue Minister in the Mysore Council on the 23rd January, 1970 that Land Reforms cannot be implemented in less than six years; if so, how does this agree with Prime Minister's promise of implementation within one year;

(b) whether the Planning Commission has considered that if Sections 8 and 44 are deleted, the resistance of owners will be reduced and implementation expedited;

(c) the advantage to tenants from Government becoming the owner and could not all the existing obligation placed on Government be placed on owners;

(d) whether Government considered the gigantic administrative problem of collecting rents, most of which the tenants have refused to pay for the last four years; and

(e) whether it will relieve owners of paying revenue when their tenants refuse to pay rents till proceeding under Section 8 are completed in case the Mysore Government is not prepared to delete section 8 and 44 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Minister for Revenue, Mysore with reference to the number of years required for payment of compensation to landlords under the Mysore Land Reforms Act 1961 is reported to have said that the amount of compensation has to be paid in the course of 5 or 6 years and is not required to be paid in one year.

(b) to (e) The Planning Commission, at present, is engaged in finalising the Chapter on land reforms for the Fourth Five Year Plan. The recommendations made in the successive Five Year Plans are in the nature of a broad common approach which has to be adapted and pursued by each State Government in the light of local conditions and in response to local needs.

The responsibility for consideration of proposals and ammendments of the Mysore Land Reforms Act is primarily the concern of Mysore Government.

संयुक्त मोर्चा सरकार के शासनकाल में पश्चिमी बंगाल में गैर-सरकारी राज्य के तथा सरकारी क्षेत्र के उद्योगों में हड़ताल

1792. **श्री हुकम चन्द कछवाय:** क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) माध्यमिक चुनाव के पश्चात पश्चिमी बंगाल में संयुक्त मोर्चा सरकार बनने के बाद वहां पर गैर-सरकारी राज्य के तथा सरकारी क्षेत्र के उद्योगों में कितनी बार हड़तालें हुई हैं; और

(ख) इस अवधि में कितनी बार श्रम-दिन बेकार हुए ?

श्रम तथा पुनर्वास मंत्री (श्री डी० संजीवैया) : (क) और (ख). सूचना एकत्र की जा रही है और सदन की मेज पर रख दी जायेगी।

Dismissal of Assistant and Lady Telephone Operator from Institute of Mass Communications

1793. SHRI RAM SINGH AYARWAL: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a Senior Assistant and a lady Telephone Operator working in the Institute of Mass-communications were dismissed from service without sufficient grounds for their dismissal;

(b) whether it is also a fact that the two employees had represented against the dismissal from service; and

(c) if so, the steps which have so far been taken to impart justice to these employees against victimisation ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a). No, Sir. They were not dismissed.

There was no post of Senior Assistant in the Indian Institute of Mass Communication. There was, however, a post of Administrative Assistant in the Institute. The services of the Administrative Assistant as well as the Telephone Operator were terminated in accordance with the terms and conditions under which they were employed in the Institute.

(b) The Administrative Assistant had appealed to the appellate authority, namely the Standing Committee of the Institute, which upheld the decision of termination. The Telephone Operator, however, did not submit any appeal to the Standing Committee.

(c) As the services were terminated strictly in accordance with the terms and conditions of employment, there is no question of the persons having been victimised.

Forest Development Scheme of Tripura Under Fourth Plan

1794. SHRI KIRIT BIKRAM DEB BURMAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any forest development schemes have been submitted by Tripura Government under the Fourth Five-Year Plan;

(b) if so, the details thereof and the financial outlays of each of them; and

(c) how far these schemes have already been carried out during 1969-70 and the ammout of money spend thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) and (c). The Tripura Government has included 18 forestry schemes in the Fourth Five-Year Plan with an outlay of Rs. 106 lakhs. A sum of Rs. 15 lakhs has been approved for these schemes for the year 1969-70. The schemes are progressing well and expenditure of about Rs. 13 lakhs is likely to be incurred on the same during the current financial year. A Statement showing the names of these schemes, outlay proposed for each one of them for the Fourth Five Year Plan, and that approved for the year 1969-70 and the likely expenditure during the year is laid on the Table of the House. [*Placed in Library. See* No. LT—2732/70].

In addition to above, one more scheme on "Forest Resources Survey" is proposed to be implemented from the current financial year for which a sum of Rs. 10,000/- has been provided for during the year 1969-70.

Enquiry into Grievances of the Employees of Forest Department of Tripura

1795. SHRI KIRIT BIKRAM DEB BURMAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that some employees of the Forest Department of the Government of Tripura had gone on hunger strike to protest against the dissolution by the Tripura Government without assigning any reasons of the commission of inquiry appointed to go into grievances of these employees;

(b) if so, precise circumstances under which the Commission dropped the proceedings and ceased functioning; and

(c) precise nature of the employees' grievances and the reaction of Tripura Government to their protest hunger strike?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY, DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a). No Commission of Enquiry was appointed by the Government of Tripura. The question of any protection against the dissolution of the same does not, therefore, arise.

(b) Does not arise.

(c) The Tripura Government Employees' Association represented against the orders of termination of some temporary Government servants, reversion of employees from officiating posts, supersession in matters of promotion and punishment under Classification, Control and Appeal Rules, etc. An Internal Fact Finding Committee was formed towards the end of Nov., 1969. The Administrators might review, either *suo-moto* or on representation, orders regarding termination after making such enquiry as he deems fit. Such a review is under consideration. As regards reversion from officiating posts, supersession in matters of promotion and punishment, appeals will be considered under the rules provided for the same. The employees arranged strike in front of the office of the Conservator of Forests. The Protest hunger-strike was broken after the representative had discussed their points with the authorities. The Chief Minister had also issued a press hand-out, explaining the steps that the Government proposed to take in connection with the discharged and other employees of the Forest Department of the State.

गांवों में कृषि उद्योगों की स्थापना

1796. श्री चन्द्रिका प्रसाद : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि क्या सरकार का विचार बेरोजगारी को रोकने के लिए प्रत्येक गांव में कृषि उद्योगों की स्थापना करने का है ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : जी नहीं । बेरोजगारी को कम करने के लिए प्रत्येक गांव में कृषि उद्योगों की स्थापना करना न सम्भव है और न ही व्यावहारिक है ।

पूर्वी उत्तर प्रदेश में कीड़े लगे गेहूं की फसल वाले किसानों को सहायता

1797. श्री चन्द्रिका प्रसाद : क्या खाद्य

तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के पूर्वी जिलों बलिया और देवरिया में गेहूं की फसल को कीड़ा लग गया है ;

(ख) यदि हां, तो सरकार द्वारा कीटाणुओं को नष्ट करने के लिए क्या उपाय किए गए हैं ; और

(ग) किसानों को इस सम्बन्ध में भारी हानि होने की दशा में क्या सरकार उन्हें सहायता देने के प्रश्न पर विचार करेगी ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) जी हां । राज्य सरकार से प्राप्त रिपोर्टों के अनुसार फफूंद रोग (आल्टर्नेरिया ब्लाइट) ने जो स्थानीय रूप से झुलसा कहलाता है, देवरिया में लगभग 6,500 एकड़ क्षेत्र में और बलिया में 5,000 एकड़ क्षेत्र में गेहूं फसल को प्रभावित किया है ।

(ख) इस रोग को रोकने के लिए उत्तर प्रदेश कृषि रोग तथा कीट अधिनियम, 1954 के अन्तर्गत राज्य कृषि विभाग द्वारा पहले ही नियन्त्रण उपाय कर लिए गए हैं । राज्य सरकार की समस्त पौध संरक्षण मशीनरी इस कार्य में लगी हुई है । इस रोग को नियन्त्रित करने के लिए जिनेब, डियाने एम-45 और जिरम जैसे उपयुक्त पौध संरक्षण रसायनों (फंगसनाशी) का प्रयोग किया जाता है ।

(ग) जी, हां । उत्तर प्रदेश सरकार ने पहले ही आदेश दे दिए हैं कि प्रभावित क्षेत्रों में दो छिड़कावों के लिए अपेक्षित फंगसनाशी की लागत का केवल 50 प्रतिशत खर्च लेकर किसानों की सहायता की जाए ।

चुकंदर की खेती के अन्तर्गत क्षेत्र

1798. **श्री चन्द्रिका प्रसाद** : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार इस वर्ष अक्टूबर से चुकंदर की बड़े पैमाने पर खेती प्रारम्भ करने का है ;

(ख) किन-किन स्थानों पर चुकन्दर की खेती करने का विचार है और क्षेत्रवार उसका कितना उत्पादन किया जायेगा ; और

(ग) इस योजना के लिए कितनी वित्तीय सहायता की व्यवस्था करने का विचार है ?

खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्दे) : (क) जी हां ।

(ख) 1970-71 के दौरान, राजस्थान के गंगानगर चीनी मिल क्षेत्र में, जहां लगभग 14000 मीटरी टन चुकन्दर पैदा होने की आशा है, एक बड़े पैमाने पर चुकन्दर की खेती प्रारंभ करने का प्रस्ताव है । चौथी योजना की शेष अवधि में, पंजाब, हरियाणा और उत्तर प्रदेश राज्यों में चुकन्दर की खेती भी प्रारम्भ की जाएगी ।

(ग) अपेक्षित फैक्टरी क्षेत्रों में चुकन्दर के विकास की तकनीकी जानकारी उपलब्ध करने के लिए केन्द्रीय प्रायोजित योजना के अन्तर्गत 4.35 लाख रुपए की व्यवस्था की गई है ।

अहिन्दी भाषी राज्यों में हिन्दी के दैनिक पत्रों का प्रकाशन

1799. **श्री चन्द्रिका प्रसाद** : क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत में प्रत्येक राज्य में हिन्दी के दैनिक पत्र प्रकाशित किये जाते हैं;

(ख) यदि नहीं, तो हिन्दी में दैनिक पत्र प्रकाशित न करने वाले राज्यों के नाम क्या हैं ;

(ग) क्या सरकार उन राज्यों को हिन्दी के दैनिक पत्र प्रकाशित करने के लिए कुछ

सहायता देने के प्रश्न पर विचार कर रही है जो इस समय ऐसे पत्र प्रकाशित नहीं कर रहे हैं ; और

(घ) यदि हां, तो इसका ब्यौरा क्या है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ०कु० गुजराल) : (क) जी, नहीं ।

(ख) (1) असम (2) गुजरात (3) जम्मू तथा काश्मीर (4) केरल (5) मैसूर (6) उड़ीसा (7) तमिलनाडु (8) नागालैंड (9) इनके केन्द्र प्रशासित क्षेत्र—(क) अण्डमान तथा निकोबार द्वीपसमूह (ख) गोवा, दमन तथा दयू (ग) हिमाचल प्रदेश (घ) मणिपुर (ङ) पाण्डिचेरी (च) त्रिपुरा ।

(ग) जी, नहीं ।

(घ) प्रश्न नहीं उठता ।

Reterchment in Wagon Building Industry

1800. SHRI RAM SINGH AYARWAL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that curtailment of Railway wagon orders envisaged in the Fourth Plan provisions has resulted into shedding away of large labour force from the wagon building industries; and

(b) if so, the steps taken by Government to provide alternative employment to this labour force ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI. D. SANJIVAYYA) : (a) and (b). No orders placed on the wagon building industries have been cancelled on account of reduction in requirements so far. As a result the shedding of labour on this account or finding alternative employment for them does not arise.

CORRECTION OF ANSWER TO U.S.Q. NO. 4078 DATED 14.3 68 RE. MODEL STANDING ORDERS IN COAL MINES

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I would like to draw attention to the reply given by the Minister of Labour and Rehabilitation on 14th March, 1968, to the unstarred question No. 4078 by Shri J. M. Biswas regarding Model Standing Orders in Coal Mines. It was stated that "the Model Standing Orders for Coal Mining Industry were circulated in September, 1966. As on the 30th November, 1967, only 276 collieries, out of a total number of 749, had brought their standing orders in line with the Model Standing Orders and the remaining 473 had not done so." With reference to this reply, there was a further question, on 19th December, 1968, by Shri Eswara Reddy seeking information regarding the names of collieries under each of the two categories. When this information was collected, it was observed that there were some discrepencies in the information already furnished. On the basis of the information that has since become available, the reply given earlier may be corrected to read as under :

> "The Model Standing Orders for coal mining industry were circulated by Government in August, 1965. As on 30th June, 1969, there were 749 collieries, of which 677 collieries, each employing a hundred or more workmen, were required to have standing orders. Of these 677, 30 have no standing orders, 113 collieries had brought their standing orders in line with the Model Standing Orders and the remaining had 534 yet to do so."

RE : STARRED QUESTION AND CALLING ATTENTION

(Query)

SHRI GURCHARAN SINGH (Ferozepur) : I rise on a point of order.

MR. SPEAKER : On what matter ? There is nothing before the House.

SHRI GURCHARAN SINGH : I have also some rights in the House.

MR. SPEAKER : What is his point ?

SHRI GURCHARAN SINGH : I shall just explain it. I had sent a starred question...

MR. SPEAKER : He may ask me in my chamber and not here.

SHRI GURCHARAN SINGH : I have been deprived of my right to ask supplementary questions, because the question has been disallowed, and the information has been given to me, whereas actually it should have been given to the House.

MR. SPEAKER : It is not the practice to take it up in the House in this manner. He can come to my Chamber and I shall explain the position.

SHRI GURCHARAN SINGH : It is unfair.

SHRI HEM BARUA (Mangaldai) : Before you pass on to the next item, may I make a submission ? I had submitted a calling-attention-notice on the suspension of the exhibition of a particular all-India picture in certain Calcutta picture-houses. The attack on the picture-house might be a State affair, and we do not want to impinge on the precincts of the State. But 'Prem Pujari' is an all-India phenomenon. That is why I want the hon. Minister to make a statement on that. But it has been disallowed.

MR. SPEAKER : The calling-attention-notice did come to me, but I did not accept it because it related to the law and order situation. So far as the attack on the local cinema-houses is concerned...

SHRI HEM BARUA : The burning of the cinema-house is a State affair, we do not want to impinge on that. But 'Prem Pujari' is an all-India phenomenon.

श्री अटल बिहारी वाजपेयी (बलरामपुर): अध्यक्ष महोदय, कल हमें सूचना दी गई थी कि जम्मू में खाद्य नीति के बारे में जो भेदभाव हो रहा है, उस प्रश्न पर हमारा कालिंग एटेन्शन नोटिस आप ने स्वीकार कर लिया है, लेकिन बाद में हमें खबर दी गई कि गृह मंत्री जी नहीं मानते हैं। इस बारे में फैसला आप को करना है या गृह मंत्री को ?

अध्यक्ष महोदय : वह यहां नहीं आ सकता है। उसको यहां कैसे लायें ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : पहले यह सूचना दी गई थी कि वह मन्जूर हो गया है।

श्री रणधीर सिंह (रोहतक) : स्पीकर महोदय,.........

अध्यक्ष महोदय : मैं खड़ा हूँ तो आप न उठें। यह बड़ी बुरी प्रैक्टिस चल रही है कि स्पीकर खड़ा हो और आप भी खड़े हो जायं। या तो मुझे उठने न दिया करें, कोई ऐसा तरीका निकालिए कि मैं उठ ही न सकूं।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, कोई ऐसा तरीका आप निकालें जिससे कि उस पर हम डिस्कशन कर सकें।

अध्यक्ष महोदय : उसको मैं देखूंगा। आप उसे कोई ऐसी शक्ल दें जिससे मुझे भी जस्टिफिकेशन हो उसे हाउस में लाने का, जैसे श्री नाथ पै ने उसका कांस्टीट्यूशनल ऐस्पेक्ट ले लिया, ऐसा कुछ आप भी कर दें तो मैं उसे देख लूंगा।

CANCELLATION OF SITTING ON 6th MARCH 1970

अध्यक्ष महोदय : अब आज सुबह मेरे पास कुछ सज्जन आये थे कि कल शिवरात्रि की छुट्टी होनी चाहिए। मैं काफी घबड़ाया क्योंकि पिछली दफा जो मैंने ईद की छुट्टी पर ऐग्री किया तो बाबूराव पटेल ने मेरी तस्वीर दी

भौर मेरा मजाक उड़ाया कि इन्होंने भी मुसलमानों के साथ चांद देखा। भौर यह भी उसमें कहा कि स्पीकर के भी दस गुरु हैं यह तो 20 छुट्टियां देंगे... (व्यवधान) ...... इसलिए भाज सुबह मैं वाजपेयी जी भौर द्विवेदी जी भौर दूसरे लोगों से बात करना चाहता था......

श्री सा०मो० बनर्जी (कानपुर) : मुझे कोई एतराज नहीं है कि शिवरात्रि की छुट्टी हो। लेकिन मेरा ख्याल है छोटी-छोटी लड़कियां यह शिवरात्रि का व्रत रखती हैं जिसमें उन्हें शिवजी जैसा वर मिले, तो यह शिवरात्रि की छुट्टी ले कर क्या करेंगे ?

भटल बिहारी वाजपेयी : भापको कुछ पता नहीं है कि क्या होता है ?

श्री सा०मो० बनर्जी : शिवरात्रि के दिन रात को व्रत रखा जाता है...(व्यवधान)...

श्री भोम प्रकाश त्यागी : यह बिलकुल गलत बोल रहे हैं। इनको शिवरात्रि के बारे में क्या पता है ......(व्यवधान) ...

SOME HON. MEMBERS : Let us not sit tomorrow.

AN HON. MEMBER : What about Private Members' resolutions ?

MR. SPEAKER : The resolutions fixed for tomorrow will be taken up on the 20th instant. The House will not be sitting tomorrow. The resolutions will not be cancelled but will be postponed to the 20th instant.

श्री स० मो० बनर्जी : भध्यक्ष महोदय,...

भध्यक्ष महोदय : मिस्टर बनर्जी, भाप बैठिए। जिस दिन कोई भापको सबजेक्ट मिल जाय गरमी वाला उस दिन तो मजमून की शामत भा जाती है भौर जिस दिन कोई न हो तो भाप में ही लगे रहे हैं। डिस्टर्ब न करें भाप।

12-20 hrs.

PAPERS LAID ON THE TABLE

RESOLUTION ON THE REPORT OF CENTRAL WAGE BOARD FOR ROAD TRANSPORT INDUSTRY

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): I beg to lay on the Table a copy of Government Resolution No. WB-14 (6)/69 dated the 2nd February, 1970 on the report of the Central Wage Board for Road Transport Industry. [*Placed in Library See* No. LT-2705/70]

PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Film Finance Corporation Limited, Bombay for the year 1968-69.

(2) Annual Report of the Film Finance Corporation Limited, Bombay for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library See* No. LT-2706/70]

EMPLOYEES' PROVIDENT FUNDS (SIXTH AMENDMENT) SCHEME

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S.C. JAMIR) : On behalf of Shri Bhagwat Jha Azad, I beg to lay on the Table a copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1969 (Hindi and English versions) published in Notification

No. G.S.R. 12 in Gazette of India dated the 3rd January, 1970 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [*Placed in Library See* No LT-2707/70]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT,

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table. :—

(1) A copy of Notification No. G.S.R. 2747 published in Gazette of India dated the 13th December, 1969 (English version) and the 24th January, 1970 (Hindi version), making certain amendment to Notification No. G.S.R. 1842 dated the 24th December 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

(2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969 (Hindi version) published in Notification No. G.S.R. 1103 in Gazette of India dated the 13th December, 1969.

(ii) The Fertiliser (Control) Amendment Order, 1969 published in Notification No. G.S.R. 2558 in Gazette of India dated the 1st November, 1969.

(iii) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1969, (Hindi version) Published in Notification No. G.S.R. 2608 in Gazette of India dated the 13th December, 1969.

(iv) G.S.R. 2669 (Hindi version) published in Gazette of India dated the 13th December, 1969.

(v) The Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1970, published in Notification No. G.S.R. No. 157 in Gazette of India dated the 24th January 1970.

(iv) The Fertiliser (Control) Amendment Order, 1970, published in Notification No. G.S.R. 217 in Gazette of India dated the 23rd January, 1970.

(vii) G.S.R. 218 published in Gazette of India dated the 4th February, 1970 rescinding the Andhra Pradesh Rice and Paddy (Restriction on Movement) Order, 1965.

(viii) The Foodgrains Movement Restrictions (Exemption of Seeds) Order, 1970, published in Notification No. G.S.R. 233 in Gazette of India dated the 12th February, 1970.

(ix) G.S.R. 266 published in Gazette of India dated the 22nd February, 1970.

(3) A statement showing reasons for delay in laying the Notification mentioned at item (2) (ii) above. [*Placed in Library. See* No. LT-2708/70 and 2709/70]

REPORT OF INQUIRY INTO ACCIDENT AT NEW SATGRAM COLLIERY, WEST BENGAL, ON THE 21ST NOVEMBER, 1969.

SHRI S.C. JAMIR : I beg to lay on the Table a copy of the Report of Inquiry into the fatal accident at New Satgram Colliery, West Bengal, on the 21st November, 1969. [*Placed in Library See* No. LT-2710/70]

———

12.24 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secre-

tary of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd March, 1970, agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 24th February, 1970."

12.25 hrs.

PUBLIC ACCOUNTS COMMITTEE
EIGHTY-SEVENTH & NINETY-THIRD REPORTS

श्री अटल बिहारी वाजपेयी (बलरामपुर): अध्यक्ष महोदय, मैं लोक लेखा समिति के निम्नलिखित प्रतिवेदन प्रस्तुत करता हूँ :

(1) खाद्य विभाग से सम्बन्धित विनियोग लेखे (सिविल), 1966-67 तथा लेखा परीक्षा प्रतिवेदन (सिविल), 1966 पर समिति के 43 वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 87वां प्रतिवेदन ।

(2) केन्द्रीय राजकीय फार्म सूरतगढ़ (कृषि विभाग) से सम्बन्धित लेखा परीक्षा प्रतिवेदन (सिविल), 1966 के पैरा 39 पर समिति के 58वें प्रतिवेदन में की गई सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में 93वां प्रतिवेदन ।

श्री मोलहू प्रसाद (बांसगांव) : अध्यक्ष महोदय, व्यवस्था का प्रश्न है । मैं आपके माध्यम से लोक लेखा समिति के अध्यक्ष से जानना चाहता हूं कि संसदीय इतिहास में लोक लेखा समिति का प्रकाशन कभी भी हिन्दी में निकलेगा या नहीं ?

अध्यक्ष महोदय : यह बात आई थी और इसके ऊपर बात हो चुकी है । आप थे नहीं ।

श्री मोलहू प्रसाद : अब तो हैं, अब तो बतला दीजिए ।

अध्यक्ष महोदय : अब एक एक मेम्बर अगर अलग अलग चाहे तो अलग अलग तो नहीं ले सकते । मैं आप को बता दूंगा । उसके लिए बात हो चुकी है । मैंने कहा कि हम इसको एग्जामिन कर रहे हैं ।

12.26 hrs.

RAILWAY BUDGET—GENERAL DISCUSSION

MR. SPEAKER : The House will now proceed with General Discussion of the Railway Budget. Shri Poonacha was on his legs and may continue.

SHRI C. M. POONACHA (Mangalore) : Yesterday, I was briefly referring to the functions of the Convention Committee set up by both Houses. Here I would briefly refer to the debates in this House when that particular Motion was moved......

12.27 hrs.

PERSONAL EXPLANATION BY MEMBER

SHRI J.B. KRIPALANI (Guna): Before the discussion on the Railway Budget begins, I want to make a submission. I had given notice to make a personal explanation.

MR. SPEAKER : I thought he could make that statement tomorrow. But as tomorrow has been declared a holiday he is allowed to make the statement just now.

SHRI J.B. KRIPALANI : I refer to two things about which the Prime Minister has given an answer. One was about an interview she gave to a French women's magazine. She has said, among other things, after paying compliments to a notorious member of this House, Piloo

Mody, who is her friend, as we all are her friends......

SHRI RANGA (Srikakulam): Why 'notorious'?

SHRI J. B. KRIPALANI: He does not mind. The hon. member need not bother.

SHRI S.M. BANERJEE (Kanpur): He is an hon. member.

SHRI LOBO PRABHU (Udipi): Well known member.

SHRI J. B. KRIPALANI: May I take the help of my helpmate to quote what the Prime Minister said?

MR. SPEAKER: You can take her help in this House and also in your house.

SHRIMATI SUCHETA KRIPALANI (Gonda): This is what the Prime Minister said:

> "The words which appear afterwards which were quoted here are not in quotation marks. They are her own version of what she thought I said. She also says that I told her that Gandhiji lived in Anand Bhavan during all his visits to Delhi. Sometimes in the interviews people get a little mixed up. As I said as regards the reference to village economy, she does not claim to quote my exact words".

SHRI J. B. KRIPALANI: But the fact is that the P.M. says that we will have to live in the villages. I will read what translation I read on that day.

SHRIMATI SUCHETA KRIPALANI: That is that portion:

> "If we decide to follow the line of Mahatma Gandhi, one has to admit that in that case we will all remain in villages, travelling by bullock carts and refuse all the advances of modern life."

Later on it says:

> "If we are ready to accept that, it follows that we do not need industries. But if we want trains, 'planes and all the equipments we are used in our daily life, the problem is to know whether we should buy these materials or manufacture them'."

"The second is obviously more advantageous" So, it says "we", it does not say "they will have to". Anyway, the Prime Minister has not been good enough to tell us what exactly she said about the economic policies of Gandhiji in this interview. This interview was published on the 6th October last year. It is an interview which talks very highly of her, calling her Mother India. She must have received the copy in a few days, and it is possible that she read it, but there has been no contradiction. May I request the Prime Minister to send to this journal a contradiction and also state what she talked about Gandhiji's economic views.

I have got the passage translated from a Frenchman, and it is exactly as it is reported in the *March of the Nation*, it is an absolute literal translation. I have got a copy of the magazine.

MR. SPEAKER: Will you please send this magazine?

SHRI J. B. KRIPALANI: Here is a copy of the magazine. Many people on that day said this was only a translation. I have been informed by a Frenchman that this is a literal translation. I was also informed by Mr. Mukerjee, who seems to know French, that it is an exact translation. I hope the P.M. will take this opportunity to contradict in this journal what she is supposed to have said, that these are not her words, and that she will also say what words she used. We wou'd also like to know in this House what words she used.

That is one thing. Another thing is about the award given to a man who described Gandhiji......

MR. SPEAKER: That is not permissible, that is another matter.

SHRI J. B. KRIPALANI : I must explain. Let the world know what we are coming to.

MR. SPEAKER : You told me only about this magazine.

SHRI J. B. KRIPALANI : It was said by the Prime Minister that this award was given because of his artistic ability. Has an artist no duty to look to the feelings of the people ? Is an artist an unsocial person ?

MR. SPEAKER : This is not part of the personal explanation.

SHRI J. B. KRIPALANI : This is a very important issue, and I must be heard. This is very unfair. I never talk.

SHRI RANGA : Why don't you allow him ?

SHRI BAL RAJ MADHOK (South Delhi) : You allow him two minutes only.

SHRI J. B. KRIPALANI : Let me make my meaning clear. (*Interruptions*) I am not a frivolous person. I do not raise my voice, I do not even contradict people. I could have contradicted her there and then, but I showed her courtesy, as I always show her courtesy. That courtesy should be extended to me.

She says that the award was given for artistic work, but is not an artist a social-man, a man living in society ? Can an artist not show his art in any other way than by writing about Gandhiji like that ? If any artist before independence had used these words for Vallabh Bhai Patel, for Rajen Babu, for Jawaharlal, and the British Government had awarded him the title of "Sir", what would we have felt ? would an artist be given an award on by the King of England if he were a person who talked in such terms about Churchill? I say these are things which we must take note of. I want tne whole world do know what we are doing—artists being given titles.

THE PRIME MINISTER; MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : I did not say that the Translation was incorrect. What I said was that the words 'reactionary' and 'mad cap' were words used by Shri Piloo Mody and do not find a place in the magazine. This was a paragraph, I said, if not in quotation marks...

SHRI RANGA : You did not disown those points...... (*Interruptions*).

SHRIMATI INDIRA GANDHI : I said very clearly that the interviewer got things mixed up. I explained how in the paragraph preceding there was an inaccuracy. I have not read the entire article. I have read only one or two of the paragraphs. Therefore, maybe, there are many other mistakes also. I am not in the habit of reading what appears about me because my time is limited and I think other people are more interesting to read about...... (*Interruptions*) I know French and therefore when this matter came up in the House I sent for the magazine ; I read that passage; Infact I had the magazine with me here yesterday when I was speaking. The paragraph which Acharyaji has mentioned is there in the article ; I am not denying that.

SHRI J. B. KRIPALANI : I can keep it on the Table of the House.

SHRIMATI INDIRA GANDHI : If you like, you can keep it on the Table of the House.

What I was saying was that as far as I could remember this lady had got various things mixed up. Preceding this she has made one statement which says that I told her that whenever Gadhiji visited Delhi he stayed in our house, Anand Bhavan. I cite this because it is patently something wrong.

AN HON. MEMBER : It is a small matter.

SHRIMATI INDIRA GANDHI : It may be small but it gives an indication of how some of these persons get mixed up about their facts. It is not possible for me to quote the exact words which I said. As far as I remember the interview was in July ; it might have been in October. But I am sure I have not spoken in this particular way. I may have said, again I really do not remember the exact words, that

[Shrimati Indira Gandhi]

some people speak of our economy being village based ; there are some people in our country who are against the establishment of big industries. As far as I remember, I had not put these words in Gandhiji's mouth. I think the point that I always make, even though we are ourselves fully aware of it, is that the nation cannot go forward without the improvement of the rural areas, improvement in the condition of our agriculturists, but agriculture is to a large extent dependent on improvement in industry because modern agriculture needs a lot of equipment and other things Normally that is how I speak. As I said I cannot remember the exact words. But these were by the way ; most of the questions the lady asked me were very light-hearted questions, with regard to women's magazine, etc......(*Interruptions*).

SHRI RANGA : It is a woman's paper................(*Interruptions*). Light-hearted questions were put and light-hearted answers were given by a light-hearted Prime Minister. But we cannot take it in a light-hearted manner.

SHRIMATI INDIRA GANDHI : Normally there are so many mis-statements appearing in both foreign and Indian magzines and newspapers that it is not even physically possible to keep contradicting them. If hon. Member, Acharya, likes, we can certainly write to this magazine, but I doubt very much whether they would print it. But I have no objection to writing to them to clarify my views. (*Interruption*) As far as the other matter is concerned, I gave my views yesterday... (*Interruption*).

SHRI J. B. KRIPALANI : They spread so many false ideas about Gandhiji abroad (*Interruption*).

SHRIMATI INDIRA GANDHI : I am sure that everybody knows a great deal about Gandhiji and no such remarks are going to distort his image abroad.

SHRI RANGA : Therefore, you should give them prizes.

SHRIMATI INDIRA GANDHI : That is quite another matter. One minute we are discussing one thing and then in the next minute we are discussing another thing ! I have given my views about the award. (*Interruption*) I think this matter can certainly be discussed further but then we have to take into account many other things : whether people who belong to the Jan Sangh and especially the RSS—do we not know what views about Gandhiji they expressed until recently ? *Interruption*......Is that not more serious than a stray remark ? SEVERAL HON. MEMBERS *rose*.

SHRI RANGA : What is this; Sir? You should be able to say that this is not proper.

SHRI BAL RAJ MADHOK : She abuses Gandhiji and takes shelter under the RSS.

SHRI RANGA : We certainly object to that. (*Interruption*)

MR. SPEAKERS : Order, order. Let us listen to her.

SHRI RANGA : Why should she try to prejudice the issue in this manner ? Let her justify or otherwise apologise to the whole of the nation for having given that award to that traitor. (*Interruption*) The whole of the country is shocked at this.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Order, order. Have you finished.

SHRIMATI INDIRA GANDHI : Yes.

12.43 hrs.

RAILWAY BUDGET—GENERAL DISCUSSION—(*contd.*)

MR. SPEAKER : Shri C. M. Poonacha.

SHRI C. M. POONACHA (Mangalore) : Sir, I referred to the point regarding the constitution of the Convention Committee yesterday in the course of the debate on the Railway Budget. I referred to the constitution of the Convention Committee to

examine the finances of the railways as a whole. In that connection, I would like to refer to the portion as regards the proceedings of the 28th November, 1968, where it was specifically and clearly mentioned that this Convention Committee would go into the finances of the railways as regards the payment of dividend, the contribution to the various funds, and to determine broadly as to what should be the railway's resources for the future development.

In that connection I would refer to one point, that is to say, that the Convention Committee was asked to go into these matters in great detail and place before this House their recommendations as it happened in the case of the last Convention Committee that gave its recommendations in 1965. What did the Convention Committee of 1965 recommend ? Among other things, it gave three alternatives. I may refer to page 22 of the report of the Convention Committee. It said : (a) if dividend is payable at 5·5 per cent and 7·75 per cent, there would be a certain level of contribution ; (b) if the dividend should be payable, on the other hand, at the rate of 4·5 per cent and 4.7 per cent, the contribution would be at a certain level, and (c) if dividend is at 5.5 per cent and 6 per cent, the level of contribution would be such and such. They have made specific recommendations, and on the basis of these recommendations, Parliament came to certain conclusions. Based on those conclusions, the plan programmes were formulated. In between, a new situation developed. From 1965 till 1968, that three year period was not covered by plan programmes. We had only annual plans. For formulating the fourth plan programme which would commence from 1st April 1969; this committee was constituted in 1968 so as to make its recommendations. My objection is, the Railway Minister has placed before the House a programme calling it as the Fourth Plan Programme, which according to me does not fulfil the requirements of the expansion of the railways. I have with me a working paper which was prepared by the Railway Board for consideration by the Planning Commission. In this paper, it was indicated that the main purpose and the basic objectives of the Railways' Fourth Plan would be—(a) to fully provide for freight and coaching traffic anticipated during the plan period ; (b) to modernise the system in respect of equipment and practices to the maximum extent permitted by the availability of funds so as to improve the efficiency of the transport network and to reduce the cost ; and (c) to accelerate the pace of gauge conversion, similarly, to the maximum extent so as to extend a more efficient broad gauge system to areas of rapid economic development and high trafic potential. These are the basic considerations. Keeping these principles in mind, certain points were formulated in a note where it was indicated that the programme would require Rs. 1700 crores. To find out the necessary resources and to see how we can prepare a plan programme for Rs. 1700 crores, the Railway Convention Committee was constituted. Parliament having constituted that committee and that committee having not yet submitted their recommendations, the reference by the Railway Minister to the Plan Programme in his speech is wholly irrelevant and uncalled for. If I may say so with due respect to the minister, it is a breach of faith and breach of privilege, because it is the privilege of this House to have the recommendations of the Convention Committee first before we can refer to any Plan Programme. This is an important issue I am raising for the consideration of the House.

Comming to the programmes as such, at page 7 of his speech, the minister has said :

> "The Fourth Plan for the Railways has been approved on the understanding that of the total expenditure of Rs. 1525 crores, Rs. 940 crores will be found by the Railways themselves—Rs. 525 crores from the Railway's contribution towards the Depreciation Reserve Fund during the plan period, Rs. 265 crores from anticipated revenue surpluses at the existing freight rates and fares"……

not the enhanced freight rates—

> "interest on balances etc and Rs. 150

[Shri C.M. Poonacha]

> crores to be raised by increases in fares and freight rates during the Plan period. It is only the balance of Rs. 585 crores that will be made available from the General Resources."

That is to say, in a programme of Rs. 1,525 crores the railways' contribution would be as large as Rs. 940 crores while the general fund contribution would be Rs. 585 crores. The balance which has been struck is by whom and how is not evident to anybody. The Ministry says that this shall be so and so, so that whatever shortfall there is the Ministry shall have a free hand to raise the fares and freight rates without any consideration or coming to this House. My point is that this should have been done according to the procedures that have been laid down and the decision that this House has taken as regards a close examination of the railway finances in general, which has not been done.

Then I come to the second point as to how the Plan programme stands. The break-up of the various Plan programmes has been given in Appendix II. It says how much for rolling stock, workshop, machinery, open line works and so on. While having set out as a basic and cardinal principle to accelerate the pace of gauge conversion, the provision here is only Rs. 60 crores. I want the House to visualize the railway map. If you look at the railway map, the north eastern sector is entirely metre-gauge. The States of Assam, Bihar, Madhya Pradesh, Gujarat, Rajasthan, Mysore and Kerala have mainly only metre-gauge. Broadly speaking, broad-gauge is confined to Bombay—Delhi—Calcutta—Madras, a triangular belt. The railway system is so confined as to isolate areas of very rich natural resources and potontial being brought under the most modern system of workiug only in a limited area. Therefore, by itself, it has defeated the very purpose for which it has a great ambition of raising the level of goods traffic from the present 210 million tonnes to 265 million tonnes. I can bet that this figure will never be reached, because the whole system has been short-circuited. They have short-circuited not only the railway system but also the development of industries. Industries keep pace with the railways and the railways would be a pace-setter for industry. If certain areas have not developed in our country, it is not because entrepreneurs were not available or the State Governments lacks the initiative but because the railways did not provide for it. They did not want to provide for it. This is my charge against them.

As regards roads, I must say, the road engineers had a better sense of perspective planning. Let us have a look at the Nagpur Plan which was drawn up as far back as 1947 for the development of national highways. It has provided on certain basic principles for connecting all the important centres, major important ports with other ports, all the State capitals and all the strategic points. On these principles a perspective programme was prepared to bring about a national highway system in this country and today we have almost fulfilled that programme. I was extremely happy to say at the Asian Highways' Conference at Bangkok that we had completed all that they wanted and that the national highway system, as through India, was done almost.

But as regards railways, unfortunately, the railway engineers and the Railway Board have not cared for this perspective planning. This is my objection.

SHRI J. M. BISWAS (Bankaura): The same engineers were your officers and you increased their salaries. No class III and Class IV people got it.

MR. SPEAKER: Please do not interrupt him.

SHRI C. M. POONACHA: I am prepared to meet every point of my hon. friend, Shri J.M. Biswas...(*Interruption*).

MR. SPEAKER: Order, order. Please allow him to finish his speech.

SHRI C. M. POONACHA: I am prepared to answer every point. I am not worried about their interruption; I am only worried about the time at my disposal. I just do not bother about these

interruptions because they are all meant to interrupt my line of argument...... (*Interruption*).

I was saying that the Fourth Plan programme had to be formulated after the recommendations of the convention Committee were given, we had prepared the notes from that and it was all in possession of the Ministry and the Planning Commission. Now I am surprised to see that the thing has been approved without any reference to that, without bothering about this main and very important consideration of converting the gauge into the broad gauge system. Why?

The note says :—

> "The cost of operation on the broad gauge is appreciably smaller.......... Comparatively speaking, it is about 3.02 paise on the broad gauge while it is 4.90 paise on the metre gauge."

That is the very fact which proves it. The cost of transhipment and break of gauge transhipment is around......

MR. SPEAKER : Out of 50 minutes allotted to your party, you have taken about 35 minutes.

13.00 hrs.

SHRI C. M. POONACHA : My friends have taken away much of the time.

SHRI J. M. BISWAS : We never took his time.

MR. SPEAKER : If you are able to wind up your speech in a few minutes, you do it now.

SHRI C. M. POONACHA : I have two or three more important points to make.

MR. SPEAKER : Then you continue after lunch.

We now adjourn for lunch to meet again at 2 O' Clock.

13.07 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at six Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

RAILWAY BUDGET—GENERAL DISCUSSION—(*contd.*)

MR. DEPUTY-SPEAKER : Shri C. M. Poonacha may continue his speech.

श्री रणधीर सिंह (रोहतक) : मेरी एक दरख्वास्त है...

MR. DEPUTY-SPEAKER : About what ?

श्री रणधीर सिंह : मैं बताता हूं ..

MR. DEPUTY-SPEAKER : It is not in the buisness before the House. Has the hon. Member any point in regard to this debate ?

श्री रणधीर सिंह : आप मुझे एक सैकिंड दें, मैं आपको बता देता हूं।

MR. DEPUTY-SPEAKER : Then, he is speaking without permission.

श्री रणधीर सिंह : दस मार्च को हरियाणा के टीचर्ज अपनी कुछ मांगों को लेकर प्रोटेस्ट कर रहे हैं। सारे हाउस की हमदर्दी उनकी मांगों के साथ है। मैं आप के जरिए एजुकेशन मिनिस्टर से प्रार्थना करता हूं कि वह वहां के चीफ मिनिस्टर को लिख दें कि उनकी मांगों पर हमदर्दी के साथ विचार करें। टीचर्ज प्राइम मिनिस्टर और एजुकेशन मिनिस्टर से भी मिल चुके हैं, बाकियों से भी मिल चुके हैं, बात कर चुके हैं। मैं चाहता हूं कि एजुकेशन मिनिस्टर वहां चीफ मिनिस्टर को लिख दें कि उनकी मांगों पर हमदर्दी से वह गौर करें।

श्री रामावतार शास्त्री (पटना) : तमाम हिन्दुस्तान के जितने भी सैकेंडरी टीचर्ज हैं, उन सबका यह सवाल है। उनको भी इसके साथ जोड़ा जाना चाहिये।

MR. DEPUTY-SPEAKER : That is not in the business before the House.

SHRI C. M. POONACHA : I was on the point of improving the working of our railways in general, and in that background, was referring to the subject that the railway working system has got to be modernised, improved and further made purposeful. In that connection, I was quoting how the country...

SHRI D. N. TIWARY (Gopalgani) : This realisation has come too late.

SHRI C. M. POONACHA : May I give him back ?

If you will have a look at the railway map, you will see that the railway working system is such that at no time can the railway working be ever improved upon with the present set-up or pattern of working.

Let us take, for instance, the operating ratio. The operating ratio, as referred to by the hon. Minister, is somewhere about 79 per cent. If you take the operating ratio and the open lines working and other commitments, the ratio will have to come down to as far below as 65 per cent. Unless we touch that figure, the railway finances will never be on the plus side. But what is the radio today ? I would quote the figures railway by railway over a period of a year.

The figures are as follows :

	per cent
Central Railway	79
Eastern Railway	76
Northern Railway	81
North-Eastern Railway	99
North-East Frontier Railway	127
Southern Railway	95
South-Central Railway	81
South-Eastern Railway	62

Incidentally, I would also like to refer to one other point. Take the North-Eastern Railway. This railway has been incurring a loss. From 1964 onwards, this railway has been incurring losses, and I can quote the figures from page 80 of the Explanatory Memorandum. The losses from 1964 onwards have been of the order of Rs. 5 crores, Re. 6 crores, Rs. 6 crores, Rs. 10 crores, Rs. 10 crores, Rs. 8 crores, Rs. 7 crores and Rs. 6 crores This is just in the case of one railway. My hon. friend Shri D. N. Tiwary should listen. It is not too late to realise as to who is late. Let him please remember this. In the case of the North-East Frontier Railway, the losses have been of the order of Rs. 8 crores, Rs. 6 crores, Rs. 9 crores, Rs. 14 crores, Rs 16 crores, Rs. 14 crores, Rs. 16 crores and Rs. 14 crores from 1964 onwards. In the case of the Southern Railway, the figures are Rs. 8 crores, Rs. 6 crores, Rs. 11 crores, Rs. 14 crores, Rs. 15 crores, Rs. 14 crores, Rs. 17 crores, and Rs. 13 crores. This is the amount of losses over a period of time. With these losses, I would submit that however much you may increase the fares and freights, and you may do everything that is possible as an *ad hoc* programme, you will never be able to improve the railway working system in this country unless the break in gauge is rectified. That is the biggest bottle-neck in the efficient working of the railways. The question will, of course, be asked where the funds are and how we can do it. It is for that very purpose that this Convention Committee should have applied its mind looked into these things and come before this House with a suggestion and the House should have considered all that. I would refer to a paper that was prepared by the Railway Board, dated the 30th May, 1968. My hon. friend Shri D. N. Tiwary should have a look at it. For the first time, the conversion of the gauge was taken up there, and a programme for ten or fifteen years was attempted. In that we had set out that at least 3000 k.m. conversion of metre gauge would have to be immediately taken up, and we had anticipated a cost of Rs. 175 crores. That was planned, and all these things were discussed railway by railway, and then a sort of idea was formulated. This formula was to go before the Convention Committee and then come up before Parliament and the Planning Commission. But it has been left where it is, and nobody bothers about it, and we are told that there will be an attempt now to undertake this conversion into broadgauge at the rate of Rs. 12 crores per annum and we would provide only Rs. 60 crores for the whole Plan programme. I wonder how

many centuries it would take at this rate to improve the working of the railway system. We have nearly 30,000 k.m. broad gauge, 25,000 k.m. metre gauge and about 3000 or 4000 k.m. narrow gauge. Even at the rate of 3000 k m., it is going to take quite a long time. But at the very grudging and halting pace of about 500 k.m. in the first instance, and that too, spread over a period of ten years, you would not be covering even 600 k.m. during the Plan period.

The railway working system depends on the speed, efficiency and the carrying capacity, and the break in gauge and transhipment difficulties are the biggest hurdles in the efficient working of the railways I need not lay further emphasis on this. But I would like to suggest to the hon. Minister that an immediate programme of 3000 k m. conversion will have to be taken up and Rs. 175 crores additional finance should be provided, making a total of about Rs. 1700 crore. This is my personal view. Of course, other suggestions could be made.

For this situation, what is the remedy ? That is what I am now coming to. It is again unfair on the part of the railways, or to put it the other way, it is unfair to the railway users in general in this country and the development of industries in this country and the servicing background and commerce and other requirements in this country that railway facilities should not be made available to all the citizens in this country. The facilities in the form of metre gauge do not meet the requirements of the growing economy. They are inadequate and therefore the Road is taking it up. If you look at the Railway map and if you look at the industrial map of India, you will see, these have followed only the broad gauge system. And the other areas are being left in an economically backward condition and the railways have failed to serve these areas suitably. Let us take for example the Assam area, Is it less potential as far as industrial development like mineral resources, forest resources, etc. are concerned ? Is North Bihar in any manner less potential to provide the necessary tonnage and traffic for the railways ? Is Gujarat for example that backward ? Is Kerala for that matter backward ? Potentially, I am saying. Or, even Madras or Mysore. All these areas are potentially very very strong to provide the necessary bas for industrial growth and to feed the Railways. But they have been seriously suppressed by the lack of planning on the part of the Railways to think ahead for a period of 10 or 15 years, to project the plans for such developments as are absolutely essential. That is where the Railways have not played their part and then this attempt has been made ; but I am afraid even that has slackened now and the planned programme drawn up by the Railway Ministry has been disappointing. There is scope for great improvement as regards this and the Railway Ministry has to apply its mind to this aspect. As regards the implementation of the planned programmes, I am glad that Shri Nanda is heading the Railway Ministry, because, his experience as Minister in charge of Planning should now come in good stead and I think he will be able to bestow a dynamic approach with regard to the planning of the Railway system on the basis I have been suggesting, that is conversion of the metre gauge, as far as possible, into the broadgauge. That is a point I am making.

I now come to other point, Sir; about the utilisation of the capital. Now, I have a feeling that there is over-capitalisation. We have put in nearly 1,000 diesel engines. In both metre and broad gauge also we have about 500 or more of electric engines. A diesel engine or an electric engine is equal to two-and-a-half steam engines. In that proportion is replacement taking place, Sir ? I don't think so. And have we utilised, are we utilising these assets properly ? These are very expensive assets, very costly assets. I think in terms of money that would cost us Rs. 400 crores. Has these Rs. 400 crores given us the return ? Are the Railways having any long-term plan for this ? Here is the wagon utilisation statement and the engine utilisation statement. What is it that is happening ? They are hauling on an average 22 to 23 goods trains of course, subject to marginal improvements that has been made. My point is this, that the capital that has been invested and the modern equipments and the tools that we have provided to the Railways have not been utilised properly. They are underutilised and they are very expensive things.

[Shri C. M. Poonacha]

And then,—subject to correction, because I am speaking from memory,—each diesel engine requires as much as Rs. 40,000 per annum in terms of foreign exchange.

SHRI NAMBIAR (Tiruchirappali) : Diesel oil is imported.

SHRI C.M. POONACHA : This is a very expensive thing. Unless we ensure proper utilisation of this costly investment we will not have the benefit. That is the reason why the railways are in the red and they will continue to be in the red, and then it will be a systematic exercise on the part of the Railway Ministry to keep on increasing the fares and freights without any limit. Can we reconcile ourselves to a position like this ? We cannot. Therefore, there will have to be a new approach to railway planning. There will have to be new thinking as regards railway expansion.

SHRI SONAVANE (Pandharpur) : When has this line of thinking dawned upon the hon. Member ? He was a former Railway Minister.

SHRI C.M. POONACHA : I am not yielding. He can speak only about the Pandharpur railway, not beyond that. I know about his knowledge of railway matters.

SHRI SONAVANE : He never did anything about that also .

MR. DEPUTY-SPEAKER : He has taken the full time of his party.

SHRI C.M. POONACHA : I would like to develop one or two points more. I do not take the time of the House as and when I like. I seldom speak and if I speak, I come fully prepared for it. I would like to be given an opportunity to express my views on a few salient points. That is very necessary. It is not for my sake that I am speaking, it is for the sake of the House and the railway system.

SHRI SONAVANE ; If he is taking the whole time of his party, I have no objection.

MR. DEPUTY-SPEAKER : I would make an appeal to him. I know he is very well-informed about this. Even then, there are limitations. Other members also have to be given an opportunity. He has taken the full time of his party and I would ask him to cooperate by winding up.

SHRI C.M. POONACHA : I have not taken the full time.

MR. DEPUTY-SPEAKER : He has ; I am here to calculate.

SHRI C.M, POONACHA : As regards plan resources, this question is very important. As regards contribution to the depreciation reserve fund and the pension fund, these are important things to which the hon. Minister made a reference. There is also the question of dividend payable. On the last question, I would like to repeat that the rate of 6 per cent is very high. We cannot continue to accept this rate. The Convention Committee will have to look into it. My own views is that it should be somewhere around $4\frac{1}{2}$ per cent.

SHRI NAMBIAR : Not more than that.

SHRI C.M. POONACHA : Otherwise, it will only divert earnings to another source and railway development will be greatly handicapped. This is one suggestion. But it is a matter, as I said, to be taken up by the Convention Committee. I am only giving my views.

As regards the depreciation reserve fund and pension reserve fund, the hon. Minister said that he would appropriate Rs. 5 crores more and Rs. 10 crores. May I draw his attention to p. 94 of the Explanatory memorandum ? Here is a very interesting statement. Rs. 95 crores was last year's appropriation. On that, we have got by way of interest Rs. 5 crores, and Rs 2 crores from the production units. So the total is Rs. 107 crores and the net result has been that from Rs. 107 crores it has come to Rs. 118 crores. Similarly, he now wants to appropriate more for no reason whatsoever. He has not told us in

his budget what the interest contribution to that is, how much interest will be earned on that, how much the production unit will contribute. He has merely said Rs. 105 crores which means actually Rs. 112 crores, if he will only look into the statement. So, he is trying to appropriate Rs. 112 crores, by showing a figure of Rs. 105 crores. So, this Rs. 5 crores more is unnecessary, there is no justification for it,

What is the Pension Fund for which he wants to take another Rs. 5 crores more? The statement in the Explanatory Memorandum which has been circulated to us states that this includes Rs. 4.73 crores by way of transfer from S.R.P.I. (Contributory) to the accumulated Government contribution. We get that contribution also and the outgo is only about Rs. 7 crores, not Rs. 15 crores, but we are appropriating only on the anticipation that in future there will be heavier drawals, and that we should build up this fund. I have no quarrel, but the point is that at the moment all these things need to be one into in greoter detail.

Then he has referred to the metropolitan scheme, and it is very inportant.

MR. DEPUTY-SPEAKER : Everything is important, but time is the factor.

SHRI C.M. POONACHA : I have not taken 50 minutes.

MR. DEPUTY-SPEAKER : Please do not question the calculation of time, because if you say you have not taken 50 minutes, I say that you have taken more than 50 minutes. Kindly co-operate. You are a senior Member. Do not throw this challenge,

SHRI SONAVANE : May I make a submission?

MR. DEPUTY-SPEAKER : Let him conclude. You will have your turn to speak.

SHRI C.M. POONACHA : The metropolitan scheme has been referred to. The position is that no amount of surface transport is going to improve the situation, but it is going to blow up both in Bombay and Calcutta. Therefore, an underground system alone is the answer. For that I think the necessary steps are on. The revision of suburban traffic rates, which has now withdrawn and for which I thank him, is not a solution for the problem, My thinking was that we should tell the suburban passengers that in their interest certain things will be done and that they will have to agree to a surcharge of $12\frac{1}{2}$ per cent; there should be $6\frac{1}{4}$ per cent contribution by the State Government and $6\frac{1}{4}$ per cent contribution by the railways, making a total of 25 per cent, to be administered by an authority which will have on it State representatives municipal corporation representatives and railway represemtives. From that fund we will get as much as Rs. 6 to Rs. 7 crores per annum. It can issue loans or debentures and a permanent solution can be found. If we do not do this now, we will be only tinkering with the problem. This problem of suburban traffic, particulary, in the cities of Calcutta and Bombay, is assuming very serious proportions and serious attention will have to be paid to it, otherwise there will be a very difficult situation.

I would have referred to several things, but I conclude in deference to your wishes, but I must say before concluding that most of my time has been taken away by interruptions. I had one or two very Important points to make, that I will do on other occasions.

SHRI D. N. TIWARY (Gopalganj) : Sir, I crave the same indulgence that was shown to the previous Speaker, who has great insight into the working of the railways. He was a Minister here and he has also command of the language. So, I seek your indulgence in the matter of time.

MR. DEPUTY-SPEAKER : If your party agrees, you can take the whole of the time. I am quite happy.

श्री डा० ना० तिवारी : उपाध्यक्ष जी, मुझे मालूम नहीं कि मैं रेलवे मंत्री को धन्यवाद दूं या शिकायत करूं। उन्होंने डिस्कशन होने

[श्री द्वा० ना० तिवारी]

से पहले ही अपना जो बयान इस सदन के सामने दिया, उससे लोगों को नफा हुआ लेकिन हम लोगों को हानि हुई। लोग खुश हुए, जनता खुश हुई, उन्होंने जो लैवी लगाई थी, उस को उन्होंने हटा लिया, लेकिन हम लोग जो पार्लियामेन्ट के मेम्बर्ज हैं जो अपना लंग स्ट्रेंथ कर सकते थे, गालियां दे सकते थे वे मायूस हो गए। जैसा पुनाचा साहब ने कहा कि अच्छा होता अगर डिस्कशन के बाद इस को हटाते, जिससे हम लोगों को गालियां देने का मौका मिल जाता।

मैंने बड़े गौर से कल भी और आज भी पुनाचा साहब की स्पीच सुनी। बड़ी अच्छी-अच्छी बातें उन्होंने कही हैं। लेकिन मुझे अफसोस एक ही बात का है कि जब लोग गद्दी पर होते हैं तो भूल जाते है, उस वक्त हम लोग जो शिकायतें करते हैं, उन्हें मालूम होता है कि ये सब बातें फिजूल हैं .. (व्यवधान)...... उपाध्यक्ष जी, पुनाचा साहब ने जो सजेश्चन्ज दिये हैं, बड़े मार्के के सजेश्चन्ज हैं। मैं उन को दाद देता हूं। बड़े अध्ययन के बाद उन्होंने वे सजेश्चन्ज दी हैं। मुझे यह भी मालूम है कि जब वे रेलवे मिनिस्टर थे तो काफी अध्ययन किया करते थे—रेलवे को कैसे इम्प्रूव किया जाय, यही सोचा करते थे। लेकिन अफसोस यही है कि रेलवे बोर्ड उन पर हावी हो जाया करता था और वे कुछ नहीं कर सकते थे। हमारी शिकायत भी रेलवे बोर्ड से ही है, इस लिए कि रेलवे बोर्ड न पब्लिक की बात सुनता है न मेम्बरों की बात सुनता है और मिनिस्टरों पर हावी हो जाता है। इसीलिये उस वक्त मैंने पुनाचा साहब को इन्टरप्ट किया था। इस लिये नहीं इन्टरप्ट किया था कि वे कोई गलत बात बोल रहे हैं, बल्कि इसलिए इन्टरप्ट किया था कि जब वे मिनिस्टर थे तो हम लोगों की बात नहीं सुनते थे। मैंने उस वक्त उनको सलाह दी थी कि हम लोग जो सजेश्चन्ज देते हैं या जो क्रिटिसिज्म करते हैं या जो मांग करते हैं, उसका अगर मिनिस्टर साहब यहां जवाब नहीं दे सकते तो कम से कम हमारे पास लिख कर भेज दिया करें कि तुम्हारी यह सजेश्चन मानी गई और यह नहीं मानी गई। इस में यह खामियां हैं, यह गलत है, यह नहीं हो सकता है—इतना तो पार्लियामेन्ट के मेम्बर्ज मिनिस्टर साहब से एक्सपेक्ट करते हैं। कोई भी यहां इस गद्दी पर बैठे, इतना तो होना चाहिए कि हम लोगों की सजेश्चन्ज को कन्सीडर किया जाए और कन्सीडर करने के बाद बतलाया जाय कि यह बात होने वाली है और यह नहीं होने वाली है। हमारा क्रिटिसिज्म गलत हो सकता है हम कोई बात कहते हैं तो सम्भव है कि वह गलत हो, तो उस वक्त मिनिस्टर का धर्म हो जाता है, कर्तव्य हो जाता है कि हमारे सजेश्चन्ज को एक्जामिन करे और हमको लिखकर जवाब दे कि हमारी सजेश्चन मानी गई या नहीं मानी गई। यह काम न पुनाचा साहब ने किया और न डा० राम सुभग सिंह ने किया, आज भले ही वे क्रिटिसाइज करें। इस कुर्सी पर बैठने की क्या कीमत है और क्या लिमिटेशन्ज हैं, इस को हम सब लोग जानते हैं।

अब मैं रेलवे बोर्ड की खामियां बतलाता हूं। पिछले साल यह डिमाण्ड की गई थी कि रेलवे बोर्ड को एबोलिश कर दिया जाए। मैंने कहा था कि उसे एबोलिश न किया जाय, क्योंकि कोई न कोई बोर्ड तो रखना ही होगा, अच्छा यह है कि आप इस को सुधारिये और इस तरह से सुधारिये जिस में वे लोग रेस्पोन्सिबल हों, इस हाउस को यदि इतना न हो सके तो कम से कम रेलवे वर्किंग के लिये रेस्पोन्सिबल हों उन पर रिस्पोन्सिबल्टी फिक्स की जाय। जो गलत काम करता है, टारगेट पूरा नहीं करता है तो उसको हटाया जाय, लेकिन इसको न पुनाचा साहब कर सके और न डा० राम सुभग सिंह कर सके।

आज रेलवे बोर्ड की टेन्डेन्सी यह हो गई है कि पब्लिक से या मेम्बर्ज से जो भी सजेश्चन उनके पास आती है, पहले तो वे उसको रेजिस्ट करते हैं, एक्जामिन भी नहीं करते और कभी करते भी हैं तो बड़ी परफंक्टॅरिली। यह रेलवे बोर्ड को शोभा नहीं देता। उसका काम है कि जो भी सजेश्चन उसके पास आय उसको सूक्ष्मता के साथ देखे और बतलाए कि यह ठीक है या नहीं है।

रेलवे में तीन हिस्सेदार हैं—स्टेट : जिसका रुपया लगा है, यानी पब्लिक। दूसरे—यूजर्स: जो उसको इस्तेमाल करते हैं और तीसरा—स्टाफ : जो उसके कारकून हैं, उसका काम करने वाले हैं। अब तीनों में समन्वय कैसे हो यह रेलवे बोर्ड को सोचना है। जहां तक स्टेट के फाइनेन्स का ताल्लुक है जो भी उस के आउट ले हैं, उसका रिटर्न उसको मिलना चाहिये। यूजर्स को जो भी उचित फैसिलिटी मिलनी चाहिये और स्टाफ को सुविधाएं मिलनी चाहिए। मैं बहुत बड़ा इकानामिस्ट नहीं हूं, लेकिन मैं कहूंगा कि स्टेट का जो कैपिटल इस में सर्फ (खर्च) हुआ है, यदि ठीक से उसका इस्तेमाल किया जाय, तो प्रोपर रिटर्न मिल सकती हैं। लूप-होल्स को चेक किया जाय और जहां जहां उनके कर्मचारियों के द्वारा या पिलफर्स के द्वारा या दूसरी तरह से नुकसान होता है, उसे रोकने की कोशिश की जाए, तो मैं समझता हूं कि 50-60 करोड़ रुपया बच सकता है और इस तरह से लोगों पर फ्रेट या फेयर बढ़ाने की जरूरत नहीं पड़ेगी। अगर बढ़ाने की जरूरत पड़े भी, तो मैं इस राय का हूं कि इन सब प्रयत्नों के बाद यदि पूरा न पड़े तो जरूर बढ़ाया जाय। अगर दिन-ब-दिन कैपिटल श्रीण होता जायगा तो एक दिन रेलवे तबाह हो जायगी, खत्म हो जायगी। ऐसी स्थिति में करना क्या है? मैं मंत्री महोदय से थोड़ा सा क्षुब्ध हूं—उन्होंने जो प्रपोजल्स पहले दीं, फेयर्ज आदि बढ़ाने की, जब उन पर मेम्बर्ज का रिएक्शन हुआ तो उन्हें फौरन उठा लिया। यह नहीं सोचा कि किस को रहने दें, किस को न रहने दें। सबर्बन रेलवेज का फेयर इतना कम है कि अगर उस में कुछ बढ़ोत्तरी की जाए तो उससे कोई हानि नहीं हो सकती है। आप मंथली-पास ईशू करते हैं, उस का क्या फेयर लेते हैं और सबर्बन वालों से क्या लेते हैं—इनमें डिस्क्रिमिनेशन नहीं होना चाहिए, मंथली-पास के बराबर सबर्बन का फेयर होना चाहिए। अगर नहीं तो मंथली-पास वालों ने क्या कुसूर किया है जो उन से ज्यादा लेते हैं। शायद आपने इस पर पूरी तरह से विचार नहीं किया, रेलवे बोर्ड ने इल-एडवाइस किया कि रेलवे फेयर को हटा लो और आपने फौरन हटा लिए।

जहां तक स्टाफ का सम्बन्ध है जब तक एक निष्पक्ष दृष्टिकोण आप का अपने स्टाफ की तरफ नहीं होगा, तब तक उन के अन्दर ग्रम्बलिंग चलती रहेगी। पिछले साल भी मैंने कहा था कि रेलवे कर्मचारी या सरकारी कर्मचारी केवल इसीलिए हाय-हाय नहीं करते कि उनको दो चार रुपये बढ़ा दिये जाय, बल्कि वे इस लिए भी क्षुब्ध होते हैं कि उनके साथ ठीक से व्यवहार नहीं किया जाता उनके साथ दो तरह का व्यवहार किया जाता है। जो आपके प्रेमी हैं उनके लिए ही बनाए गए सर्कुलर लागू कर दिया जाता है पर दूसरों के लिए वही सर्कुलर लागू नहीं किया जाता। मैंने खुद ऐसे बहुत से सर्कुलर देखे हैं। वे लोग जिन पर लागू नहीं किया जाता लिखा-पढ़ी करते हैं, मैंने भी इस के सम्बन्ध में आपके विभाग के साथ लिखा-पढ़ी की है। आप अपने स्टाफ को जो कुछ भी उचित तरीके से दे सकते हैं, वह जरूर दीजिए। जो नियम बनाते हैं उन पर चलिए। दूसरा सजेश्चन पिछले साल मैंने दिया था और जिसे रेलवे मिनिस्टर ने एक्सेप्ट किया था। वह यह है कि इम्प्लाईज का जिस जोन में

[श्री द्वा० ना० तिवारी]

घर है यदि उस जोन से दूसरे जोन में काम करते हों तो उनका ट्रान्सफर उनके घर पर नहीं लेकिन उनके जोन में कहीं दूसरी जगह पर कर दिया जाय। इससे उनको सुविधा रहेगी। महाराष्ट्र का कोई आदमी अगर बिहार में काम करता है तो एक मर्तबा घर आने जाने में ही उसकी आधी छुट्टी खत्म हो जायेगी। इस तरह का कहीं सजेस्चन हम ने दिया लेकिन जवाब नहीं मिलता। आखिर यह क्यों नहीं होता? वे कर्मचारी आपके नौकर हैं, उनसे आपको काम लेना है, उनको सुविधा भी देनी है तो फिर इस प्रकार की बात आप क्यों नहीं करते? आपको यह बात देखनी चाहिए कि कर्मचारी अगर दूसरी जगह के हैं तो उनको उनके जोन में आप कर सकते हैं या नहीं। लेकिन ऐसी एक मामूली सी बात भी नहीं होती है।

श्री रणधीर सिंह (रोहतक) : हमने भी कई दफा इस सिलसिले में आपको लिखा है। ···(**व्यवधान**)···

श्री द्वा० ना० तिवारी : मैं आपसे कोई खर्चा बढ़ाने वाली बात नहीं कह रहा हूं। इस प्रकार की सुविधा आप उनको दे सकते हैं। आप उनकी तनख्वाह या भत्ता बढ़ायेंगे तो हमारे कहने से नहीं बढ़ायेंगे। अपोजीशन वाले जब हल्ला करेंगे तब आप बढ़ा देंगे। हमारी यह शिकायत है कि कांग्रेस के मिनिस्टर हम लोगों की बात की परवाह नहीं करते जितनी परवाह वे अपोजीशन की बातों की करते हैं। ···(**व्यवधान**) मैं कहूंगा कि इस तरह का डिस्क्रिमिनेशन नहीं होना चाहिए। हमारी बात जायज हो तो आप हमारी बात मानें और उनकी बात जायज हो तो उनकी मानें। मैं यह नहीं कहता कि अपोजीशन की जायज बात को आप न मानें।

एक बात यह है कि अगर कोई आफिसर या मिनिस्टर नाखुश हो गया तो होता यह है कि उसको बहुत दूर भेज दिया जता है। वह अपील पर अपील करता रहता है लेकिन उसकी कोई सुनवाई नहीं होती। इस प्रकार की बात मेरे यहां हुई।

रेलवे मंत्री (श्री नन्दा) : कौन रंजीदा हो गया?

श्री द्वा० ना० तिवारी : रेलवे मिनिस्टर या आफिसर नाखुश हो जाते हैं तो बजाए इसके कि प्रापर्ली उसको डील करें, वे उठाकर उसे दूसरी जगह फेंक देते हैं। मेरे जोन में यही बात हुई। लास्ट ईयर सोनपुर से डी टी एस सिस्टम को हटा दिया गया। लीडर आफ दि अपोजीशन, डा० राम सुभग सिंह ने उसको किया था जो कि बिहार के थे। जिस काम को बाबू जगजीवन राम नहीं कर सके, लाल बहादुर शास्त्री नहीं कर सके और पुनाचा जी नहीं कर सके, वे उसको करने में डरते थे और उसको नहीं करना जायज समझते थे लेकिन उस काम को डा०रामसुभग सिंह ने कर दिया। डी टी एस सिस्टम को हटाया गया और डी एस सिस्टम को लागू किया जाये। रेलवे बोर्ड के चेयरमैन ने उनसे कहा कि आप क्षत्री हैं, आप किसी की बात न सुनिए, इसको कीजिए। और उन्होंने उसको किया। वहां पर पब्लिक के डिमांस्ट्रेशन हुए। उसके क्लेर्-कर स्टाफ को इधर से उधर फेंक दिया गया। वे लोग रो रहे हैं। मैं नन्दा जी से कहूंगा कि उनके केसेज को देखें कि क्यों ट्रान्सफर हुआ। ···(**व्यवधान**)··· जो डी० एस०सिस्टम एन०एफ रेलवे में कायम किया गया है उसमें बिहार के साथ एकदम अन्याय किया गया है। बिहार के लोग कहते थे कि रेलवे सर्विस कमीशन दिया जाये। इस मांग को हल करने के बदले में और वहां के लोगों के रिप्रेजेन्टेशन के बदले में बिहार और ट्रंकेट किया गया, कुछ यू० पी० में और कुछ आसाम में मिला दिया गया। आप माइलेज के हिसाब से दीजिए तो किसी

को उज्र नहीं होगा। आसाम में 3100 मील पर तीन डी०एस०सिस्टम हैं और चौथे की मांग है। बिहार के एन० ई० मात्र में एक डी०एस० सिस्टम है। हमारे साथ डिस्क्रिमिनेशन क्यों है? हमारे यहां 1800 मील में सिर्फ एक डी एस सिस्टम क्यों है? हमारी मांग थी कि सोनपुर में और समस्तीपुर में, दो जगह डी० एस० सिस्टम हो। यह जायज मांग है। आप 900 मील पर डी० एस० देते हैं और हमारे यहां 1800 मील है। आपने क्यों यू० पी० और आसाम में बिहार का हिस्सा मिला दिया है? अब हुआ क्या है? मेरे एक क्वेश्चन का यहां पर जवाब आया कि दो सौ आदमी सरप्लस हो गए, उनके पास कोई काम नहीं है। वे मारे मारे फिर रहे हैं। आपने किफ़ायत के लिए एक जोन बना दिया लेकिन वहां तो किफायत हुई नहीं। दो सौ आदमी बेकार पड़े हैं। और जो समस्तीपुर में उनके पास रहने के लिए जगह नहीं है, आफिस की जगह नहीं है। आप नया कांस्ट्रक्शन करने जा रहे हैं। यह कौन-सी किफायत सारी है? यदि आफिस दोनों जगह, सोनपुर और समस्तीपुर में रखा जाता तो उससे खर्चा भी नहीं बढ़ता और आपरेशन भी अच्छा रहता। आज तो वहां पर आपरेशन इतना रद्दी है कि जिसके बारे में हम क्या कहें। गाड़ियां 4, 6 और 8 घंटे लेट होती हैं। कन्ट्रोल का कोई पता नहीं है। कन्ट्रोल सिस्टम वर्क नहीं कर रहा है। और इंस्ट्रक्शन्स ये हैं कि अगर ट्रेन लेट भी हो तब भी राइट टाइम लिखा जाये। हमसे रेलवे वालों ने कहा कि हम ट्रेन्स की लेट रनिंग शो नहीं कर सकते हैं। यह रेलवे बोर्ड का नहीं किसी और रेस्पांसिबुल आफिसर का काम है। हम स्टेशन पर जाकर पूछते हैं कि गाड़ी कितनी लेट है तो कहा जाता है कि कन्ट्रोल सिस्टम आउट आफ आर्डर है। अगर स्टेशन पर यह मालूम हो जाये कि गाड़ी 4 घंटे लेट है तो आदमी अपने घर वापिस चला जाये और फिर लौटकर आ जाये। आप देखें मैन पावर वेस्ट हो रहा है। कितने मैन आवर्स वेस्ट हो रहे हैं। किसी चीज का कोई ठिकाना नहीं है। आप दो की जगह एक डी० एस० सिस्टम से काम चलाना चाहते हैं। सोहनपुर में डी० टी० एस० का आफिस खाली पड़ा हुआ है। करीब 900 क्वाटर्स हैं जिनके किवाड़ निकाले जा रहे हैं। मैं पुनाचा साहब की तारीफ करूंगा कि उन्होंने इसको रोका था, इसको नहीं होने दिया था। वह तो दूसरी स्टेट के थे। लेकिन जब डाक्टर साहब आये, वह सिंह थे इसलिए उन्होंने कर दिया।··· (व्यवधान)··· मैंने सिर्फ एक इंस्टांस दिया है।···(व्यवधान)···

मैंने बतलाया कि रेलवे सिस्टम में जो तीन पार्टनर हैं उन तीनों को दृष्टिकोण में रखना होगा। किसी की भी अगर आप अवहेलना करेंगे तो आपका रेलवे सिस्टम ठीक से वर्क नहीं कर पायेगा। मैं इस बात को मानता हूं कि जो रेलवे के मुलाजिम है उनमें सभी अच्छे नहीं हैं, कुछ खराब भी हैं लेकिन अगर आप सभी को एक ही डंडे से हांकेंगे, सभी के साथ एक ही ट्रीटमेंट करेंगे तो फिर अच्छा काम कौन करेगा? हमको तो इस बात का अनुभव है कि अच्छे आदमी ही सफर करते हैं। खराब आदमी अपनी बाजी मार ही ले जाते हैं—चाहे खुशामद करके या इधर-उधर पैसा खर्च करके वह बाजी मार ले जाते हैं। लेकिन जो इमानदार हैं उनकी पहुंच आपके यहां मुश्किल से ही होती है। अगर हम उनके इंडिवीजुअल केसेज लायें तो हमको भी डर होता है कि कहीं उनके ऊपर डिसिप्लिनरी ऐक्शन न हो जाये। इसी वजह से हम बल्दी इंडिवीजुअल केसेज नहीं लाते हैं। जनरल नेचर के केसेज को ही सामने लाते हैं। इसलिए मैं कहूंगा कि रेलवे को अच्छी तरह से चलाने के लिए जरूरी है कि रेलवे बोर्ड को रिआर्गेनाइज किया जाये। उनको हर काम के लिए जवाबदेह बनाइये। अगर काम नहीं होता तो आप

[श्री द्वा० ना० तिवारी]

उनसे कहिए कि तुम्हारा पत्ता कटा, आप जाइये। अगर काम हो तो उनको आप और उन्नति दीजिए। इस प्रकार से इंसेन्टिव मिलना चाहिए। मैं रेलवे बोर्ड के प्रशासन के खिलाफ नहीं हूं लेकिन जो सिस्टम है, जिससे कन्ट्रोल नहीं हो रहा है, सब तितर-बितर हो रहा है, फाइनेन्सेज नीचे जा रहे हैं उस पर आपको गौर करना चाहिए। मैं पुनाचा साहब के सजेस्चन के खिलाफ नहीं हूँ। बस इतनी ही ग्राउज है कि जब वे यहां पर थे तो कुछ कर नहीं सकते थे, हमको भी डांटते थे कि रेलवे बोर्ड के खिलाफ क्यों बोलते हो। इसके अलावा और कोई ग्राउज नहीं है। यह ठीक है कि रेलवे इंजीनियरिंग प्लानिंग सिस्टम दुरुस्त होना चाहिए। मैं इस बात को मानता हूं लेकिन एक बात और कहूंगा।

अभी श्री पुनाचा ने कहा कि रेलवे का ट्रैफिक रोड ले लेता है। मैं चाहूंगा कि रेलवे और रोड ट्रांस्पोर्ट का कोआर्डिनेशन हो, कम्पिटीशन न हो। रेलवे ट्रांस्पोर्ट जितना ट्रैफिक ले जा सकता है वह ले जाय, बाकी रोड ट्रांस्पोर्ट ले जाय। अगर कम्पिटीशन की भावना होगी तो न आपको फायदा होगा न रोड ट्रांस्पोर्ट को होगा। हमारे देश में सब चीजों की कमी है, ट्रांस्पोर्ट की भी कमी है, साधनों की कमी है। इस लिये जब तक कोआर्डिनेशन से काम नहीं होगा तब तक रेलवे और रोड ट्रांस्पोर्ट दोनों को ही कठिनाई होगी। रेलवे को यह नहीं देखना चाहिये कि उसका यातायात रोड ट्रैफिक ले लेता है या कौन ले लेता है। आपको जो कुछ करना हो वह कीजिये। अगर आप कम्पिटीशन की भावना से काम करेंगे तो आप को हानि ही होगी, लाभ नहीं होगा। आप जानते हैं कि आपके गुड्स के जाने में देरी होती है, रोड ट्रांस्पोर्ट जल्दी ले जा सकता है, इसलिये लोग जल्दी सामान न पहुंचाना पसन्द करेंगे। रोड ट्रांस्पोर्ट से घर में डिलिवरी दी जाती है। पिलफरेज अर्थात् चोरी रोड ट्रांस्पोर्ट में कम होती है आपके यहां ज्यादा होती है। जो चोरियां होती हैं उनका सेटलमेंट भी जल्दी नहीं होता है (रेलवे में)। साल-साल डेढ़-डेढ़ साल लग जाते हैं। आपको सोचना चाहिये कि कौन सा तरीका निकले जिससे सेटलमेंट जल्दी हो जाय। लेकिन इधर ध्यान नहीं होता है।

मैं एक और बात कहूंगा जो पब्लिक के फायदे की है। कहीं-कहीं रेलवे हाल्ट्स बने हुए हैं। और जगहों के लिये रेलवे हाल्ट्स की डिमांड होती है कि वहां पर गाड़ी ठहराई जाय। लेकिन जब ऐसी जगह पर हाल्ट नहीं बनाया जाता तो वहां पर चेन खींचकर गाड़ी ठहराई जाती है। ला ऐंड आर्डर की हालत खराब है लेकिन फिर भी हर ट्रेन के साथ तो पुलिस चलती नहीं है।

श्री प० ला० बारूपाल (गंगानगर) : पुलिस चलती है विदआउट टिकट लोगों को उतारने के लिये।

श्री द्वा० ना० तिवारी : जब लोग इस तरह से गाड़ी ठहराते हैं तो वहां ऐडीशनल स्टापेज होता है और बिना टिकट चलने वाले भी उतर जाते हैं। इसलिये जहां पर थोड़ी सी भी गुंजाइश हो वहां पर हाल्ट दिया जाये और अगर हाल्ट न दिया जाये तो स्टेशन दिया जाये। जापान में हर दो-दो तीन-तीन मील पर स्टेशन हैं, लेकिन हमारे यहां छः छः और आठ-आठ मील पर स्टेशन हैं। अगर बीच में किसी को उतरना होता है और वहां पर स्टेशन नहीं बनाया जाता है तो लोग चार मील इधर से और चार मील उधर से चलने से बचने के लिये चेन खींचकर गाड़ी रोकेंगे ही। इसको बचाने के लिये और टाइम को बचाने के लिये भी यह जरूरी है कि कुछ हाल्ट्स बनाये जायें।

अक्तर बात बनाने के लिये लेट रनिंग आफ ट्रेन्स का कारण यह दिया जाता है कि चूंकि चेन पुलिंग होती है इसलिये देर होती है, लेकिन चेन पुलिंग पर कोई ध्यान नहीं दिया जाता। जो अन्नेसेसरी चेन पुलिंग होती है उसके लिये सजा का कानून आपने बहुत सख्त बनाया हुआ है, लेकिन कितना ही सख्त कानून आप बनाइये जब तक लोगों को सुविधायें प्राप्त नहीं होंगी तब तक आपका कानून चल नहीं सकता। मैं दो तीन सालों से दो हाल्ट्स के बारे में कहता रहा हूं। इसके लिये किसी आफीसर की तरफ से कहा जाता है कि होना चाहिये तो कोई रिपोर्ट देता है कि नहीं होना चाहिये। यह स्थिति भयावह है।

श्री प० ला० बारूपाल : हमको कहते हुए पन्द्रह वर्ष हो गये लेकिन उनका रेलवे सर्वे भी नहीं करती।

श्री द्वा० ना० तिवारी : मैं तो आप की ही बात कहता हूं। कहीं-कहीं पर फलैग स्टेशन हैं। लेकिन वहां गाड़ियां रात को खड़ी नहीं होतीं। ट्रेन चलती है उधर से लेकिन गाड़ी खड़ी नहीं होती क्योंकि वहां लाइटिंग अरेंजमेंट नहीं होता। श्री पुनाचा के समय में जब मैंने इसके बारे में कहा था तब यह जवाब मिला था कि लाइटिंग अरेंजमेंट न होने से इस मामले में क्या हो सकता है। पहले यह होता था कि जहां पर इलैक्ट्रिक लाइट नहीं होती थी वहां पर ढेबरी जला कर काम चलाया जाता था। इन जगहों पर भी केरासिन लैम्प जलाकर काम चलाया जा सकता है और गाड़ियां खड़ी की जा सकती हैं। इससे लोगों को भी सुविधा होगी, और जब लोग चढ़ेंगे, उतरेंगे तो आपको पैसा भी मिलेगा। इन छोटी-छोटी बातों पर ध्यान देना जरूरी है।

आप ने 10 रुपया नान-बुकिंग चार्जेज रख दिये हैं, लेकिन कितना रिअलाइज होता है उससे ? क्या यात्री 10 रुपया इस तरह से देने के बजाय 2 रु० टी० टी०ई० को देना नहीं पसन्द करेंगे ? 2 रु० देकर उनका काम आसानी से चल सकता है।

रेलवे का हमारे यहां एक आर्डर हुआ कि घाट टु घाट बुकिंग नहीं होगी। एक तरफ नार्थ बिहार है और दूसरी तरफ पटना है। वहां अक्सर लोगों को आना जाना होता है। चूंकि आप टिकट तो देते नहीं हैं इसलिये फेंच वे में टी०टी० ई० को थोड़ा पैसा देकर निकल जाते हैं। अगर ऐसे काम चल जायें तो वे टिकट क्यों कटायेंगे जिसमें उनको 10 रु० देने पड़ें। लोग साइकिल से या मोटर से घाट तक आते हैं और इस पार से उस पार जाने के लिए टिकट चार आने है पर मिलता नहीं।

दूसरी एक बात और देखिये कि एक घाट से दूसरे घाट तक का टिकट है 1 रु० 60 पैसा और पटना से घाट के बाद जो अगला स्टेशन है उसका टिकट है 1 रु० 15 पैसा। इसलिये लोग घाट टु घाट का टिकट न लेकर इस घाट से उस घाट से अगले स्टेशन का टिकट ले लेते हैं और कम पैसे में काम चलाते हैं। मैं नहीं समझता हूं कि यह आप का कैसा प्रबन्ध एकानमी है। व्हाट इज दिस एकानमी ? इस तरह की आपकी एकानमिक्स चलने वाली नहीं है। अगले स्टेशन का टिकट कटाकर यात्री 30-35 पैसे बचा लेते हैं। हमें मालूम होता है कि कोई भी इस चीज को सोचने वाला नहीं है। इसको कोई सोचता ही नहीं है कि रेलवे के फाइनेन्सेज कैसे बढ़ेंगे या घटेंगे और उसके लिये क्या करना चाहिये। हमारे रेलवे मिनिस्टर साहब पहले प्लैनिंग मिनिस्टर रह चुके हैं। अब वह ठीक तरह से हर चीज की प्लैनिंग करके रेलवे बोर्ड के द्वारा इस चीज को समझें कि स्टाफ के लोग कैसे खुश रहेंगे और रेलवे के फाइनेन्सेज भी कैसे ठीक रहेंगे साथ ही पब्लिक को भी कैसे अधिक सुविधा होगी।

[श्री द्वा० ना० तिवारी]

यह सब लोग जानते हैं कि रेलवे स्टेशन्स की फीडर रोड्स कितनी खराब हैं। इंजीनिअर जाते हैं, डी० टी० एस० जाते हैं, सब लोग उस ओर जाते हैं लेकिन कोई इसको देखता नहीं है। अगर इस पर 500—700 या 1,000 रु० लगाकर ठीक करवा दें तो काम चल सकता है। वह इस काम को करेंगे जरूर लेकिन ठीक तरह से नहीं करेंगे, गलत समय में, गलत तरीके से करेंगे।

मैं और अधिक समय नहीं लेना चाहता। मैं आपका आभारी हूं कि आपने मुझे समय दिया। मैं एक प्रार्थना जरूर करूंगा कि अगर मेरी सब बातों का जवाब मंत्री महोदय के उत्तर में नहीं आ सकता है तो वह कम से कम लिखकर मेरे पास भिजवा दें

SHRI LOBO PRABHU (Udipi) : Mr. Deputy-Speaker, Sir. The hon. Minister has made a breach in his own proposals. It should be the intention of this House to widen this breach and completely wipe out the increases proposed by him. I am suggesting this not only to the opposition but to the whole House.

There should be unanimity about one thing, that in the present inflationary conditions there should be no increases either in fares or in freights. We have to realise and he should realise—he is supposed to be a socialist and a sadacharist—that inflation is the biggest enemy of the people. It is a devilish instrument by which unearned income is added to the stocks and property of the rich at the expense of those who get no dearness allowance or those whose incomes are in elastic or those who are in the majority. Inflation is the greatest enemy of your tenpoint programme or any programme.

What is happening is this. The figures, according to the *Economic Times*, as on 27.2.70, before the General Budget and after the Railway Budget was introduced, were 187.3 as against 177.7 a year ago and 186.7 before the Railway Budget was presented. There was an immediate jump of 1 point in that index and, since then after the General Budget it has jumped up by 3 points because of two Budget. This is the position. You are 10 points ahead of last year and you are going to be 13 points ahead of what it was before ; after the Railway Budget. You cannot think what this means to the poor. It means loss of employment opportunities. I would draw your attention to the fact that even in your own railway, since 1966 when the present sharp inflation began, there has been a reduction of 11,000 jobs. Your own figures show that in spite of your asking for more funds for increasing employment, there has been a reduction of 11,000 workers. How do you explain this ? This has actually happened. It is no good saying that you want money because of growth, when all that you are doing is that you are reducing the number of persons engaged, because of inflation; you are paying the same men more but you are having less men to work. So inflation means loss of employment opportunities, which is a very vital thing as far as you are concerned, because you are a government which lives by the good-will of the people, and if you do not give them employment opportunities on account of the inflation which you have introduced by your higher freights, you are not serving either the people or your own party.

15 hrs.

I shall briefly explain how inflationary your various proposals are :

I shall begin by pointing out that what you call rationalisation is only escalation. There is no question of any fare or any freight going down. Every freight is going up. There may be a little change in this mileage or that mileage, but generally speaking, if you look at all mileages you will find that it ignores the rationalisation which exists in lowering freights, it only believes in rationalising by increasing freights.

Secondly, you must be aware that in 1957 a freight structure committee was appointed, headed by no less a person than Shri A. Ramaswami Mudaliar. It was a very complete committee; it met for about two years, and made certain classifications,

and it also introduce this theory that the rates should be telescopic and they should taper to the end. Now, what you done is to completely ignore these classifications, and you have reduce them from 61 to 30, and you have completely given up this theory of telescoping the rates. You have now two sets of rate which you call A and B, in one, the freight is increased in the first 100 k.m. and in the other the freight is increased for distances exceeding 2000 k.m. I may give you a few instances of this increese which have resulted from this classification.

Regarding the classification where the freights have been increased for long distances, I may mention the case of chemical manure, where it has been raised from 71.20 to 79.40 involving a percentage of 11. In the case of cement, the percentage is 12½. In the case of pig iron, it is 11 per cent. As for increases over short distances, that is, under 100 k.m. the increases are as follows; in the case of sugar, it is 40 per cent, kerosene 25 per cent, piece goods and textiles it is 45 per cent and in the case of iron and steel not different from pig iron it is 20 per cent and in the case of tobacco it is 40 per cent. These are very substantial increases. They are going to be reflected in the prices.

When you had increased steel prices, I asked a question what its reflection was in a simple item like steel trunks.

15.04 hrs.

[SHRIMATI SUSHILA ROHATGI *In the Chair*]

That increase was reflected by something like Rs. 7 to 8 increase per steel trunk. You will have a similar situation from these increases. Who don't you follow the classification laid down by a very highly equipped committee ? Why do you employ this so-called rationalisation which makes no meaning at all, increasing freight for pig iron over long distances and for steel over short distances ? If you examine this, you will see that there is no rationalisation at all. On the other hand, all that you have succeeded in doing is to increase the freights much more than they should be increased if you were thinking either of the common men of the economy. Under these inflationary stresses, the economy is going to be one where investment will be discouraged; the economy under these circumstances would be one in which the weaker units will be knocked out. It is not your intention to do this, but you are going to do it.

So, my first proposition is this. Give up this rationalisation and give up these increases. This is no time for that. This time of inflation is not the time for escalating your freights. Now, I am coming to specific figures. The hon. Minister has given reduction in the case of food and milk. But food does not consist of only gram and milk. There are various other items where you have made a very steep increase. On fruits, there is an increase of 70 per cent on a distance of 50 k.m; on vegetables, there is an increase of 66 per cent while for milk it was 50 per cent. How can you expect the people to have these subsidiary foods when you put up prices in this manner ? On the other hand, people will consume less and people will produce less and the railways will also transport less. If you are going to exempt all items and do not confine yourself only to grains and milk.

Now, I came to an item which is important to my friends in the south, namely coal. The freight on coal was at a telescopic rate before, and the rates were decreasing with longer distances, because the industries in the south had to compete with those in the north to whom coal was very near. Although there is a difference of 34.16 to 34.50 for distance under 1000 k.m. in the cost of transport of coal, what you have done now is to increase the rate on coal from 58.69 to 62.02 per cent, for transport over 2000 k.m. You are favouring industries in the north, and you are discriminating against industries in the south. This is not the idea of national integration, or of economic integration. You will have more unemployment and you will have more dissatisfaction; it may result in the spread of langurge riots or this or that, but the basic cause will be this that you have not considered the rights of the southern industries to coal at the same price or at least at a price which is as near to that at which it is available in the north.

[Shri Lobo Prabhu]

Then, I come to the case of small parcels which the common man has to send. They show an increase of 30 per cent up to 400 k.m. and about 40 per cent on half and quarter parcels. Are you justified at a time like this in increasing the freights on the small things that the poor traveller or the common man has to convey ? Please remember that to the extent to which you make your rates unreasonable, you encourage evasion and you encourage these articles from not being properly booked, and there will be more losses to the railways.

Having asked you to give up these imposts, I would like to say one word about first class and air-conditioned class My good friends think that they are going to punish the rich. They are only punishing themselves. They are not aware that 80 per cent of the people travelling in air-conditioned and first class are travelling on Government account or the expense account of companies.

SHRI MADHU LIMBAYE (MONGHYR) : Abolish these classes.

SHRI LOBO PRABHU : He may do that when he becomes a Minister..........

SHRI MADHU LIMAYE : Surely, I will.

SHRI LOBO PRABHU ; But as things are, 80 per cent of the people travelling in these classes travel on Government account or on company account and what they pay for their fares is recovered by them from higher taxes and higher prices. In fact, you are favouring Government servants and Parliamentarians, because the d.a. is related to the railway fare. Next time we travel home, we shall be getting much more : the free ticket will be enhanced, and the third class ticket will be enhanced. Therefore, you are not only increasing the fare forthe 20 percent travelling on their own. but you are increasing the freight for the common man who pays for what is on Government account or on the expense account of the companies. So please continue your evolution of reduction of fares right down to the first class and air-conditioned class till such time as they are abolished if that can be done by Shri Madhu Limaye.

Now, I come to the question of how this can be done Shri C.M. Poonacha has already said a lot about your planning, and even my good friend from Bihar had his own ideas about the waste that occurs. I have only to ask you to pay some attention to your own speech. You have provided Rs. 660 crores for wagons, coaches and rolling-stock. Actually it will mean that in this Five Year Plan you will be increasing by 25% on the existing number. Now the life of a coach or wagon is 30 or 50 years. So you could have only increased by about 5/30 or 1/6 but you have increased by 25%. Do you want these wagons and coaches yon make ? when there was a pressure and demand that there should be more wagons, Government have replied that there is already sufficient number of wagons and there are wagons which are idle and already there existed a cushion. What has happenened since then ? You want a 25% increase in the number of wagons.

Secondly, in respect of coaches, I would like to remind you that there are 900 coaches which are reserved as saloons for officers out of a total of 24,000 coaches. These 900 saloons could be converted into coaches. It will have one benefit. To-day the officers live absolutely free from the outside world. They do not know if trains run to time. They do not know what sort of food is served in the trains. They do not know what insanitation is there in the trains. If you abolish the saloons and make them travel like common men, there would be a great improvement in the railways. They would not live in these isolated ivory towers of their own.

I will deal with only one item which Mr. Poonacha mentioned. When you dieselise your trains, when you electrify the traction, when you double-track the lines, when you improve the signalling equipment of the trains, you should increase the running capacity of your wagons. They should go faster. They should go more frequently and there should have been a greater increase in engine-kilometres. It is very small in demand for new wagon, so small that it is not worth investing more. Mr. Poonacha

has already referred to the operation ratio on that subject. Therefore, there is no case at all for this expenditure of Rs. 660 crores. You might spend about Rs. crores, if at all necessary to keep your factories and workshops going.

I will come now to the next point about the contributions to be made to the various funds : Reserve Fund, Development Fund etc. or to be made to the Government. Mr. Poonacha has dwelt very extensively on that. Though I cannot agree fully with him that dividend to Government should be reduced to $4\frac{1}{2}$%, it must be related to the rate of interest because it is a Government loan that you are repaying. Certainly 6% seems to be out of context when the rate of interest is only 5%. A decision will come when the Final Plan comes up before the House for approval and I do hope that the Convention Committee will recommend 5% and not more than that.

Next question is about the economics that can be adopted. I do not know if you had the time to read the Auditor-General's report. It discloses to you that there is a saving of Rs. 100 crores possible on the working of your railways every year. The Auditor-General refers to the expenditure being below by more than Rs. 50 crores in the years 1967-1969. After Supplementary and Excess Grants you have had Rs. 50 crores more than what was necessary in the budget for the Railways. Then in your own speech you admitten that the expenditure on works was Rs. 30 crores short of what was provided for. So your provisions are far in excess. That is over-budgeting.

Next I come to the point of outstandings. The Auditor-General mentions that there are Rs. 30 crores outstanding to the Railways. That amount has not been collected by the station-masters. There have been repeated complaints about this. What is the result ? Out of these outstandings of Rs. 30 crores, outstandings of Rs. 6 crores are more than a year old. Rs. 80 lakhs are 10 years old. This is not efficiency of the Railway Board. This is not efficiency on which you can ask the people to pay higher fares. This is what the Auditor General has referred to about the turnround of engines. He says that the late-starting of trains has increased. In Central Railway alone the late losses have increased from Rs. 85,113 hours in 1959-60 to Rs. 2,17,059 hours in 1968-69, more than an increase of 150 per cent. What is this efficiency ? Is it greater efficiency ? Is it proper to ask the people to pay higher freights ? Is it not better you apply your mind first to reducing this inefficiency, and to see to it that the train starts quicker, that stations are not rammed by trains which do not start in time ? There is loss of Rs. 30 crores from year to year on a long list of mistakes and defaults. There are various factors like purchases of stores, manufacturing items, maintenance of assets. there are various such items, and they total in their loss to Rs. 30 crores during the last one year. Therefore, there is a loss of Rs. 100 crores which you are incurring from the inefficiency of the Railways.

Before I come to the Railway Board, I wish to say this. When 2 years ago I spoke, I suggested that you were a prisoner of technocrats. There is nobody to advice you from a common man's or human angle, saying, this is good for the Railways but not to the people. Nobody from the administrative staff is there to tell you, this is only something which will suit the technocrats and it will not suit the people, and it will not suit the interest of the Railways as a whole.

Then I would like to refer to the losses of property. That was estimated at Rs. 3 crores for the compensation paid, but the actual losses might have been more. On ticketless travel the loss was estimated at Rs. 25 crores. Madam, I would suggest that these Railways should pay attention to this simple fact. This is about fencing of the Railway property, They should make arrangements for fencing of the railway property, for fencing of railway stations etc. so that people cannot freely come in and get into the train. Why cannot that very simple thing be done, Madam ? It will cost very little. We should see to it that ticketless travel is reduced as much as possible. And, about platform ticket what is the position ? There is no proper check in respect of platform tickets. It simply depends upon the kind of face you possess.

[Shri Lobo Prabhu]

The ticket collector never bothers to see whether the person possesses a platform ticket or not. If you have a good and beautiful face you need not have a platform ticket under the current dispensation. Therefore, what I suggest is, you must have only one exit from the platform ; you must have only one exit from the yard. It must be properly guarded. You should use your Railway Protection Police much better and to a greater effect than what you have done so far. There have been various complaints voiced that they don't cooperate wttih the GRP ; and more than that, they simply spend their time in travelling from here and there in these very saloons.

We have been given certain figures about ticketless travel. It has been claimed that detection of thicketless travel has been reduced by 66 per cent. It is nothing actually. They have fallen by 66 per cent because you have made the punishment so deterrent that parties come to terms with your staff. Therefore, it is better that you take practical measures to check entry on platforms and on your trains. Thereby you would be able to save this loss of Rs. 25 crores from ticketless travel.

And lastly, Madam. this hardy annual, about these passes and PTOs issued to your officers. I was a Member of the Estimates Committee which after great consideration had decided that the passes of officers may be reduced to the same level as the passes of the staff, from six to three. And, the Railway Board has not cared in the least to consider this suggestion. This is not fair to the travelling public who are simply pushed out by these railway officers by their luggage and by their probably unqualified attendants and relations with them. You have to make up your mind to see that the railway official would not travel more than any other Government servant. An ordinary Government servant gets a pass once in 2 years. The Raiway officers may have it once in one year if you like ; I will go a little further than the Estimates Committee and suggest this. 3 passes are excessive. If it is necessary, because the staff is so powerful, that they must have three passes, railway officers also may have 3 passes.

And lastly, you cannot solve the problem by increasing the fares and freights which the public are compelled to pay, unless you change the Railway Board.

The Railway Board is multiplying all the time. There are additional members, there are temporary members and expenditure even in a year like this is rising. It is rising simultaneously with a reduction of staff of 11,000 people. This is a shame. I shall unite with all the Opposition here, as I did before on another measure against the people to see that this increase in fares and freights will go, and I do hope also that people opposite who do represent the common man, will join with me and see that no increase in fares or freights takes place.

SHRIMATI LAKSHMIKANTHAMMA (Khammam) : We are glad to know he is a common man.

SHRI V. KRISHNAMOORTHI (Cuddalore) : The new Railway Minister does not know much of railways.

SHRI LOBO PRABHU : I hope there will be some attention paid to what I have said. Unless these railways run better, unless there is a saving of Rs. 100 crores as pointed out by the Auditor General, unless there is a saving of at least Rs. 30 or Rs. 40 crores as pointed out by me from those various, items they are not entitled to raise the fares by one paisa and they are not entitled to raise the freight by even less than one paisa.

श्री ग्रमृत नाहाटा (बाडमेर) : ग्रध्यक्षा जी, सबसे पहले तो मैं ग्रपने नये रेल मन्त्री जी को बधाई देना चाहता हूं कि उन्होंने इस सदन के विभिन्न वर्गों और दलों द्वारा व्यक्त भावनाग्रोर का ग्रादर करते हुये एक नई मिसाल हमारे देश के सामने पेश की है जिसकी ग्राशा भूत पूर्व रेलवे-मन्त्रियों से नहीं की जा सकती थी। तीन ऐसे भूतपूर्व रेल मन्त्री इस सदन में हैं ग्रोर उन तीनों को देखते हुए यह कहा जा सकता है

कि रेलवे मन्त्री अक्सर दुर्घटनाओं के शिकार होते रहते हैं। वह स्वयं दुर्घटना मन्त्री होते हैं या नहीं होते हैं, यह मैं नहीं कह सकता हूं लेकिन अक्सर इस देश में राजनैतिक दुर्घटनाओं के शिकार हमारे रेल मन्त्री यहां रहे हैं। उसकी तीन मिसालें हमारे इस सदन में मौजूद हैं। लेकिन आज की बदलती हुई परिस्थितियों में हमारे माननीय नन्दा जी ने जो एक पहलकदमी की है, जो एक संवेदनशीलता का परिचय दिया है देश की जनता की भावनाओं के प्रति, और उनके प्रतिनिधियों की भावनाओं के प्रति वह सराहनीय है और मैं आशा करता हूं कि उनके मन्त्रित्व काल में हमारे रेलवे में एक नई दिशा हमारे रेलों के प्रसाशन में एक नया अध्याय प्रारम्भ किया जायगा। जैसी कि उन्होंने स्वयं घोषणा की है। हमारे रेलवे के प्रशाशन में सुधार की, उसके अन्दर बचत की और भ्रष्टाचार आदि को दूर करने की काफी गुंजाइश है तो इनको भी वह यथार्थ में कर पायेंगे ऐसी आशा हमें बंधती है।

यह सब कहने के बाद, एक विशेष चीज की ओर मैं रेलवे मन्त्री जी का ध्यान दिलाना चाहता हूं। रेलवे विभाग में कर्मचारियों का एक ऐसा वर्ग है कि जो एकदम उपेक्षित है, भुलाया गया है, जिसकी ओर आज तक कभी ध्यान नही दिया गया, उसके हितों की ओर मैं ध्यान दिलाना चाहता हूं और वह वर्ग एक अजीब नाम से पुकारा जाता है। उसे पे-क्लर्क कहा जाता है। सारे भारत की रेलों में सिर्फ ११ सौ पे-क्लर्क हैं जो कि अपनी कम संख्या के कारण शायद अपने हितों की ओर किसी का ध्यान आकर्षित नहीं करा पाते। रेलवे में वेतन भुगतान की व्यवस्था यह है कि चाहे बड़े से बड़ा अधिकारी हो, चाहे छोटे से छोटा कर्मचारी हो, वह जहां कार्य करता है उसका वेतन उसके कार्य-स्थल पर दिया जाता है चाहे दफ्तर में काम करने वाला बड़ा अधिकारी हो, चाहे स्टेशन पर, वर्कशाप में या क्षेत्र में काम करने वाला कर्मचारी हो, चाहे गेंगमैन हो जो जंगलों में रेलवे लाइनों पर काम करता है, जो भी कर्मचारी जहां काम करता है उसको उसके कार्य-स्थल पर वेतन का भुगतान किया जाता है। लाखों कर्मचारियों के करोड़ों रुपये का भुगतान हर माह केवल 11 सौ आदमी इस पूरे रेलवे विभाग में करते हैं। मैंने हिसाब लगाया है, यद्यपि अलग अलग रेलों में कार्य का अलग अलग मापदण्ड तय है लेकिन उसका कभी पालन नहीं किया जाता। यथार्थ में देखा यह गया है कि एक एक पे-क्लर्क एक एक महीने में पांच पांच लाख रुपये का भुगतान करता है जिसका नतीजा यह होता है कि उसकी कार्य-दक्षता तो कम होती है वह होती ही है, बहुधा और साधारण तया बल्कि हमेशा ही मैं कहूंगा होता यह है कि हर पे-क्लर्क को अपनी जेब से पैसा देना पड़ता है क्यों कि भुगतान में जो वह पैसा अदा करता है, उसमें कमी रह जाती है और जब हिसाब देता है तो उसमें उतने पैसे का हिसाब नहीं दे पाता। कभी सौ सौ और कभी डेढ़ डेढ़ सौ रुपये, यहां तक कि कभी कभी एक साधारण पे-क्लर्क कोहजार हजार रुपये अपनी जेबों से देना पड़ता है क्यों कि इतना बड़ा बोझ उनके ऊपर होता है कि उसके साथ वह न्याय नहीं कर पाते। वेस्टर्न रेलवे में यह नियत है कि एक पे-क्लर्क ढाई लाख रुपये की अदायगी करेगा। लेकिन उससे पांच लाख रुपये की अदायगी करायी जाती है जिसका कि भार वह उठा नहीं सकते। मगर उन्हें उठाना पड़ता है और उसके लिए उन्हें दण्ड पड़ता है, उनके वेतन से हर माह कटौती होती है। इसलिए मैं निवेदन करूंगा कि यदि आप इस कार्यभार को कम नहीं कर सकते तो कम से कम जो निश्चित है आपके यहां उससे अधिक कार्य तो इनसे न लीजिये। रेलवे बोर्ड में आप नए नए सदस्य भर्ती कर सकते हैं लेकिन छोटे लोग-11 सौ आदमी इतना बड़ा काम करते हैं इनकी संख्या नहीं बढा सकते। इनकी भर्ती के लिए कहते हैं कि बचत अभियान चल रहा है

[श्री अमृत नहाटा]

नई नियुक्तियां नहीं करेंगे। इससे उनके ऊपर कार्य का बोझ बढ़ता जा रहा है और नये पे-क्लर्क्स रखे नहीं जा रहे हैं। इसलिए में निवेदन करना चाहता हूं कि इनके काम का बोझ कम किया जाय। ढाई लाख, दो लाख रुपये से ज्यादा अदायगी किसी पे क्लर्क से न कराई जाय और उसके लिये जितने पे-क्लर्कस की आवश्यकता हो वह रखे जांय। और यह नाम भी अजीब है—पे-क्लर्क का। ये लोग बैंक्स से रुपये लाते हैं—एक एक करोड़ रुपये, दस दस लाख रुपये और बीस बीस लाख रुपये बैंक से लेकर चलते हैं जिनको गिनने की भी फुर्सत इन्हें नहीं होती। बोरों में रुपयों के नोट भर कर और विश्वास के आधार पर दस्तख्त करके चले आते हैं। इसके बाद वह पैसा आपस में बांट बांट कर अलग अलग लाइनों पर निकल जाते हैं लोगों को पैसे की अदायगी करने के लिए। यह सरकारी खजाना है जो चल खजाना है जिसके रक्षक हैं वह, उस खजाने के पहरेदार हैं यह। दूसरे किसी विभाग में जो कर्मचारी यह कार्य करता है पैसा लेता है और देता है उसको कैशियर कहा जाता है लेकिन इनको पे-क्लर्क कहा जाता है। रेलवे के तमाम पे-क्लकर्स बराबर यह निवेदन करते आ रहे हैं कि उनका नाम बदला जाय। कहा जाता है कि नाम में क्या रखा है ? नाम में बहुत कुछ रखा है। यही लोग जब बैंकों में जाते हैं या स्टेशनों पर उतरते हैं तो हेठी की निगाह से देखे जाते हैं और जगह जगह अपमान्ति होते हैं। बैंकों के अधिकारी पूछते हैं कि आप क्या हैं ? पे-क्लर्क हैं। आपकी तनख्वाह क्या है ? 110 रुपये, 170 रुपये। तो नतीजा यह होता है कि इनको जगह जगह अपमानित होना पड़ता है, नीचा देखना पड़ता है। अगर बैंक में जो कर्मचारी पैसा लेता है और देता है उसको कैशियर क्यों कहा जाता है तो रेलवे में जो आदमी पैसा लेता है और देता है उसको कैशियर क्यों नहीं कहा जाता है ? और जो वेतन दर सरकार के दूसरे विभागों में कैशियर्स के लिए नियत है वही वेतन दर और वही सुविधाएं रेलवे के कैशियर्स को भी प्रदान की जानी चाहिए और दुभाती-व्यवहार यानी डिस्क्रिमिनेशन नहीं होना चाहिए।

तीसरी बात यह है कि इनकी सुरक्षा की व्यवस्था नहीं है। कई बार इनको लूटा गया है, इनके कत्ल हुए हैं। कभी कुछ अर्सा पहले एक पे-क्लर्क और उसके साथ दो गार्ड्स को कत्ल कर दिया गया और खजाना लूटकर ले गये। यहां तक कि जो पे-क्लर्क पैसा ले जा रहा था, जिसकी हत्या हुई, आजतक रेलवे ने उसके परिवार को कोई कोई मुआवजा नहीं दिया। वे कहते हैं कि हमारे यहां मुआवजे का कोई प्राविधान नहीं है।

कुछ रेलवेज में पे-क्लर्क्स के लिए विशेष बोगियां होती हैं, कोचेज होती हैं, जिनमें तिजोरी होती हैं, सलाखें होती हैं और सुरक्षा की व्यवस्था होती है। लेकिन अब बचत के नाम पर उन कोचेज को खत्म किया जा रहा है। सुरक्षा अधिकारियों ने, रेलवे सिक्योरिटी आफिसर्ज ने और पेट्रोल-पुलिस ने यह शिफारिश की है कि हर रेलवे में इस प्रकार की सुरक्षात्मक कोचेज की व्यवस्था की जाय, लेकिन बचत के नाम पर उनको हटाया जा रहा है। बड़े बड़े आफिसर्ज के लिए सैयून्ज कम नहीं किये जाते, लेकिन पे-क्लर्क्स के लिये जो पैसा लेकर अदायगी के लिए निकलते हैं,सुरक्षा की व्यवस्था खत्म की जा रही है, उनके लिये थर्ड क्लास या सैकेण्ड क्लास में रिजर्वेशन की व्यवस्था भी नहीं की जाती है। उन से कहा जाता है तुम स्वयं रिजर्वेशन की व्यवस्था करा सकते हो तो करा लो। उन को जंगलों में पड़ा रहना पड़ता है, वहां वे पेमेन्ट्स करते हैं लेकिन उनकी सुरक्षा की कोई व्यवस्था नहीं है। दो पुलिस कर्मचारी जो उस के साथ रहते हैं उनकी भी यह जिम्मेदारी

नहीं है कि वे उस को हाथ तक लगायें और कई बार तो ऐसा देखा गया है कि वे बहुत ज्यादा ध्यान नहीं देते। इसलिए मैं चाहता हूँ कि इन पे-क्लर्क्स के आनेजाने के लिये विशेष कोचेज की व्यवस्था की जाय।

जब वे स्टेशन पर अदायगी के लिये पहुंचते हैं तो गैंगमैनों या दूसरे लोगों की अदायगी की व्यवस्था भी सारे देश में एक तरह की होनी चाहिए। होता यह है कि जब पे-क्लर्क पैसा लेकर आता है तो उस पर सब टूट पड़ते हैं—स्टेशन मास्टर, पी०डब्लू०आई०, गैंगमैन सब आते हैं, कोई बिल उठा कर ले जाता है, कोई कुछ ले जाता है क्योंकि उस पर काम का बोझ बहुत अधिक होता है, कोई व्यवस्थित ढंग से वहां पर वेतन का भुगतान नहीं हो पाता है। इस लिये सारे देश में अदायगी की एक दक्ष व्यवस्था रेलवे बोर्ड की तरफ से होनी चाहिये ताकि वहाँ पर कोई गड़बड़ न होने पाये।

मैं आशा करता हूँ कि रेलवे मंत्री जी इस छोटे से उपेक्षित वर्ग की तकलीफों की ओर ध्यान देंगे और उनको दूर करने की चेष्टा करेंगे।

श्री श्रीचन्द गोयल (चण्डीगढ़) : सभापति महोदया, रेलवे मंत्री जी के कल के व्यवहार से ऐसा लगा कि जो बजट सरकारी कर्मचारियों ने या पहले के किसी मंत्री की सलाह से बना था, मानों उसकी जिम्मेदारी वे अपने ऊपर नहीं लेना चाहते—इस प्रकार का भाव उन्होंने पैदा करने की कोशिश की है। मैं यह कहना चाहूँगा कि रेलवे मंत्रालय हमारे देश का सार्वजनिक क्षेत्र में काम करने वाला सबसे बड़ा उद्योग है जिस पर चार हजार करोड़ रुपये का सरमाया लगा हुआ है। इस प्रकार के विभाग को 5-6 महीने तक लगातार किसी मंत्री के बिना खाली छोड़ना इस बात की दलील है कि हमारी प्रधान मंत्री जी जिन चीजों को प्राथमिकता देनी चाहिये, उनको प्राथमिकता न देकर दूसरी चीजों को अधिक प्राथमिकता देती हैं। उन्होने अपनी कांग्रेस वर्किंग कमेटी के सदस्यों की नियुक्ति करना अपना पहला कर्तव्य समझा, लेकिन इस विभाग में एक पार्ट टाइम मंत्री से काम चलाती रहीं, जिनके पास पहले ही एक दूसरा विभाग था और जो बेचारे वैसे ही बीमार भी थे। मैं यह कहना चाहता हूँ कि इस विभाग की तरफ ज्यादा तवज्जह देने की आवश्यकता थी।

सभापति महोदया, जब मैं रेलवे के फाइनेन्स की तरफ ध्यान डालता हूँ—पंचवर्षीय योजना में रेलवे बोर्ड ने जितने धन की मांग की थी, उसके मुकाबले केवल 1525 करोड़ रुपया इस चौथी पंचवर्षीय योजना के लिये मिलता है। इसके साथ साथ जिम्मेदारी इस बात की आती है कि चौथी पंचवर्षीय योजना में हमारा यह रेलवे विभाग ३२९ करोड़ रुपये के साधन जुटाये ताकि पंच वर्षीय योजना के काल में जो इसके विस्तार की आवश्यकता है—विस्तार की आवश्यकता तो पड़ेगी ही, मैं समझता हूँ कि आय-वर्ष 3 प्रतिशत की वृद्धि होती है हमारे पैसेन्जर ट्रैफिक के अन्दर और यह देखते हुए कि हमारे देश में कृषि का विकास हो रहा है, हमारे देश में उद्योगों का विकास हो रहा है, हमें यह अनुमान लगाना चाहिए कि हर वर्ष इन दोनों प्रकार के ट्रेफिक का दबाव हमारी अर्थव्यवस्था पर किस रूप में आनेवाला है। क्या हमारा मंत्रालय इस बात की तैयारी कर रहा है या नहीं कर रहा है?

मैं यह कहना चाहूँगा कि हमारा रेलवे विभाग वह विभाग है जो एक-दो वर्ष पहले हमारे जैनरल रेवेन्यूज में, हमारे देश के जैनरल बजट में सहायता करता रहा है, लेकिन अब दुर्भाग्य से स्थिति बदल रही है, अब यह घाटे में जाने लगा है। मैं आपके सामने सारा विवरण देकर यह स्पष्ट करूँगा कि किस

[श्री श्रीचन्द गोयल]

प्रकार से बैड-एण्ड-फौल्टी प्लानिंग के कारण, किस ढंग से मंत्रालय के अन्दर जो मैल-एडमिनिस्ट्रेशन है, उसके कारण, आज इस विभाग को इस स्थिति के अन्दर लाकर खड़ा कर दिया है कि यह हमारे लिये घाटे का सौदा बन गया है। जब मैं आगे की तस्वीर देखता हूं तो मुझे बिलकुल काली तस्वीर दिखाई देती है। नन्दा जी ने सोचा होगा कि किसी न किसी प्रकार से जनता की आलोचनाओं से बचने के लिये पोलिटीकल प्रेशर के दबाव में आकर उन्होंने कुछ कदम उठाये होंगे, लेकिन एक मंत्री के नाते उन पर यह पवित्र कर्तव्य आयद होता है कि वह आगे का भी विचार करें, अपने पांच सालों के बारे में भी विचार करें। आज रेलवे विभाग पर जो जिम्मेदारियां आनेवाली हैं, क्या उन जिम्मेदारियों को वह निभाने की तैयारी कर रहे हैं या जैसे-तैसे कर के अपना समय निकालना चाहते हैं। उन्होंने कल कलाबाजी खाई है और यह देखा कि उन्होंने जो तर्क अपने पहले भाषण में दिये, बिलकुल उसके विपरीत आचरण कल उन्होंने किया। मैं उदाहरण देकर उनके सामने ये सारी चीजें स्पष्ट करूंगा। नन्द जी ने इस बात को स्वीकार किया है कि प्रतिवर्ष 45 करोड़ रुपये का घाटा हमारे पैसेन्जर ट्रैफिक के अन्दर पड़ता है और उन्होंने इस बार साढ़े पच्चीस करोड़ रुपये की व्यवस्था सामान के भाड़े में वृद्धि कर के उसको सब्सीडाइज करने की कोशिश की है। हालांकि उनके भाषण में दलील यह दी गई थी कि अगर हम यात्रियों का किराया बढ़ाते हैं तो उसका हमारे देश की अर्थ व्यवस्था पर मुद्रास्फीति के रूप में कम असर पड़ता है, लेकिन अगर चीजों के सामान का भाड़ा बढ़ाते हैं, तो मुद्रास्फीति पर वह ज्यादा प्रभावकारी होता है, लेकिन मुझे दिखाई यह दिया कि सदस्यों से तो वह कहते हैं कि घाटा है लेकिन आचरण बिलकुल विपरीत करते हैं। मेरे भाई लोबोप्रभू ने ठीक कहा है कि आज हमने सामान के भाड़े में जो वृद्धि की है, चूंकि उसमें इस प्रकार का सामान आता है जैसे चीनी, स्टील, सीमेन्ट, कैरोसीन और ऐसी दूसरी चीजें जिनका रोजमर्रा की जिन्दगी से वास्ता पड़ता है, सभापति महोदया जिनका खासतौर से आप बहिनों के रोजाना के बजट से सीधा वास्ता पड़ता है, अगर उन सारी चीजों का भाड़ा बढ़ायेंगे तो क्या उसका असर सीधे तौर पर लोगों पर नहीं पड़ेगा। बात तो केवल इतनी है कि जिस तरह से पंजाबी में झटका करना कहते हैं और धीरे धीरे जिवह करना कहते हैं, शायद झटका बरदाश्त करने की हिम्मत नहीं रखते, इस लिये जिवह करना चाहते हैं, उसको पता भी न चले और काम भी कर जांय। लेकिन देश की अर्थ व्यवस्था को दृष्टि में रखते हुए मैं कहना चाहूंगा कि यह ज्यादा हानिकारक है, इस से आप ज्यादा मुद्रास्फीति पैदा करेंगे यह व्यवस्था देश की अर्थव्यवस्था को ज्यादा बुरे तरीके से हिलाकर रख देगी।

नन्दा जीने अपनी उन जिम्मेदारियों का अहसास न करते हुए कल ही घोषणा कर दी कि जो 44.96 करोड़ रुपया हमें अगले वर्ष के प्लान के लिये जो अपने हिस्से का देना चाहिये था, उसके बजाय हम 31.96 करोड़ रुपया देंगे। इसलिये जैसा मैंने कहा इस बात की चिन्ता की जानी चाहिये कि अगले वर्षों में यहां की वित्तीय स्थिति का क्या बनेगा, रेलवे के विकास पर इस का क्या असर पड़ेगा, इस दृष्टि से इस पर विचार किया जाना चाहिये। सुन तो लीजिए। यह अर्थ-व्यवस्था और वित्त का पेचीदा मसला है। जरा इसको समझने के लिए अक्ल से काम करेंगे और पगड़ी हटाकर मेरी बात सुनगें, उसमें अक्ल का इस्तेमाल करेंगे तो जो कुछ मैं कह रहा हूं उसके पीछे आपको तर्क दिखाई देगा। मैं यह कहना चाहता हूं कि नन्दा साहब पंचवर्षीय योजना के अंतिम तीन वर्षों में फालतू दो सौ करोड़ रुपय की

व्यवस्था करेंगे लेकिन आज वे इस बात की प्लानिंग नहीं कर रहे हैं कि वे दो सौ करोड़ रुपये आखिर इनके पास कहां से जुटेंगे ? मुझे तो साफ दिखाई दे रहा है कि रेलवे के खर्चे के अन्दर वृद्धि हो रही है। स्टील की कीमतें बढ़ी हैं। ये कमीशन मुकर्रर किया गया है जोकि सरकारी कर्मचारियों के वेतन बढ़ाएगा। तो मैं कहना चाहता हूँ कि इन सब चीजों के बढ़े हुए मूल्य और सरकारी कर्मचारियों को बढ़े हुए वेतन देने से जो खर्चा बढ़ेगा उसका मुकाबला करने के लिए वे किस प्रकार से रेलवेज को साउन्ड लाइन्स पर चलाना चाहते हैं। नन्दा जी अभी अभी इस मंत्रालय में आये हैं। पता नहीं उन्होंने एडमिनिस्ट्रेटिव रिफार्म्स कमीशन की सिफारिशें पढ़ ली हैं या नहीं ? मैं चाहता हूँ कि वे उनकी सिफारिशों को या और जो दूसरी कमेटीज की रिपोर्टें हैं चाहे वह वांचू कमेटी की रिपोर्ट हो या कोई दूसरी हो, उनको देखें जिसमें कहा गया है कि रेलवे को साउन्ड कामर्शियल लाइन्स पर चलाना चाहिए। उसमें किसी प्रकार की राजनीति को दखल नहीं देना चाहिए वरना सार्वजनिक क्षेत्र के अन्दर चलने वाले इस उद्योग को, जोकि हमारे देश की सेवा और आय का साधन था, बहुत बड़ा धक्का पहुँचेगा।

जहांतक सामान के यातायात का प्रश्न है, इसके ऊपर अभी साढ़े 25 करोड़ रुपये का बर्डेन लगाया गया है। वह बर्डेन शायद थोड़ा सा हलका हुआ होगा क्योंकि नन्दा जी ने, जहां तक फ्रूडग्रेन्स का ताल्लुक है, दूधे का ताल्लुक है, उसकी दरों में कमी की है। इस कारण साढ़े 25 करोड़ की वह राशि कुछ कम हो जायेगी। मैं कहना चाहता हूं कि जहां तक सामान के यातायात का प्रश्न है, जो एडीशनल बर्डेन उसके ऊपर डाल दिया गया है, उसके सम्बन्ध में नन्दा जी ने बड़ी मजेदार दलील दी जोकि मेरी समझ में नहीं आई। उन्होंने कहा है कि जो रोड ट्रान्सपोर्ट है उसके साथ मेल बिठाने के लिए हमने इन चीजों की दरों में वृद्धि की है। इसमें मेल बिठाने का ताल्लुक कहां से आता है? उनके साथ तो सीधी प्रतियोगिता है। आपके नीचे की जमीन तो खिसकने लगी है। गुड्स ट्राफिक को धीरे धीरे रोड ट्रान्सपोर्ट खींचता चला जा रहा है। आज वह हर प्रकार की सुविधायें देते हैं। अगर माल गुम हो जाता है या खराब हो जाता है तो बहुत शीघ्रता के साथ उसके क्लेम पर फैसला करते हैं। गारन्टी के साथ बहुत जल्दी वे माल को निश्चित स्थान पर पहुँचाते हैं। दूर दूर तक जाने वाली चीजें और अनाज तो रेलवे के द्वारा जाता है लेकिन जो कीमती चीजें और थोड़े फासले पर जाने वाली चीजें हैं उनका धीरे धीरे हमारा जो सड़कों का यातायात है वह आपके पास से खींचता जा रहा है। ऐसी दिशा में आप किस प्रकार से उनकी प्रतियोगिता में और उनके मुकाबले में टिक पायेंगे जबकि एक अतिरिक्त बोझा आप डालने जा रहे हैं— कम से कम यह बात मेरी समझ में नहीं आई।

15.47 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

इसके साथ साथ में एक बात यह कहना चाहता हूँ कि नन्दा जी ने अपने बजट भाषण में कहा है कि पिछले वर्ष हमें इस प्रकार की आशा थी कि 9 मिलियन टन्स का भाड़ा और ट्राफिक उपलब्ध होगा लेकिन उसके मुकाबले में साढ़े 5 मिलियन टन्स का ट्राफिक आपको उपलब्ध हुआ है। तो क्या आप दीवार पर लिखा हुआ पहचान नही रहे हैं कि आज रुझान किस तरफ है। यह ट्राफिक आपकी तरफ आकृष्ट होने के बजाये आपसे दूर भागता जा रहा है। क्या आप इस बात की व्याख्या करेंगे कि आपका विभाग आगे कौन से साधन उपलब्ध करने जा रहा है कि जिससे इस सारे सामान के यातायात को आप अपनी आकृष्ट कर सकें। इसके साथ साथ मैं यह भी कहना चाहता हूँ कि क्या आप अपनी कार्यक्षता, एफीशियंसी को बढ़ाने के लिए कोई उपाय सुझायेंगे ? आप तो

[श्री श्रीचन्द गोयल]

सदाचार समिति के अध्यक्ष रहे हैं। आज भिन्न भिन्न स्तरों पर जो भ्रष्टाचार दिखाई देता है वह आपकी नोटिस में भी आया होगा तो उस भ्रष्टाचार को दूर करने के लिए आप क्या उपाय करेंगे ताकि यातायात आपकी तरफ आकृष्ट हो और जिस प्रकार के अनुमान आपने लगाये हैं उनको आप पूरा कर पायें ? मैं कहना चाहूंगा कि जिसके साथ आपका मुकाबला है जबतक उससे बेहतर सुविधायें आप नहीं देंगे आप अपनी कार्यदक्षता, एफीशिएन्सी नहीं बढ़ायेंगे तबतक आप ऐसी आशा न रखें कि ये जो लक्ष्य आपने रखे हैं, अगले वर्ष सामान और यातायात के लिए उनको आप पूरा कर पायेंगे। मैं समझता हूं आज इस बात की जरूरत है कि जो आपने साढ़े 25 करोड़ रुपए का अधिक बोझा यातायात के ऊपर डाला है उसको वापिस लें। तभी आपके लिए सम्भव होगा कि जो लक्ष्य आपने रखा है वह पूरा हो और जिस प्रकार आप नफा कमाना चाहते हैं वह आप कमा सकें।

इसके साथ साथ मैं यह भी कहना चाहूंगा कि आपके विभाग में जो योजनायें बनती रही हैं उनमें मुख्यतः तीन प्रकार के दोष रहे हैं। तो यह एक दोष रहा है कि अनएकोनामिक सेक्टर्स के अन्दर आप रेलवे लाइन्स का विस्तार करते रहे हैं राजनीतिक दबाव में आकर आपने ऐसा किया और फिर एक यह नियम बन गया कि हर एक राज्य को एक नयी रेलवे लाइन मिलनी चाहिए बिना इस बात का विचार किए हुए कि जो नई लाइन हम डालने जा रहे हैं वह आर्थिक दृष्टि से आपके लिए लाभकारी सिद्ध भी होगी या नहीं। इस सम्बन्ध में मैं दो एक उदाहरण देना चाहूंगा। पूना में एक लाइन है जिसपर आप 6 करोड़ रुपया खर्च कर चुके हैं और अभी उसको चालू करने के लिए लगभग साढ़े तीन करोड़ रुपए और खर्च करने पड़ेंगे। इसी प्रकार राजस्थान में उदयपुर-हिम्मतनगर लाइन है जिसपर आपने 13 करोड़ रुपया खर्च किया है क्या आपने पता किया है कि वहां पर सिर्फ एक मालगाड़ी रोज चलती है और एक पसेन्जर जाती है जोकि आधी खाली रहती है। इस बात की आप जांच-पड़ताल करवा लें कि जो कुछ मैं कर रहा हूं उसमें सत्यता है या नहीं। तो एक तो जैसा मैंने कहा कि अनएकोनामिक सैक्टर्स में आपने विस्तार किया है।

दूसरी बात मैं यह कहना चाहता हूं कि आपने कई क्षेत्रों में ओवर एक्सपैंशन किया है। और वह इस कारण कि प्लानिंग कमीशन और आपके मन्त्रालय ने आपको जो आंकड़े दिए उनमें अन्दाजा सही नहीं लगा। उदाहरण के लिए सन् 60 में यह कहा गया था कि 65 के अन्दर जो कोल का प्रोडक्शन है वह 105 मिलियन टन होगा लेकिन मैं कहना चाहता हूं कि सन 70 के अन्दर भी 105 मिलियन टन का प्रोडक्शन नहीं होगा। इसी प्रकार से कहा गया था कि 65 के अन्दर 9.3 मिलियन टन स्टील का प्रोडक्शन होगा लेकिन 69 में हम देख रहे हैं कि 7 मिलियन टन से भी कम उसका प्रोडक्शन है आपने उन अन्दाजों के आधार पर अपना सारा विस्तार किया लेकिन आपकी सारी कैपासिटी, रोलिंग स्टाक की ओर दूसरी, बेकार गई क्योंकि सही आंकड़े आपको नहीं दिए गए थे। इसलिए मैं यह कहना चाहूँगा कि आपका जो विस्तार है, जो आपकी योजनाएँ हैं वह अनबैलेंस्ड हैं और उसके लिए खास तौर पर मैं यह कहना चाहूंगा कि जब भी आप उसका विस्तार करते हैं तो आपको तीन चीजों का विचार करना पड़ता है, उसकी तीन आवश्यकतायें होती हैं। एक तो जहां से आप माल भेज रहे हैं वहाँ पर उसका लदान करने की सुविधा है या नहीं, वहां आप गाड़ी खड़ी कर सकते हैं या नहीं, दूसरे जो लाइन आपने बिछाई है उसके ऊपर अनइंटरप्टेड, बिना रुके हुए जो सामान है वह जा सकता है या नहीं, और तीसरी आवश्यक बात जो है, जिसकी ओर मैं आपका ध्यान खींचना चाहूंगा वह यह है कि जो रिसीविंग एण्ड है,

जहां माल जाना है, वहां पर उसको क्लिग्ररेंस देने के लिए सारी व्यवस्था है या नहीं ग्रौर वह माल वहां पर जाकर रुक सकेगा। मंत्री महोदय हरियाणा के प्रतिनिधि हैं, उनको पता है कि 1967-68 में वहां सारे स्टेशनों पर कितनी मुद्दत तक प्लेटफार्मों पर बोरे के बोरे ग्रनाज ग्रौर दूसरी चीजें पड़ी हुई थीं, रेलवे उनको उठाने की स्थिति में नहीं थी। क्या ग्रापने इस बात का विचार किया कि ग्रापकी योजनाग्रों में कहां पर कमी है ? जब तक ग्राप इस के ग्रन्दर सुधार नहीं करेंगे ग्रौर जब तक इस प्लेनिंग को ग्राप ठीक दिशा नहीं देंगे तब तक मैं समझता हूं इस के ग्रन्दर सुधार नहीं हो सकता।

इसके साथ-साथ मैं यह कहना चाहता हूं कि हमने जो कुछ पुराना मेयार रक्खा था, जो पुरानी कसौटी रक्खी थी नई लाइनों के लिए वह यह थी कि पहले ग्रौर छः साल के बाद ग्रौर ग्यारह साल के बाद ग्राप यह देखेंगे कि यह लाइनें फायदा देने लगी हैं या नहीं।

श्री रणधीर सिंह : हम चाहते है कि ग्रन-एकानमिक लाइनें न हों।

श्री श्रीचन्द गोयल : हमें सारी चीज को देखना है। ग्राप ही इस के ठेकेदार नहीं हैं। क्या ग्राप सारे हिन्दुस्तान की ग्रर्थ-व्यवस्था पर विचार नहीं करेंगे, एक एक लाइन को ले कर कि सारा हिन्दुस्तान किधर जा रहा है ? मैं समझता हूं कि हमारा कर्त्तव्य है कि हम सरकार का ध्यान इसकी ग्रोर दिलायें। ग्रापने जो कसौटी पहले रक्खी थी, पुराने वक्त में, उसको देखते हुए ग्राज एक लाइन पर दसगुना ज्यादा खर्च होता है। इसलिए मैं समझता हूं कि ग्राप को यह कसौटी बदलनी चाहिए। ग्राप 6 ग्रौर 11 साल के बजाय 3 ग्रौर 5 साल की कसौटी रक्खें ताकि जो लाइन ग्रापने डाली है उसके बारे में पता लग सके कि वह लाभकारी है या नहीं।

जो ग्राप की वर्क-शाप्स हैं ग्राप उनका पुनर्संगठन करें। कम से कम 25 हजार ग्रादमी फंक्शनल बेसिस पर जिस वर्कशाप में हैं उनको ग्राप ग्रर्गनाइज करें। मैं निवेदन करना चाहूंगा कि ग्राज ग्रापके निर्णयों में ढील रहती है, निर्णय लेने वाले सरकारी ग्रधिकारी डरते रहते हैं कि पता नहीं जो मंत्री महोदय हैं उनको हमारा निर्णय पसन्द ग्रायेगा या नहीं। इसको हम बिल्कुल छोड़ दें। उनको इस बात की छूट होनी चाहिए कि साऊंड ग्रौर कामर्शल बेसिस पर उद्योग को बढ़ाने के लिए वह जो ठीक निर्णय समझें उसको निष्पक्ष नीति से बिना किसी भय ग्रौर बिना किसी पक्षपात के ले सकें। जब ग्राप इस प्रकार की स्थिति इसके ग्रन्दर लायेंगे तभी सफलतापूर्वक ग्रपने काम को कर सकेंगे।

इसके साथ साथ मैं सिर्फ़ ग्रपने कामर्शल क्लर्क्स के सम्बन्ध में, जिनका मैं रिप्रेजेन्टेशन करता हूं, कहना चाहूंगा। चूंकि सौभाग्य से या दुर्भाग्य से श्री नन्दा ग्राई० एन० टी० यू० सी० के प्रेजिडेण्ट हैं, इसलिए मैं चाहूंगा कि रेलवे मंत्री के नाते......

श्री राम सुभग सिंह (बक्सर) : ग्रब श्री नन्दा हट गये।

श्री श्रीचन्द गोयल : हट गए तो ग्रच्छा हुग्रा। जो भी प्रेजिडेण्ट हैं उनको वह ग्रपने दिमाग में न रक्खें। श्री पुनाचा ने ग्रपने सामने यह सिद्धान्त रक्खा था कि रेलवे में जितनी भी कटेगरी-वाइज यूनियन्स हैं उनको रिकग्निशन मिलना चाहिए। ग्राज क्या स्थिति है ? मैं निवेदन करना चाहूंगा कि जो एक या दो बड़े बड़े संगठन हैं उनको छोड़ कर जितने भी कटेगरी-वाइज ग्रार्गेनाइजेशन है, कोई भी उनकी बात नहीं सुनता है, उनसे लाखों रुपये रिश्वत के मांगे जाते हैं उनकी मांगों पर विचार करने के लिए। इसके लिए ग्रावश्यक है कि मंत्री महोदय ग्रपने समय में एक पुण्य कार्य कर जाएँ कि जो भी कटेगरी-वाइज यूनियन्स हैं उनमें से

[श्री श्रीचन्द गोयल]

एक एक को रिकग्नाइज किया जाये। उसके बाद उनका फेडरेशन बने। आज जो स्थिति है वह उनके माफिक नहीं आती इसलिये सरकार उनको स्वीकार नहीं करना चाहती। मैं कहना चाहूंगा कि आज जो कटेगरी-वाइज यूनियन्स हैं उनको अपने ग्रीवान्सेज और शिकायतों को रेलवे बोर्ड के सामने और सरकार के सामने रखने का मौका क्यों न दिया जाय? आज इस बात को कह कर इस बात से इन्कार कर दिया जाता है कि वह बड़े फेडरेशन के अंग नहीं है। मैं समझता हूँ कि यह बड़ी गलत स्थिति है। आज केवल कागजों पर ही उनकी मेम्बरशिप रह गई है, उन संगठनों के नीचे से जो जमीन है वह खिसकने लगी है। इसलिए आप इसको प्रत्यक्ष रूप से सामने रख कर कोई निर्णय करें।

जहां तक दिल्ली का सम्बन्ध है, उसकी एक इंडस्ट्रियल कमेटी बनी थी। यहां के कामर्शल क्लर्क्स की काफी दिनों से कई शिकायतें चल रही हैं। जो कटेगरी-वाइज स्टाफ है उनके आ जाने से उनकी जो एक चेन है वह समाप्त हो जाती है। इसके साथ ही जो दूसरी कटेगरीज है उनकी ग्रेड्स सही तरीके से रिवाइज नहीं हुई हैं। आज तक उनको हम ठीक नहीं कर पाये हैं। मैं समझता हूं कि उनके ऊपर भी आप सहानुभूतिपूर्वक विचार करेंगे।

SHRI P. M. MEHTA (Bhavnagar): Sir, there is no quorum in the House.

MR. DEPUTY SPEAKER: Let the quorum bell be rung.........now there is quarum Shri Nitiraj Singh Choudhary.

श्री नीतिराज सिंह चौधरी (होशंगाबाद): उपाध्यक्ष महोदय, रेलवे बोर्ड के बारे में मेरी एक मान्यता रही है, और दिन प्रति दिन वह मान्यता बढ़ती गई है कि वह एक बहुत बड़ा कैदखाना है। जो भी मंत्री उसके अन्दर आते हैं वह उसमें जकड़ जाते हैं और अपनी बुद्धि के अनुसार काम नहीं करते, वह रेलवे बोर्ड की मर्जी के अनुसार चलते हैं। अब देखना यह है श्री नन्दा, जो जनता के प्रतीक और कामगारों के जिम्मेदार कार्यकर्ता के रूप में आये हैं, इस कैदखाने से कितना निकल पाते हैं। इस कैदखाने के अन्दर पहुंचते ही उनसे इस कैदखाने के जिम्मेदार अधिकारियों ने जो रेलवे बजट प्रस्तुत करवाया है वह उसके अधिकार को बतलाता है। श्री नन्दा ने उससे निकलने की कोशिश की और तीसरे दर्जे के रेल के भाड़े में जो बढ़ोतरी हुई थी उसको वापस ले लिया, लेकिन जिन दूसरी चीजों के बारे में कई सदस्यों ने उल्लेख किया उनके भाड़े अभी बढ़े हुए हैं और उनके बारे में मुझे कुछ बातें कहनी हैं। विशेषकर मैं रेल के कामगरों के बारे में उनका ध्यान आकर्षित करना चाहता हूं।

रेलवे में बहुत सी थर्ड क्लास एम्प्लायीज की कटेगरीज हैं, जिनमें स्टेशन मास्टर, असिस्टेण्ड स्टेशन मास्टर, पे क्लर्क्स, गुडस क्लर्क्स, कामर्शल स्टाफ आदि आते हैं। उन सबकी भरती की योग्यताएं एक सी है, पर उनके शुरू शुरू के वेतन राशियां अलग-अलग हैं। क्या मैं आशा करूं कि जब हर आदमी की भरती की योग्यतायें एक हैं तो उनके शुरू के वेतन भी एक से हो? आगे जाकर उनमें काम के अनुसार बढ़ोतरी हो सकती है और जिम्मेदार पदों के अनुसार परिवर्तन हो सकता है।

श्री नन्दा ने कहा कि रेलवे का खर्च बहुत है और यदि खर्च से आमदनी कम होगी तो रेलें नहीं चल सकेंगी। यह बात बिल्कुल सही है कि कोई भी संस्था खर्च से आमदनी कम होने पर चल नहीं सकती है। हम लोगों को देखना यह है कि जिस तरह से रेलवे चल रहीं है उसमें उस पर जो खर्च हो रहा है वह ठीक तरह से हो रहा है या नहीं। इसके बारे में मैं कंट्रोलर एंड आडिटर जनरल की रिपोर्ट की ओर सदन का, और विशेषकर रेलवे मंत्री

महोदय का, ध्यान दिलाना चाहता हूँ। उसके बाद जो बाते सदन में कही जा चुकी हैं उनके सम्बन्ध में कहूंगा।

16.00 hrs.

रेलवे मंत्रालय यह स्वीकार करता है कि प्रतिवर्ष 25 करोड़ रुपये का घाटा रेलवे को बिना टिकट यात्रियों से होता है। तब इस को मिटाने के लिए क्या किया जा रहा है यह बात मेरी समझ में नहीं आती। दिखाई यह देता है कि हर बड़े स्टेशन व हर जंकशन पर गाड़ी पहुंच भी नहीं पाती है और उसके पहले ही खड़ी हो जाती है और उस स्थान को लोग जनता स्टेशन कहने लग गए हैं और बिना टिकट मुसाफिर वहाँ उतर जाते हैं। उस स्टेशन पर गाड़ी बिफोर टाइम पहुँच जाती है चूंकि प्लेटफार्म पर उस समय जगह नहीं होती है, इस वास्ते गाड़ी को वहीं ठहरा दिया जाता है। गाड़ी पहले पहुँचने का कारण भी अकसर यह रहता है कि गाड़ी के चलने का समय बढ़ा दिया गया है, उसको इतना बढ़ा कर रख दिया गया है कि गाड़ी समय से पहले आ जाती है। मैं उदाहरण देता हूं। मध्य रेलवे के जबलपुर इटारसी सैक्शन पर पहले सिंगल लाइन थी। उस वक्त पैसेंजर ट्रेन साढ़े छः घंटे पहुँचने में लेती थी। अब उसको डबल कर दिया गया और गाड़ी साढ़े नौ घंटे लेती है। सिंगल से उसको डबल लाइन किया तो उसके पहुँचने में ड्योढ़ा समय लगा। अब अगर चार लाइने वहां आप कर दें तब तो साढ़े बारह घंटे ही लगेंगे। जब इसके बारे में पूछा जाता है तो कहा जाता है कि इंजीनियरिंग डिफिकल्टी है या दूसरी कठिनाई है। लेकिन मुसाफिर जो चलते हैं वे देखते हैं कि छोटे छोटे स्टेशनों वगैरह पर गाड़ियां आधा आधा और पौन-पौन घंटा खड़ी रहती हैं। यदि रनिंग टाइम बराबर हो गाड़ियां समय से पहुँचने लगे तो खर्च में भी बचत हो सकती है और बिना टिकट जो ट्रेवल होता है, वह भी कम हो सकता है।

मैं खूब सोच समझ कर कह रहा हूं कि रेलवे बोर्ड अपने सुपरविजन में फेल हुआ है। रेल के कर्मचारियों का रेल के कामों के ऊपर सुपरविजन नहीं है। आप आंकड़ों को देखेंगे तो आपको पता चलेगा कि रेलवे में सुपरविजन पर जितना खर्च हो रहा है उतना किसी दूसरे संस्थान पर नहीं होता है। यहां बहुत ज्यादा खर्च होता है और इसको घटाया जा सकता है। हालत क्या है, यह मैं आपको बतलाना चाहता हूं। जहां पर डबलिंग हो रहा होता है या ट्रेक को ठीक ठाक किया जाता है तो जो सामान उसमें लगाया जाता है वह बहुत ही घटिया दर्जे का होता है, बेसाल्ट के बदले शेल लिया जाता है और कड़ी गिट्टी के बदले मुलायम गिट्टी इस्तेमाल में लाई जाती है। मस्टर रोल में जिन के नाम लिखे जाते हैं वे वहाँ हाजिर नहीं होते हैं, किसी का अंगूठा लगा लिया जाता है और पैसा खर्च हुआ बता दिया जाता है। यह जो चीज है इसकी तरफ भी ध्यान दिया जाए तो बहुत सा खर्चा जो नाजायज होता है वह बच सकता है और जो घाटे की आप बात करते हैं वह भी कम हो सकता है।

सुपरविजन के फेल्योर की एक दूसरी घटना मैं आपके नोटिस में लाना चाहता हूं। अभी राष्ट्रपति जी उत्तर भारत से दक्षिण गए थे। इटारसी से एक डीजल इंजन उनकी ट्रेन में लगा। वहां हमेशा यह नियम रहा है कि दो इंजन लगते हैं लेकिन एक ही लगाया गया और उसमें भी दोष था। इसको जानते हुए भी कि इसमें दोष है, उसको लगा दिया गया। जब ट्रेन बेतूल के आसपास पहुँची तो इंजन खराब होगा। दूसरा इंजन आया तब वह ट्रेन चली। दूसरी घटना उपराष्ट्रपति के साथ घटी। उनको जबलपुर से पटना जाना था। जबलपुर से एक कोच लगनी थी। लेकिन इटारसी के अधिकारियों ने कोई ध्यान नहीं दिया और वहां से वह ट्रेन दो घंटे लेट चली। जब पूछा गया कि ऐसा क्यों हुआ तो बताया गया कि हम को मालूम

[श्री नीतिराजसिंह चौधरी]

ही नहीं था कि इसमें वाइस प्रेजीडेण्ट की कोच जोड़ी जानी थी। वहां इतने उच्च अधिकारी रहते हैं लेकिन उनको पता ही नहीं था कि वाइस प्रेजीडेण्ड को उस ट्रेन से जाना था। इस प्रकार का उत्तर कहां तक शोभनीय है, इसको आप देखें।

एक बहुत ही अजीब बात की ओर मैं आप का ध्यान दिलाना चाहता हूँ। खंडवा हिंगोली लाइन पर जो मुसाफिरों से किराया भाड़ा लिया जाता है वह दूसरी ट्रेंज पर जो किराया लिया जाता है, बहुत ज्यादा है। इसका जवाब यह दिया जाता है कि ऐसा इसलिए है कि इस गाड़ी से मुसाफिर कम जाते हैं। जब आप भाड़ा इतना ज्यादा लेते हैं तो मुसाफिर तो कम जायेंगे ही। अगर आप थर्ड क्लास के मुसाफिरों से फर्स्ट क्लास का किराया चार्ज करें तो बिल्कुल भी मुसाफिर नहीं रहेंगे। जब रोड ट्रांस्पोर्ट में पैसा कम पड़ता है तो कोई गाड़ी से क्यों जाएगा। यदि भाड़ा नियमित रखा जाए, उतना ही रखा जाए जितना दूसरी जगह है तब ज्यादा मुसाफिर सफर करेंगे और आमदनी भी बढ़ेगी।

अब मैं अपने प्रदेश के बारे में कुछ कहना चाहता हूं। मध्य प्रदेश देश के बीच में है। आप देखें कि उत्तर, पूर्व, दक्षिण और पश्चिम भारत में पुरानी रेलवे लाइनों पर पैसेंजर ट्रेंज की संख्या को ड्योढ़ा और दुगुना कर दिया गया है। लेकिन यहां पर कोई वृद्धि नहीं हुई है। भोसावल से मानकपुर और आमला से आगरा तक जो ट्रेन पहले चलती थी, वही आज भी चलती है, सिर्फ एक जनता और चेली है। इस क्षेत्र की आम मांग रही है कि ट्रेनें बढ़ाई जाएं। उनकी मांग रही है कि जबलपुर से दिल्ली, भोपाल होते हुए एक डायरेक्ट एक्सप्रेस ट्रेन उनको दी जाए। दूसरी यह मांग रही है कि एक पैसेंजर ट्रेन जबलपुर और भोसावल के बीच चले।

आप टाइम टेबल को देखेंगे तो आपको विदित होगा कि कुछ स्टेशन ऐसे हैं उनको आराम हमेशा से उपलब्ध रहा है और अब भी उनको आराम प्राप्त है। लेकिन कुछ स्टेशन हैं जहां सब गाड़ियां रात में ही पहुँचती हैं, दिन में कोई नहीं पहुँचती है। शायद रेलवे बोर्ड ने यह सोच रखा है कि वहां के रहने वाले सब निशाचर हैं। रात में वे जागते हैं और दिन में सोते हैं। इस ओर भी आपका ध्यान जाना चाहिए।

बम्बई हावड़ा मेल बहुत पुरानी ट्रेन है। उसमें एक डिब्बा जोड़ने की बात चली थी। लेकिन जवाब यह दिया गया कि कैपेसिटी नहीं है। बहुत सी एक्सप्रेस ट्रेंज का और सभी मेल ट्रेंज का डीजलाइजेशन हो गया है और उनके साथ बारह के बदले सोलह-सोलह और सतरह सतरह कोचिज लगने लगी हैं, लेकिन 7 डाउन और 8 अप का डीजलाइजेशन नहीं हुआ है और इसमें एक बोगी के लिए भी कहा जाता है तो उत्तर मिलता है कि कैपेसिटी नहीं है। सैंट्रल रेलवे की जो मेन ट्रेंज हैं, उनका डीजलाइजेशन नहीं किया गया है पहले कहा गया था कि 1 अप्रैल तक होगा। अब कहा जाता है कि 1 अक्तूबर तक हो जाएगा। शायद आगे चल कर कहा जाय कि 1 अप्रैल 1971 तक होगा। मैं चाहता हूं कि इस ओर भी आप ध्यान दें। अनइकोनोमिक ब्रांच लाइज के बारे में रेल विभाग ने एक कमेटी नियुक्त की थी। उस कमेटी ने मध्य प्रदेश के बीच के भाग का जो नैरो गेज है और जिस को सतपुड़ा रेलवे लाइन कहते हैं, अध्ययन किया था। उसकी बाबत उसने अपनी रिपोर्ट में यह लिखा है :

The system carries heavy passenger traffic, numbering over eighty lakhs and goods traffic of over thirteen lakh tonnes per annum. There is, therefore, no question of this Narrow Gauge system being closed down.

The area served is largely forest area and there is considerable traffic in forest

produce, There is also substantial traffic in foodgrains. minerals, such as manganese are as well as coal.

There is no question of considering the closing down of this system. In accordance with the general policy, therefore, the conversion of the system into Broad Gauge has to be considered. From the traffic point of view the northern section is :

(1) Parasia - Chindwara-Seoni-Nainpur-Mandla Fort ;

(2) Jabalpur -Nainpur-Balaghat-Gondia and branches and

(3) Chindwara-Nagpur and branches.

We consider that surveys should be conducted for the gradual conversion into Broad Gauge of the Northern Section.

में मंत्री महोदय से पूछना चाहता हूं कि इस सिफारिश की बावत वह क्या करना चाहते हैं।

आज देश में तीन हजार किलो मीटर से ऊपर की मीटर और नैरो गेज लाइज का कनवर्शन ब्रांड गेज में हो रहा है। मैं जानना चाहता हूं कि इसको आपने क्यों एक ही जगह पर केन्द्रित किया है, सारे देश में उसका क्यों नहीं विभाजन किया जा रहा है। सब रेलों को क्यों नहीं इस स्कीम के अन्तर्गत लिया गया, यह मैं मंत्री महोदय से जानना चाहता हूँ।

नई रेलवे लाइंज का सर्वे सारे देश में चल रहा है लेकिन मध्य प्रदेश में कोई भी नई रेलवे लाइन का सर्वे नहीं हो रहा है। एक लाइन गुना-मक्शी लाइन के लिये पैसा खर्च किया जा रहा था लेकिन उसको बीच में ही रोक दिया गया है। वहां भी अब कुछ काम नहीं हो रहा है। मध्य प्रदेश एक ऐसा अभागा प्रदेश है जिस में सिर्फ दो लाइनें हैं। हजारों लाखों वर्ग मील का वह क्षेत्र है। वह बन्द पड़ा है। वहां कोई यातायात के साधन नहीं है। यदि झांसी टीकमगढ़, छतरपुर, सागर सियनी, जगदलपुर वाइजग लाइन का सर्वेक्षण किया जाये तो इस प्रदेश का काफी विकास हो सकता है। वहां खनिज पदार्थ बहुतायत से होते हैं। वह आदिवासी क्षेत्र है। वहां जंगल इतने ज्यादा खुल जायेंगे जिनका कोई ठिकाना नहीं है।

रेलवे ने स्टाफ के लिए क्वार्टर बनाये, बिल्डिग बनाई। कम से कम मेरे क्षेत्र में मकान और इमारतें बनाई। डबलिंग के काम के बाद तीन सालों में उन सभी इमारतों को तोड़ा जा रहा है। समझ में नहीं आता कि ऐसा क्यों किया जा रहा है। तिवारी जी ने कहा और उससे मैं पूर्णतः सहमत हूं कि हर पांच मील पर स्टेशन होना चाहिये ताकि लोगों को सुविधा हो। लेकिन आप देखें कि हमारे क्षेत्र में नौ-नौ और दस-दस मील पर स्टेशन हैं। जो स्टेशन बने भी थे उनको तोड़ा जा रहा है, उनको बन्द किया जा रहा है। अगर पेसेंजर ट्रेंज को चालू रखा जाए तो लोगों को सुविधा होगा। जो चीज बन चुकी है, उसका उपयोग अगर किया जाता रहेगा तो रेलों को आमदनी होगी।

तिवारी जी ने कहा कि बिहार इतना बड़ा प्रदेश है लेकिन फिर भी वहां केवल एक डिविजन है। मध्य प्रदेश बिहार से बड़ा है। वहां भी एक ही डिविजन है। वह जबलपुर में है। झांसी डिविजन उत्तर प्रदेश में है। वह इतना बड़ा हो गया हे कि उसकी व्यवस्था ठीक से नहीं हो पाती है। भोसावल डिविजन के अन्त में इटारसी जकंशन है। इटारसी देश का बहुत बड़ा जंकशन है जहां से 84 अप और डाउन ट्रेंज 24 घंटे में गुजरती है। दिन प्रतिदिन उन की संख्या बढ़ती जा रही है। ऐसी हालत में यह नितान्त आवश्यक हो गया है कि डिविजंज का रिआर्गेनाइजेशन किया जाए और एक डिविजन मध्य प्रदेश की राजधानी भोपाल में रखा जाए तो उचित होगा। मैं चाहता हूं कि आप इस पर भी ध्यान दें।

अब मैं अपने क्षेत्र के सम्बन्ध में दो-तीन बातें मंत्री महोदय के सामने रखना चाहता

[नीतिराज सिंह चौधरी]

हूं। मध्य प्रदेश में मुसाफिरों के लिए कोई सुविधायें उपलब्ध नहीं हैं। स्टेशनों पर जो ब्रिजिज बने हुए हैं, उन पर कोई छत नहीं है। स्टेशन प्लैटफार्म नीचे हैं, इसलिए लोगों को उतरने चढ़ने में असुविधा होती है। प्लैटफार्म पर पानी की व्यवस्था नहीं है और कोई साया नहीं है। प्लैटफार्म पर कहीं-कहीं शेड बने हैं, जिनके सामने गाड्र्ज वैन आता है, जिससे पार्सल निकालकर शेड में रखे जाते हैं। मुसाफ़िरों की सुविधाओं का ध्यान नहीं रखा गया है मंत्री महोदय को इस तरफ ध्यान देना चाहिए।

हमने मंत्री महोदय को लिखा है—हम उनके उत्तर की आशा में बैठे हुए हैं—कि जबलपुर से, वाया इलाहाबाद और वाया इटारसी, दिल्ली तक जब डायरेक्ट ट्रेन नहीं होती है, तब तक मेल और एक्सप्रैस में डायरेक्ट डिब्बे जोड़ दिये जायें। जबलपुर एक बहुत बड़ा फ़ौजी केन्द्र है, जहां आर्मी के दो डिविजन रहते हैं। वहां सिग्नल्ज ट्रेनिंग दी जाती है। सैकड़ों आदमियों को दिल्ली आना पड़ता है। इस लिए यह आवश्यक है कि जबलपुर से हर रास्ते से, इलाहाबाद से और इटारसी से डायरेक्ट डिब्बे हों। कटनी-बीना से दो डिब्बे हैं। मैं आशा करता हूं कि मंत्री महोदय इस मांग पर विचार करेंगे और यात्रियों को यह सुविधा देने की व्यवस्था करेंगे।

धन्यवाद।

SHRI MURASOLI MARAN (Madras South) : Mr. Deputy-Speaker, it appears the same group from the Railway Board, the experts and civil servants have steam-rollered a budget resulting in ripples of inflation and little concern for the common-man. As the hon. Minister himself has confessed, he has stepped into the shoes of somebody and is feeling the pinch of it. My question is why a man of such vast experience, twice the Acting Prime Minister of India, who was adorning the *gaddi* of several important Cabinet posts, should adopt a baby, a sick baby gasping for breath. He should have meritoriously come forward to this House and asked for some time to prepare and present his own budget, and the House would have willingly given its consent. It is a pity he has lent his name as the author for a ghost-written stuff which will be remembered as the worst ever budget in the history of our nation.

We are glad that he had no other go except to retrace his steps, and has saved the poor third class passengers and the commuters who from 98.5 per cent of the total number of passengers. Perhaps for the first time, the budget proposals are modified by another mini-budget before the House starts discussing them. I think it is a watershed in our young democracy for the Opposition parties acted as the spearhead of a movement which is highly unorganised, but strongly based on the feelings of the public at large. It is a triumph of the Opposition parties, and triumph of the common man against bureaucracy.

Once again, I ask the question : why did he not consult Opposition parties even before the proposals were under consideration ? He could have saved his face. He could have set up a healthy precedent because the Railway Budget is not as secret as the General Budget. I request him to be candid with the Opposition parties and take them into confidence so that a healthy trend in our democracy is formed and practised in the turbulent days ahead.

We are thankful to the hon. Minister for some of his concessions. The directl evies on the common man have been dropped. However, what about the indirect levies on him ? It still remains as the worst ever budget because he is escalating living costs increasing the freight rates on salt, sugar, kerosene, oil cake, cot on piecegoods and others and you have not spared even fruits and vegetables. It still remains as the

wrost ever Budget because you have provided an opportunity for every producer, wholesaler and retailer to put up the price of every article with his own marginal raddition to it, and it is very unfortunate that it happens after a brief spell of comparative price stability. Moreover, as Mr. Lobo Prabhu has pointed out, it is the worst ever anti-South Budget because from 1st April industrial centres far away from coalfields using coal as fuel will be placed at a disadvantageous position. We have been demanding that there should be uniform prices for coal all over India, a pooled price as it is there for cement. While there is such a demand you are increasing the cost of industry in the South. It means that it is a hit below the belt for the southern industrialists.

If we look at the Budget from a social accounting point of view, the gross traffic receipt for 1970-71 are Rs. 1022 crores. Ordinary working expenses are Rs. 700 crores. So, from the layman's point of view nearly Rs. 300 crores are being contributed by the Railways towards its investment requirements both directly and indirectly. With a little bit of financial jugglery and certain accounting conventions the required surplus or deficit is projected. The cash generated Rs. 300 crores definitely reflects a return of eight to nine per cent on the capital at charge.

All over the world the Railways are receiving subsidies from the Government. Here Railways are acting as feederlines to the Government fleecing the common man and acting as catalytic agents for inflation.

I entirely agree with Mr. Poonacha when he said that we should review the rate of divinend. The Railways are disbursing Rs. 7.89 crores as pension to its employees during 1970-71. Why should the pension fund be retained 12 times more than this figure ? The ratio can be reduced without injuring the interests of the labourers. Railways are paying $5\frac{1}{2}$ per cent on the capital-at-charge on 31-3-1964 and six per cent on fresh capital thereafter. The convention Committee can reduce the percen age. It should be asked to reduce the percentage. Half to one per cent reduction would have benefited the Railways by Rs. 15 to 30 crores. The financial provisions recommended by the previous Convention Committee have proved unrealistic and inflationary. We fully agree with Mr. Poonacha regarding the failure of the Government in not expediting the functions of the Convention Committee appointed in 1968. Perhaps because of the rough and tumble of day-to-day politics they might have forgotten about it. Here is a classic example to prove the working of Prof. Parkinson's law of delay. Parkinson's law of delay says "If something has to be frustrated, the simplest thing is not to say no but to commend it and follow it up with Committees. The delays involved would surely kill the project." The Railway Ministry has been practising it and there is nobody else in India to compete with the Railways in implementing this law of delays. If the Committee had finished its functions in time, the Budget would have been a different document and the health of the Railways would have improved much.

There is no attempt to check inefficiency also. I am told by experts that an improvement of efficiency of five to ten per cent can give a saving of Rs. 50 to Rs. 100 crores. The railways never think in terms of reducing the costs. Instead of effecting these measures, whenever the Railway Minister feels an itching palm he immediately raises the freights and fares and this time the ghost-writers of this Budget had given the new name 'rationalisation' which is a euphemism for fresh imposts.

Moreover, it is suggested that because they have to find additional resources during the Fourth Plan, they want to avoid, it is hinted, too sharp an increase in any one year. It is very cleverly worded. I consider it as a time bomb. It simply indicates what threats are in store for us, for the nation, for the common man in future. Nothing can be more alarming for the Indian economy spread over a vast subcontinent than that the transport charges of the monopoly railways will be galloping, thus adding to the escalation of costs in all sectors, agricultural and industrial. One thing is clear. The railway people want an increase in the rates and fares slowly and

[Shri Murasoli Maran]

slowly, year after year. They do not want to kill the goose that lays the golden egg at one stroke. That is a silver lining in the darkest cloud. What I am afraid is that by this threat of increased imports in the coming years you may be giving a slow poison. Increasing rates and fares have become an annual feature. Have we ever made a survey of analysis of a single enhancement in the past ? No. The last straw that will break the camel's back is the only limit. In fact we do not even know what could be the last straw because there is no scientific study of the impact of increase in the rates and freights and fares. Their full economic consequences are hardly known to the authorities. What the public concerned have to say is not at all considered. For example, last year there was a short fall of Rs. 10 crores in goods earnings. Why ? We do not know. We have no scientific study to explain the reasons. Perhaps the law of diminishing returns may have started working. In more advanced countries the railways cannot enhance fares and freights just to fill a fiscal gap. In the United States there is an Inter-State Commerce Commission. In Canada there is a Board of Transport Commissioners. They make detailed examinations of the effects of enhancements before they are implemented. They take into account all the aspects, including what the public, the customers and the common man have to say.

We would also plead for such a regulatory authority or a railway tariff commission on these models to be a watch-dog organisation. What happens now ? The Minister who is a politician looks forward to the bureaucrat who is in the ivory tower. To put an effective check on the bureaucrats and politicians alike we need such an organisation. At present we are having the railway rates tribunal. It does only post-mortem analysis. It cannot play the purposive role of the United States Inter-State Commerce Commission or the Canadian Board of Transport Commissioners.

During the pre-Constitution days we can find stability in freights and fares for a quarter of a century till 1948. why ? One of the reasons was that during those days of Central Legislature, there were the standing finance committee and the Central advisory council for the railways. The membership of the council was made up of some nominated officials and six non-officials members, each from the Council of State and the Assembly. The Council considered matters of general policy referred to it whereas the committee considered all matters relating to annual budgets, new construction, creation of new posts, rolling stock programmes, expenditure on depreciation fund account and proposals of capital works. They offered effective checks and balances inspite of their advisory character. Especially the standing finance committee was one of the strongest bulwarks of public interest-particularly in relation to enhancement of rates and fares. The Railway Department was required to place all the estimates of expenditure for approval of this Committee before bringing them to the Assembly. They would think twice before approving the proposals of ehhancement. But unfortunately they were abolished in 1952 as a result of the new Constitution. I should request the Minister to consider the setting up of a permanent tariff commission or the revival of the standing finance committee according to the present-day needs to act as the custodian of sound financial policies. The abolition of that machinery in 1952 left us for the last eighteen years at the mercy of the Railway Board, the symbol of topheavy administratinn with all its commissions and omissions.

Mr. Nanda in his characteristic humility says in an understatement : No one can possibly claim in respect of an organisation as large as Indian Railways, that every thing and everyone are working at peak efficiency." Yes, it is an under-statement. The Railways are actually working at rock bottom efficiency. What is the disease? Its size. It has become a giant. The Railway Board has become a giant, a monster and a symptom of empire building attitude prevailing in the capital. What is happening now? Management is highly centralised. The regions do not have adequate powers, with the result that there is no initiative and

there is delay in decision-making. Long ago, the Ackworth Committee of the twenties pleaded for local touch and local responsibilities. Instead, we find only remote control from Delhi operating from Kashmir down to Kanya Kumari If this diagnosis is obvious, the forthright step to be taken forthwith is the splitting up of this monstrous body called Railway Board into several regional units vested with powers to administer railways in each terrtory. An independent organisational form like a corporation should be evolved for these regional units, Then only the vice of gigantism which leads to the imposition of a dead and dull uniformity should be avoided by the break-up of this monolith. Then only the spirit of helthy competition will be there, and the advantages will be numerous. The bureaucracy will not have a remote control and impersonal touch which bring discredit to it.

Consider the Southern Railway, the South Central Railway. or any other railway. They are each big enough by the size of their capital and the labour force to act as independent units instead of being subject to such detailed centralised control.

Every year, we Members of Parliament make a hue and cry about the Raliway Board. At least this time, Parliament should press for a radical reform. Our demand for regional Railway Boards arises from the basic urge of economic profession that modren efficiency techniques. cost benefit analysis and man agerial innovation are totally unknown and alien to the present Railway Board. The top levels of the present Railway Board hierarchy are dominated by people with a few years to go before they retire. Sheer inertia takes them to the top, One does not have to work for seniority. It just accrues to them even though they just indulge in clockwatching. We should break the seniority principle as is prevalent in the army where a person who does not make a grade before a certian age is not considered for further promotion.

Air India is doing well with Mr. Tata as Chairman. So also Indian Airlines with Mr Mohan Kumaramangalam. If you set up regional corporations, we may also consider to bring in persons with a general business flair and imaginative social outlook to head those organisations. Instead of this present sectional view, we may have more balanced and, at the same, time, more, imaginative approach. Inertia and clock-watching on the part of the Railway Board have riddled even some of the genuine attempts of the Railway Minister in the past. Mr Nanda should be beware of them and free himself from the fetters of the Railway Board by doing this reform.

Mr. Nanda once declard that he would eradicate corruption from this country. That was a Himalayan task. Here is a small task : to clean the Augean stable of the Railway Board. You can clean this Augean stable and decentrlaise the administration.

SHRI KAMALANATHAN (Krishnagiri) : Does the Railway Minister accept this challenge ?

SHRI MURASOLI MARAN : Sir, I come from the city of Madras which is often admired as the City Beautiful.

SHRI JAIPAL SINGH (Khunti) : No, no. (*Interruption*)

SHRI MURASOLI MARAN : He has not obviously visited it. But the railway administration is bent upon taking away the credit for smooth transportation. I refer to the Metropolitan Transport Organisation. They have been set up in Calcutta and Bombay. For example, Calcutta would have spent about Rs. 72 lakhs, I think,by the end of 1970-71, and Bombay, Rs. 53 lakhs by the end of 1972, to study the feasebility and to prepare project reports. But why are you turning your Nelson's eye for Madras alone ? Unlike the cities of Bombay and Calcutta, the Madras city has never had the attention of the Railway Ministry and our people believe, and rightly so, that the benefits of the railway system which they are enjoying now are the same that they had under the South Indian Railway managed by the Britishers before Independence, and we are yet expecting the benefits from you. I should ask the Railway Minister to look into the

[Shri Murasoli Maran]

widespread grievances of the people of Madras and look forward to its inclusion in the railway budget a sizable amount for this purpose of creating a circular, rapid transport system, thus making amends for the omissions in the past.

I am afraid that the investment plans of the railway show very little consideration for the southern system, especially in Tamil Nadu. I see less than Rs. 2 crores or Rs. 3 crores out of a total of Rs. 280 crores proposed, Continuing neglect of the legitimate investment needs of Tamil Nadu indicates a regional imbalance in the thinking of the Railway Board. We are planning over the next five to 10 years to generate new industrial complexes in and around Neyveli, Madras, Salem and Tuticorin. The correspnoding improvements of the railway system have to be planned for even from now. But I think our Railway Ministry is not in tune with the Planning commission and the forthcoming plan regarding the needs of Tamilnadu and the south. The inefficiency of the present system by which there is transhipment at Madras and at Tiruchi handicaps industrial development in our State.

I am yet to understand why the Railways should act as weapons of Hindi imperialism. The Railway Board has sent various circulars directing the employees to learn Hindi on paid of disciplinary action. I bring to your attention a letter dated 25-1-1962 signed by Mr. R.N. Singh for Sectional Railway Board sent to all General Managers. It is said there :

> "Since training in Hindi is obligatory and is being imparted during working hours, wilful absence from Hindi classes should be treated as absence from duty and dealt with as such."

Again on 20.8.1969. the Divisional Personnel Officer, Tiruchirapalli, sent a circular to all his subordinates, which says :

> "All others are compulsorily to be deputed for Hindi classes and there is no question of granting them exemption since it is considered as part of their duty."

These officers who signed these circulars are either Rip Van Winkles awakening from a long slumber without knowing what is happening or else they should have been Hindi fanatics.

SHRI V. KRISHNAMOORTHY : These circulars might have been issued during Dr. Ram Subhag Singh's time, Now that he is in the Opposition, he can ask for their withdrawal.

SHRI MURASOLI MARAN : These circulars are supposed to implement the President's Order, 1960. But para 5 (a) of the President's order says :

> "In this scheme, no penalty should be imposed for failure to obtain the prescribed standard by due date."

In spite of this, these officers are closing their eyes to this particular para.

Subsequently, the official Language Act was amended in 1968 and section 3 of the old Act was completely substituted by a new section 3 sub-section (4) of which says :

> "..... in making such rules, due consideration shall be given to the quick and efficient disposal of the official business and the interests of the general public and in particular, the rules so made shall ensure that persons serving in connection with the affairs of the Union and having proficiency either in Hindi or in the English language may function effectively and that they are not placed at a disadvantage on the ground that they do not have proficiency in both the languages."

With the passing of the Act, as far as the Union services are concerned, anyone having proficiency in English could not be placed at a disadvantage on the ground that they do not have proficiency in both the languages. 'On this ground; what the

Railway Board and the Home Ministry have done is illegal and bereft of law.

I have filed a writ petition challenging these circulars in the Madras High Court. During the admission stage, the Judge observed :

> "The contention on behalf of the petitioner that some of these circulars contravene section 3 (4) of the Official Languages (Amendment) Act, 1967. Seems substantially correct."

This is the *Prima facie* finding of Justice Alagiriswamy during the admission stage. The case is coming up for enquiry this month. I request the hon. Minister to look into the matter immediately. It is an illegal order, bereft of law and I request him to be magnanimous and withdraw those orders.

Mr. Nanda has not spoken a word about what he proposes to do in respect of the recommendations of the A.R.C. has suggested modernisation of railways and having performance budgets. What has happened to those recommendations ? In what cold storage are these recommendations lying ?

I would like to refer to another incident which took place in the Integral Coach Factory, Perambur. During a labour unrest one labour was shot dead by the Railway Protection Force. It was not a case of robbery or dacoity ; it was a simple case of labour unrest. How could the R.P.F. have authority to open fire during a labour trouble ? They could do so only when there is a theft or dacoity. While dealing with their fellow human beings they should not indulge in force. Let them leave it to the police authorities. Whenever there is any labour unrest let them call the local police. I would request the hon. Minister to look into the matter and issue the necessary directions, asking the R.P.F. to treat their labourers as fellow human beings.

श्री अवधेशचन्द्र सिंह (फर्रुखाबाद) : उपाध्यक्ष महोदय, सरकारी क्षेत्र में भारतीय रेलें एक बड़ा आर्थिक स्रोत होने के साथ-साथ भारत के प्रत्येक वर्ग के साथ, विशेषत: उस वर्ग के साथ जिसकी आमदनी कम है, इसका बड़ा गहरा सम्बन्ध है। धनी लोगों के पास तो अन्य बहुत से साधन हैं जिनसे वह अपनी यात्रा की आवश्यकता को पूरा कर लेते हैं लेकिन निर्धन अथवा सीमित साधनों के व्यक्ति के लिये यात्रा का एकमात्र साधन भारतीय रेलें ही हैं और इस वर्ग की संख्या भी यात्रियों की संख्या का लगभग 90-95 प्रतिशत है। इसी वर्ग से सबसे अधिक आमदनी रेलों को होती है। इसलिये इस वर्ग पर ही ज्यादा ध्यान दिया जाना जनतांत्रिक भी है और आवश्यक भी।

रेल प्रशासन ने अनेकों नई-नई रेलें चलाई हैं। ये बड़ी अच्छी रेलें हैं। गतवर्ष ही राजधानी एक्सप्रेस चलाई गई, जो भारत में सर्वोत्तम तो है ही, संसार की अच्छी रेलों में भी इसकी गणना है। ताज एक्सप्रेस, पश्चिम एक्सप्रेस, आदि, अनेकों ऐसी ही रेलें हैं जिनसे यात्रियों की सुख सुविधायें बढ़ी हैं और जो आवश्यक भी थीं। इन सबके लिये हम मंत्री जी को धन्यवाद और बधाई देते हैं। लेकिन इन रेलों से 5-10 प्रतिशत धनी यात्रियों को ही लाभ हुआ है जो पैसा ज्यादा खर्च कर सकते हैं। इन रेलों पर सरकार का खर्च भी साधारण रेलों के अनुपात में अधिक होता है और लाभ भी थोड़े यात्रियों को ही होता है। इसलिये हमारा सुझाव यह है कि तीसरे दर्जे के डिब्बों वाली अधिक साधारण और एक्सप्रेस गाड़ियां चलाई जायें, जिनसे 90-95 प्रतिशत साधारण और मध्यम वर्ग के लोगों का विशेष लाभ हो और यात्रियों की भीड़-भाड़ भी कम हो। इन्हीं यात्रियों से सरकार और रेलों को अधिक पैसा भी मिलता है। इन की सुख-सुविधाओं पर अधिक ध्यान दिया जाना चाहिये।

[श्री अवधेश चन्द्र सिंह]

अब मैं रेलों में गत वर्षों से पड़ने वाले घाटे के निराकरण के कुछ सुझाव प्रस्तुत करना चाहता हूं। सबसे पहले मैं मंत्री जी को तीसरे दर्जे के बढ़ाये हुए किरायों को वापस लेने के लिये धन्यवाद देता हूं और हमारा विश्वास है कि सतर्कता बरतने से रेल बजट का घाटा पूरा किया जा सकता है और यात्रियों की सुरक्षा, सुख और सुविधा बढ़ सकती है। जब से सरकार ने बिना टिकट वाले यात्रियों पर 10 रु० जुर्माना लगाना तय किया है, तब से बिना-टिकट यात्रियों की संख्या में कमी हुई है, लेकिन यदि इस पर कड़ाई से आपके कर्मचारी अमल करें तो और अधिक सुधार और आमदनी हो सकती है।

देश में फैल रही अराजकता का प्रभाव रेलों पर भी पड़ा है। करोड़ों रुपयों का सामान रेलवे यार्ड से चोरी हो जाता है। चलती मालगाड़ी में से सामान रास्ते में फेंक दिया जाता है, डिब्बे के डिब्बे बीच में काट लिये जाते हैं और उनका सामान गायब कर दिया जाता है। रेलवे प्रशासन उसको रोक नहीं पा रहा है, जिससे करोड़ों रुपये क्लेम के रूप में रेल-प्रशासन को देना पड़ता है। जिनका सामान गायब हो जाता है उनको भी परेशानी होती है। यद्यपि सरकार ने क्लेम निबटाने के नियमों में शिथिलता कर दी है और मोबाइल क्लेम्स आफिसर बड़े स्टेशनों पर नियुक्त कर दिये हैं, जिससे क्लेम्ज के निबटारे में पहले से सुगमता और जल्दी हो जाती है।

लेकिन फिर भी निपटारे में बहुत समय लग ही जाता है। यह तो हालत माल की होती है और सवारियों की दशा इससे भी खराब है। पहले तो टिकट लेते समय ही यात्रियों की जेब कटने या सामान उठा ले जाने की वारदातें दिन पर दिन बढ़ रही हैं। उससे बचकर किसी न किसी प्रकार टिकट लेकर यात्री रेल में जाकर बैठ जाता है तो वहां भी उसे असुरक्षा का सामना करना पड़ता है। बड़ी मुश्किल से यात्रा पूरी होती है। असुरक्षा की भावना लोगों में फैल रही है। लोग अन्य कोई साधन उपलब्ध न होने पर ही मजबूरी में रेल से यात्रा करते हैं अथवा अपना समान भेजते हैं। इस असुरक्षा का निराकरण होना आवश्यक है। उसको दूर करने का उपाय सरकार सोचे और उसके उन्मूलन के लिए सख्त कदम उठाये। केवल उसमें सुधार करने से ही रेलवे बजट के घाटे को काफी हद तक दूर किया जा सकता है और यात्रियों की संख्या और माल की मात्रा को भी बढ़ाया जा सकाता है। इस ओर शासन को अविलम्ब क्रान्तिकारी कदम उठाने चाहिए।

भ्रष्टाचार इस विभाग में भी, और विभागों की तरह घर किये हुये हैं। टिकट घरों की संख्या भी भीड़ के अनुपात में कम हैं। यात्रियों को टिकट नहीं मिल पाते हैं। कुछ तो कर्मचारी काम धीरे-धीरे करते हैं और थोड़े टिकट देते हैं और फिर बाद में पैसा लेकर टिकटें बांटते हैं। इसलिए यात्रियों की संख्या के आधार पर टिकट घरों की संख्या बढ़ाई जानी चाहिए। अभी-अभी इस आवश्यकता को देखकर दिल्ली जंग्शन रेलवे स्टेशन पर टिकट-घरों की संख्या रेल उप-मंत्री जी द्वारा बढ़ाई गई है जिससे यात्रियों को पर्याप्त सुगमता हुई है। टिकट चेकिंग स्टाफ भी काफी गड़बड़ करता है। कभी-कभी तो उसकी मजबूरी भी होती है। विद्यार्थियों और अनैतिक तत्वों से जब उसका पाला पड़ जाता है तब बेचारा अपनी जान की खैर मानते हुए उनसे टिकट मांगने का साहस छोड़ देता है और कभी-कभी कुछ नजराना लेकर यात्रियों को जाने देता है।

स्टेशन मास्टर्स के तबादले के समय हर स्टेशन की कीमत जो निश्चित होती है उसे

देने के पश्चात् ही उन्हें स्टेशन मिलते हैं। कर्मचारियों के प्रमोशन में धाधंलगर्दी होती है। उनकी तरक्कियां मेरिट पर न होकर अन्य गन्दे आधारों पर होती हैं। पढ़े-लिखे योग्य व्यक्तियों को तरजीह नहीं मिलती। हमारी जानकारी में अलीगढ़ में कुछ कर्मचारियों ने नौकरी में रहते हुए उच्च परीक्षायें जैसे एल० एल०बी०एम०काम०, पास की हैं लेकिन उनकी तरक्कियों नहीं हो रही हैं। उनकी तरक्की की तरफ भी सरकार को ध्यान देना चाहिए और उनकी उच्च शिक्षा का लाभ उठाना चाहिए। एक उदाहरण मैं अपने जिले का दूंगा। किसी एक विशेष व्यक्ति के ऊपर एक बार कोई जुर्म लगा और उसके बाद मामला चलाया गया। उसमें उसकी सजा के बाद अपील हुई और उस अपील में जो सजा उसे मिली उसको काट चुकने के तीन वर्ष के बाद उस मामले को पुन; उखाड़ करके एक चार्ज-शीट उसके पास भेजी गई है। तो मेरा अनुरोध है कि जब एक मामला दो चार अदलतों में निपटाया जा चुका, उसके बाद उसको उखाड़ना उस कर्मचारी को परेशान करना ही है। इस प्रकार से कर्मचारियों को अनुचित रूप से दबाया और परेशान किया जाता है।

एक बात की तरफ मैं सरकार का ध्यान और खींचना चाहूंगा कि संसद सदस्य चाहे जितने उपयोगी सुझाव अपने पत्रों के द्वारा और कन्सल्टेटिव कमेटियों के माध्यम से इस विभाग को देवें लेकिन उनका उत्तर नकारात्मक ही मिलता है। उन सुझावों पर कोई ध्यान नहीं दिया जाता। यह बड़ी शोचनीय बात है। सरकार को उन जनप्रतिनिधियों के सुझावों पर सोच-समझकर निर्णय लेना चाहिए।

अब मैं अपनी कांस्टीटुएन्सी में रेलों की तरफ आपका ध्यान आकर्षित करूंगा। उत्तर-प्रदेश के फतेहगढ़ में एन० ई० रेलवे का डिवीजनल आफिस था। उसे वहां के सभी लोगों के विरोध के बावजूद हटा दिया गया। उससे पहले एक रेलवे वर्कशाप था वह हटाया गया। अब वहां एक डिप्टी ट्रैफिक सुपरिन्टेन्डेन्ट रहते हैं, उनको भी वहां से हटाने की योजना मैं सुन रहा हूं। श्रीमन्, फर्रुखाबाद में आलू, आम, तरबूज आदि खराब होने वाली वस्तुयें काफी मात्रा में होती हैं। जोकि वहां से भेजी जाती हैं। वे वस्तुयें जल्दी लोड न होने से खराब हो जाती हैं। बिना एक उच्चाधिकारी के वहां मौजूद रहे डिब्बों की उचित व्यवस्था नहीं हो सकेगी। इसलिए डिप्टी ट्रैफिक सुपरिन्टेडेन्ट को वहां से न हटाया जाये, यह सुझाव और अनुरोध मैं माननीय मन्त्री जी से करता हूं। डिवीजनल आफ़िस के हटने से जो इमारत खाली हुई हैं उनमें रेलवे कोई और उपयुक्त काम शुरू कर देवे।

इसके साथ-साथ अभी तक केवल एक एक्सप्रेस ट्रेन रात में लखनऊ तक जाती है और दिन में तीन चार गाड़ियाँ कानपुर तक जाती हैं। मेरा सुझाव है कि दिन में भी एक एक्सप्रेस गाड़ी लखनऊ जाने और आने की व्यवस्था कर दी जाये। अब मैं आपका ध्यान फर्रुखाबाद रेलवे यार्ड की तरफ भी खींचना चाहूंगा। फर्रुखाबाद में बड़ी लाइन का रेलवे यार्ड अब से सौ वर्ष पहले जब बड़ी लाइन वहाँ बनी थी, उस समय की आवश्यकताओं की पूर्ति के लिए बनाया गया था। इस समय ट्राफिक बहुत अधिक है। कभी-कभी ऐसा होता है कि माल-गाड़ी वहां माल उतारती होती है तो सवारी गाड़ी को तीन चार घंटे तक सिग्नल पर इंतजार करना पड़ता है। मेरा सुझाव यह है कि फर्रुखाबाद यार्ड को उसकी आवश्यकता के अनुसार बढ़ाया जाये।

इसके अलावा फर्रुखाबाद-शिकोहाबाद जो ब्रांच लाइन है उसके सम्बन्ध में मुझे कुछ निवेदन करना है। करीब-करीब सभी जगह रेलवे की संख्या बढ़ी है। उस लाइन पर बीस साल

[श्री भवधेश चन्द्र सिंह]

से चार रेलें आती जाती थीं। लेकिन अब उनकी संख्या घटाकर तीन कर दी गई है जब कि आवश्यकता रेलवे बढ़ाने की थी। बढ़ाने के बजाये वहां उनकी संख्या घटा दी गई है। मैं चाहूँगा कि मंत्री जी इस बात पर ध्यान दें और वहाँ पर रेलों की संख्या को बढ़ायें और उनमें जो असुरक्षा की भावना फैली हुई है जिसके कारण यात्री सफर करने में संकोच करते हैं उसमें सुधार करके उसको एक नया जीवन दें।

अब एक बात कह कर मैं समाप्त करूँगा। स्वतंत्रता प्राप्ति के बाद नयी-नयी रेलवे लाइन्स हिन्दुस्तान में बिछाई गई। उनके अनुपात में हमारा प्रदेश बहुत अधिक पीछे रहा। हमारी जानकारी में स्वतंत्रता प्राप्ति के बाद अब तक उत्तर प्रदेश में केवल एक लाइन टुंडला से एटा तक बनाई गई है। मैं चाहूँगा कि इस विषय में हमारे प्रदेश की तरफ विशेष ध्यान दिया जाय। शाहजहाँपुर से ग्वालियर तक एक नई रेलवे लाइन बनाने का सुझाव में माननीय मन्त्री जी को देता हूँ।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूँ कि आपने मुझे समुचित समय दिया।

SHRI NAMBIR (Tiruchirappalli) : Mr. Deputy-Speaker, Sir, my first strong protest is against the increase in fares and freights. With regard to fares, an increase in third-class fare only has been withdrawn. But the bulk of it remains.

According to the hon Railway Minister's Railway Budget Speech, he had raised the revenues to the tune of Rs. 39 crores during the year. He has now given concession to the extent of Rs. 13 crores. Still, an increase to the tune of Rs. 26 crores remains in the freights which will go to the extent of increasing prices and that will do harm to the whole economy of the country.

Everywhere, there is a tendency to increase prices. The Railways say that there is an increase in the prices of steel and coal and, therefore, there is an increase in expenditure. If that is so, if the Railways also contribute to the increase in prices, it will create a vicious circle and it will upset the entire economy. Therefore, the Railway Minister should not have attempted any increase in the freight. That such an increase was in the offing was indicated by me in my speech, last year on the Railway Budget. Let me quote only one sentence from my speech that I made last year. This is what I said :

> "This clearly indicates that after the cost studies are over; they are going to prescribe another increase in fares and freights so as to get money for developmental purposes and for the general economy. It is quite clear and categorical that another rise is in the offing."

This I have anticipated and I said that in the last speech and it has come true. Therefore, the policy that was being pursued by the Government with regard to railway finances was thought of earlier. I wholly agree with the comments made by Mr. Poonacha on the question of dividend and I do not want to go and repeat them.

One point I would like to comment. There is what is known as the Railway Convention Committee and when that Convention Committee is sitting, the Railway Board which prepared the speech for the Minister did not even care to make a mention in the speech that the Railway Convention Committee is sitting and that it is looking into the finances of the railways as to the appropriation needed for the Depreciation Reserve Fund and the general dividend. It is a discourtesy. Not only it is a discourtesy to Parliament and to this Committee, it is a grave offence because knowing full well-the Hon. Minister who came to the Ministry only a few days back might not have known it—the Board which is guiding the Minister should have told him that there is a committee sitting and the hon. Minister also is a member of that Committee. That they did not inform him because they found it conve-

nient to omit it and hand over whatever best to them suited so that they can pass on the baby to the "new-born" Railway Minister. Unfortunately, to the travelling public it is cruel.

You will find from the Railway returns that there is an increase of about Rs. 50 crores during one year. Between last year earnings and this year earnings there is a difference of Rs. 50 crores or more. What else is to be done by the people. Every year in the fares and freights they give an increase in the gross earnings. Railway Minister is not satisfied even with that increase. Perhaps he does not know, but others who know are misguiding him. The Railway Minister made by his subsequent speech saying 'I am baffled with the situation as to what I should do'. Why should he be baffled? If he goes through the railway finances properly, he will understand where the shoe pinches. There is nothing to be baffled with. Our Railways earnings are increasing from year to year. What more does he want? Therefore, the approach of the Railway Minister is absolutely wrong. He is misguided and the experts who are misguiding him should be put in the dock and examined. The Railway Convention Committee will certainly do that. I am proud to say that I am a member of that Committee. We have started that job.

SHRI SHEO NARAIN (Basti): That is why you are supporting a minority government.

SHRI NAMBIAR: It is a committee of Parliament. There is nothing secret about it.

Now what do we find about the performance of the railways? Here is a hand book supplied to us on our Railways supplied by the Ministry. You will find a chapter, rather a chart on the 19-year summary of the railway finances. You will find certain telling figures. Capital at charge in 1950-51 was Rs. 827 crores. After 19 years, to day (i.e. 1968-69) it is Rs. 3101 crores. It is a 275% increase. If there is a simultaneous increase in the performance of the railways, we can understand. The train kilometres was 163.4 million in 1950-51. To-day it is 241.5 million. Only a 50% increase. In the case of "Goods and proportion of mixed" train kilometres it was 111.5 million in 1950-51 and to-day it is 201.1 million—a 90% increase. Whereas the capital-at-charge has increased by 275%, the performance has increased only by 50% or 90%. If the money that is poured in is for the improvement of the railways, for the railway development, then that should have been found in the improvement of railways' performance. Therefore, it is again clear that the money is poured in, lootod and wasted and pilfered and not used properly because the result is bad, bad and bad. You will find these figures from their own Chart—it is not my Chart.

And, then, Sir, you will find this regarding Railway Employees. The number of Railway Employees was 9 lakhs 14 thousand in 1950-51 and today it is 13 lakhs 54 thousands; only 50 per cent increase. In respect of the Railway Gross Earnings, you will find that the Railway Gross Earnings were Rs. 263.3 crores in 1950-51; today the figure is Rs. 899 crores based on the figure of 1968-69. It has gone by 250 per cent more. Now, you will find, this 250 per cent increase more of Gross Earnings have come because of yearly increase in fares and freights. The fares and freights have increased. The performance of the Railways has not improved; it is not at pace with the increase in the capital-at-charge. These figures are quite telling. What more do you want to show that your rate of performance is very poor? And, in this background, when you are unable to improve your performance properly, you want the poor people of this country to pay through their nose!

Coming to the other aspect of the question, the Railway Minister asks: "Don't we require money for the Railway Plan?" What is this wonderful Railway Plan that is coming? Mr. Poonacha has ably dealt with this point. Rs. 1525 crores is the Railway's fourth five year Plan, and in that you will find, almost all the finances are to be found out from the Railways and Rs. 180 crores are in terms of foreign exchange. Rs. 180 crores in the form of foreign exchange is to be expended on what? In what manner? For dieselisation of the

[Shri Nambiar]

Railways. And, dieselisation of Railways is another point with which I wish to deal, whether it is at all proper, at this time, to bring in dieselisation in the Railways. Why is it done, Sir ? Diesel engines are all to be fabricated here on imported material; we have to pay for them in foreign exchange at the rate that the Foreign Suppliers dictate. That is point number one. After that, the second point is this. That after the diesel engines come, diesel oil has to be found to operate these diesel engines, which is based on imported crude oil. We in India, are importing 80% of our requirements from abroad. Only 20% we are having from our own oil wells. That means, for every diesel engine that is to be operated, we will have to spend through our nose in terms of foreign exchange. Why should we spend so much on this when we have our own Chittaranjan Locomotive Workshop which is producing good quality locomotives ? We could have used those engines; we have our own coal and locomotives which can do better performance. If one steam loco engine is not enough, you could have added two engines and hauled them. It would have been good on our part not to have to go on wasting our foreign exchange on diesel engines and diesel oil. I say, this dieselisation is most untimely; it is a wrong method, which the Railway Board have chosen to adopt, we get more and more tied up to the foreign capital. The foreign bankers say that only on diesel engines they will give you loan; otherwise not. Therefore, Sir, our dependency has increased on the Railway front, and the economy is wrongly worked out. The hon. Railway Minister, I request, should make a note of this and tell us in what way he is bringing in socialism here on the Indian Railways. Is it to be done by increasing capital which is not giving you results and borrowing from abroad and importing crude oil and getting diesel locomotives fabricated on imported material ? The whole approach to my mind, appears wrong. Unless and until you change this whole attitude, you cannot improve the Railway system in the country. Every year you will have to come fore more grants in the form of increased fares and freights. Then he asks, what about the Plan ? I say their Plan itself is wrong. Whom are they taxing ? The hon. Minister said that after all for the general revenues, we require money and the railways being the biggest national enterprise, should they not pay ? The railways are now paying a dividend of $5\frac{1}{2}$% and 6 per cent. Shri Poonacha has said that it should be reduced to 4.5 per cent; it should be even less. If the railways also undertake taxation measures to get money for the Plan, it is again wrong.

17 hrs.

I will give the figures. Indirect taxes in India are the highest in the world. Figures supplied by the Economic Division of the Department of Finance show that indirect taxation in India works out as follows ; For the rural poor getting a monthly income upto Rs. 50/- the incidence is 5.77 per cent ; for those who get Rs. 100-150 per month, it is 6 77 per cent. In the urban areas, upto Rs. 50 income, the indirect taxation at present is 11.13 per cent ; in the higher group of Rs 101-150 it is 12.6 per cent. All without including Railway taxation. Nowhere in the world is indirect taxation so high.

Above this railway taxation also comes. The railways are now being used for indirect taxation for the Plan. But whom are they taxing ? The same people who are already taxed very high. This is a cruel thing. It has been said over and over again even at the time of the separation of railway-from general-finance, that railway transport should not be used for taxing the people. That being so, how could they justify now to embark on another series of indirect taxation measures through the railway mechanism ?

Therefore the attempt to find money through railway taxation for the Plan is a false economy and cannot improve the economy of the country. The Minister will only get into hot waters again. He may perhaps feel that he may not be there next year in charge of railways, Shri Poonacha, a former Railway Minister, who spoke earlier, talks on my side now. Dr. Ram Subhag Singh is now speaking eloquently on my side. Perhaps Shri

Nanda may also join me next year. I do not know what is going to happen to the poor railwayman and the railway user.

Therefore, the approach is wrong. He cannot bamboozle the people by saying that he is baffled at the heavy losses incurred. Where is the loss ? What are the criteria for the loss ? They have got 250 per cent more during the last 20 years and they are fleecing more and more. The shoe pinches elsewhere. I can show where it pinches.

Previous speakers have already referred to the Railway Board. I have no quarrel with the personnel of the Board. But I say this is a unique position we enjoy in this country. The Railway Board is not a corporation ; it is not a Ministry. In all Ministries, the Minister issues orders and the department execute them, Here orders are issued by the Railway Board. The Board has got powers even without asking the Minister to issue orders and the zonal general managers are there to act according to those orders and not according to the wishes of the Railway Minister. The Minister is a showpiece here in Parliament to come once in a year and say something and then we are all bamboozled and we on our turn appeal to him 'Give me a little railway line there or drinking water on the railway' and so on. We cringe and beg. He says something and gets his demands passed by us. This short of circus cannot be repeated here. We do not want that circus to go on. The Railway Minister must be answerable to Parliament and the Railway Board must be a body experts only advising Railway Minister. They should not have executive powers to issue orders. Orders should not be executed in the name of the Railway Board. Order should go in the name of the Railway Ministry and the people who should discharge duties must be the General Managers. The General Managers of the zonal railways should be given the power to discharge duties and they must be hauled up and be accountable to the Minister here. We do not want a middle group of experts, the so-called Railway Board members, for whom I have personal respect. but on the eve of retirement these people become Railway Board members after having worked as General Managers, etc. They come and sit here to wield power. Where is the authority for them to wield power ? The Railway Act to the extent it gives that power should be amended. The Railway Ministry must be accountable. I do not know whether Nandaji who is an old and experienced politician will have the courage to do it. We will give him support, every power to do it. If you cannot do it, quit. There is no meaning in sitting here and perpetrating the old methods every year. Go through my speech of last year and the year before that. I keep on shouting. Today, I have got some more friends to shout with me and I am happy. but if things do not improve, take it from us that we are not going to show any mercy to the Ministry. We will tell them that they will have to change or they will have to quit.

Now I come to the railway passengers. You must see the Express trains where the unfortunate third class passenger having purchased the ticket, cannot get entry into a third class coach. The big Express trains are composed of air-conditioned coaches. The charges for the air-conditioned class have gone beyond the air fare. So, for Heaven's sake, please scrap these air-conditioned travel. We do not want them, Let those who can pay go by plane. If for medical reasons they cannot travel by air, let them find out other means. Let them put ice in the first class and make it air-conditioned. The Minister says there is loss. Then, why do you have this luxury of air-conditioned coaches, If you change these air-conditioned coachs, the third class passengers will get more space to travel.

Let the Railway bureaucracy be ended by withdrawing the saloons for the officers. They are the Moguls with their saloons. The Britishers did it and it is being continued. I have no envy, I am not going to become a Railway officer, but my humble request to the hon. Railway Minister who is supposed to be a socialist is to see that this system is ended and to see that the saloons are converted into

[Shri Nambiar]

third class. There is psychology behind this change. A Secretary or Joint Secretary of the Government of India generally travels by first class. Why should the railway officer alone has the extra privilege to travel in a saloon. Kindly withdraw it.

Coming to railwaymen, please do not reduced the staff and increase their working hours in the name of economy. You will have to stick to the standard of eight hours a day and 48 hours a week. Nowhere in the world should you allow twelve hours working in a day. More than 30 per cent of the Indian railwaymen out of 13 lakhs, i.e. four lakhs railwaymen are now working twelve hours a day and more. This cannot be allowed. Therefore, the working hours should be reduced. It must be brought to the international level of eight hours. Economy should not be by way of increasing working hours and reducing leave and other privileges to the railwaymen. Grant them leave and treat them at par with any other citizens. I do not want special treatment for them; but treat them as human beings and contributors to the railways. I also request that you must give sympathetic consideration to the question of grant of interim relief as without the co-operation of railwaymen you cannot run the Railway. I am sorry that you did not talk one word about the poor railway workers when you paid encomium to the top bosses. You said in your speech that it is wrong to think there is a top heavy administration. Is it not top heavy administration when 2 per cent of the total is spent on officers far less in number compared to others? You wanted to placate them? Or they wanted to placate you? On the other hand you should have said much about the railwaymen who run the railways day and night, rain or shine, summer or winter, all the 24 hours; you must show your sympathy towards them. There must be second thoughts on railway finances to see that the present rut is ended.

श्री ओंकारलाल बोहरा (चित्तौड़गढ़) : उपाध्यक्ष महोदय, मैं नये रेल मंत्री श्री नन्दा, का स्वागत करते हुए उन्हें बधाई देना चाहता हूँ कि इस बजट पर विचार-विमर्श से पूर्व ही उन्होंने इस बात का प्रमाण दे दिया कि समाजवादी लोकतंत्र में ग़रीबों की आवाज़ को ज्यादा महत्व और जनता के हितों को प्राथमिकता देनी चाहिए। उन्होंने तृतीय श्रेणी के किराये और अन्य भाड़ों आदि में वृद्धि को वापिस ले कर इस बात का परिचय दिया है कि वह रेल मंत्री ज़रूर हैं, लेकिन साथ ही वह जनता के प्रतिनिधि और मजदूरों तथा किसानों के प्रतिनिधि भी हैं। निश्चय ही निहित स्वार्थों के कुछ लोगों ने उनके खिलाफ़ आवाज़ बुलन्द की है, लेकिन मैं समझता हूँ कि श्री नन्दा ने यह कदम उठाकर हमारी इस घोषित नीति का पालन किया है कि हम इस देश में ग़रीब और साधारण लोगों का विशेष ध्यान रखेंगे।

मैं यह स्पष्ट कर देना चाहता हूं कि रेलवे के बारे में यह ग़लतफ़हमी हमारे दिमाग़ से निकल जानी चाहिए कि वह कोई व्यापारिक प्रतिष्ठान है। मैंने बार-बार कहा है कि रेलवे कोई व्यापारिक प्रतिष्ठान नहीं है। जब-जब हम रेलवे के बारे में चर्चा करते हैं, हम अलाभकारी लाइनों की चर्चा करते हैं, नुकसान और नफ़े की चर्चा करते हैं। ऐसा लगता है कि रेलवे बोर्ड में वे लोग बैठे हैं, जो सिर्फ़ गिनती करने में माहिर हैं, जन-सेवा और जनता की भावनाओं से जिनका कोई सम्बन्ध नहीं है। मैं श्री नम्बियार से सहमत हूँ कि रेलवे बोर्ड अफ़सरों का एक जंगल है, जिसमें कुछ अफ़सर राजा-महाराजाओं की तरह एक नवाबी शान बनाए हुए हैं। मैं माननीय सदस्य के स्वर में स्वर मिला कर कहना चाहता हूँ कि रेलवे बोर्ड के वर्तमान रूप को समाप्त किया जाये और उसको एक एक एडवाइज़री बोर्ड का रूप दिया जाये, ताकि हमारे रेल मंत्री, जो जनता के प्रतिनिधि की हैसियत से हमारे बीच में बैठते हैं, देश के करोड़ों लोगों की भावनाओं का सही प्रतिनिधित्व कर सकें और उनके वास्तविक हितों की रक्षा कर सकें। रेलवे बोर्ड के लोग

नौकरशाही मनोवृत्ति के शिकार हैं और इस लिए उनका जनता की भावनाओं से कोई सम्बन्ध नहीं है। इसका परिणाम यह है कि हमारे इस सबसे बड़े सार्वजनिक उद्योग में करोड़ों रुपये की पूंजी लगी हुई है, लेकिन उससे कुछ लाभ तो हो नहीं रहा है, बल्कि किराये और भाड़े बढ़ते चले जा रहे हैं।

जब तक हमारे रेलवे प्रशासन में सरलता और सुविधा नहीं आयेगी, तब तक साधारण रेलवे कर्मचारियों और आम जनता को कोई लाभ नहीं होगा। मैं आपके सामने एक सैद्धान्तिक प्रश्न रखना चाहता हूं और वह यह है कि हमें देखना चाहिए कि स्वराज्य के बाद हम ने विभिन्न राज्यों में, या पर कैपिटा के हिसाब से अलग-अलग क्षेत्रों में रेलवे का कितना-कितना विस्तार किया है। यह पचास करोड़ लोगों का विशाल देश है। हमारे देश में कुछ ऐसे पिछड़े हुए क्षेत्र और सीमावर्ती क्षेत्र हैं, जहां रेलों का अधिक से अधिक विस्तार होना चाहिए और इस सम्बन्ध में यह प्रश्न नहीं उठाया जाना चाहिए कि वे लाइनें अलाभकारी होंगी आखिर यह सरकार एक दुकानदार, व्यापारी या सेठ की तरह रेलवे का संचालन नहीं कर रही है। किसी लाइन के लाभकारी न होने की परवाह किये बिना सरकार को जनता के हितों को प्राथमिकता देनी चाहिए और इसलिए सीमावर्ती, मरुस्थलीय और आदिवासी तथा पिछड़े क्षेत्रों में लाइनें बिछाने के सम्बन्ध में उदारता का परिचय देना चाहिए। इस प्रकार के पिछड़े हुए क्षेत्र राजस्थान, मध्य प्रदेश, नागालैंड और त्रिपुरा आदि हैं, जिन में से कुछ बार्डर एरियाज भी हैं, लेकिन जिनमें लाइनें बिछाने के सम्बन्ध में बार-बार धन और पैसे की कमी की दुहाई दी जाती है।

इस प्रकार रेलवे की दृष्टि से देश में जो क्षेत्रीय असंतुलन बढ़ रहा है, उससे लोगों में असंतोष पैदा हो रहा है। इसलिए यह आवश्यक है कि जिन क्षेत्रों में रेलवे का विस्तार अधिक नहीं हुआ है, वहां सरकार को अधिक से अधिक लाइनें बिछाने का प्रयत्न करना चाहिए।

राजस्थान का बहुत बड़ा हिस्सा मरुस्थल है और बाकी आदिवासी और पहाड़ी इलाका है। वह राज्य पहले बाइस रजवाड़ों में बंटा हुआ था और इस कारण वहां रेलवे लाइनों का विस्तार नहीं हुआ था। आज से प्रायः बाइस वर्ष पहले ही चित्तौड़-कोटा रेलवे लाइन की घोषणा कर दी गई थी और उसके लिए सामान आ गया था। पिछले रेल मंत्रियों, श्री लाल बहादुर शास्त्री, श्री जगजीवन राम और डा० राम सुभग सिंह, ने अपने-अपने समय में यह घोषणा की थी कि इस लाइन का निर्माण किया जायेगा। लेकिन रेलवे अफसरों ने, जो जनता की भावनाओं को नहीं समझते हैं, अपनी नौकरशाही मनोवृत्ति के कारण इस लाइन को अलाभकारी घोषित करके सम्बन्धित फाइलों को दबा दिया और इस काम को आगे नहीं बढ़ने दिया इसका परिणाम यह है कि उस इलाके के लोगों में असंतोष बढ़ रहा है। यह रेलवे लाइन राजस्थान के लिए बहुत उपयोगी सिद्ध होगी। कोटा नगर राजस्थान का कानपुर बनता जा रहा है। इसलिए रेल मंत्री महोदय को इस पुरानी मांग को स्वीकार करके कोटा से चित्तौड़ और उदयपुर होकर कांडला तक ब्राडगेज लाइन बिछाने की व्यवस्था करनी चाहिए। राजस्थान का दक्षिण-पश्चिमी भाग खनिज सम्पदा और उद्योगों की दृष्टि से बहुत समृद्ध होने वाला है। वहां चम्बल परियोजना के कारण सिंचाई सुविधायें बढ़ी है। इसके अतिरिक्त वहां यातायात के साधन और उद्योग बढ़े हैं। इस लाइन के बिछाने से राजस्थान को एक बन्दरगाह मिल जायेगी और इस प्रकार उसके औद्योगिक विकास में सहायता मिलेगी। मैंने इस सदन में हमेशा इस लाइन के बारे में आग्रह किया है। पिछले रेल मंत्रियों, डा० राम सुभग सिंह और श्री पुनाचा ने यह आश्वासन भी दिया था कि इस लाइन का पुनः

[श्री ओंकार लाल बोहरा]

सर्वेक्षण किया जायेगा और इस कामों को हाथ में लिया जायेगा, लेकिन खेद है कि इस बजट में उसकी कोई चर्चा नहीं है।

अभी अभी जो चेतक एक्सप्रेस गाड़ी चलाई गई है, नाम से तो वह एक्सप्रेस जरूर है, लेकिन उस को बैलगाड़ी की तरह चलाया जा रहा है। चेतक महाराणा प्रताप का घोड़ा था, जिसने अपनी द्रुतगति के कारण अपना नाम प्रसिद्ध किया और देश की इज्जत बढ़ाई। उस द्रुतगामी घोड़े के नाम से चलने वाली इस चेतक एक्सप्रेस की चाल एक बैलगाड़ी की सी है। दिल्ली से कलकत्ता तक की 900 मील की दूरी राजधानी एक्सप्रेस के द्वारा 18 घन्टों में तय की जाती है, लेकिन दिल्ली से उदयपुर तक की 430 मील की दूरी तय करने में चेतक एक्सप्रेस को 22 घंटे लगते हैं।

चेतक एक्सप्रेस को सराय रोहिल्ला पर रोक दिया जाता है। वह दिल्ली जंक्शन तक आना चाहिए। उदयपुर और जयपुर का पर्यटन की दृष्टि से बहुत महत्वपूर्ण स्थान है। इस गाड़ी को दिल्ली जंक्शन तक लाने से कलकत्ता, लखनऊ और इलाहाबाद से आने वाले यात्रियों को सुविधा होगी। पश्चिमी रेलवे और उत्तरी रेलवे का झगड़ा इसमें बाधक नहीं बनने देना चाहिए।

चेतक एक्सप्रेस को अजमेर और उदयपुर के बीच में एक्सप्रेस के रूप में नहीं चलाया गया है। वहां पर नई बोतल में पुरानी शराब की तरह इस गाड़ी को रख दिया गया है। यदि मंत्री महोदय चेतक एक्सप्रेस को लाभकारी बनाना चाहते हैं, इसको असफल नहीं होने देना चाहते हैं, तो इसकी त्रुटियों और असुविधाओं को दूर किया जाना चाहिए।

अजमेर, कोटा, बीकानेर, जोधपुर और उदयपुर आदि बहुत बड़े शहर हैं, लेकिन आज तक उनको मीटरगेज के अलावा ब्राडगेज के दर्शन नहीं हो पाये हैं। राजस्थान एक पिछड़ा हुआ और सीमावर्ती प्रदेश है। वहां पर यातायात की सुविधाएँ बढ़ाना केवल सुरक्षा की दृष्टि से ही आवश्यक नहीं है, बल्कि उससे वहाँ की प्राकृतिक सम्पदा का भी उपयोग किया जा सकेगा, जिससे देश को लाभ होगा। लेकिन दुर्भाग्य यह है कि रेलवे बोर्ड अभी तक इस बारे में सोचने के लिए तैयार नहीं है। मैं श्री नम्बियार की इस बात से सहमत हूं कि रेलवे बोर्ड जनता की भावनाओं को समझने में असमर्थ है और इसीलिए बार-बार कहे जाने पर भी वह इस महत्वपूर्ण कार्य को खटाई में डाले हुए है।

राजधानी एक्सप्रेस का प्रयोग बहुत अच्छा है, लेकिन मैं एक दिक्कत की ओर मंत्री महोदय का ध्यान आकृष्ट करना चाहता हूँ। राजधानी एक्सप्रेस के यात्रियों को दिल्ली से कलकत्ता जाने में पूरी रात गाड़ी पर बितानी पड़ती है। अगर डेक्कन क्वीन और ताज एक्सप्रेस की तरह तीन चार घंटे की यात्रा हो, तो चेयर कार में जाया जा सकता है। तीन चार घंटे कोई भी आदमी चेयर कार में बैठ कर जा सकता है लेकिन चेयर कार के अन्दर पूरी रात निकालना बड़ा मुश्किल है। मैंने वर्क-आउट करके देखा है। अगर आप चेयर कार समाप्त कर दें और स्लीपिंग लगा दें, केवल दो क्लास रखें राजधानी एक्सप्रेस में तो अधिक अच्छा होगा। एक तो यह मैं चाहूँगा कि हमारे जो समाजवादी मंत्री नन्दा जी हैं उनके समय में श्रेणियां खत्म होनी चाहिएँ। लक्जरी क्लास और एकोनामी क्लास केवल यह दो श्रेणियाँ राजधानी एक्सप्रेस में होनी चाहिएँ। जिनके पास अधिक पैसा है और जिनमें सुपीरियारिटी काम्प्लेक्स है वह लक्जरी क्लास में चलें और आम जनता का एक ही रूप है वह एकोनामी क्लास में चले जैसा कि बहुधा विदेशों में होता है। राजधानी

एक्सप्रैस में आपने एयर कंडीशनिंग लगाया, अच्छी बात है। लेकिन आप तमाम थर्ड क्लास चेयर को हटा दीजिए और एक-एक कोच में 73-73 सीटें हैं, उसमें आप आराम से 22 नीचे और 22 ऊपर 44 शयन सीटें लगा सकते हैं और जैसे आपने थर्ड क्लास एयर कंडीशन्ड का भाड़ा आर्डिनरी थर्ड क्लास एयर कंडीशन्ड से ज्यादा रखा है वैसे ही आपने फर्स्ट क्लास का जो 118 रुपया रखा है उसके बजाय आप 118 की जगह 150 रखेंगे तो भी जल्दी पहुँचने की वजह से लोग उसमें बैठना पसन्द करेंगे और आर्थिक दृष्टि से कोई घाटा आपको नहीं होगा। इसलिए मैं चाहता हूँ कि वह जो राजधानी एक्सप्रैस में 280 रुपये की एयर कंडीशन्ड क्लास है उसको लग्जरी क्लास बनाएँ और जो चेयर है उसको आप फर्स्ट क्लास साधारण एयर कंडीशन्ड बना दें और स्लीपिंग की सुविधा दें, उसके लिए 160 रुपया किराया रखें, नहीं तो पूरी रात भर थर्ड क्लास के चेयर में बैठकर दिल्ली से कलकत्ता जाना बड़ा कठिन है। यह मेरा एक बड़ा उपयोगी सुझाव है। मैं समझता हूं कि रेलवे बोर्ड इसको मानवीयता की दृष्टि से भी सोचेगा क्योंकि कई बार उसमें औरतों और बच्चों को बड़ी तकलीफ हो जाती है।

मुझे कुछ अपने राजस्थान के बारे में भी निवेदन करना है। बड़ी सादड़ी स्टेशन से छोटी सादड़ी होते हुए नीमच तक जोड़ दिया जाय तो यात्रियों को बड़ी सुविधा होगी। इसी तरह पहाड़ी इलाके में प्रतापगढ़ डूंगरपुर क्षेत्र अभी तक अछूता पड़ा है। अगर आप पिछड़े हुए क्षेत्रों में उदासीन रहते हैं, वहां नई रेलवे लाइन के निर्माण में शिथिलता बरतते हैं तो आप उन क्षेत्रों के लोगों की जन-भावनाओं की कदर नहीं करते हैं। मैं आपसे निवेदन करूंगा कि प्रतापगढ़ डूंगरपुर को रतलाम से रेलवे लाइन द्वारा जोड़ दिया जाय। मैं आपके सामने यह भी कहना चाहूंगा कि नागालैंड में डीमापुर से कोहिमा को जोड़ा जाय और अगर त्रिपुरा से अगरतल्ला को भी रेलवे लाइन द्वारा जोड़ दिया जाय तो वहां के लोगों को काफी सुविधा हो जाय। बरौनी से पटना तक ब्राडगेज बनाई जाय और इसी तरह कितने ही ऐसे मसले हैं मध्य-प्रदेश के भी उनकी तरफ भी ध्यान दिया जाय। आज सीमा-क्षेत्रों के अन्दर हमारी रेलों का जाल बिछ जाना चाहिए।

दूसरी बात मैं आपसे यह कहना चाहता हूं कि क्या केवल बड़े शहरों को ही काम की जल्दी रहती है? बड़े-बड़े शहरों के बीच में कलकत्ता-मद्रास, दिल्ली-मद्रास, कलकत्ता-दिल्ली, दिल्ली-बम्बई, यहाँ गाड़ियाँ बड़ी तेज रफ्तार से चलाई जाती हैं। लगता ऐसा है कि जैसे सब चीजों का कंस्ट्रशन हो गया है। गाँवों की ओर जाने वाली, कस्बों की ओर जाने वाली, छोटे नगरों की तरफ जाने वाली गाड़ियों की तरफ कोई दिलचस्पी नहीं है। जैसे साधारण आदमियों की तरफ हमारी कोई दिलचस्पी नहीं है, जैसे बड़े-बड़े श्रीमन्तों और श्रीमानों की तरफ हमारी दिलचस्पी है ऐसे ही बड़े-बड़े शहरों और नगरों की तरफ हमारी दिलचस्पी है। लेकिन मैं आपके जरिए नन्दा जी से कहना चाहता हूं कि यह हिन्दुस्तान केवल बड़े नगरों का नहीं है, यह हिन्दुस्तान गाँवों का देश है और जब तक गाँवों में साधारण आदमियों को सुविधायें नहीं देंगे, उन के हितों में नहीं सोचेंगे तब तक आपको कोई भी सहानुभूति जनता की ओर से मिलने वाली नहीं है।

श्रीमन्, मैं इस बात से सहमत हूँ कि हमारी जो आमदनी के जरिए हैं वह रेलवे से नहीं निकाले जाने चाहिए। इतना बड़ा सार्व-जनिक उद्योग मुनाफ में क्यों नहीं चलता है और अधिक मुनाफे में क्यों नहीं चलता है? और क्यों कर्मचारियों को, जूनियर आफिसरों

[श्री ओंकार लाल बोहरा]

को, गार्ड्स को और टिकट चैकरों को परेशानी होती है ? यह जो बड़े-बड़े सफेद हाथी रेलवे के अन्दर आपने पाल रखे हैं जो सामंतों की तरह सैलूनों में घूमते हैं उनको समाप्त कीजिए और एक सच्ची राष्ट्रीय भावना से प्रेरित प्रशासन मशीन का निर्माण कीजिए जो जनता के हितों में रेलवे का संचालन करे ।

संक्षेप में यह जो भाड़ा बढ़ाया गया है उसके ऊपर भी चन्द शब्द कहना चाहता हूं । नन्दा जी इस बात पर फिर विचार करें कि माल भाड़ा जो उन्होंने बढ़ाया है वह घटाना चाहिए क्योंकि अन्ततोगत्वा यह जा कर साधारण आदमी को प्रभावित करता है, कीमतें बढ़ती हैं और उसका नुकसान आम आदमियों पर पड़ता है । बड़े लोगों को कोई परेशानी नहीं होती है लेकिन साधारण आदमियों का बड़ा नुकसान होता है ।

एक बात मैं यह कहना चाहता हूं कि रेलवे में जितनी चोरियां होती हैं, गिरोह के गिरोह मगरमच्छ की तरह काम करते हैं लेकिन हमने कभी नहीं सुना कि फलां जगह किसी गिरोह को पकड़ा गया, फलां जगह चोरियां पकड़ी गई या फलां जगह रंगे हाथों हमने एक बड़ा गैंग पकड़ लिया । यह काम क्यों हो रहा है, कैसे हो रहा है, इसकी एक उच्च स्तरीय जांच होनी चाहिए क्योंकि इसमें करोड़ों रुपये का नुकसान मुसाफिरों को, व्यापारियों को और अन्त में क्लेम्स के द्वारा रेलवे को भुगतना पड़ता है । करोड़ों रुपया हमारा बरबाद होता है । मैं चाहता हूँ कि इस बारे में सुरक्षा की दृष्टि से उच्च-स्तरीय जांच होनी चाहिए और मुझे विश्वास है कि नन्दा जी जो एक साधारण कार्यकर्ता से ऊपर उठ कर मजदूरों के नेता के रूप में और आम जनता के प्रतिनिधि के रूप में तथा आज हमारे बीच में पहली बार रेलवे मन्त्री के रूप में आये हैं, मैं चाहूंगा कि अपने समय में रेलवे प्रशासन को वह स्वच्छ करें और यह जो गैंग और गिरोह हैं जिसकी वजह से करोड़ों रुपये का रेलवे का नुकसान होता है और आम आदमियों का भी नुकसान होता है वह समाप्त हो ।

जैसा मैंने निवेदन किया रेलवे को एक जबर्दस्त काम्पीटशन का शिकार होना पड़ रहा है । सड़कों का जाल बिछ रहा है, ट्रकों के द्वारा माल ढोया जा रहा है, बसों के द्वारा यात्री जा रहे हैं । इसलिए मैं चाहूंगा कि रेलवे व्यापारिक दृष्टि से भी उपयोगी सिद्ध हो और आप अपने रेलवे के प्रशासन को भी अच्छा बनाएं । यह जो जगह जगह जोनल क्षेत्र बनाए हुए हैं उनको एफीश्येंट बनाइए ।

एक बात और कह कर मैं समाप्त करता हूं । राजस्थान में जहां मैंने कोटा चित्तौड़ रेलवे लाइन की मांग की, मुझे पूरा विश्वास है कि इस नई लाइन के पुनर्सर्वेक्षण की जो घोषणा हो चुकी है और पिछले मन्त्रियों ने जो बार बार आश्वासन दिए हैं, उसको नन्दा साहब बहुत सहानुभूति से लेंगे और उसके बारे में अच्छी तरह से घोषणा करेंगे ताकि मेरे निर्वाचन क्षेत्र के लोगों को भी एक राहत मिले । मैं ज्यादा न कह कर यही कहना चाहता हूँ कि जो रेलवे कर्मचारी हैं उनकी सुविधाओं के बारे में हमें ज्यादा चिन्तित होना चाहिए क्योंकि असली रेल के मालिक और रेल के संचालक वही नीचे के लेवेल वाले ही हैं लेकिन हमने आफिसरों का जंगल खड़ा कर के उनकी तरफ ध्यान नहीं दिया । जब तक हम उनकी तरफ ध्यान नहीं देंगे तब तक मुझे पक्का विश्वास है रेलवे मन्त्रालय को सफलता नहीं मिलेगी ।

एक शब्द और कहना चाहता हूं । मेरे भाई डी. एम. के वालों ने हिन्दी की चर्चा की । मैं यह चाहता हूं कि मेरा डी. एम. के. का भाई,

मेरा मद्रास में रहने वाला भाई जयपुर और इलाहाबाद में आ कर काम करे। मैं चाहूंगा कि हमारे वह मित्र अपने को इतना संकीर्ण न बनाएं। तामिलनाडु हिन्दुस्थान है और हिन्दुस्तान तामिलनाडु है। तामिलनाडु को हम हिन्दुस्तान से अलग नहीं मानते। मैं चाहूंगा कि तामिलनाडु के प्रोफेसर जयपुर में आ कर पढ़ाएं, तामिलनाडु के प्रोफेसर इलाहाबाद में आकर पढ़ाएं। तामिलनाडु के लोग जयपुर और इलाहाबाद में आकर रेलवे में काम करें। तो क्या उनके लिये जरूरी नहीं होगा कि वह हिन्दी सीखें ताकि उनके साथ जनता का अधिक से अधिक सम्पर्क हो सके। इसलिए इस बात को इग्नोर नहीं किया जाना चाहिए कि देश के करोड़ों लोगों द्वारा हिन्दी समझी और बोली जाती है। मैं आपसे निवेदन करूंगा कि आप अपने को उदार बनाइये। हम आपके साथ हैं...

SHRI MURASOLI MARAN: But the Government has no authority for imposing Hindi on us.

श्री ओंकार लाल बोहरा: आप तामिलनाडु का विकास कीजिए। लेकिन आप यह मत सोचिये कि आपको केवल तामिलनाडु में ही नौकरी करनी है। आप के आदमियों को सारे हिन्दुस्तान में आना है और इसलिए सारे हिन्दुस्तान के बनिए, इस देश की जन-भावनाओं के साथ होइए। इन्हीं शब्दों के साथ मैं आप का बड़ा शुक्रगुजार हूं कि आप ने मुझे इस पर बोलने का समय दिया।

श्री बि० प्र० मण्डल (मधेपुरा): उपाध्यक्ष महोदय, मैं माननीय रेलवे मन्त्री का ध्यान कोसी क्षेत्र की तरफ आकर्षित करना चाहता हूं। मन्त्री महोदय का सम्बन्ध भी उस क्षेत्र से रहा है जब वह भारत सेवक समाज के अध्यक्ष थे। कोसी क्षेत्र में कोसी नदी के बन्ध आने के बाद जहां जहां रेलवे लाइनें चलती थीं जैसे मधतियाही निर्मली लाइन उस लाइन को अभी तक नहीं चलाया गया है। कोसी नदी के बन जाने के बाद और फ्लड कन्ट्रोल हो जाने के बाद भी उस लाइन को अभी तक नहीं चलाया गया है, यह एक दुखद बात है। हमें सुनने में आया है कि मानसी का रेलवे स्टेशन जो है जिसके दक्षिण में गंगा नदी बहती है, उस रेलवे स्टेशन को गंगा नदी के कटाव से कहा जाता है, ऐसा इनके इन्जीनियरिंग डिपार्टमेंट ने कहा है कि खतरा है और इसलिए शायद उसे दो माइल उत्तर की ओर शिफ्ट करने की बात है। वहां की जनता और वहां के लोगों का कहना है, और मैं समझता हूं कि रेलवे मिनिस्टर के पास अभी हाल में हमारे यहां के लोग आए थे रेप्रेजेन्टेशन लेकर इस बात की फिर से जांच कराएं कि इम्मीडिएटली रेलवे स्टेशन को कोई खतरा है या नहीं क्योंकि रेलवे लाइन के दक्षिण में नेशनल हाई-वे चलता है और नेशनल हाई-वे के लिए अभी तक कोई दूसरा प्लान नहीं बना है कि उसको शिफ्ट किया जाय। गंगा नदी अभी उससे और दक्षिण है। तो दो करोड़ से अधिक यह रुपया जो व्यय होने जा रहा है, मुझे शक है कि इसकी कुछ ठीक से जांच नहीं हुई है, इसमें कुछ ब्लैक-मेलिंग की बात हो रही है, कुछ कन्ट्रैक्टर्स को ओब्लाइज करने की बात हो रही है और मैं खासतौर से रेलवे मिनिस्टर से कहूंगा क्योंकि मैं उनको याद दिलाना चाहता हूं, एक समय की बात थी जब कि उन्होंने यह कहा था कि मैं हिन्दुस्तान से दो वर्ष के अन्दर करप्शन को हटा दूंगा। रेलवे में करप्शन किसी डिपार्टमेंट से कम नहीं है। सेन्ट्रल गवर्नमेंट का रेलवे ही एक ऐसा विभाग है जिसे आम जनता का काम पड़ता है। इस लिए मैं मानसी रेलवे स्टेशन की बात बहुत दिनों से कह रहा हूं, उसकी जांच कराइए, उसमें इमीडियेट खतरा है या नहीं है? यदि खतरा है, तब भी जो एलाइन्मेंट हो रहा है, उसमें जरूरत से ज्यादा खर्च हो रहा है या नहीं, इसकी जांच कराइये और तब तक के लिए इसके काम को रोक दें।

[श्री बि० प्र० मण्डल]

उपाध्यक्ष महोदय, इसके साथ साथ मैं यह भी कहना चाहता हूं कि मैं इससे सहमत हूं कि हिन्दुस्तान में हमें सोशलिज्म कायम करना है। परन्तु यदि सोशलिज्म कायम करना है तो रेलवे में अंग्रेजों के जाने के बाद से जो एग्रर-कन्डीशन क्लास को हमने बढ़ावा दिया है, यह बहुत ही लज्जास्पद बात है। हमारे देश में जहां लोगों को दो वक्त खाने को नहीं मिलता, वहाँ कुछ ग्रादमियों के लिये, हजारों में एक ग्रादमी के लिए ग्रगर हम एग्रर-कन्डीशन की बात करते हैं जब कि थर्ड क्लास के लोगों की ग्रवस्था बिलकुल खराब है, उनको जानवरों की तरह से भर कर ले जाया जाता है। मेरे पास ग्रांकड़े नहीं हैं, लेकिन रेलवे को सबसे ज्यादा ग्रामदनी थर्ड क्लास पैसेन्जर्स से होती है, लेकिन उनको नाममात्र की भी सुविधाएं नहीं मिलती हैं। इसलिए मेरा सुझाव यह है कि ग्राप एग्रर-कन्डीशन क्लास को फौरन-से-पेश्तर खत्म कर दें ग्रौर रेलवे में एक लक्जरी क्लास ग्रौर एक इकानमी क्लास इन्ट्रोडयूस करें। जहाँ रेलों में जनता को जगह नहीं मिलती, जानवरों की तरह से सफर करते हैं, वहाँ मुठ्ठी भर लोगों के लिए, शासक-वर्ग के लिए एयर-कन्डीशन क्लास को मेन्टेन करना ग्रच्छा नहीं है। हमारे देश में एग्रर-कडीशन का जो फेग्रर है, वह करीब करीब वही फेयर है जो हवाई जहाज में लगता है, तो फिर एग्रर-कन्डीशन की क्या जरूरत है, जिसको जाना हो हवाई जहाज से जाये। फिर भी ग्रगर जरूरत हो तो लक्जरी क्लास बनायें, लेकिन एग्रर-कन्डीशन क्लास को जल्द खत्म कर देना चाहिए।

उपाध्यक्ष महोदय, ग्रभी मेरे एक साथी ने राजस्थान का उल्लेख किया ग्रौर कहा कि उदयपुर—चित्तौर लाइन होनी चाहिये। मैं भी ग्रभी हाल में पिलानी गया था। पिलानी एक बहुत महत्वपूर्ण जगह है, वहाँ एक बहुत बड़ी इन्जीनियरिंग यूनीवर्सिटी है, इन्जीनियरिंग एजूकेशन के लिये बहुत मशहूर जगह हैं। लेकिन मुझे ग्रफसोस के साथ कहना पड़ता है कि पिलानी में ग्रब तक कोई रेलवे लाइन नहीं है। वहां 5 हजार लड़के पढ़ते हैं, छुट्टी के दिनों में घर जाने में उनको बहुत तकलीफ़ होती है। इसलिये मैं कहना चाहूँगा कि जब ग्राप राजस्थान में रेलवे लाइन की व्यवस्था करें तो पिलानी का भी ख्याल रखें।

एक ग्रौर विशेष बात की ग्रोर ग्रापका ध्यान ग्राकर्षित करना चाहता हूँ, हमारे यहाँ एन०ई० रेलवे में जो लाइन मनसा-कटिहार की तरफ जाती है, उसमें एक जगह मिठाई है। वहां के लोगों की बहुत दिनों से यह डिमाण्ड चल रही है कि रेलवे लाइन को क्रौस करने के लिये उनके यहां एक ग्रोवर-ब्रिज होना चाहिये, क्योंकि वह रेलवे लाइन गांव से होकर पास करती है ग्रौर वहां एक्सीडेन्टस हो जाते हैं। मैंने ग्रापके पहले रेलवे मिनिस्टर डा० राम सुभाग सिंह को इस सम्बन्ध में लिखा था, लेकिन मुझे ग्रफसोस के साथ कहना पड़ता है कि उन्होंने उसको एन्क्वायरी के लिये ग्रफसरों को दे दिया ग्रौर उन्होंने लिख कर भेज दिया कि गांव से दो मील के बाद रोड ग्रौर लाइन का क्रासिंग है, वहां पर यह व्यवस्था है उस व्यवस्था से हमें क्या लाभ है, यह व्यवस्था तो हमें गांव के क्षेत्र में चाहिये। यह गांव मेरे क्षेत्र में पड़ता है, इसलिये मैं नन्दा जी से कहूँगा कि वे इसको नोट कर लें कि मिठाई रेलवे स्टेशन पर रेलवे क्रासिंग की व्यवस्था होनी चाहिये, वहां की जनता इस चीज की डिमाण्ड बहुत दिनों से कर रही है, ग्रौर मैं भी इसकी सिफारिश करता हूँ।

श्री विद्याधर बाजपेयी (ग्रमेठी) : उपाध्यक्ष महोदय, मैं रेलवे मंत्री जी को धन्यवाद देना चाहता हूँ, विशेष कर इसलिये कि उन्होंने हाउस की सेन्स को समझ कर तीसरे दर्जे का किराया, जिसको बढ़ाने का उनका इरादा था,

उसे समाप्त कर दिया, साथ ही प्लेटफार्म टिकट का मूल्य भी नहीं बढ़ाया। आज हिन्दुस्तान टाइम्ज के एक लीडिंग आर्टीकल में यह बात पढ़कर मुझे बहुत अफसोस हुआ कि हमारे मंत्री जी ने अण्डर पोलिटीकल प्रेशर अपना इरादा बदल दिया। क्या इरादा बदल दिया? तीसरे दर्जे का किराया नहीं बढ़ाया। क्या इरादा बदल दिया—प्लेटफार्म टिकट का पैसा नहीं बढ़ाया—लेकिन यह शिकायत हिन्दुस्तान टाइम्ज को नहीं है, उसकी शिकायत तो कुछ और है—उस को यह शिकायत है कि फर्स्ट क्लास का किराया क्यों नहीं घटाया, सैकण्ड क्लास का किराया क्यों नहीं घटाया, एअर-कन्डीशन क्लास का किराया क्यों नहीं घटाया—असल में उनको यही शिकायत है। यह शिकायत बिरला जी के माउथ-पीस पेपर का है। मगर वह यह नहीं जानते कि इस बजट में सोशलिज्म की सुवासित सुगन्ध आ रही है।

आज जमाना बदल चुका है। आज हमारे मंत्रियों को सोशलिज्म के तरीके से ही व्यवहार करना होगा और मैं तो यह समझता हूं कि जब सेन्स समझ कर हमारे मंत्री जी ने किराया कम कर दिया, तो उन्होंने यह सेन्स भी जरूर समझ ली होगी कि रेलवे बोर्ड को इतना अधिकार नहीं मिलना चाहिये, उसे आपके अधीन काम करना चाहिये, उसे डिक्टेशन देने की पावर नहीं होनी चाहिये। अगर मेरा अनुमान ठीक है और हाउस की सेन्स को समझ कर मंत्री जी सोशलिज्म के रास्ते पर चल रहे हैं तो उन्होंने यह सेन्स भी समझ ली होगी कि यह घाटा कैसे पूरा किया जा सकता है। यह घाटा रेलवे की चोरी बन्द करके पूरा किया जा सकता है या बड़े बड़े अफसरों को बरखास्त करके पूरा किया जा सकता है, जो बड़े बड़े मैनेजर्स हैं, सैलून में चलने वालों को तो एकदम बरखास्त कर देना चाहिये, इनका क्या काम है? मैं देखता हूं कि बड़े अफसर केवल दस्तखत करने के और कोई काम नहीं करते। सवेरे से शाम तक बेचारे क्लर्क्स पीसे जाते हैं, अफसर दो घन्टे के लिये आये, इधर-उधर शान बघारी, दस्तखत किये और चल दिये। यह सोशलिज्म का तरीका नहीं है, सोशलिज्म तरीके से नहीं आयेगा। अगर सोशलिज्म लाना है तो आमूल परिवर्तन करना होगा।

मैं नन्दा जी को याद दिलाना चाहता हूं—जब वह गृह मंत्री थे तब हमारे गांव गाँव में उनका नाम था। इसलिये कि जब भी कहीं से कोई दरख्वास्त जाती थी तो वे फौरन सी०बी० आई० की एन्कवायरी पुलिस के खिलाफ़ करा देते थे। लोगों को आश्चर्य होता था कि केन्द्र में बैठा हुआ मंत्री, जिसका हमसे कोई परिचय नहीं है, न हमने एम० एल० ए० की सिफारिश कराई है और न एम० पी० की सिफारिश कराई है, फिर भी फौरन एन्कवारी बैठ गई। यह एक राहत की चीज आपने चलाई थी। मैं समझता हूं कि यहां भी आप कोई ऐसा तरीका जरूर ढूंढेंगे कि रेलवे में भी लोगों को राहत मिलेगी। आवश्यकता इस बात की है कि थर्ड क्लास में सफर करने वाले जो प्रैसेन्जर्स हैं, उन की तरफ आप का विशेष ध्यान होना चाहिये। उनके कष्टों को कोई नहीं देखता है, जब वे बेचारे टिकट लेते हैं तो उनको पूरा पैसा वापस नहीं मिलता है, टिकट मिल जाता है तो तीसरे दर्जे में घुस नहीं पाते, अगर किसी तरह से घुस गये तो बैठ नहीं पाते, कोई खड़ा है, कोई बैठा है, किसी भी हालत में अपना सफर पूरा कर लेते हैं। तो क्या रलवे में डिब्बों को नहीं बढ़ाया जा सकता, ज्यादा ट्रेनें नहीं चलाई जा सकतीं?

हमारे एक मित्र ने कहा कि इसे व्यापारिक संस्था नहीं समझना चाहिये। लेकिन मैं समझता हूं कि इसे व्यापारिक संस्था अवश्य समझना चाहिये। व्यापार के मायने यह नहीं हैं कि जहां घाटा होता है, वहाँ व्यापार नहीं किया जाता मुनाफा नहीं होता है, वहां अच्छा काम कर

[श्री विद्याधर बाजपेयी]

के मुनाफा पैदा किया जा सकता है।

मैं एक व्यवसायिक बात मंत्री जी को बतलाता हूँ—एक बहुत छोटी सी सलाह है। मैंने बसेज में देखा है कि एडवर्टिजमेन्ट के—बहुत से पोस्टर्स लगे रहते हैं, उसी तरह से आप रेल के हर डिब्बे में क्यों नहीं लगाते हैं। एडवर्टिजमेन्ट्स से करोड़ों रुपया आपको मिलेगा और किराया बढ़ाने की जरूरत नहीं रहेगी। यह सलाह मैंने पार्लियामेन्ट में अपनी पिछली स्पीच में भी दी थी और मैंने सुना है कि कटिहार की तरफ कुछ किया गया है, लेकिन इधर हमको देखने को कुछ नहीं मिला।

अब अगर मैं मंत्री जी का ध्यान सुलतानपुर की तरफ खींचूं तो आपको कोई शिकायत नहीं होनी चाहिये। हमारा यह जिला बहुत पिछड़ा हुआ जिला है। हमको पिछड़ा हुआ कहने में शर्म आती है क्योंकि इतना पिछड़ा हुआ नहीं जितना रेलवे की क्रूर दृष्टि ने उसे पिछाड़ रखा है। ब्रिटिश काल से लेकर आजादी मिलने के २२ वर्षों के बाद भी आजतक उसमें कोई उन्नति नहीं हुई है। जब पहले अंग्रेज थे—मैं उनकी तारीफ तो नहीं कर सकता—लेकिन वे एक काम कर गए कि लखनऊ से जफराबाद यानी जोनपुर तक एक रेलवे लाइन बना दी। लेकिन सुल्तानपुर पर मैं कहता हूँ कि मन्त्री जी की क्रूर दृष्टि रहती है। वहां पर प्लेटफार्म ऊँचे नहीं बनाये गए जिसके कारण औरतों और बच्चों को गाड़ी में चढ़ना मुश्किल होता है। चलती गाड़ी से मुसाफिर गिर जाते हैं। जब वार शुरू हुई तो सबसे पहले अंग्रेजों ने हमारे यहाँ से लाईन उखाड़ ली लेकिन जब वार बन्द हुई तो फिर पटरी बिछाई। मैं नन्दा जी से कहना चाहता हूँ कि जरा इन्साफ की नजर कीजिए। आप सोशलिस्ट मन्त्री नहीं कहला सकते अगर आप सुल्तानपुर को उपेक्षा की दृष्टि से देखेंगे। सुल्तानपुर से कोई मेल या एक्सप्रेस ट्रेन क्यों नहीं गुजरती जबकि रायबरेली से, प्रतापगढ़ से और फैजाबाद से गुजरती है जो कि वहाँ से २५-३० मील की दूरी पर हैं। लेकिन सुल्तानपुर से सीधा रास्ता होने पर भी वहाँ से कोई मेल ट्रेन या एक्सप्रेस ट्रेन नहीं गुजर सकती। अब जब बमुश्किल तमाम फास्ट पैसेंजर चलाई गई हैं—सुल्तानपुर से झाँसी और सुल्तानपुर टु हावड़ा उसे भी आपने बन्द कर दिया है। लेकिन अभी एक खचड़ा पसेंजर ट्रेन है उसमें फर्स्ट क्लास कभी रेलवे वालों का मन हुआ तो जोड़ दिया और अगर नहीं चाहा तो नहीं जोड़ा। कभी चाहा तो देर से चलाया, कभी चाहा तो जल्दी चला दिया। उसका नतीजा यह होता है कि उसमें बैठकर जब दिल्ली आते हैं तो खतरा रहता है कि टाइम से पहुंचेंगे या नहीं उसका टाइम चार के बजाय साढ़े तीन कर दिया जाये ताकि आठ बजकर पचास पर जो २६ अप चलती है वह मिल जाये। मेरे ये छोटे छोटे सुझाव हैं।...(व्यवधान)...मैं नाम कमाने के लिए नहीं बल्कि जान बचाने के लिए बोल रहा हूँ। फिर शायद ही पार्लमेन्ट में आ पाऊँ अगर आपने यह सब नहीं किया। उपाध्यक्ष जी, पं० मदन मोहन मालवीय के सुपुत्र यहाँ एम० पी० थे। एक लोको वर्कशाप हमारे यहाँ बन रहा था लेकिन उसको उठाकर बनारस ले गए। लेकिन फिर दूसरी मर्तबा वहाँ एलेक्शन में हार हुई। अब हमारे जमाने में आपने रेल बन्द कर दी। कसूर इनका, गल्ती करें ये और बेकसूर हम मारे जायें। ...(व्यवधान)... मैं चाहता हूँ कि सुल्तानपुर में नार्दर्न रेलवे का डिवीजनल आफिस बने। क्योंकि वह मध्य में है। हर चीज दिल्ली और लखनऊ में ही क्यों बने? यह सोशलिज्म नहीं है। जब मध्य में सुल्तानपुर है तो नार्दर्न रेलवे का डिवीजनल आफिस वहाँ बने। इसका एक फायदा तो यह होगा कि बड़े बड़े आफिसर देहात वाले शहरों में अगर रहेंगे तो उनका

स्टैंडर्ड जरा आसमान से नीचे धरती पर उतर आयेगा और फिर शायद वे अपने आप सैलून में न चला करें। मन्त्री जी इस बात को न भूलें कि पूरे हाउस का यह सेन्स है कि सैलून सिस्टम को समाप्त कर दिया जाये। आप चलें फर्स्ट क्लास में और वे चलें सैलून में। प्रधान मंत्री फर्स्ट क्लास में चल सकती हैं लेकिन इन लोगों को न मालूम कौन सा जान-माल का खतरा रहता है जिसके कारण सैलून में चलते हैं। रेलवे के कर्मचारियों को कोई जानता भी नहीं। सैलून में कोई बैठा जा रहा हो तो लोगों को आश्चर्य होता है। वे पूछते हैं कि कौन जा रहा है तब मालूम हुआ कि रेलवे के जनरल मैनेजर साहब जा रहे हैं। मालूम होता है उन्होंने अपने हाथ से रेलवे का कांस्टीट्यूशन लिखा है। अपने लिए खूब सुविधायें रखी हैं। हमको पास मिले तो अपने साथ फेमिली नहीं ला सकते। लेकिन उनको पास मिले तो बीबी बच्चे और जिसको भी चाहें अपने साथ बिठाकर ले आवें। लिखे तीन हैं, लावें पांच। ...(व्यवधान)...मेरे पास तो सुझावों का बहुत बड़ा बंडल है मैं चाहता हूं कि मन्त्री महोदय सुल्तानपुर के ऊपर भी मेहरबानी करें।

MR. DEPUTY-SPEAKER : You can pass on the suggestion to the Minister. I am guided by the restrictions, the limitations of time.

श्री विद्याधर बाजपेयी : उपाध्यक्ष महोदय, ये करें या न करें, इसकी फिक्र मुझे नहीं है। मेरी स्पीच अगर पेपर में छप जाये और पब्लिक उसको सुन ले तो मेरी जान बच आयेगी। मैं अपनी जान बचाने के लिए ही यह स्पीच दे रहा हूं।. (व्यवधान).. मेरे बोलने के बाद आप हाउस को एडजर्न कर देंगे ?

MR. DEPUTY-SPEAKER : There are many other speakers waiting.

श्री विद्याधर बाजपेयी : अमेठी, गौरीगंज स्टेशन्स हैं, दोनों जगह बिजनेस होता है लेकिन वहां पर दूसरे प्लेटफार्म पर जाने के लिए पुल नहीं है। आप वहां पर पुल बनवा दीजिए। बीच में जब लम्बी माल गाड़ी खड़ी हो जाती है तो लोग उसके नीचे से गुजरते हैं जिससे सवारियों को चोटें पहुंचती हैं। इसके अलावा हमारे शहर में रेलवे के दो फाटक हैं जोकि हमेशा ही बन्द रहते हैं जिसकी वजह से आने जाने में बड़ी कठिनाई होती है और यातायात में रुकावट पड़ती है। आप वहां पर रेलवे का ओवर ब्रिज या अन्डर ब्रिज बनवा दें। इसके अलावा राय बरेली—आजमगढ़ और लखनऊ-आजमगढ़ कोई भी उपाय आदमी के पास रेलवे से जाने का नहीं है सिवाय बस के। आप वहां पर लाइन बिछाइये और बिजनेस कीजिए तो आपको काफी पैसा मिलेगा। अगर लखनऊ-आजमगढ़ और रायबरेली से उधर गाड़ी चलायेंगे।

आपने मुझे जो टाईम दिया उसके लिए मैं आपका बड़ा शुक्रगुजार हूं। मैंने अपनी बात कह ली, ये करें चाहे न करें, मेरी जान बच आयेगी।

श्री शिवचरण लाल (फीरोजाबाद) : अध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे इस समय जबकि 6 बजने में 10 मिनट बाकी हैं, बोलने का मौका दिया।

रेल मन्त्री श्री नन्दा जी ने एक बहुत उचित कदम जनता के हित में उठाकर 13 करोड़ की छूट दी है। तीसरे दर्जे, प्लेटफार्म इत्यादि और खाद्य पर से टैक्स हटाकर उन्होंने एक बहुत ही सराहनीय और अच्छा कदम उठाया है। मैं बहुत दिन पहले से जानता हूं कि आप भ्रष्टाचार के सख्त विरोधी रहे हैं। मैं आशा करता हूं कि सारे देश में सबसे ज्यादा भ्रष्टाचार जोकि इलाहाबाद में नार्दर्न रेलवे के उच्चाधिकारियों के द्वारा हो रहा है उसको कम से कम मिटाने की कृपा करेंगे। आप हमेशा से भ्रष्टाचार के विरोधी रहे हैं और

[श्री शिवचरण लाल]

इसका आप ऐलान भी कर चुके हैं इसलिए आपके नेतृत्व में रेलवे के अन्दर निकम्मे और भ्रष्ट अधिकारियों को कोई स्थान नहीं होना चाहिए। मैं कम से कम इतनी आशा आप से अवश्य करता हूं। मैं इसके लिए आपके सामने थोड़े से उदाहरण रखूंगा। उपाध्यक्ष महोदय, यदि आप मुझे कुछ अधिक समय देंगे तो मैं बहुत अच्छे सुझाव मन्त्री महोदय के समक्ष रख सकूंगा। मन्त्री महोदय समाजवाद के प्रतीक हैं, मैं इनके भाषणों को सुनकर संतुष्ट हुआ हूं। पहले इनकी गद्दी चली गई थी लेकिन अब उनकी गद्दी पुनः स्थापित हुई है। मुझे मन्त्री महोदय से बड़ी आशा है। मैं मन्त्री महोदय को बताना चाहूंगा कि आज रेलवे के अन्दर कितना भ्रष्टाचार बढ़ रहा है। रेलवे के अधिकारी एम पीज के पत्रों की किस प्रकार अवहेलना करते हैं। वे उनसे मिलना भी पसन्द नहीं करते हैं। मैं सीधे सीधे इलाहाबाद के जनरल मैनेजर, डी० एस० के ऊपर आरोप लगाना चाहता हूं। उन्होंने हमारे पत्रों के जो उत्तर दिए हैं उनको देखकर आप संतुष्ट हो जायेंगे कि शायद ही कोई अच्छा आफिसर इस प्रकार का उत्तर देगा। मैं दो-तीन बातें आपके सामने रखूंगा। मैं तीन साल से इस लोक सभा में कहता चला आ रहा हूं लेकिन पिछले दो रेल मन्त्रियों ने उन बातों की कोई परवाह नहीं की और रेलवे बोर्ड के कानों पर जूं नहीं रेंगी। अब तीसरे रेल मंत्री आप आये हैं, मैं आपके सामने उन बातों को रख रहा हूं और यह आशा करता हूं कि आप गम्भीरतापूर्वक मेरी बातों को सुनेंगे और उन पर उचित ध्यान देंगे। मैं किसी नई लाइन की बात नहीं करता, पुरानी रेल गाड़ी कभी चली हो और जिस जगह पर चली हो, उसकी बात जरूर करूंगा जिसमें सरकार को अधिक से अधिक लाभ हो सके और जनता को भी सुख सुविधा मिल सके। इस समय पर मैं आपके सामने जो बातें रख रहा हूं पुराने दो मंत्रियों ने उनको ध्यान से नहीं सुना और न मुझको ठीक उत्तर ही दिया और न उन जगहों का सर्वेक्षण ही करवाया। मैंने कई दफे प्रार्थना की है। जो उप-मंत्री महोदय बैठे हुए हैं वे मेरे निर्वाचन क्षेत्र से सम्बन्ध रखते हैं इसलिये मैं उनकी सेवा में सुझाव दे रहा हूं।

आगरा छावनी से वाह होकर इटावा तक रेल चलाई जाये जिसके बारे में मैं बराबर तीन साल से रेलवे मंत्री और रेलवे बोर्ड से प्रार्थना करता रहा हूं। यह गाड़ी अंग्रेजों के जमाने में सन् 1927 में चलाई गई थी। सन् 1939 में लड़ाई के वक्त यह बन्द कर दी गई क्योंकि उसमें कुछ अभाव बतलाये गये थे। हालांकि अभाव के कारण दूसरे थे। उस समय रेल कर्मचारी रेल के अन्दर टिकट काट दिया करते थे। वह युद्ध का समय था। रेल के टिकट टिकटघरों में न देकर रास्ते में भ्रष्ट अधिकारी रेलों में काटते थे जोकि रेलों में चलते थे। वह लोग सवारियों को रास्ते में उतार दिया करते थे। यह आरोप लगाकर आगरा छावनी से वाह तक की यह रेल लाइन बन्द कर दी गई थी। लेकिन अब वहां की हालत बहुत भिन्न हो चुकी है।

श्री पुनाचा ने रेलवे मंत्रालय की जो आलोचना की है उसके लिये मुझे खेद है और मैं चाहता हूं कि उनकी आलोचना को आप मद्देनजर न रक्खें। आप उनको वैसे ही तिलांजलि दे दें जिस तरह से वह मेरे सवालों और भाषणों को तिलांजलि दे दिया करते थे। उन को कोई हक नहीं है रेलवे की आलोचना करने का। उन्होंने एक साल पहले जो मेरी बात नहीं सुनी उसको मैं आपके सामने आज रख रहा हूं अगर वाह स्टेशन बन जायेगा और यह आगरा से इटावा तक लाइन बन जायेगी तो इससे जनता को यातायात की जो भारी कठिनाई होती है वह समाप्त हो जायेगी और सरकार को भी काफी लाभ होगा। वाह के रास्ते में

गांव बटेश्वर है पास एक ऐतिहासिक तीर्थ स्थान है जहां शिव जी के एक से एक मन्दिर हैं। वहां कार्तिक पूर्णिमा को मेला लगता है जिसमें लाखों मनुष्य ही नहीं आते बल्कि लाखों पशु गाय, बैल भैंस इत्यादि भी आकर बिकते हैं। इस मेले में राजस्थान, मध्य प्रदेश और हरियाणा आदि के व्यापारी जाते हैं। अगर वहाँ स्टेशन बना दिया जाय तो करोड़ों रुपयों का लाभ सरकार को होगा और जनता को भी सुविधा होगी। अगर आगरा को वाह होते हुये इटावा से जोड़ दिया जाय तो यमुना ब्रिज और टूंडला होते हुए जो रेलगाड़ी घूमकर जाती है वह न जाय। और सरकार को भी फायदा होगा। अध्यक्ष जी मैं आपके माध्यम से कहना चाहता हूँ कि 11 बजे दिन के बाद सिर्फ एक पसेंजर बरहन जंक्शन से दिल्ली को आती है। कोई भी मेल नहीं आता है। मेल सिर्फ़ टूंडला से चलता है। मेरी प्रार्थना है कि असम मेल बरहन स्टेशन पर भी रोका जाय ताकि पूर्व से आने वाले पश्चिम को जाने वाले यात्रियों को सुविधा हो सके।

कुबेरपुर से बरहन को लाइन जोड़ दी जाये। वहाँ से बरहन सीधे 12 मील रह जाता है। उसका आगरा से सीधा सम्बन्ध एटा और कासगंज के लिए हो जाये। इससे जनता को बड़ी सुविधा हो जायेगी।

हमारे मंत्री महोदय भ्रष्टाचार के सख्त विरोधी हैं इसलिये इलाहाबाद डिविजन के भ्रष्टाचार का एक ही नमूना उनके सामने रखना चाहता हूँ। टूंडला एन० आर० कालेज में लड़के इम्तहान कैसे दे सकते हैं जब महीनों से उनको वहां के प्रिंसिपल ने बन्द कर रक्खा है। प्रिंसिपल साहब का पुतला जलाया जाता है, उनकी तेरहीं की जाती है। वहां छात्रों में असन्तोष है और अध्यापकों में असंतोष है प्रिंसिपल को बार बार मेरे लिखने के बावजूद जब कुछ नहीं हुआ तो मैंने बैरी साहब को लिखा, गुप्ता साहब को लिखा जो कि इलाहाबाद डिविजन के डी०एस० हैं। काफी दिनों के बाद उनका उत्तर आया। मैंने उनको 12 अगस्त, 1968 को पत्र लिखा था और उनकाउ त्तर 19-8-68 को आया कि "आप के दिनांक 12-8-68 के पत्र की पावती स्वीकार की जाती है। टूण्डला इंटर कालेज के सफाई वाले, श्री सन्तोष का मामला विचाराधीन है।" यह सन्तोष कुमार हरिजन हैं और वहां पर सात सालों से काम कर रहे हैं।

श्री रामावतार शास्त्री (पटना) : यह जवाब उन्होंने कब दिया ?

श्री शिवचरण लाल : मेरा पत्र 12-8-68 का था और उनका उत्तर 19-8-68 का है।

एक माननीय सदस्य : सात दिन में उत्तर आ गया, और क्या चाहिये ?

श्री शिवचरण लाल : पत्र का उत्तर तो आया लेकिन यही लिखा था कि मामला विचाराधीन है। उसके भी आज दो साल हो गये हैं। वहां पर पांच-छः शैड्यूल्ड कास्ट्स के कर्मचारी: कोई सफाई वाले और कोई झाड़ू वाले आज सात साल से बेकार बना रक्खे गये हैं। मई के महीने में उनको छुट्टी दे दी जाती है और जुलाई में उनको फिर लगा लिया जाता है। जब मैंने उनके सम्बन्ध में पत्र लिखा तो यह कह दिया कि यह जगह अस्थायी है। मैंने कहा कि उनको स्थायी किया जाय तब बैरी साहब का पत्र 11 फरवरी को आया कि आपके पत्र के मामले में उचित कार्रवाई की जायेगी...... (व्यवधान)......

श्री प०ला० बारूपाल : बैरी साहब के यहां से पत्रों का जवाब ऐसे ही मिलता है। मैं कम से कम 200 ऐसे पत्र बतला सकता हूँ जिसमें इसी प्रकार के उत्तर आये हैं।

श्री शिवचरण लाल : आज सफाई कर्मचारियों के बच्चे मर रहे हैं। वह सात सालों से काम कर रहे हैं लेकिन उनको स्थायी नहीं

[श्री शिवचरण लाल]

बनाया जा रहा है और मुझको जवाब दिया जाता है कि यह जगहें स्थायी नहीं हैं। वह मरेंगे तो जरूर, लेकिन मैं दावे के साथ कहता हूँ कि मैं उनको वहां भूखों नहीं मरने दूंगा, समाजवादी रेलवे मंत्री के दरवाजे के सामने उनके बच्चों को डाल दूंगा कि यहां मर जाओ, वहां मत मरो। वहां के अधिकारियों ने इतने दिनों से उनकी मौत का इन्तजाम कर रक्खा है। उनको छुट्टी दे कर गच्चे में डाल दिया करते हैं।

मेरा निवेदन है कि आज गाड़ियां लुट रही हैं। 1 मार्च को मक्खनपुर में गाड़ी लुटी, 3 मार्च को कासगंज-कायमगंज सेक्शन में रेल लुटी जिसमें एक मजिस्ट्रेट पर डाकुओं ने हमला किया और वह घायल हो गया। मजिस्ट्रेट एन० आर० निगम लखनऊ से आगरा जा रहे थे। इस तरह की सारी बातें चलती हैं, भ्रष्टाचार चलता है। हम चाहते हैं कि इनकी व्यवस्था ठीक से हो। तीसरे दर्जे में अधिकारी लुटते रहते हैं, इसकी ओर ध्यान दिया जाये।

मंत्री महोदय से मुझको पूरी पूरी आशा है कि वह वाह होते हुए आगरा छावनी से इटावा तक, कुबेरपुर से बरहन तक और बरहन से एटा कासगंज तक रेल की लाइन जरूर जोड़ देंगे। असम मेल को बरहन स्टेशन पर रोकेंगे। सन्तोष कर्मचारी को एन० आर० कालेज में स्थायी बना देंगे और जो गाड़ियों में लूट होती है उसको बन्द करें तो वह कालेज के प्रिंसिपल का तबादला करेंगे ताकि बच्चों की पढ़ाई ढंग से चले। साथ ही इलाहाबाद डिवीजन के कर्मचारी गुप्ता वगैरह को, जो अच्छे ढंग से पत्रों का उत्तर भी नहीं दे सकते, बिल्कुल हटाया जाये। इस प्रकार के निकम्मे अधिकारियों को न रक्खा जाये जो एम० पी० लोगों के पत्रों का उत्तर भी ठीक ढंग से नहीं दे सकते।

इन शब्दों के साथ मैं आपसे निवेदन करूंगा कि आपके सामने मैंने जो सुझाव रक्खे हैं आप कृपा करके उन पर विचार करें और उनको स्वीकार करें।

श्री बसवन्त (भिवंडी) : उपाध्यक्ष महोदय, मैं रेलवे मंत्री को धन्यवाद देना चाहता हूं कि उन्होंने तीसरे दर्जे के बढ़े हुए किरायों को कम करने की बात को मान लिया और समाजवाद की विचारधारा उसमें कायम रक्खी है।

MR. DEPUTY-SPEAKER : The hon. Member may continue his speech on the next day.

17.59 hrs.

BUSINESS ADVISORY COMMITTEE
FORTY-FIFTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH): I beg to present the Forty-Fifth Report of the Business Advisory Committee.

---

18 hrs.

STATEMENT RE: INDO-PAK TALKS ON EASTERN RIVERS

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) ; I beg to lay on the Table a statement on the Secretary-level talks between India and Pakistan held at Islamabad (West Pakistan) to discuss Farakka Barrage and other Eastern Rivers.

Statement

As the Honourable Members are aware, a Statement was laid on the Table of the House on the 28th July, 1969, on the conclusion of tne Indo-Pakistan Secretary-level meeting on the eastern rivers held in Delhi in July, 1969. It was decided at that meeting that

another meeting would be held to consider the completion of technical issues and to consider substantive issues.

2. A meeting was accordingly held at Islamabad from 24th February to 2nd March, 1970. The Indian delegation wrs led by Shri V. V. Chari, Secretary, Ministry of Irrigation & Power, and the Pakistan team was led by Mr. A. G. N. Kazi, Secretary, Ministry of Industries & Natural Resources.

3. Detailed discussions took place regardidg the project on the Padma proposed by Pakistan. The Indian and Pakistan projects on the Tista, the issues relating to the Karnafuli project in East Pakistan, and cooperative measures in regard to river training works on border rivers in the eastern region, were also discussed.

4. There were full and frank discussions on the various technical matters concerning Pakistan's proposed project on the Padma. The Indian delegation reiterated the Government's stand that the project as put forward by Pakistan was not only unrealistic in many ways but would inundate densely populated areas in India. Naturally India could not view with equanimity any such project and urged the Pakistan delegation to revise their project in a realistic manner. The Pakistan delegation took the view that their project was viable and that the water requirements of the project could be reviewed only in the context of an agreement on the waters of the Ganga-Padma.

5. The Indian delegation once again explained at length how Pakistan's fears about the effects of the Farakka Barrage Project on East Pakistan were unfounded.

6. It was finally agreed that another Secretaries' level meeting would be held in New Delhi within four months for carrying forward the discussions on substantive issues and related matters.

7. A copy of the joint communique issued at the end of the meeting is enclosed.

Joint Communique

Delegations headed by the Secretary, Ministry of Irrigation and Power, Government of India, and the Secretary, Ministry of Industries and Natural Resources, Government of Pakistan, met from 24th February, 1970 to 2nd March, 1970, in Islamabad at the invitation of the Government of Pakistan for talks on Farakka Barrage Project and other matters relating to the Eastern Rivers. The talks took place in a very cordial atmosphere.

It was agreed that another Secretaries' level meeting would be held in New Delhi within four months for carrying forward the discussions of substantive issues and related matters with a view to enabling the early holding of a Ministers' level meeting.

Sd/-

V. V. CHARI,
Secretary, Minister
of Irrigation & Power,
Government of India
and Leader of the
Indian Delegation.

Islamabad, the 2nd March, 1970.

Sd/-

A. G. N. KAZI,
Secretary, Ministry of
Industries & Natural
Resources, Government
of Pakistan and Leader
of the Pakistan
Delegation.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 9, 1970/Phalguna 18, 1981 (Saka).